

LOK SABHA DEBATES

(English Version)

Sixth Session
(Fourteenth Lok Sabha)



Gazettes & Debates Unit
Parliament Building
Room 1025
Bldg. 1025
Acc. No..... 10
Dated..... 28/9/06.

(Vol. XIV contains Nos. 1 to 10)

**LOK SABHA SECRETARIAT
NEW DELHI**

Price : Rs. 80.00

EDITORIAL BOARD

P.D.T. Achary
Secretary-General
Lok Sabha

P.K. Grover
Joint Secretary

Kiran Sahni
Principal Chief Editor

Harnam Dass Takker
Chief Editor

Parmesh Kumar Sharma
Senior Editor

Nalin Kumar
Assistant Editor

4

[Original English Proceedings included in English Version and Original Hindi Proceedings included in Hindi Version will be treated as authoritative and not the translation thereof.]

CONTENTS

[Fourteenth Series, Vol. XIV, Sixth Session, 2005/1927 (Saka)]

No. 10, Tuesday, December 6, 2005/Agrahayana 15, 1927 (Saka)

SUBJECT	COLUMNS
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 182-201	4-50
Unstarred Question Nos. 1881-2069	50-329
PAPERS LAID ON THE TABLE	334-345
FINANCIAL COMMITTEES (2004-2005) — A REVIEW	345
COMMITTEE ON ESTIMATES	
Statements	345
COMMITTEE ON PAPERS LAID ON THE TABLE	
Fifth and Sixth Reports and Minutes	346
COMMITTEE ON SUBORDINATE LEGISLATION	
Seventh and Eighth Reports	346
STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT	
One Hundred Sixty-Seventh Report	347
BUSINESS OF THE HOUSE	347
TAXATION LAWS (SECOND AMENDMENT) BILL, 2005	348
STATEMENT RE: TAXATION LAWS (AMENDMENT) ORDINANCE, 2005	
Shri P. Chidambaram	
MATTERS UNDER RULE 377	
(i) Need to formulate a centrally sponsored scheme for child care in rural and hilly areas	349
Shri K.C. Singh 'Baba'	
(ii) Need to clear the backlog of telephone connection in Banaskantha Parliamentary Constituency, G...	350
Shri Harisinh Chavda	

(iii)	Need to look into the problems being faced by Group 'A' officers in BSNL and MTNL Dr. Tushar A. Chaudhary	351
(iv)	Need to expedite the completion of diversion work on N.H.-53 at Katakhal point in Karimganj Parliamentary Constituency, Assam Shri Lalit Mohan Suklabaidya	352
(v)	Need to implement 'One Rank One Pension' scheme for Defence personnel Shri Pawan Kumar Bansal	352
(vi)	Need to open a new route for Mansarovar pilgrimage via Joshimath-Malari in Chamoli district, Uttaranchal Maj. Gen. (Retd.) B.C. Khanduri	353
(vii)	Need to provide landline and mobile phone connections in rural areas of Madhya Pradesh Dr. Laxminarayan Pandey	353
(viii)	Need to set up a telephone exchange of BSNL in Raigarh Parliamentary Constituency, Chhattisgarh Shri Vishnu Deo Sai	354
(ix)	Need to open a Central school in district headquarters of Baitul, Madhya Pradesh Shri Vijay Kumar Khandelwal	354
(x)	Need to take suitable measures for promotion of other sports in addition to cricket in the country Shri Kishan Singh Sangwan	355
(xi)	Need to ban use of endosulfan pesticide in the country Shri Varkala Radhakrishnan	356
(xii)	Need to implement the recommendations of the 'National Advisory Council' regarding Labour Co-operatives Shrimati P. Satheedevi	356

SUBJECT	COLUMNS
PREVENTION OF INSULTS TO NATIONAL HONOUR (AMENDMENT) BILL, 2005	
Motion to Consider	365
Shri Manikrao Hodiya Gavit...	365
Clauses 2 and 1	366
Motion to Pass	366
STATE EMBLEM OF INDIA (PROHIBITION OF IMPROPER USE) BILL, 2004	
Motion to Consider	365
Shri Manikrao Hodiya Gavit... ..	365
Clauses 2 to 11 and 1	366
Motion to Pass	366
ANNEXURE-I	
Member-wise Index to Starred List of Questions	368-370
Member-wise Index to Unstarred List of Questions	369-380
ANNEXURE-II	
Ministry-wise Index to Starred List of Questions... ..	381-382
Ministry-wise Index to Unstarred List of Questions	381-384

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Somnath Chatterjee

THE DEPUTY-SPEAKER

Shri Chamjit Singh Atwal

PANEL OF CHAIRMEN

Shri Pawan Kumar Bansal

Shri Giridhar Gamang

Shrimati Sumitra Mahajan

Shri Ajay Maken

Dr. Laxminarayan Pandey

Shri Balasaheb Vikhe Patil

Shri Varkala Radhakrishnan

Shri Arjun Sethi

Lt. Col. (Retd.) Manabendra Shah

Shri Devendra Prasad Yadav

SECRETARY-GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Tuesday, December 6, 2005/Agrahayana 15,
1927(Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

(Interruptions)

[English]

MR. SPEAKER : Please sit down.

(Interruptions)

[Translation]

SHRI BASU DEB ACHARIA : Sir, Today is 6 December.
...*(Interruptions)*

[English]

Sir, today is the black day. ...*(Interruptions)*

MR. SPEAKER : Please sit down. I appeal to you to sit down.

(Interruptions)

MR. SPEAKER : I will appeal to all of you to please take your seats.

(Interruptions)

[Translation]

SHRI RAM KRIPAL YADAV : Mr. Speaker Sir, they are all criminals. ...* They have defamed the country. ...
(Interruptions)

[English]

MR. SPEAKER : If you sit down, then you can ask others to sit down.

(Interruptions)

MR. SPEAKER : I will request you to please sit down.

(Interruptions)

MR. SPEAKER : They have accepted my request. You please sit down.

(Interruptions)

MR. SPEAKER : Mr. Ramdas Athawale, you go to your seat. I will not tolerate this.

(Interruptions)

[Translation]

SHRI HANNAN MOLLAH : Sir, today is 6 December.
...*(Interruptions)*

[English]

MR. SPEAKER : Mr. Hannan Mollah, you please sit down.

(Interruptions)

[Translation]

SHRI RAMDAS ATHAWALE : Sir, they are destroying the country. ...*(Interruptions)*

[English]

MR. SPEAKER : What are you trying to do? Shri Ramdas Athawale, I will name you today. You go to your place.

(Interruptions)

MR. SPEAKER : Will you sit down or not? You go to your seat.

(Interruptions)

MR. SPEAKER : You are behaving abominably.

(Interruptions)

MR. SPEAKER : All of you are behaving in a manner you should be ashamed of.

(Interruptions)

MR. SPEAKER : I am appealing to all sections of the House. Do you feel proud to be a Member of this House?

(Interruptions)

MR. SPEAKER : You are not.

(Interruptions)

*Expunged as ordered by the Chair.

11-03 hrs.

(At this stage Shri Suresh Chandel and some other hon. Members came and stood on the floor near the Table)

MR. SPEAKER : I will call you one by one. Please go to your seats.

(Interruptions)

MR. SPEAKER : Please go to your seats.

(Interruptions)

MR. SPEAKER : Please go to your seats.

(Interruptions)

[Translation]

MR. SPEAKER : You please leave it.

(Interruptions)

MR. SPEAKER : All of you please take your seats.

(Interruptions)

MR. SPEAKER : It is not good. What are you doing?

(Interruptions)

MR. SPEAKER : All of you please maintain silence, it is not good.

(Interruptions)

[English]

MR. SPEAKER : Please stop once.

(Interruptions)

MR. SPEAKER : Please go to your seats.

(Interruptions)

[Translation]

MR. SPEAKER : It is not becoming of you. I consider you as my sister.

(Interruptions)

MR. SPEAKER : All of you please sit down and maintain silence for a while.

(Interruptions)

[English]

MR. SPEAKER : You are not ready to listen.

(Interruptions)

MR. SPEAKER : I will call you to make your submissions.

(Interruptions)

[Translation]

MR. SPEAKER : You Please ask him to sit down. What is this?

(Interruptions)

[English]

MR. SPEAKER : I can only say that this is another shameful day for the Indian Parliament. I hope the people of this country realise that they should take appropriate steps.

(Interruptions)

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Construction of Bridges/Over-Bridges

*182. SHRI RAGHURAJ SINGH SHAKYA :
SHRIMATI MANEKA GANDHI :

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether several bridges/over-bridges on national highways in the country have completed their life span;

(b) if so, the details thereof alongwith action taken to re-inforce them;

(c) the details with regard to the new bridges/over-bridges sanctioned by the Union Government on national highways during the years 2004-05 and 2005-06, State-wise;

(d) whether the construction work on all these bridges/over-bridges has begun;

(e) if not, the reasons therefore;

(f) whether any time limit has been fixed for the completion of the construction work of these bridges/over-bridges; and

(g) if so, the details thereof alongwith the action taken/proposed to be taken to avoid delays and for ensuring that the work is completed as per the targets?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU) : (a) The life span of any bridge/over-bridge depends on several factors like type of structure, material used, environment, maintenance level etc. and as such there is no defined fixed life span for bridges/over-bridges.

(b) Does not arise.

(c) to (e) The details of construction of new bridges/over-bridges on National Highways during 2004-05, 2005-06 and under National Highway Development Project (NHDP), State-wise are given in the enclosed Statements, I, II and III respectively.

(f) and (g) Yes, Sir. The sanctioned bridges/over-bridges works are monitored on regular basis both at Ministry's level and at National Highways Authority of India/ State Public Works Department's level and corrective actions are taken to avoid delays as far as possible, except when these delays are unavoidable due to contractual/labour/site related/technical problems.

Statement-I

Sl. No.	Name of State/UT	Sanctioned number of bridges/over bridges			Number of bridges/over-bridges completed	Number of bridges/over-bridges under construction	Number of bridges/over-bridges to be started	Reason for Not Starting the work
		Ministry	BRO	Total				
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	35	0	35	11	24	0	
2.	Arunachal Pradesh	1	1	2	0	2	0	
3.	Assam	1	8	9	0	9	0	
4.	Bihar	4	0	4	0	2	2	Tendering stage
5.	Chhattisgarh	1	0	1	0	0	1	Tendering stage
6.	Gujarat	6	0	6	0	6	0	
7.	Goa	0	0	0	0	0	0	
8.	Haryana	1	3	1	1	0	0	
9.	Himachal Pradesh	0	1	1	0	1	0	
10.	Jammu and Kashmir	0	0	0	0	0	0	
11.	Jharkhand	0	0	0	0	0	0	
12.	Karnataka	34	0	34	5	28	1	Tendering stage
13.	Kerala	1	0	1	0	1	0	

1	2	3	4	5	6	7	8	9
14. Madhya Pradesh		3	0	3	0	2	1	Work not started due to court stay.
15. Maharashtra		15	0	15	0	15	0	
16. Manipur		0	0	0	0	0	0	
17. Meghalaya		6	0	6	0	6	0	
18. Mizoram		1	0	1	0	0	1	Tendering stage
19. Nagaland		0	2	2	0	2	0	
20. Orissa		3	0	3	0	2	1	Tendering stage
21. Punjab		1	0	1	0	1	0	
22. Rajasthan		1	1	2	0	1	1	Tendering stage
23. Sikkim		0	0	0	0	0	0	
24. Tamil Nadu		25	0	25	0	19	6	Tendering stage
25. Tripura		0	0	0	0	0	0	
26. Uttaranchal		0	3	3	0	3	0	
27. Uttar Pradesh		3	0	3	0	3	0	
28. West Bengal		0	0	0	0	0	0	
29. Delhi		0	0	0	0	0	0	
30. Chandigarh		0	0	0	0	0	0	
31. Pondicherry		0	0	0	0	0	0	
Total No.		142	16	158	17	127	14	

Statement-II

Sl. No.	Name of State/UT	Sanctioned number of bridges/ over bridges			Number of bridges/ over-bridges completed	Number of bridges/ over-bridges under construction	Number of bridges/ over-bridges to be started	Reason for Not Starting the work.
		Ministry	BRO	Total				
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	1	0	1	0	0	1	Tendering stage

1	2	3	4	5	6	7	8	9
2.	Arunachal Pradesh	0	1	1	0	0	1	Tendering stage
3.	Assam	0	2	2	0	0	2	Tendering stage
4.	Bihar	5	0	5	0	0	5	Tendering stage
5.	Chhattisgarh	1	0	1	0	1	0	
6.	Gujarat	0	0	0	0	0	0	
7.	Goa	0	0	0	0	0	0	
8.	Haryana	0	0	0	0	0	0	
9.	Himachal Pradesh	0	0	0	0	0	0	
10.	Jammu and Kashmir	0	0	0	0	0	0	
11.	Jharkhand	0	0	0	0	0	0	
12.	Karnataka	2	0	2	0	0	2	Tendering stage
13.	Kerala	1	0	1	0	0	1	Tendering stage
14.	Madhya Pradesh	1	0	1	0	0	1	Tendering stage
15.	Maharashtra	0	0	0	0	0	0	
16.	Manipur	0	0	0	0	0	0	
17.	Meghalaya	0	0	0	0	0	0	
18.	Mizoram	1	0	1	0	0	1	Tendering stage
19.	Nagaland	0	0	0	0	0	0	
20.	Orissa	0	0	0	0	0	0	
21.	Punjab	0	0	0	0	0	0	
22.	Rajasthan	0	0	0	0	0	0	
23.	Sikkim	0	0	0	0	0	0	
24.	Tamil Nadu	0	0	0	0	0	0	
25.	Tripura	0	2	2	0	0	2	Tendering stage
26.	Uttaranchal	3	0	3	0	1	2	Tendering stage
27.	Uttar Pradesh	0	0	0	0	0	0	
28.	West Bengal	0	0	0	0	0	0	

1	2	3	4	5	6	7	8	9
29. Delhi		0	0	0	0	0	0	
30. Chandigarh		0	0	0	0	0	0	
31. Pondicherry		0	0	0	0	0	0	
Total No.		15	5	20	0	2	18	

Statement-III*[English]***Setting Up of IITs**

S. No.	Name of State/ UT	Sanctioned/ awarded No. of bridges in different packages in the year 2004-05	Sanctioned/ awarded No of bridges in different packages in the year 2005-06
1.	Assam	19	197
2.	Andhra Pradesh	0	54
3.	Bihar	0	183
4.	Chhattisgarh	10	0
5.	Haryana	0	10
6.	Gujarat	214	0
7.	Jammu and Kashmir	0	88
8.	Karnataka	0	5
9.	Kerala	0	14
10.	Madhya Pradesh	7	71
11.	Maharashtra	72	96
12.	Punjab	0	86
13.	Rajasthan	26	164
14.	Tamil Nadu	0	339
15.	Uttar Pradesh	66	104
16.	Delhi	0	7
Total No.		414	1418

*183. SHRI BADIGA RAMAKRISHNA :
DR. K. S. MANOJ :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the existing number of Indian Institutes of Technology (IITs) in the country is sufficient to accommodate the students longing to get education from IITs;

(b) if not, whether the Government proposes to establish more IITs in the country;

(c) if so, the details thereof and the steps taken in this regard;

(d) whether the Union Government has received requests from various State Governments to establish IITs in their respective State; and

(e) if so, the details thereof alongwith the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (e) The total number of students longing to get education from IITs is much more than the intake capacity of all 7 existing IITs since the admission to these institutes is based on merit through a Joint Entrance Examination. At present there is no proposal under consideration of the Government to establish new IITs in the country. On the record, requests have been received from the States of Andhra Pradesh, Bihar, Chhattisgarh, Gujarat, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Orissa, Rajasthan, Uttar Pradesh, Tamil Nadu, West Bengal

Note : All the Bridges are targetted for completion by December, 2003

and the Union Territory of Chandigarh to establish IITs in their respective States/UT.

[Translation]

Ban on Lottery Tickets

*184. SHRI CHHATTAR SINGH DARBAR : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether certain States have imposed a ban on lotteries;
- (b) if so, the details thereof;
- (c) whether the Government proposes to completely ban lotteries and the sale of lottery tickets in the country;
- (d) if so, the details thereof; and
- (e) the time by which the proposed ban is likely to come into force?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT) : (a) Yes, Sir.

(b) The Governments of Andhra Pradesh, Assam, Bihar, Jharkhand, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Madhya Pradesh, Chhattisgarh, Orissa, Rajasthan, Tamil Nadu, Uttar Pradesh and Uttaranchal have under section 5 of the Lotteries (Regulation) Act, 1998 prohibited the sale of lottery tickets within their States.

(c) to (e) No decision in the matter has been taken by the Government.

Dilapidated Condition of National Highways

*185. SHRI ALOK KUMAR MEHTA : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- (a) whether the periodic check of the condition of national highways is undertaken by the Government;
- (b) if so, the details thereof;
- (c) whether long stretches on several national highways including National Highway No. 28 are in dilapidated condition;

(d) if so, the details thereof alongwith the reasons for not undertaking timely repair work thereon;

(e) whether any inquiry has been conducted in this regard;

(f) if so, the outcome thereof; and

(g) the steps taken/proposed to be taken by the Government for early repair of these highways?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU) : (a) and (b) National Highways are inspected regularly including pre-monsoon and post-monsoon inspections and their repair and maintenance are undertaken depending upon their condition and availability of funds.

(c) Some long stretches of National Highways are found to be in distressed condition. However, National Highway number 28 is in traffic worthy condition.

(d) The distressed stretches have got the following deficiencies;

- (i) Inherent deficiencies like inadequate width, insufficient pavement thickness, poor geometrics, weak, narrow and distressed bridges/culverts etc. in the section of State roads declared as National Highways in 9th and 10th Plan Period.
- (ii) Rutting, cracking, pot holes, ravelling etc.
- (iii) Eroded berms/embankments etc.

Immediate repair works on these National Highways are carried out to make the road trafficable within the available resources.

(e) No, Sir.

(f) Does not arise.

(g) Apart from repair of highways damaged due to rains, floods, wear and tear due to movement of traffic etc., permanent remedial measures based on assessment of initial deficiencies and damages are also carried out on National Highways as per inter-se priorities and availability of funds.

Terrorist Attack on Ayodhya

*186. YOGI ADITYA NATH :

SHRI HANSRAJ G. AHIR :

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether investigation of the terrorist attack on Ram Janam Bhoomi at Ayodhya that took place, in July, 2005 has been completed;

(b) if so, the details in this regard;

(c) the action being taken by the Government against the persons found responsible in this regard;

(d) whether the Union Government provides assistance to States for the security arrangements in the religious places, vital installations and places of national importance in the country;

(e) if so, the details of the funds allocated during each of the last three years, State-wise;

(f) whether there is any proposal to declare such places particularly Ayodhya complex as no fly zone; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (c) As per the report received from the Government of Uttar Pradesh, a case was registered by the State Police on 5.7.2005 in Cr.No.157/05 u/s 147, 148, 149, 307, 353, 153, 153A, 153B, 295, 120B IPC, Section 7 of Criminal Law Amendment Act and Section 4 of Lok Sampati Kshati Nivaran Adhinyam in Police Station Ram Janam Bhoomi, Ayodhya, Faizabad in connection with the terrorist attack on Ram Janam Bhoomi-Babri Masjid Complex at Ayodhya. Five persons have been arrested in this case so far. Charge sheet No. 12/2005 dated 15.10.2005 has been filed in court against the five accused persons. The investigation is in progress.

(d) and (e) 'Police' and 'Public Order' are State subjects as per the Seventh Schedule to the Constitution of India. Therefore, the responsibility for maintaining law and order and making security arrangements including that of

religious places, vital installation and places of national importance rests with the State Government. However in the wake of the terrorist attack on the Ram Janam Bhoomi-Babri Masjid Complex at Ayodhya, the Government of Uttar Pradesh has prepared revised security schemes to further strengthen the security of four complexes in Uttar Pradesh viz the Ram Janam Bhoomi-Babri Masjid Complex at Ayodhya, Kashi Vishwanath Temple-Gyanvapi Mosque at Varanasi, Krishna Janam Bhoomi-Shahi Idgah Mosque at Mathura and the Taj Mahal at Agra. It has been decided that the Union Government will provide assistance to the Government of Uttar Pradesh towards meeting the cost of construction and equipments as projected in the revised security schemes. So far as the Ram Janam Bhoomi-Babri Masjid Complex at Ayodhya is concerned, Rs. 7.32 crore will be provided, in full, for meeting the expenditure on construction and equipment under the Scheme for Protection and Upkeep of the Acquired Property at Ayodhya since as per the Supreme Court order, the Government of India is duty bound to maintain status quo in the area acquired under the Acquisition of Certain Area at Ayodhya Act 1993. With respect to the other three complexes at Varanasi, Mathura and Agra, the cost of construction and equipment which works out to be Rs. 12.59 crore, will be shared by the Union and the State Government in the ratio of 75% and 25% and funded under the Police Modernization Scheme. The Government of Uttar Pradesh will provide the security personnel required under the schemes and bear the expenditure on man power for all the four complexes.

(f) and (g) No such proposal is presently being considered.

[English]

Universal Primary Education

*187. SHRI UDAY SINGH :

SHRI RAMJI LAL SUMAN :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government alongwith State Governments have not been effectively implementing the

Schemes meant for promoting universal primary education in the country;

- (b) if so, the reasons therefor;
- (c) whether UNESCO has recently opined on the status of universal primary education in the country;
- (d) if so, the details thereof;
- (e) the effective steps Government proposes to take in this regard; and
- (f) the time by which India would achieve universalisation of primary education?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) Sir, it would not be correct to say so.

- (b) Does not arise.
- (c) Yes, Sir.
- (d) UNESCO's Global Monitoring Report (GMR) 2006, indicates an improvement in India's Net Enrolment Ratio (NER) in Primary Education from 0.823 in 2001 to 0.937 in 2002. The Report also indicates that India is likely to achieve gender parity in primary education by 2005.
- (e) Sarva Shiksha Abhiyan and Mid Day Meal programme have been undertaken by the Government to achieve universal elementary education.
- (f) The goal of the Sarva Shiksha Abhiyan is to achieve universal elementary education by 2010.

Expansion of Maritime Engineering Education

*188. SHRI SAMIK LAHIRI : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the infrastructure available in the country with regards to maritime engineering education is sufficient to cater to the present day needs;

(b) if not, whether the Government has assessed the present day requirements of maritime professionals;

(c) if so, the details thereof alongwith the number of maritime engineering institutions available in the country;

(d) whether the Government proposes to set up more such institutions in the country;

(e) if so, the details thereof alongwith action taken in this regard;

(f) whether the Government also proposes to award the status of university to certain institutions particularly the Maritime Engineering Research Institute, Kolkata; and

(g) if so, the details thereof?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU) : (a) The infrastructure available in the country for maritime engineering is satisfactory. However, in order to promote more Indian seafarers and create more job opportunities for them in international market, it will be desirable to have more infrastructure for maritime training in India.

(b) No formal assessment has been made by Government about requirement of maritime professionals. However, as per Baltic and International Maritime Council (BIMCO) study there is worldwide shortage of 46,000 officers including marine engineers. Indian National Shipowners' Association (INSA) has also done a survey (covering five major Indian shipping companies representing over 70% of total Indian fleet) as per which the shortage position is as under :

Particulars	Master	Chief Engineer Officer	Chief Officer	2nd Engineer Officer
Available slots	140	154	141	153
Required nos.	263	287	265	285
Nos. available	218	191	178	182
Shortage	45	97	87	103

As such overall, for Indian industry by way of interpolation, the projected shortage of officers at manage-

ment level will be about 500. The same figure has been indicated by INSA during several meetings.

(c) The details of training institutes conducting courses for marine engineering are as under :

S.No.	Course	No. of Institutes	Annual intake capacity
1.	Four year BE Marine Engineering course	15	1154
2.	One year Trainee Marine Engineering course for Graduate Mechanical Engineers	13	715
3.	Two year Trainee Marine Engineering for diploma holders	5	145
4.	Three year Alternate Training Scheme (ATS)	3	92
Total		36	2106

(d) and (e) Government does not propose to set up any maritime training institute including maritime engineering research institutes in public sector. However, Government considers proposals favourably from the private sector for setting new institutes especially in marine engineering if they meet laid down norms.

(f) and (g) In order to make suitable changes in the institutional framework for imparting maritime training in India the Government have established a Society namely Indian Institute of Maritime Studies (IIMS) on 6th June, 2002 placing the four Government-run-maritime institutions within the domain of this Society. This is the first step towards setting up of Indian Maritime University (IMU). An Expert Committee was constituted by this Ministry, which included representatives of University Grants Commission (UGC) to look into the feasibility of formation of an IMU. The committee has recommended formation of IMU by an Act of Parliament under the aegis of this Ministry. Government is considering these recommendations and details are being worked out.

Non-Tariff Barriers

*189. SHRI NIKHIL KUMAR :

SHRI ASADUDDIN OWAI SI :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the names of the countries with whom trade tariff agreements have been signed by the Government and the

extent to which the tariff is likely to be reduced to boost the trade with these countries;

(b) whether the non-tariff barriers have been identified by the Government as a major hurdle to bilateral trade;

(c) if so, the details thereof;

(d) whether the Government has taken steps to remove such hurdles; and

(e) if so, the details thereof?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH) : (a) India has signed FTAs or framework agreements for establishing free trade areas. These are with (i) Sri Lanka; (ii) SAARC countries; (iii) Thailand; (iv) BIMSTEC; (v) ASEAN and (vi) GCC. India has also signed PTAs, i.e., preferential trade agreements with (i) with MARCOSUR (Argentina, Brazil, Paraguay and Uruguay); (ii) GSTP (the Global System of Trade Preferences); (iii) the Bangkok Agreement and (iv) Afghanistan. Further, India has signed a Comprehensive Economic Cooperation Agreement with Singapore. India has two long standing trade treaties with Nepal and Bhutan.

The tariff reductions under these agreements vary from product to product and range from 0 – 100 percent. Under each agreement usually there is a negative list, on which no tariff reduction is offered; and a phased tariff reduction

programme where tariffs are reduced over an agreed period of time, as well as a list of products on which tariff reductions come into effect immediately upon entry into force of the agreement.

(b) to (e) Non Tariff Barriers (NTBs) are often a hurdle to bilateral trade. The NTBs vary from country to country. The NTBs include customs and administrative requirements, sanitary and phytosanitary (SPS) measures, technical regulations and standards, trade defence measures, imports charges and restrictive practices tolerated by various Governments. The problems arising due to non-tariff barriers are duly taken up with the authorities of the countries concerned with a view to their early and mutually satisfactory resolution.

[Translation]

Quality of Tea

*190. SHRI HARIBHAU RATHOD :
SHRI HITEN BARMAN :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

- (a) whether any special fund has been set up for promotion of tea industry;
- (b) if so, the details thereof;
- (c) the details with regard to the export of tea during the last three years;
- (d) whether any complaint over the quality of Indian tea has been registered by any international organisation.
- (e) if so, the details thereof alongwith the action taken in this regard;
- (f) whether the quality of tea produced particularly in South India has gone down; and
- (g) if so, the reasons therefor alongwith the steps taken by the Government to improve quality of tea?

THE MINISTER OF COMMERCE AND INDUSTRY
(SHRI KAMAL NATH) : (a) and (b) A special fund has been

created with the Additional Excise Duty of Re. 1 per kg collected on tea during 2003-04 and 2004-05. Government has also sanctioned two schemes viz. incentive for production of orthodox teas and assistance to the two Research and Development Institutions in tea with an estimated outlay of Rs. 93 crores for financing from this special fund.

(c) Details of export of tea during the last three years are as follows :-

Year	Quantity (Million kg)	Value (Rs. Crores)	Value (US\$ Million)
2002-2003	184.40	1665.04	344.05
2003-2004	183.07	1636.99	363.78
2004-2005	205.82	1924.71	429.10

(d) No complaint has been received from any international organization.

(e) Does not arise.

(f) and (g) The quality of tea depends upon the quality of green tea leaf plucked and supplied and the manufacturing practices followed by the factories. It has come to notice that the quality of tea, particularly in South India, has been affected due to dilution in the plucking standards and the poor manufacturing practices followed by some factories. In order to address issues of quality, the Tea Board had launched a Quality Awareness Programme in July 2000 in the Nilgiris and it is being continued till date. Through this programme, the growers are educated regarding the need for adopting good plucking standards and the factory owners of adopting good manufacturing practices. Over 2500 village level campaigns and training programmes of small tea growers have been organized under the programme. Numerous factory level experiment-cum-demonstrations have been conducted. Besides organizing various seminars, innovative publicity measures have been initiated. In addition to the above, various efforts have been initiated by the Tea Board to enforce quality norms which conforms to

standards laid down under the Prevention of Food Adulteration Act, including action against those factories which have been found to have produced substandard teas.

In an effort to maintain quality and retain the brand equity of Indian teas, the Government has issued a new Tea (Distribution and Export) Control Order, 2005 under the provisions of the Tea Act, 1953 on 1.4.2005 in supersession of the Tea (Distribution and Export) Control Order, 1957. The new Order prescribed strict norms for tea and all teas, whether imported or exported, would be required to conform to the specifications cited in the new Order.

[English]

Mid-Day-Meal to Students

*191. SHRI PRABHUNATH SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the total funds released and foodgrains supplied to the State Governments by the Union Government under the Mid-Day-Meal Scheme during each of the last three years, State-wise;

(b) whether the Government has any mechanism to periodically assess the progress of Mid-Day-Meal Scheme;

(c) if so, the details thereof;

(d) whether any assessment of the scheme has been made recently; and

(e) if so, the details thereof alongwith the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) A State-wise Statement of funds released and foodgrains allocated is annexed.

(b) and (c) Guidelines of the Scheme provide for monitoring of the programme, inter-alia, through Steering-cum-Monitoring Committees to be constituted at National, State, District and Block levels, and also for furnishing of quarterly progress reports by States/Union Territories to the Central Government.

(d) and (e) No external evaluation of the Scheme has so far been undertaken since issue of guidelines of the revised Scheme in Dec., 2004.

Statement

Mid-Day Meal to Students

S. No.	State/UT	Year-wise allocation of foodgrains (in lakh MTs)			Funds released towards Cooking Cost # (Rs. in Crore) 2004-05
		2002-03	2003-04	2004-05	
1	2	3	4	5	6
States					
1.	Andhra Pradesh	2.24	1.78	2.13	76.01
2.	Arunachal Pradesh	0.05	0.05	0.04	2.77
3.	Assam	0.93	0.96	1.02	23.11
4.	Bihar	2.43	2.45	1.96	70.82
5.	Chhattisgarh	0.75	0.57	0.57	39.74

1	2	3	4	5	6
6.	Goa	0.02	0.01	0.01	0.60
7.	Gujarat	0.65	0.60	0.60	48.04
8.	Haryana	0.46	0.46	0.46	21.74
9.	Himachal Pradesh	0.19	0.18	0.18	8.45
10.	Jammu and Kashmir	0.25	0.22	0.25	2.47
11.	Jharkhand	0.52	0.52	0.83	16.20
12.	Karnataka	1.54	1.46	1.18	65.90
13.	Kerala	0.47	0.43	0.42	24.53
14.	Madhya Pradesh	2.12	1.66	1.60	132.59
15.	Maharashtra	2.98	2.24	2.22	139.95
16.	Manipur	0.09	0.09	0.09	2.19
17.	Meghalaya	0.13	0.10	0.10	5.44
18.	Mizoram	0.03	0.02	0.02	0.64
19.	Nagaland	0.05	0.05	0.03	2.46
20.	Orissa	1.24	1.23	1.35	73.56
21.	Punjab	0.49	0.45	0.43	7.46
22.	Rajaasthan	1.58	1.69	1.69	131.51
23.	Sikkim	0.02	0.02	0.02	0.65
24.	Tamil Nadu	1.08	1.11	0.86	58.19
25.	Tripura	0.14	0.09	0.09	7.02
26.	Uttaranchal	0.25	0.16	0.16	12.34
27.	Uttar Pradesh	4.46	4.91	5.10	170.67
28.	West Bengal	3.00	3.06	3.03	69.93
Total		28.13	26.58	26.44	1215.00
Or, Say		28 lakh MTs	27 lakh MTs	26 lakh MTs	1215 Crore

– Central Assistance to States towards cooking cost was released under the revised MDM Scheme being implemented w.e.f. 1.9.04.

Reservation of OBC's

*192. SHRI ANIRUDH PRASAD *Alias* SADHU YADAV :
MS. INGRID MCLEOD :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government has received suggestions/proposals from various State Governments for the reservation of backward category students in private professional institutions;

(b) if so, details thereof, State-wise;

(c) the reaction of the Government with regard to the Supreme Court judgment granting absolute control over the admission to the management of private sector engineering and medical colleges;

(d) whether the Government proposes to introduce a comprehensive legislation making reservation mandatory for backward category students in private professional institutions; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (e) The Central Government in consultation with all concerned, including the State Governments, is in the process of formulating a policy to address the issue of social justice in respect of admission of students to unaided professional educational institutions.

Golden Quadrilateral Project

*193. SHRI RAVICHANDRAN SIPPAPARAI :
SHRI RAJIV RANJAN SINGH 'LALAN' :

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether any target date was fixed by the Government to complete the work pertaining to Golden Quadrilateral Project at the time of institution of Project;

(b) if so, the details thereof alongwith the amount allocated for the Project;

(c) whether the cost of the Project has escalated;

(d) if so, the facts thereof and the reasons for the cost escalation;

(e) whether any changes have been made in the Original Project; and

(f) if so, the details thereof alongwith the date by which Project work is likely to be completed?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU) : (a) Yes Sir.

(b) to (d) The project was originally targeted to be completed by 2003. The original estimated cost of Golden Quadrilateral Project at 1999 price was Rs. 2505 crores (excluding interest during construction and escalation). The expenditure as on 31.10.2005 on the project is Rs. 23,303.59 crore. The final cost indication would be arrived at only after completion of all projects. However it is estimated that the actual expenditure on the project will not differ much from the estimated cost, allowing for normal inflation.

(e) No, Sir.

(f) It is estimated that the Golden Quadrilateral Project would be substantially completed by June 2006.

[Translation]

Schemes under NSTFDC

*194. SHRI MAHAVIR BHAGORA :
SHRI JASHUBHAI DHANABHAI BARAD :

Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the details of the schemes being run by National Scheduled Tribes Finance and Development Corporation (NSTFDC);

(b) the total amount disbursed by NSTFDC under each of these schemes during each of the last three years, State-wise and Scheme-wise;

(c) the total number of beneficiaries of each of these Schemes during the same period, State-wise;

(d) whether the NSTFDC periodically review the schemes being run by them; and

(e) if so, the details of review of each of the scheme alongwith the achievements of each scheme?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH-EASTERN REGION (SHRI P.R. KYNDIAH) : (a) The National Scheduled Tribes Finance and Development Corporation (NSTFDC) provides financial assistance in the form of loan for 'Income Generating Activities' and 'Working Capital and Marketing Support Activities' to assist the eligible Scheduled Tribes through the State Channelising Agencies. Also, the Corporation provides grant-in-aid for training programmes undertaken for Skill and Entrepreneurial Development of the eligible Scheduled Tribes.

(b) and (c) The amounts disbursed and the number of beneficiaries covered State-wise under these activities during the last 3 years are indicated in the enclosed Statement.

(d) and (e) The implementation of the NSTFDC assisted scheme are reviewed on periodical basis which is as under :-

- (i) The progress/utilization reports, including details of beneficiaries assisted and funds released, are reviewed at departmental/desk level of the Corporation. Also, Zonal Officers who generally participate in the meetings of Implementation Committee of the State Channelising Agencies (SCAs), also undertake field visits to review implementation of the sanctioned schemes.
- (ii) the progress reports containing details of sanctions issued/disbursements made and status of overdues are placed before the meetings of the Board of the Corporation for review and consideration.
- (iii) Quarterly/half Yearly Performance Review Meetings of the Ministry of Tribal Affairs including the performance of the NSTFDC are held in the Planning Commission. The Corporation also submits monthly progress reports to the Ministry.
- (iv) As a result of the periodic reviews, the NSTFDC has been able to accord gross sanction of Rs. 325.67 crore and as on 31.10.2005 also made disbursements of funds amounting to Rs. 169.62 crore.

Statement

State-wise/Scheme-wise details of amounts disbursed by the National Scheduled Tribes Finance and Development Corporation and number of beneficiaries during the last 3 years from 2002-03 to 2004-05

(A) Income Generating Activities

(Rs. in lakhs)

S.No.	Name of the State	2002-03		2003-04		2004-05	
		Amounts Disbursed	No. of Beneficiaries	Amounts Disbursed	No. of Beneficiaries	Amounts Disbursed	No. of Beneficiaries
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	540.32	1447	206.64	1585	1181.71	2974
2.	Arunachal Pradesh	1.10	1	-	-	-	-
3.	Assam	20.47	24	-	-	-	-
4.	Chhattisgarh	296.74	84	-	-	734.07	170

1	2	3	4	5	6	7	8
5.	Gujarat	84.00	70	477.02	664	-	-
6.	Himachal Pradesh	10.64	3	32.65	11	31.96	9
7.	Jammu and Kashmir	65.25	15	-	-	74.33	26
8.	Jharkhand	586.78	267	123.20	226	601.91	343
9.	Kerala	-	-	38.42	56	17.13	33
10.	Karnataka	244.54	456	1.35	1	202.90	801
11.	Lakshadweep	7.33	6	8.65	7	-	-
12.	Madhya Pradesh	281.93	355	114.59	83	-	-
13.	Maharashtra	149.75	575	-	-	436.83	927
14.	Nagaland	137.77	84	216.49	132	244.09	56
15.	Orissa	-	-	-	-	27.72	8
16.	Rajasthan	356.06	217	217.91	181	454.89	380
17.	Sikkim	145.00	50	219.04	289	116.00	40
18.	Tripura	69.68	96	236.15	259	-	-
19.	Uttaranchal	115.17	53	-	-	11.20	8
20.	West Bengal	303.28	2070	380.40	3227	711.75	8080

Note: Funds disbursed for Coffee Plantation Schemes to the SCA in the State of Andhra Pradesh have been proportionately worked out.

(B) Year-wise Working Capital Assistance for Marketing Support Activities and No. of Beneficiaries:-

(Rs. in lakhs)

Sr. No.	Name of Scheme	2002-03		2003-04		2004-05	
		Amounts disbursed	No. of beneficiaries	Amounts disbursed	No. of beneficiaries	Amounts disbursed	No. of beneficiaries
1.	TRIFED For Marketing Support Activities	300.00	290430	800.00	565900	-	-
2.	Girijan Cooperative Corporation Ltd. (GCC), Andhra Pradesh	500.00	110000	500.00	110000	500.00	283000

(C) Year-wise Grant-in-Aid – Training Programme and No. of Beneficiaries :

(Rs. in lakhs)

Sr. No.	Name of Scheme	2002-03		2003-04		2004-05	
		Amounts disbursed	No. of beneficiaries	Amounts disbursed	No. of beneficiaries	Amounts disbursed	No. of beneficiaries
1.	Grant-in-aid (Training programme)	1.21	40	2.65	25	1.84	25

*[English]***Re-Construction of Roads**

*195. DR. K. DHANARAJU :

SHRI SUNIL KUMAR MAHATO :

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether any arrangement has been made by the Government to ward off the problem of national highways getting washed away due to heavy rains/cyclones in various parts of the country;

(b) if so, the details thereof;

(c) the details with regard to various national highways including National Highway No. 45 which got damaged on account of heavy rain/cyclone during the current year; State-wise, National Highway-wise;

(d) the steps the Government proposes to take to reconstruct all such national highways;

(e) whether any request has been pending with the Government for the grant of fund from Special fund to reconstruct damaged national highways/bridges; and

(f) if so, the action taken by the Government in this regard?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU) : (a) and (b)

Development and improvement of National Highways is based on the design and specifications and provision of cross drainage structures to withstand rain/floods of normal magnitude. However, washing away/breaches due to over topping during abnormal rain/cyclone do occur and cannot be entirely prevented. In the event of any breach/washing away caused by the unprecedented rains/cyclone restoration works are taken up on immediate basis such as filling up of breaches, launching of bailey bridges, construction of diversion roads etc. wherever required in order to restore the traffic.

(c) Details are given in the enclosed Statement.

(d) Restoration works like filling of pot holes, patch repairs, restoration of embankment, repair of cross drainage works and retaining walls, repairs to bridge, construction of diversion road wherever required are carried out to make the road in traffic worthy condition within available resources.

(e) and (f) Out of the allocations made for maintenance and repair of National Highways, separate earmarking of funds is done for repair of damages caused by flood/rain depending upon the availability of funds and magnitude of damages. The funds earmarked for this purpose during the current year have already been allocated to different States based on their demand and assessment of damages. There are budgetary constraints in meeting out the entire requirement of repair and maintenance.

Statement*Details of Damages Due to heavy rain/Floods in the year 2005*

Sl.No.	State	NH No.	Extent of damages of National Highways
1	2	3	4
1.	Andhra Pradesh	5, 7, 9, 16, 18, 43, 63, 202, 205, 214, 214A, 219, 221, 222	BT surface, culverts, wing Walls damaged, approaches and road portions washed out at some locations, damages to protection works.
2.	Arunachal Pradesh	153	Subsidence/land slides, landslips, shoulder erosion, culverts damaged at different locations.
3.	Assam	31, 31B, 31C, 36, 37, 38, 39, 54, 61, 62, 152, 153, 154	Erosion of side berms, disintegration of road surfaces, subgrade failure, land, slide, pot holes, damages to cross drainage structures at different locations.
4.	Bihar	19, 28, 28A, 31, 57, 57A, 77, 104, 105, 106, 107	Cutting of road crust damages in the bridges and approaches.
5.	Chhattisgarh	6, 12A, 43, 78, 200, 216, 221	Damage to formation/carriage way of roads mostly at approaches to culverts and bridges.
6.	Goa	17, 4A, 17A, 17B	Damages to road surface, land slide, damage to head wall and parapet wall of cross drainage works, side shoulder and embankment washed out at some locations, damage to the protection work and sinking of carriageway at different locations.
7.	Gujarat	NE1, 6, 8A, 8C, 8D, 8E, 15, 59	Pot holes, patches, damage to toe and retaining walls, surface damaged in some stretches, damages to culverts and bridges, cuts and erosion of earth in shoulders and settlement at few locations.
8.	Haryana	21A, 65, 71A, 72, 73	Damages to road surface causing pot holes, patches, erosion of embankment and damage to berms at different locations.
9.	Himachal Pradesh	20, 21, 21A, 22, 70, 72, 88	Formation, Bailey bridges, suspension bridge washed away. Slips and erosions due to flood in river.
10.	Jharkhand	23, 31, 32, 33, 75, 80, 99, 100	Damages to road surface causing pot holes, erosion of berms and damages to cross drainage works.
11.	Karnataka	4, 4A, 7, 9, 13, 17, 48, 63, 206, 207, 209, 212, 218	BT surface, culverts, wing walls damaged, approaches washed out at some locations.

1	2	3	4
12. Kerala	17, 47, 47A, 49, 206, 212, 218, 220	BT surface, culverts, wing walls damaged, pot holes, erosion of shoulders, settlement of roads at some locations.	
13. Madhya Pradesh	3, 7, 12, 12A, 26, 59, 59A, 69, 75, 78, 86	Damage to formation/carriage way of roads mostly at approaches to culverts and bridges, development of pot holes and washing out of berms at few locations. Damages in major bridges.	
14. Maharashtra	3, 4, 4B, 6, 7, 9, 13, 17, 50, 69, 204, 211, 222	Damages to road surface, land slide, damage to head wall and parapet wall of cross drainage works, side shoulder and embankment washed out at some locations, damage to the protection work and sinking of carriageway at different locations.	
15. Manipur	39, 150	Damages to the road surface, subsidence/land slides, landslips, shoulder erosion, damages to culverts at different locations.	
16. Meghalaya	40, 40E, 44, 51, 62	Subsidence/land slides, landslips, formation erosion, protection work damaged at different locations.	
17. Mizoram	44A, 150, 154	Subsidence/land slides, landslips, shoulder erosion, culverts damaged at different locations.	
18. Nagaland	36, 61	Subsidence/land slides, landslips, shoulder erosion, culverts damaged at different locations.	
19. Orissa	5, 5A, 6, 23, 42, 43, 75, 200, 201, 203, 215, 217, 224	Damages to road surface, depressions and cracks in some stretches, damages to the cross drainage structures and berms.	
20. Punjab	71	Slips and erosions due to flood in river.	
21. Rajasthan	8, 3	Berm and Retaining wall damaged, damages to road surface causing pot holes, patches and washing out of embankment at one location.	
22. Tamil Nadu	4, 5, 7, 7A, 45, 45A, 45B, 46, 47, 47B, 49, 57, 66, 67, 68, 205, 207, 208, 209, 210, 219, 220	Damages to road surface causing pot holes, patches in the riding surface, erosion to the berms, breach in diversion, damages to the retaining wall, culverts, and bridges at different locations. Road portion washed out at one location. It is still raining in Tamil Nadu and damage due to continuing rain and floods needs further assessment for taking action for repair of damaged portions. Section of NH-45 from km 0 to 121 is in traffic worthy condition.	

1	2	3	4
			However some portion of the balance section have got damaged due to recent wide spread rains and overtopping at some locations.
23. Uttaranchal	58, 72, 74, 87, 94, 119, 121, 123, 125	Pot holes, road washed away in some stretches, culverts, retaining walls, wing walls damaged.	
24. Uttar Pradesh	7, 11, 19, 24, 26, 27, 28, 28B, 28C, 29, 56, 58, 72A, 73, 74, 75E, 76, 76E, 86, 87, 91, 92, 93, 96, 97, 91A, 119	Pot holes, rain cuts in high embankment/bridge approaches, culverts damaged and slips occurred at some places.	
25. West Bengal	2, 6, 31, 31C, 32, 35, 60, 55, 81, 117	Damages to road surface causing pot holes, depressions and damages of side shoulders.	

Private Universities

*196. SHRI ABDUL RASHID SHAHEEN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Private Universities established under the provisions of the University Grants Commission;

(b) Whether the U.G.C. has conducted inspections of these Private Universities to verify their conformity with its regulations;

(c) if so, the details thereof;

(d) the names of the universities which were not found in conformity with the University Grants Commission (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003; and

(e) the action taken against such universities who issued degrees without the clearance of U.G.C. under the relevant provisions of the University Grants Commission Act?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (e) The incorporation, regulation and winding up of universities is within the competence of the State Legislatures.

According to the University Grants Commission (UGC), the following 8 private universities, established by the respective State Legislatures, are functioning at present in terms of Section 2(f) of the UGC Act :-

1. Dhirubhai Ambani Institute of Information and Communication Technology Gandhinagar, Gujarat.
2. Nirma University of Science and Technology, Sarkhej, Ahmedabad, Gujarat.
3. Jaypee University of Information Technology, Solan District, Himachal Pradesh.
4. Jagadguru Rambhadracharya Handicapped University, Chitrakoot Dham, Uttar Pradesh.
5. Integral University, Lucknow, Uttar Pradesh.
6. Dev Sanskriti Vishwavidyalaya, Hardwar, Uttaranchal.
7. University of Petroleum and Energy Studies, Dehradun, Uttaranchal.
8. Institute of Chartered Financial Analysts of India (ICFAI), Dehradun, Uttaranchal.

The UGC has constituted a number of Expert Committees to inspect Private Universities in various

States. All the above Universities are reported to be conforming to the UGC Regulations in this regard. According to the UGC no such cases of issuance of degrees by Private University without the clearance of the U.G.C., have been reported.

**Plantation of Medicinal Plants along
National Highways**

*197. DR. M. JAGANNATH : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the Government has set up a Committee to examine the feasibility of plantation of medicinal plants along the National Highways;

(b) if so, whether the Committee has submitted its report on the subject;

(c) if so, the details thereof; and

(d) the action taken or proposed to be taken on the recommendations of the Committee?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU) : (a) to (d) A Core Group was constituted by the National Medicinal Plant Board for finalization of an Action Plan for plantation of medicinal plants along the National Highways. The Core Group decided that instead of formulating and Action Plan for medicinal plants, it would be appropriate to have generic guidelines on plantations along the National

Highways. The Core Group also agreed that plantation and commercial exploitation of medicinal plants is not advisable along the Highways.

Export of Industrial Goods

*198. SHRI SANAT KUMAR MANDAL : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the details of growth in exports of industrial goods achieved during each of the last three years, sector-wise;

(b) the effect on the employment opportunities, year-wise and sector-wise; and

(c) the steps taken/proposed to be taken by the Government to support the export-oriented industries to achieve and sustain a higher growth rate on both exports and creation of employment opportunities?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH) : (a) The Directorate General of Commercial intelligence and Statistics (DGCI and S) compiles trade data on the basis of Indian Trade Classification (ITC) Harmonised System (HS) Codes for different commodities. There is no separate classification of industrial goods under this system. However, going by the description of goods, a significant share of exports consist of industrial products. The details of value and percentage growth in exports of major sectors for the last three years in given below.

Commodities	(Value in US \$ Million)			(Percentage Change)		
	2002-03	2003-04	2004-05	2002-03	2003-04	2004-05
1	2	3	4	5	6	7
Plantation	547	593	621	-7.30	8.41	4.72
Agri and Allied Products	4721	5407	6034	16.13	14.53	11.60
Marine Products	1432	1329	1268	15.79	-7.19	-4.59
Ores and Minerals	1996	2369	4193	58.11	18.69	76.99
Leather and Mfrs.	1848	2163	2289	-3.25	17.05	5.83

	1	2	3	4	5	6	7
Gems and Jewellery		9030	10573	13705	23.69	17.09	29.62
Sports goods		73	99	98	6.26	35.62	-1.01
Chem. and Related prdts.		7858	9960	12677	23.33	26.75	27.28
Engineering goods		7689	10516	14587	33.80	36.77	38.71
Electronic goods		1295	1805	1804	8.59	39.38	-0.06
Projects goods		49	84	49	165.49	71.43	-41.67
Textiles		11081	12205	12017	14.37	10.14	-1.54
Handicrafts		785	500	343	43.00	-36.31	-31.40
Carpets		533	586	596	4.46	9.94	1.71
Cotton raw incl. waste		10	205	81	8.80	2004.72	-60.49
Petroleum Products		2577	3568	6792	21.61	38.46	90.36
Total Exports		52719	63843	80540	20.29	21.10	26.15

(b) There is no final sector-wise estimate of employment created through exports. However, preliminary findings of a study conducted by the Research and Information System for Non-Alligned Countries (RIS) on employment generation through exports indicate that the total employment generated through exports in 2004-05 was almost 16 million of which 9 million was direct employment and 7 million was indirect employment.

(c) The Government has taken a number of initiatives to promote exports and employment as part of the Foreign Trade Policy (FTP). In order to expand employment opportunities, certain special focus initiatives have been identified for the agriculture, handlooms, handicraft, gems and jewellery and leather sectors. Other measures to promote exports include the enactment of the SEZ Act 2005 to trigger a larger flow of foreign and domestic investment in infrastructure and productive capacity; setting up Free Trade Warehousing Zones (FTWZs) which would get all the benefits available to SEZs; giving a major thrust to procedural simplification to reduce transaction cost of exporters and signing regional trade agreements to leverage exports in line with India's comparative advantage.

[Translation]

**Kasturba Gandhi Balika Vidyalaya
Scheme**

*199. SHRI NARENDRA KUMAR KUSHAWAHA :
SHRI MUNSHI RAM :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the "Kasturba-Gandhi-Balika-Vidyalaya Scheme" launched by the Government has been made operational;

(b) if so, the details thereof including the number of Vidyalayas opened, State-wise;

(c) whether the Government has released funds to all the States under the aforesaid scheme during the current financial year;

(d) if so, the details thereof State-wise; and

(e) the steps taken by the Government to ensure that the underlying objectives of the schemes are achieved?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (e) The Government of India launched the Kasturba Gandhi Balika Vidyalaya (KGBV) scheme in August, 2004 and 750 KGBVs have been sanctioned in 21 eligible States. An amount of Rs. 120.38 crores has been released upto September 2005 under the scheme. Out of 750 KGBV schools, 448 KGBVs are reported by the State Governments, to be operational. The number of KGBVs and funds sanctioned State-wise so far, is enclosed as Statement. Government of India is regularly monitoring implementation of the scheme.

Statement

(Amount Rs. in Lakhs)

Sl. No.	Name of States	Total No. of Schools sanctioned	Cumulative Funds released by GOI
1	2	3	4
1.	Andhra Pradesh	94	1823.77
2.	Arunachal Pradesh	14	210.74
3.	Bihar	62	1115.19
4.	Chhattisgarh	51	810.33
5.	Gujarat	30	497.03
6.	Haryana	1	0.00
7.	Himachal Pradesh	9	192.47
8.	Jammu and Kashmir	14	190.57
9.	Jharkhand	74	1335.05
10.	Karnataka	58	845.47
11.	Madhya Pradesh	70	700.81
12.	Maharashtra	27	527.61
13.	Meghalaya	1	13.32
14.	Orissa	49	884.02
15.	Punjab	2	32.55

1	2	3	4
16.	Rajasthan	56	350.65
17.	Tamil Nadu	37	644.39
18.	Tripura	2	32.54
19.	Uttar Pradesh	32	794.94
20.	Uttaranchal	13	291.11
21.	West Bengal	54	745.51
Total		750	12038.07

[English]

Marketing of Agro Products

*200. SHRI ADHALRAO PATIL SHIVAJIRAO : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) the number of agro clinics and agro-business centres set up under Rural Employment Generation Programme in the country during 2004-05 till date, State-wise;

(b) the employment generated through the above schemes during the same period, State-wise; and

(c) the steps taken/to be taken by the Government to promote marketing of agro products?

THE MINISTER OF SMALL SCALE INDUSTRIES AND MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI MAHAVIR PRASAD) : (a) and (b) No agro clinics and agro-business centres have been set up under the Rural Employment Generation Programme (REGP) of the Central Government in the Ministry of Agro and Rural Industries. However, the Ministry of Agriculture of the Central Government implements the scheme of Establishment of Agri-Clinics and Agri-Business Centres (ACABCs), as economically viable self-employment ventures, which provide extension and other services to farmers, on payment. During April 2004 – November 2005, 1667 ACABCs have been set up, generating 4397 employment

opportunities. The State-wise details of ACABCs established and employment opportunities generated under the scheme during 2004-05 and 2005-06 (up to November 2005) are given in the enclosed Statement.

(c) The Ministry of Agriculture of the Central Government has formulated a scheme for 'Development/Strengthening of Agricultural Marketing Infrastructure, Grading and

Standardisation'. Under this scheme, subsidy at the rate of 25 per cent of capital cost of the project is provided to entrepreneurs for construction of general or commodity-specific infrastructure for marketing of agricultural commodities and for strengthening and modernization of existing agricultural markets. The rate of subsidy is 33.3 per cent for entrepreneurs belonging to the scheduled castes/tribes and those in the north-eastern States and hilly areas.

Statement

State-wise number of units established under ACABCs and employment opportunities generated during 2004-2005 and 2005-2006 (till November, 2005)

(Figures in number)

No.	State/Union Territory	2004-05		2005-06 (upto November 2005)	
		Units established	Employment generated	Units established	Employment generated
1	2	3	4	5	6
1.	Andhra Pradesh	35	158	42	153
2.	Assam	8	8	0	0
3.	Bihar	113	244	75	224
4.	Chhattisgarh	13	20	29	29
5.	Gujarat	41	54	35	178
6.	Himachal Pradesh	1	1	0	0
7.	Jammu and Kashmir	2	3	5	14
8.	Jharkhand	3	7	1	3
9.	Karnataka	107	218	170	595
10.	Kerala	6	41	1	10
11.	Madhya Pradesh	60	112	6	16
12.	Maharashtra	180	334	208	889
13.	Manipur	0	0	12	21
14.	Orissa	14	42	28	89
15.	Punjab	7	9	0	0
16.	Rajasthan	68	106	44	95
17.	Tamil Nadu	11	11	25	58

1	2	3	4	5	6
18. Uttar Pradesh		116	275	164	336
19. West Bengal		0	0	39	44
Total		783	1643	884	2754

Sports in Schools

*201. SHRI RAVI PRAKASH VERMA :

SHRI ANANDRAO VITHOBA ADSUL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the CBSE has prepared any plan to promote sports in schools across the country as reported in *The Hindustan Times* dated November 17, 2005;

(b) if so, the details thereof;

(c) whether the CBSE has formulated any scheme for awarding of scholarships to the students who possess talents in sports;

(d) if so, the details thereof and the sports identified therefor; and

(e) the further measures taken by the Government to encourage sports at school level?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (d) Central Board of Secondary Education (CBSE) has announced "Chacha Nehru Sports Scholarships" for the Sports Talents with effect from academic session 2005-06 to courage and nurture sports talent among students of schools affiliated to it. Scholarships (for 14 different games) will be awarded each year at the rate of Rs. 500/- per month for students of Class IX-XII with talent in sports, identified on the basis of performance in various games at National level Competition organized by the Board. The 14 identified sports are - Athletics, Badminton, Basketball, Chess, Football, Kho-Kho, Judo, Handball, Hockey, Skating Swimming, Table Tennis, Tennis and Volleyball. 50 scholarships will be awarded in

the first year, and the number will increase to 200 in the fourth year.

(e) Ministry of Youth Affairs and Sports under its scheme: "Promotion of Sports and Games in Schools" provides financial grants @ Rs. 75,000/- per district and @ Rs. 3,00,000/- per State for holding district and State level inter-school tournaments respectively in certain disciplines. The Sports Authority of India (SAI) is given assistance @ Rs. 2,00,000/- per discipline for conduct of national level tournaments. The school performing best at the national level tournaments is given an award of Rs. 1,00,000/- along with a rolling trophy.

[English]

Appointment of Nursery Teachers

1881. SHRI SHRIPAD YESSO NAIK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether NDMC has any provision to appoint Nursery Teachers on ad hoc basis;

(b) if so, the details thereof alongwith number of teachers presently working on ad hoc basis;

(c) whether the candidates recommended by Delhi Subordinate Services Selection Board in pursuance of High Court order for appointment as Nursery Teachers in NDMC schools have since been given an offer of appointment;

(d) if so, the details thereof, category wise; and

(e) if not, the time by which all the selected candidates will be given appointments?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) No, Sir.

(b) Does not arise.

(c) to (e) Presently, there are 24 surplus Nursery Teachers in New Delhi Municipal Council because of reduction in enrolment. It has, therefore, not been possible for New Delhi Municipal Council to offer appointment to the candidates recommended by Delhi Subordinate Services Selection Board.

[Translation]

**Reservation Quota in Kendriya
Vidyalayas**

1882. SHRI RAGHUVVEER SINGH KOSHAL :
SHRI KAILASH MEGHWAL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the reservation quota has been fixed for AIEEE conducted by Kendriya Vidyalaya Sangathan on the basis of domicile;

(b) if so, the details thereof;

(c) whether marksheet of 12th class is required instead of certificate from Competent Authority of the State for the purpose of domicile;

(d) if so, the details thereof;

(e) whether the procedure adopted by Central Board of Secondary Education is against the natural justice of States;

(f) if so, the details thereof;

(g) whether the Government is aware the news item "Haq Hamara Kabja Unka" published in Dainik Jagran, Kota (Rajasthan) dated 11th September, 2005; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (h) The Central Board of Secondary

Education (CBSE) conducts the All India Engineering/Architecture Entrance Examination (AIEEE). The CBSE has informed that reservation in Central Government Institutions has been made as per rules of Central Government. The State where candidates appear for 10+2 class is taken into account as State Code of eligibility, which is being considered as State Code of Domicile. There is no domicile certificates requirement as far as the admission for the seats reserved or a particular State are concerned. Therefore, Mark Sheet for qualifying exam is required for verification of State code of eligibility, which decides their domicile status. Though representations have been received, there is no change in the policy by CBSE on the matter of deciding State Code of Domicile.

[English]

**Demand for Creation of Autonomous
District Council**

1883. SHRI M.K. SUBBA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has received representations from All Assam Man (Tai Speaking) Students Union, Tirap Autonomous District Council Demand Committee, and public representatives to set up an autonomous district council;

(b) if so, the details thereof; and

(c) the response of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) No, Sir.

(b) and (c) In view of (a) above, do not arise.

East-West Corridor in Assam

1884. SHRI NARAYAN CHANDRA BORKATAKY : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the phase-I of the East-West corridor in Assam has been stalled due to objection of the Ministry of Environment and Forests;

- (b) if so, the details thereof;
- (c) whether the fund for this project has been diverted to some other States;
- (d) if so, the details thereof;
- (e) if not, the time by which the actual execution of the work is likely to be started and finished;
- (f) whether the Government has received any alternative proposal for diverting the East-West corridor from Nagaon to Silchar;
- (g) if so, whether the Government is considering this new alignment; and
- (h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) No, Sir.

- (b) Does not arise.
- (c) No, Sir.
- (d) Does not arise.

(e) Civil work contracts for 465 km length of East-West Corridor in Assam Have already been awarded. Tenders for remaining length of East-West Corridor in Assam are also likely to be awarded by March 2006. The contractors have started mobilization and the entire project is targeted to be completed by year 2008.

(f) No such proposal has been received from the Government of Assam.

(g) and (h) Does not arise.

National Self Development Scheme

1885. SHRI SUBODH MOHITE : Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government has sanctioned Rs. 180 crore under National Self Development Scheme

to undertake various development projects in Vidarbha region of Maharashtra;

- (b) if so, the details thereof;
- (c) whether the Government has reviewed the progress of work undertaken under the scheme at and around Nagpur city;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA) : (a) No such scheme is being implemented by the Ministry of Urban Employment and Poverty Alleviation.

(b) to (e) In view of (a) above, question does not arise.

Admission in Engineering Colleges

1886. SHRI RAM KRIPAL YADAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the All India Engineering Colleges Association, Chennai recently advertised in the Newspapers about entrance test 2006 for admission in Engineering institutions in the country;

(b) whether AIECA is collecting Rs. 1100/- from all the students;

(c) if so, the details thereof; and

(d) the action taken by the Government or AICTE in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (d) Advertisements are appearing in the newspapers from one 'All India Medical and Engineering Colleges Association'. However, the Government or the All India Council for Technical Education is not associated with the so-called Association in any manner.

[Translation]

Firing on Border

1887. SHRI HARISINH CHAVDA :

SHRI S.K. KHARVENTHAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of firing incidents took place on India-Pakistan border during the 2004-05, till date;

(b) the details of loss of life and property suffered during the said period;

(c) the steps taken by the Government for safety of life and property of the persons residing in border areas; and

(d) the achievement made in the implementation of these steps?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) No, firing incident took place on the International border with Pakistan during the year 2004-05 and till date in the year 2005-06.

(b) Does not arise in view of (a) above.

(c) and (d) Government has adopted a well-coordinated and multipronged approach for providing protection to the people living close to the Indo-Pakistan border which includes fencing of the International border, providing Border Security Force Kisan Guards, gearing up the intelligence machinery, modernization and upgradation of police and security forces with advanced sophisticated weapons and communication system etc. As a result of these measures, farmers are carrying out agricultural activities in their fields across the border fencing.

[English]

**Central Schools and Navodaya
Vidyalayas**

1888. SHRI CHANDRAKANT KHAIRE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government has constituted Expert Committees to improve the management and working of Central Schools and Navodaya Vidyalayas in the country;

(b) if so, the details thereof alongwith the composition of such committees;

(c) whether these committees submitted their reports to the Government;

(d) if so, the salient features thereof and the action taken thereon; and

(e) if not, the time by which these committees are likely to submit their reports?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) Yes, Sir.

(b) A Committee under the Chairmanship of Shri J.C. Pant and comprising Shri P.R. Chauhan, Shri J. Veeraraghavan, Mrs Shayama Chona, Dr J.D. Johnson, Shri R.G. Patil and Shri K.S. Sarma was constituted in December, 2001 to review the Management structure and operating mechanism of Kendriya Vidyalaya Sangathan.

A Committee under the Chairmanship of Shri Y.N. Chaturvedi and comprising Prof. B.P. Khandelwal, Dr. Asif Khan, Dr. Smriti Swarup, Prof. Nandu Ram and Shri K.S. Sarma was constituted in June, 2001 to review the Management structure and operating mechanism of Navodaya Vidyalaya Samiti.

(c) Yes, Sir.

(d) (i) The summary of recommendations of the Pant Committee is given in enclosed Statement-I. KVS has already implemented several of these recommendations in various forms.

(ii) The summary of recommendations of the Y.N. Chaturvedi Committee and action taken thereon by NVS is given in the enclosed Statement-II

(e) Does not arise.

Statement-I

Summary or Recommendations of the Review Committee set up for Review of the Management Structure and Operating Mechanism of KVS [Part Committee Report]

I. REVIEW OF ADMISSION POLICY AND NEED FOR EXPANSION

(a) 10% of new admissions to be made on merit basis each year in Class II onwards

For admission in Class XI, the provision of minimum 80% marks to be relaxed to 75% for students coming from other schools if number of such students is less

(b) (i) Sale of registration forms and registration should be commenced from 1st December to 31st January.

(ii) Last date of receipt of the forms should be 31st January.

(iii) Display of admission list by 15th February

(iv) Admission upto 1st March

(v) Last date for fresh admission-31st July

(vi) In exceptional cases the Chairman, VMC may permit admission before the half yearly examination.

(c) (i) Children of ex-servicemen with less than 15 years of service to be kept in category II (ii) The children of employees of Central Autonomous Bodies to be kept in separate block for admission on paid seat basis.

II. STRUCTURAL CHANGES IN SANGATHAN: WHETHER IT SHOULD CONTINUE TO GROW WITH EXISTING STRUCTURE OR SOME STRUCTURAL CHANGES LIKE CONSTITUTION ON REGIONAL STRUCTURES MAY BE MADE

(a) Creation of additional regions to ensure 28-30 Kendriya Vidhyalayas under one region.

(b) Creation of 05 National Zones with each having 06 Regions for the purpose of recruitment of staff, their posting and transfers etc.

(c) The post of Education Officer and Principal of a Kendriya Vidhyalaya to be made interchangeable.

(d) Grading of each Kendriya Vidyalaya to be done for different fields of activities. The duties of Education Officers and the Vice-Principal of the Kendriya Vidyalaya need to be specified in order to make them more accountable for the performance of a Kendriya Vidyalaya.

(e) Each Kendriya Vidyalaya to evolve a local objective keeping local, cultural and environmental concerns in its view besides 04 broad objectives of KVS.

(f) Inter-linking of KVS [HQ] and Regional Offices through computers.

III. REVIEW OF THE EXISTING RECRUITMENT AND TRANSFER POLICY OF TEACHING AND NON-TEACHING STAFF OF KVS.

(a) With the introduction of the proposed National Zonal reorganization, the process of seeking options and preferences from the staff of KVS to be initiated.

(b) KVS (Hq.) will make recruitment for each Zone according to the vacancies available. The election of TGT level to be made for recruiting them purely on the basis of their performance as PRT and for promotion to PGT, a proficiency test to be made compulsory.

(c) The national zonal system to be made effective only for the TGT level for transfer and initial posting purposes whereas at the level of PGT and above, the existing All India character of staff to be maintained. A staff member requesting for a change of zone to lose his/her seniority on the request of being granted.

- (d) The existing transfer policy to be retained. Its application, however, to be made on a National Zonal basis for the PRTs and TGTs only.
- (e) Executive Committee of the KV may recruit teachers on contractual basis even without B. Ed. qualification in remote areas.
- (f) Spouse working in KVS to move together as far as possible.
- (g) Posting at PGT level on direct recruitment or on promotion to be done outside the zone where he/she is working. All other teachers on promotion to TGTs or HM to be posted outside their present station within the zone where they are working.

IV. NEED FOR PROPER ADMIX OF THE EXAMINATION-ORIENTED EDUCATION WITH ALL-ROUND DEVELOPMENT OF CHILDREN AND SUGGESTIONS FOR CHANGES

Class-wise quiz or elocution or other forms of self-expression should be organized once every month.

Academic inspections should be revitalized by making them more comprehensive, educative and result oriented... There should be a single report card for each student for class I to V, VI to VIII, IX to X, and XI to XII. The achievement of good teachers both in academics and extra-curricular activities should be suitably recognized. The annual results of the Board classes alone should not be the criteria for determining the performance of the Principal and teachers. The results of other classes specially VI, IX and XI should also be analyzed by the Eos at the Regional Office level. Improvement in language learning and expression.. Introduction of half- an hour Shramdan for all students and teachers everyday at the closing time of the school. Social awareness of students to be awakened. Teachers should overstay for an hour every school day to plan the teaching programme of the next day with particular reference to the learning needs of the slow-learners.

V. PROMOTION OF SPORTS, YOGA AND PHYSICAL EDUCATION, AND LANGUAGE LEARNING

The school should have proper infrastructure for creating appropriate ambience to hold Yoga classes. Special budgetary provision should be made for development of infrastructural facilities for sports and yoga. All the students should compulsorily participate in all sports activity and they should be graded according to their competence. Mass PT should be revived in all Kendriya Vidyalayas. Physical well being and posture etc of the students should be looked after properly by the PETs and Yoga Instructors.

VI. ANY OTHER MATTER RELATING TO EITHER ACADEMIC OR MANAGEMENT REFORM

Vice-Principal or the Asst. Supdt. of the Vidyalaya can act as Bursar-cum-caretaker in each Kendriya Vidyalaya to assist the Principal in routine administrative matters, to enable him to get adequate involvement in academic matters.

A standard work execution contract form to be developed by KVS(HQ) to facilitate maintenance and repair of works.

Authority to engage vocational staff should be delegated to the Chairman, VMC Subject-wise workshops for teachers to be organized at the regional level to improve their teaching skills.

A professional approach to make the teacher accountable for the development of the child needs to be evolved.

The system of supervised studies to improve the performance of low achievers needs to be strengthened beyond schools hours.

Vocationalization of school education. The nomenclature of vocational courses should be changed to professional or foundation courses in class XI.

Counseling of parents regarding the potential of their wards needs to start from Class VI onwards.

Affiliation of Kendriya Vidyalayas in states with examination boards other than CBSE.

Statement-II***Main Findings/Recommendations of Expert Committee under the Chairmanship of Shri Y.N. Chaturvedi and Action taken thereon***

Sl.No.	Recommendations	Action taken
1	2	3
1.	The analysis of the students strength in Jawahar Navodaya Vidyalayas show that the Navodaya Vidyalaya Samiti has been more than meticulous in fulfilling the requirement of reservation for various categories.	No action required.
2.	The results of X and XII class Board examinations of Jawahar Navodaya Vidyalayas have been very good. Although the performance in the Board Examination is not the only criteria for judging academic performance.	Exhaustive action plan has been prepared and implemented to achieve quality performance by the students. The quality of the results substantially improved. Other action taken are : (1) Appointment of Staff in JNV, (2) Cluster monitoring system, (3) Analysis of academic performance of students in Board Exam-2003 during Principals Conference, and (4) Award to Principals and Teachers for commendable work.
3.	IIM, Ahemdabad report indicates that 80% students and their families are appreciative of Jawahar Navodaya Vidyalayas. 75% of the students passing out from the Vidyalayas are pursuing higher education.	Vidyalayas have been directed to open a "Career Guidance Corner" in the Library and to constitute a career counseling committee for providing career guidance to the students. Teachers have been deputed for undergoing Post Graduate Diploma in guidance and counseling at RIE Mysore.
4.	Over all JNV selection Test mechanism has been very fair and objective and has won wide acceptance.	No action required.
5.	18 students compete against each seat. This speaks for the success of the scheme and is also indicative of the faith of the parents in admission system.	No action required.
6.	Publicity of Test and supply of application forms through Panchayats and Primary Schools.	Wide publicity of JNVST is being ensured through Print and electronic media. The message reaches upto Gram-panchayat level for test.

1	2	3
7. If the question paper for the Test is changed every two years, so that no pattern is allowed to emerge for false coaching centers etc.		Objective type question paper with multiple choice system for JNVST has already been introduced and pattern will be reviewed periodically.
8. Since there is criticism that selected students have inadequate language skills, Jawahar Navodaya Vidyalayas have to assume responsibility for improving language skills of the students admitted through JNVSTs.		Instructions have been issued to vidyalayas to strengthen communication skill of students as a regular component of co-curricular activities followed at vidyalaya. Co-curricular activities have been systematized to lay emphasis on following : (i) Language skills, i.e. communication (ii) Computer integrated learning (iii) Creativity in Art and performing art (iv) Science promotion
9. Special Screening of the doubtful cases of rural category by the District Magistrate.		Such cases are being scrutinized meticulously at Vidyalaya level on the basis of certificates issued by the competent officers to the candidates.
10. Though dropout in higher classes does not necessarily indicate deficiencies in the scheme, it is recommended that the infrastructure created at a larger cost should not be allowed to remain unutilized due to vacant seats.		Lateral entry tests for admission in class IX has been introduced with effect from academic year 2003-04 to fill vacant seats. Lateral entry of students to class XI has also been introduced from 2005-06.
11. It is not recommended to increase the intake in class VI, since this would involve additional accommodation and recruitment of more teachers.		No action required.
12. Lateral admission in class XI is not recommended in view of the adjustment problems of students in residential culture and also because of medium of instruction.		It has been decided to introduce lateral entry of students in Class XI also based on their performance in CBSE/State Board exams from the academic year 2005-06 for optimum utilization of resources.
13. To ensure optimum utilization of the infrastructure, lateral admission in class IX is recommended to the extent of vacancies. Since the number of vacancies will be small and vary from school to school, no reservation of any category will be feasible. The admission through such entry will have to be in the medium of English/Hindi.		Admission for Lateral entry into class IX has been conducted in medium of English/Hindi. Vacant seats in reservation category are filled with same categories.

1

2

3

14. Admission test paper for class IX should be prepared by the CBSE, the test conducted and the admission finalized on the basis of test by the Vidyalayas concerned.

Admission test paper for admission to class IX is prepared by CBSE, Evaluation work taken up by ROs and results declared.

15. The possibility of Jawahar Navodaya Vidyalayas offering affiliation both with the State Board and Central Board has been found to be devoid of merit. It would seriously undermine the concept of national identity and uniformity, It would also create problems of the medium of instructions. Hence not recommended.

No action required.

16. Management of the Navodaya Vidyalaya Samiti at National level as it is strongly supported.

No Action required.

17. In order to ensure that delay in meetings of the Samiti or its Executive Committee not result in delay in decisions on implementation issues, it is recommended that Addl. Secretary in the Department of Education should be designated Vice-Chairman of the Samiti and executive powers should be delegated to him as in the KVS.

It has been decided that meetings of Executive Committee will be convened after every three months and the meetings of General Body of the Samiti will be convened after every six months. At present, Minister of State in the Ministry of Human Resource Development is the Vice-Chairman of the Samiti.

18. Since Samiti does not have expertise in many key areas like training, sports, computer literacy act. It is recommended that the Samiti should either create positions at the level of Joint/Deputy Director for about half a dozen such areas or should appoint experts on tenure basis as Consultant for each of such areas.

Samiti is taking the help of professionals in various areas like teacher training, Adolescent Education Programme and computer literacy for students.

Samiti has also engaged an Advocate of Supreme Court of India to assist the Samiti in dealing with matters relating to court cases as well as legal matters.

19. It is recommended that school should attempt to give the contract of catering/mess through competitive bidding to persons having diploma in nutrition or catering.

All the Vidyalayas are managing the mess through the regular staff already appointed for this purpose. The present system is considered satisfactory.

20. Wherever good consumer or cooperative bazaars available, they should be inspected by the regional officer and on being found suitable, the neighbouring District Vidyalayas permitted to purchase articles rations from these societies.

The System of procuring items from cooperative bazaars is being followed by the Vidyalayas.

1	2	3
21. Similarly arrangements may also be made for procurement of cooking gas, mild and uniforms for students.		The System of procuring items from cooperative bazaars is being followed by the vidyalayas.
22. House-system should be reorganized hostel-wise, a teacher/house master should be made responsible for one hostel instead of present system, he should be assisted by a part-time matron/assistant who could be one of the wives of a teacher or a contract employee.		The existing House system in the JNVs is under review. The same will be reorganized in accordance with the available hostel buildings. Part time lady matrons are being appointed in schools.
23. Recommended that girl's hostel should be provided with separate boundary wall and security staff at the gate.		Basing on the proposals received for construction of separate compound walls for girls hostels, need based sanctions are issued within the available financial resources.
24. Each school should have a boundary wall and Security guards should be employed at the gate for monitoring and controlling of movements of children.		Need based sanctions are issued within the available financial resources for construction of boundary walls. Vidyalayas have also been authorized to make arrangements for proper safety and security of students out of fees collected.
25. Part-time Doctor should commove every alternate day for at least two hours. Psychologist as a Counselor. A second Nurse is to be provided wherever the existing Nurse is a male candidate. Remuneration of part-time Doctor and Psychologist as Counselor should be around Rs. 5000/- per month.		Principals have been authorized to engage an additional female Staff Nurse on contract basis in the JNVs where a male Staff Nurse is working. The remuneration of part-time Doctor has been increased to Rs. 1000/- per month.
26. Service conditions of the teachers are not attractive. Working hours are also longer. Teachers should be compensated by some financial facilities for these handicaps.		Teachers in Navodaya Vidyalayas have been extended pay scales and allowances as approved by the Government of India. They are also provided free accommodation and education of their wards in the Vidyalaya. There is no proposal at present to provide any additional financial incentives.
27. The teachers of Navodaya Vidyalayas should be brought under pension scheme as applicable to KVS.		The proposal for extension of pension benefits to employees has not been approved by the Government as a matter of policy.
28. Recommended to the Government to consider sanctioning rural area allowances to the teachers and other employees of Navodaya Vidyalayas.		There is no proposal at present to provide any additional financial incentives to the employees of Navodaya Vidyalayas.

1	2	3
29. Where the vehicle has not been provided, the Principal should be authorized to engage a vehicle on daily hire up to 7 days in a month.		Principals have been authorized to engage a vehicle on contract basis in those Vidyalayas where vehicles have not been provided or have been condemned.
30. Using mostly learned persons in and around the district for panel inspections. The panel should include people with diverse backgrounds like administration, medical etc., to look after various aspects of the school management.		Persons from various functional areas and experience are being included in the panel for inspections of Vidyalayas.
31. This panel should look into the earlier reports and focus on not more than 6-8 priority items.		Panel inspection reports received are being analyzed from angles of various components, e.g. Academics, residential etc.
32. It is recommended that a fee of Rs. 200/- per month should be collected from the parents who earn more than Rs. 24000/- per annum. There is no need for exempting any social categories basing on the caste or community. It is a purely economic decision to be judged on the consideration of capacity of the families to pay irrespective of their description of the society.		Decision has been taken for charging fees from the students of JNVs, and orders issued on 01.8.2003. Fee is being charged @ Rs. 200/- per month from students of class IX to XII, excluding students of SC/ST, girls, disabled and the students below poverty line.
33. Such income collected through fees, should be kept exclusively at the disposal of the vidyalaya for various developmental activities.		The fee collected is being kept in a separate head of account named "Vidyalaya Vikas Nidhi" Orders issued to Principal to utilize "Vidyalaya Vikas Nidhi" for the development programmes of schools.
34. It is recommended that opening of more new Navodaya Vidyalayas should be kept in abeyance for next three years and during this time, available resource should be utilized to construct the buildings for the 98 schools functioning in temporary accommodation.		While sanctioning of the new JNVs, Samiti is taking all possible care to ensure that the minimum basic infrastructural facilities required for starting the Vidyalaya is made available by the State Government authorities. Special attention is being paid to ensure that the Vidyalaya already sanctioned are made operation at the earliest possible by vigorously pursuing with the State Government authorities to make available suitable temporary accommodation with other basic facilities to run the Vidyalaya smoothly.
35. It is recommended that the responsibility for recruitment of teachers should be given to an autonomous recruitment board, which could be common for both KVS and NVS.		At present, the recruitment/selection of teachers is being done by outside agency like Ed. CIL etc. This system is found to be satisfactory and no change is contemplated for the present.

1	2	3
36. The recruitment board should have a full time Chairman assisted by part time members.		No permanent recruitment board has been constituted.
37. Recruitment being made at school level should be continued except in North-East due to the insurgency problems and possible linkage of local persons with insurgency outfit.		Appointment to non-teaching posts at school level are being done by the Principals locally. In case of north eastern States, necessary precautions is being taken to avoid people having linkage/contacts with insurgency outfits.
38. The transfer policy for teachers formulated by Navodaya Vidyalaya Samiti is good.		
39. Teachers should be transferred normally after seven years – there should be a fixed term of three years for posting in north east. Teachers should not be posted within 200 kms from their native place. This restriction should also apply to non-teaching staff. In north east teaching and non-teaching staff should be posted from the same district except Assam.		A fixed tenure of three years has been prescribed for teachers posted in North East Region. Teachers are not being posted in their native districts.
40. A transfer policy for non-teaching staff also is to be finalized.		Transfer of non-teaching staff is also being done through counseling procedures
41. Attention needs to be placed to learning oriented which does not seem to have been attended so far.		Focus is shifted to learning adequate care is being taken to ensure learner centered teaching activity and inter active teaching.
42. Emphasis should be laid on speaking and reading skills. For every class sufficiently large number of books could be identified and divided into sub-categories. Students should be asked to choose one book from each category and present a summary in a seminar in his class. Speaking skills particularly are more important with regard to third language.		As per new guidelines (in respect of CCA activities) circulated, second week of the month has been kept reserved for organizing CCAs pertaining to development of communication abilities/skills. These CCAs are being successfully organized, as monitored through the reports received from cluster incharges.
43. Navodaya Vidyalayas should shift from evaluation through marks to evaluation through grades. The grades should have a provision for the assessment of the participation of students in co-curricular activities. This should be done for all the classes from VI to IX.		Internal examination for all non-board classes excluding class-VI was conducted as a common examination through ROs from annual examination 2004. CCE being implemented in JNVs, grading is being used while assessing co-scholastic activities. In scholastic activities, grading will be introduced after having received guidelines from CBSE.

1

2

3

44. The teaching method needs urgent reform. Intensive training programmes are to be organized for teachers to shift from lecturing to talking manner.

45. There is a wide spread perception among teachers that they are over burdened. While there is no over burden, the tendency of Samiti to prescribe everything good as laid for such an impression. Therefore, co-curricular activities should be divided into three or four groups. Each student should be asked to choose one activity and he should be assessed on that activity.

46. To make SUPW, more meaningful, each class should be divided into groups consisting of 5-6 students and they should be asked to take care of cleanliness and beautification etc.

47. For widening mental horizons of the students, Vidyalaya should invite eminent people from different professions to address the children.

48. Syllabus conceived by Navodaya Vidyalaya Samiti in computers is unrealistic: students should be taught to handle basic things like WINDOWS/Sending and reaching e-mails and access to internet etc.

49. The migration should not be implemented for schools affected by insurgency – aggravating indiscipline and the schools which are functioning in temporary accommodation.

50. A small number of concrete actions for pace-setting activities should be taken up instead of a large number of general ideas.

Training programmes for newly recruited teachers are being conducted at Navodaya Leadership Institutes. Also training programmes for identified teachers (with low output in CBSE exam) are being taken up by different regions.

Vidyalayas have been communicated in details about choosing CCAs to be organized in their Vidyalayas in the fields of science promotion, communication abilities skills, ICT and in art and performing art. They have been asked to ensure maximum participation form students.

To inculcate the habit of dignity of labour, children are entrusted with responsibilities of cleanliness of hostels and schools.

Eminent people of different professions are being invited at JNVs, though such a schedule of lectures, twice in a month has not been provided in the school calendar. It has been followed during 2004-05 as per the reports received.

NVS has formed the syllabus with the help of an expert committee and books are also published for use in JNVs. Children are taught very many things at different levels. Windows and e-mail usage is already included while dial up networking is commonly given.

Migration linkage have been reconsidered in such JNVs.

Children of neighbouring schools are being trained in computer education programme, environment improvement projects, commutation of resources, and adult literacy programme.

1 2 3

51. Teacher Training Institutions on regional basis should be set up for Navodaya Vidyalaya jointly with KVS or may be separately. The focus of training should be on content, teaching technology, value education and computer literacy etc.

For providing inservice training to teachers, five training institutes named 'Navodaya Leadership Institutes' have been set up at Chandigarh, Ghaziabad, Goa, Guntur and Ranga Reddy. These are presently manned by experienced Principals and Assistant Directors of the Samiti. Assistance of out side experts is obtained in such courses.

52. Though the sports and physical education is important and desirable, it should be considered sufficient if students participate regularly with enthusiasm in sports, instead of aiming at achieving excellence.

Mass participation of students in sports and games at Vidyalaya level is being encouraged. Every student attends morning PT, Yoga and in selected games in the evening.

53. While training in Yoga, Navodaya Vidyalaya Samiti should carefully screen the Yoga institutions and approve only standard ones.

Special Yoga training programme has been started in selected Jawahar Navodaya Vidyalayas of the country in collaboration with Kaivalyadham Lonavala.

Footwear Parks

1889. SHRI E.G. SUGAVANAM : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

- (a) the number of component and footwear parks in the country at present, location-wise;
- (b) whether the Government propose to set up more parks in the country especially in Chennai;
- (c) if so, the details thereof and the amount allocated for the same; and
- (d) the time by which these are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA) : (a) None.

(b) Yes, Sir.

(c) and (d) Government of India is currently implementing the Infrastructure Strengthening of Leather Sector Scheme with an outlay of Rs. 110 crore during the 10th Five Year Plan period which *inter-alia* includes the setting up of leather footwear and component parks, including in Chennai as also other activities.

Construction of Flyover

1890. SHRI SHRINIWAS DADASAHEB PATIL : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- (a) whether the construction work pertaining to roads and bridges have been completed at Umbraj in Satara district of Maharashtra on National Highway No. 4;
- (b) if so, whether quality assessment of the RCC works of the flyover at Umbraj has been done by the Union Government; and
- (c) if so, the result of these quality assessment tests?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) Yes, Sir.

(b) and (c) Quality assessment of RCC works has been carried out by the Project Management Consultant as per the provision of the contract and the assessment has indicated that the quality of work is within the approved quality parameters.

Report on Progress of NHDP

1891. SHRIMATI JAYABEN B. THAKKAR : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the National Highway Authority of India (NHA) has recently submitted a report on the progress of the National Highway Development Project for May, 2005; and

(b) if so, the highlights of the report?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) National Highways Authority of India (NHA) submits monthly reports to the Ministry giving details of progress of projects, land acquisition, expenditure incurred, contracts under implementation, chainage of corridors etc.

[Translation]

Visit of Indo Delegation to Pak

1892. SHRI HARISHCHANDRA CHAVAN :
SHRI HARIBHAU RATHOD :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a Government delegation visited Pakistan recently;

(b) if so, the details thereof;

(c) the main objective behind the aforesaid visit; and

(d) the extent upto which the aforesaid delegation succeeded in achieving the objectives?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (c) Yes, Sir. A six member delegation visited Pakistan, in the wake of the earthquake of 8th October, 2005, during October 28 to 30, 2005 to discuss the opening of crossing points across the LoC for relief and rehabilitation.

(d) The two sides agreed to open crossings at five points across LoC are under :

(i) Nauseri-Tithwal

(ii) Chakoti-Uri

(iii) Hajipur-Uri

(iv) Rawalakot-Poonch

(v) Tattapani-Mendhar

It was further agreed that priority for crossings would be accorded to members of divided families on either side of LoC. For relief, rehabilitation and reconstruction purposes, it was agreed that with prior information and acceptance and depending on feasibility, relief items can be sent in either direction and handed-over to local authorities on the aforementioned crossing points. All the five crossing points were opened by 16th November, 2005. More than 400 tonnes of relief material have been sent through these crossing points for the earthquake victims.

Trade Agreement with Pakistan

1893. SHRI SANTOSH GANGWAR : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government contemplate to sign any trade agreement with Pakistan on the line of Indo-Sri Lanka Free Trade Agreement; and

(b) if so, the details thereof and the extent to which Indian industries would be benefitted therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN) : (a) No, Sir.

(b) Does not arise.

**Compassionate Appointment In
Para-Military Forces**

1894. SHRI PUNNU LAL MOHALE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of personnels of para-military forces killed in terrorist attacks during each of the last three years and thereafter, State-wise;

(b) whether their dependents have applied for the jobs on compassionate ground;

(c) if so, the details thereof;

(d) the number of pending applications; and

(e) the time by which these applications are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) 553 number of Para Military personnel killed in terrorist attacks during last three years. State-wise status is enclosed as Statement.

(b) to (e) Compassionate appointment against 5% of earmarked vacancies is an on-going process and such appointment depends on production of certificates of succession, educational qualification, qualifying in the written test etc, besides availability of vacancies. Out of 105 requests received, 12 appointments have been made, 65 applicants did not fulfill the criteria and 28 are under different stages of consideration. Each candidate gets three chances for consideration for compassionate appointment depending upon availability of vacancy. Therefore it is not feasible to indicate a definite time frame.

Statement

State	2002	2003	2004	2005	Total
				as on date	
1	2	3	4	5	6
Andhra Pradesh	3	0	1	0	4
Arunachal Pradesh	2	4	4	4	14
Assam	9	3	4	3	19
Bihar	13	5	12	17	47
Chhattisgarh	0	0	0	0	0

1	2	3	4	5	6
Delhi	1	0	1	0	2
Gujarat	5	2	4	2	13
Haryana	15	7	11	7	40
Himachal Pradesh	10	6	8	1	25
Jammu and Kashmir	7	11	7	6	31
Jharkhand	1	2	3	0	6
Karnataka	6	6	4	4	20
Kerala	6	3	2	2	13
Madhya Pradesh	10	5	4	7	26
Maharashtra	8	4	3	5	20
Manipur	24	7	13	20	64
Meghalaya	0	0	0	1	1
Mizoram	0	0	1	1	2
Nagaland	0	1	0	0	1
Nepal	1	0	0	0	1
Orissa	6	2	1	2	11
Punjab	6	9	9	6	30
Rajasthan	9	6	11	1	27
Tamilnadu	6	3	5	2	16
Tripura	5	4	3	1	13
Uttar Pradesh	16	14	19	17	66
Uttaranchal	8	2	1	3	14
West Bengal	12	4	8	3	27
Total	189	110	139	115	553

[English]

Meeting of District Police Chiefs

1895. SHRI S.K. KHARVENTHAN : Will the Minister of HOME AFFAIRS be pleased to state :

the inheritance of property including agricultural land. In addition, a new law has been enacted, namely, the

Protection of Women from Domestic Violence Act, 2005 to fill the gap in this area in the existing laws.

Statement

S.No.	Name of Act	Whether reviewed by	
		NCW	Task Force
1	2	3	4
1.	The Commission of Sati (Prevention) Act, 1987	Yes	Yes
2.	Dowry Prohibition Act, 1961	Yes	Yes
3.	Indecent Representation of Women (Prohibition) Act, 1986	Yes	Yes
4.	Immoral Traffic (Prevention) Act, 1956	Yes	Yes
5.	Family Courts Act, 1984	Yes	Yes
6.	Bonded Labour System (Abolition) Act, 1976	Yes	Yes
7.	Contract Labour (Regulation and Abolition) Act, 1970	Yes	Yes
8.	Employees State Insurance Act, 1948	Yes	Yes
9.	Equal Remuneration Act, 1976	Yes	Yes
10.	Factories Act, 1948	Yes	Yes
11.	Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979	Yes	Yes
12.	Legal Practitioners (Women) Act, 1923	Yes	Yes
13.	Maternity Benefit Act, 1961	Yes	Yes
14.	Minimum Wages Act, 1948	Yes	Yes
15.	Relevant provisions of Indian Penal Code	Yes	Yes
16.	Relevant provisions of Code of Criminal Procedure	Yes	Yes
17.	Child Labour (Prohibition and Regulation) Act, 1986	No	Yes
18.	Payment of Wages Act, 1936	No	Yes
19.	Plantations Labour Act, 1951	No	Yes
20.	Workmen's Compensation Act, 1923	No	Yes
21.	Beedi and Cigar Workers (Conditions of Employment) Act, 1966	No	Yes
22.	Cinematograph Act, 1952	No	Yes

(a) whether the Government has held any meeting with the District Police Chiefs across the country recently;

(b) if so, the details thereof;

(c) whether the Government proposes to set up an independent body to monitor the performance of police officers and also to deal with the complaints against them; and

(d) if so, the details thereof and the time by which the said body is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) and (b) National Conference of Superintendents of Police was held on 1st September, 2005 at New Delhi which was preceded by four regional level workshops during the months of June and July, 2005.

(c) and (d) Police is a State subject under 7th Schedule of the Constitution, Setting up of mechanisms to oversee police functioning and to deal with complaints which are among the recommendations of various Commission and Committees appointed by the Central Government, have been recommended to the State Governments for implementation.

[Translation]

Construction Status of Delhi-Jaipur Highway

1896. MOHD. MUKEEM : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) the present status of a portion of Delhi-Jaipur Highway under construction between Dhaula-Kuan and Gurgaon;

(b) whether the Government has received any representation regarding loop bridge at Rangpuri crossing; and

(c) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) 8/6 laning of Dhaula-Kuan and Gurgaon Section of NH-8 between Delhi and Jaipur is in progress. The physical progress of the same as on 31.10.2005 is 61%.

(b) Yes, Sir.

(c) The design of the trumpet type underpass for access to Dwarka Phase II at Rangpuri/Kapashera intersection has been prepared in consultation with Delhi Development Authority (DDA) and sent to Vice Chairman DDA for acceptance.

[English]

Review of Law Relating to Women

1897. SHRI ABDULLAKUTTY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government has carried out any review of the laws relating to women;

(b) if so, the details thereof; and

(c) the outcome of these reviews?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) and (b) Yes, Sir. The National Commission for Women (NCW) and the Task Force on Women and Children (2000-2001) had reviewed various legislations affecting women from a gender perspective. The list of legislations reviewed by the NCW and the Task Force is enclosed as Statement.

(c) The Government has constituted a committee to review the progress of examination and implementation of the recommendations made by the NCW and the Task Force with regard to amendment in the laws. The Committee has representatives from the Ministries/Departments administratively concerned with the laws as well as from women's voluntary organizations. The Hindu Succession Act, 1956 has been amended in the year 2005 to remove therefrom provisions discriminatory to women in

1	2	3	4
23.	Medical Termination of Pregnancy Act, 1971	Yes	No
24.	Pre-natal Diagnostic Techniques (Regulation and Prevention of Misuse) Act, 1994	Yes	No
25.	Juvenile Justice Act, 1986	Yes	No
26.	Child Marriage Restraint act, 1929	Yes	No
27.	Foreign Marriage Act, 1969	Yes	No
28.	Guardians and Wards Act. 1890	Yes	No
29.	Indian Succession Act, 1925	Yes	No
30.	Married Women's Property Act, 1874	Yes	No
31.	Hindu Marriage Act, 1955	Yes	No
32.	Hindu Succession Act, 1956	Yes	No
33.	Indian Divorce Act, 1869	Yes	No
34.	Hindu Minority and Guardianship Act, 1956	Yes	No
35.	Hindu Adoption and Maintenance Act, 1956	Yes	No
36.	Special Marriage Act, 1954	Yes	No
37.	Muslim Personal Law (Shariat) Application Act, 1937	Yes	No
38.	Relevant provisions of Indian Evidence Act	Yes	No
39.	National Commission for Women, Act. 1990	Yes	No
40.	Converts Marriage Dissolution act, 1866	No	No
41.	Mental Health Act, 1987	No	No
42.	Cine Workers and Cinema Theatre Workers (Regulation of Employment) Act, 1981	No	No
43.	Mines Act, 1952	No	No
44.	Christian Marriage Act, 1872	No*	No

*NCW has given certain comments on the draft Christian Marriage Bill. 2000 proposed by the Legislative Department.

Recognition of Private Schools

1898.SHRI IQBAL AHMED SARADGI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be

pleased to state the number of private schools in the country recognized by the Central Board of Secondary Education (CBSE) during the last three years, State-wise, particularly Karnataka, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : As per the information furnished by Central Board of Secondary Education (CBSE), the Board does not give recognition to schools.

Financial Crisis faced by Tribal Cooperative Marketing Development Federation

1899. SHRI JUAL ORAM : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the Government is aware of the severe financial crisis being faced by Tribal Cooperative Marketing Development Federation;

(b) if so, the details thereof alongwith the steps taken to sanction additional fund to TRIFED to remove its financial crisis; and

(c) the allocation of fund made for 2005-06?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH) : (a) to (c) The Tribal Co-operative Marketing Development Federation (TRIFED) is a society registered under the Multi State Co-operative Societies Act, 1984.

TRIFED began its operations with an Authorised Share Capital of Rs. 20.00 crores in April, 1988. This was enhanced to Rs. 50.00 crores in 1990-91 and to Rs. 100.00 crores in 1993-94. The Ministry has invested Rs. 99.75 crores in TRIFED against its paid up Share Capital of Rs. 99.98 Crores. Besides, Rs. 40.42 crores have been released to TRIFED so far under the 'Price Support' Scheme since its inception in 1990-91 towards reimbursement of losses incurred by TRIFED.

The Share Capital base of TRIFED however, stands severely eroded and the Organization is further burdened with an accumulated loss of Rs. 93.62 crores as on 31.3.2005.

The allocation of funds during the year 2005-06 is Rs. 6 Crores for the Scheme 'Investment in the Share Capital of TRIFED' and Rs. 4 Crores for the Scheme 'Price Support Operations to TRIFED'.

Repair/Maintenance of National Highways

1900. SHRI JOACHIM BAXLA : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether National Highways (NHs) have been subjected to repair/maintenance at regular intervals;

(b) if so, the details thereof;

(c) the number of bridges along NH-53 in the North East, including present age of respective structure alongwith details of work for repair/restoration and/or strengthening carried out in the area during the last three years;

(d) whether any bridge suffered damage recently; and

(e) if so, the details thereof including steps taken for its restoration?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) National Highways are inspected regularly and maintenance/repair works are carried out in order to keep the roads in traffic worthy condition within the available funds.

(c) There are 66 bridges along NH-53 in the North-East details of which are given in the enclosed Statement.

(d) and (e) Triple Single Reinforced (TSR) Bailey Bridge at km 98.70 and Bailey Suspension Bridge at km 145.09 of NH-53 suffered damage recently due to militant attack. At km 98.70 a new Bailey bridge has been launched and Bailey suspension bridge at km 145.09 has been repaired and opened to traffic.

Statement

1	2	3	4
---	---	---	---

Details of Bridges Existing on NH-53

23. 147.7 Not Known

24. 148.5 Not Known

25. 151.1 Not Known

26. 152.9 Not Known

27. 155.5 Not Known

28. 155.7 1971

29. 188.72 1971

30. 189.8 Not Known

31. 189.83 1970

32. 190 1970

33. 190.55 1970

34. 190.88 1971

35. 191.75 1971

36. 193.15 1975

37. 194.45 Not Known

38. 203.7 Not Known

39. 208.9 Not Known

40. 209.8 Not Known

41. 210.5 1970

42. 211.76 1970

43. 212.03 1970

44. 212.05 Not Known

45. 212.7 Not Known

46. 213.4 1970

47. 215.73 1970

48. 8.8 Not Known

49. 12.7 Not Known

Sl. No.	Location at Km	Year of Construction	Details of repair/restoration/strengthening carried out in the last three years
---------	----------------	----------------------	---

1	2	3	4
---	---	---	---

1. 3.58 1989

2. 8.84 2000

3. 11.16 2005

4. 13.27 2002

5. 15.3 1988

6. 19.1 Not Known

7. 18.29 1955

8. 23.1 2002

9. 24.43 2002

10. 24.85 1999

11. 27.68 1993

12. 9.67 1992

13. 15.15 1985

14. 18.24 1989

15. 22.14 2000

16. 19.5 1992

17. 32.84 2000

18. 37.9 1971

19. 41.01 Not Known

20. 44.82 Not Known

21. 145.09 1971

22. 146.7 1972

NO repair/restoration and strengthening work of bridges were carried out due to very acute insurgency during last three years. After operation by the security forces during Jul/Aug 2005, the work has recommenced.

NO repair/restoration and strengthening work of bridges were carried out due to very acute insurgency during last three years. After operation by the security forces during Jul/Aug 2005, the work has recommenced.

1	2	3	4
50.	25.5	Not Known	
51.	33.25	Not Known	
52.	43.9	Not Known	
53.	52.13	Not Known	
54.	54.2	Not Known	
55.	58.29	Not Known	
56.	62.3	Not Known	
57.	63.18	Not Known	
58.	69.61	Not Known	
59.	72.65	Not Known	
60.	73.4	Not Known	
61.	98.7	Not Known	
62.	137.3	Not Known	
63.	138.8	Not Known	
64.	143.2	Not Known	
65.	144.8	Not Known	
66.	266	1966	

Widening of NH-17

1901.SHRI T.K. HAMZA : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the NH-17 is insufficiently narrow in several segments including the portion from Kozhikode to Sasargode;

(b) if so, the steps taken to widen the NH-17; and

(c) the time-frame for the completion of the project? :

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.

H. MUNIYAPPA) : (a) NH-17 has a total length of 1333 km, out of which an aggregate length of 144 km is of less than 2-lane carriageway width.

The Kozhikode - Sasargode (Kasargode) Section of NH-17 in Kerala having a length of 195 km is already of 2-lane width except for one km length (km 181/0 to 182/0), which has a carriageway width of 5.5m, Two-lane standard carriageway width of seven m is considered adequate for traffic up to about 15000 Passenger Car Units (PCU).

(b) and (c) Out of 144km of NH-17, which is less than 2 lane carriageway width, 107km is already included for widening to 4 lane under National Highways Development Project (NHDP) Phase-III which is targeted for completion in December, 2009. The work of widening to 2 lanes in a total length of 46 km has been sanctioned and taken up with completion scheduled in December 2006. This 46 km length includes 23 km stretch in Kerala, which is also included under NHDP Phase-III (107km).

[Translation]

Ban on the Import of Non-Edible Oil

1902.SHRI AVTAR SINGH BHADANA :

DR. RAJESH MISHRA :

SHRI J.M. AARON RASHID :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether import of non-edible oils has increased over the years and are being used to manufacture vegetable oil after treating them chemically;

(b) if so, the reaction of the Government thereto;

(c) whether its consumption causes heart diseases and other fatal diseases;

(d) if so, whether the Government proposes to impose ban on the import of non-edible oil; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF
COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOAN)

: (a) and (b) The import of non-edible oil has been
fluctuating over the last three years as under :-

Qty in Th. Kgs

Value in Rs. Lakhs

2002-2003		2003-2004		2004-2005	
Quantity	Value	Quantity	Value	Quantity	Value
76795.96	25825.82	69050.06	16469.17	78560.64	25584.95

(c) Heart diseases and other fatal diseases are suggested to be linked to change in life style such as decreased physical activity, changing food habits, increase in fat and sugar consumption, low intake of fiber and micro nutrients (folic acid, antioxidants) etc.

(d) and (e) No, Sir. The import of non-edible oil of animal origin is already prohibited.

Investment by Japan In India

1903.SHRI BRAJESH PATHAK : Will the Minister of
COMMERCE AND INDUSTRY be pleased to state :

(a) the details of the industries in which Japan has made investments during each of the last three years;

(b) whether Japan has set up some joint ventures during the said period;

(c) if so, the details thereof, State-wise and the quantum of capital invested by Japan;

(d) whether Japan proposes to make more investment in joint ventures during the current year; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF
COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOAN)
: (a) The sectors receiving FDI inflows from Japan during the last three years are given in the enclosed Statement-I

(b) Under the extant policy, Foreign Direct Investment (FDI) up to 100% is allowed in most sectors/activities under the automatic route, which does not require Government approval. The Government has, during January 2002 to September 2005, approved 182 joint venture proposals from Japanese investors for investment of Rs. 1031.56 crore.

(c) Total foreign investment from Japan during the last three years (January 2002 to September 2005) was Rs. 3396.72 crore. Details of inflows from Japan during January 2002 to September 2005, as reported to the Regional Offices of the Reserve Bank of India, are given in the enclosed Statement-II.

(d) and (e) Under the liberalized economic environment, investment decisions are taken by the entrepreneurs based on their commercial judgment.

Statement-I

Sectors Receiving FDI Inflows from Japan during January 2002 to September 2005

(Amount in Rs. Crore)

Sl. No.	Sector	2002 Jan-Dec	2003 Jan-Dec	2004 Jan-Dec	2005 Jan-Sep	Cumulative Total
1	2	3	4	5	6	7
1.	Metallurgical Industries	3.00	0.51	1.76	4.59	9.86

1	2	3	4	5	6	7
2.	Fuels (Power and Oil Refinery)	0.80	0.20	0.26	0.00	1.26
3.	Boilers and Steam Generating Plants	0.00	0.20	0.00	0.00	0.20
4.	Electricals Equipment (Incl S/W and Elec)	98.09	123.55	29.53	55.78	306.94
5.	Telecommunications	7.00	0.00	1.25	0.45	8.70
6.	Transportation Industry	1711.65	77.35	330.92	150.15	2270.07
7.	Industrial Machinery	32.93	0.12	0.01	0.24	33.29
8.	Machine Tools	0.00	0.86	0.01	64.42	65.29
9.	Miscellaneous Mechanical and Engineering	6.01	38.00	0.00	2.50	46.51
10.	Commercial, Office and Household Equipment	0.00	0.00	0.87	0.00	0.87
11.	Medical and Surgical Appliances	0.00	0.01	0.00	0.00	0.01
12.	Industrial Instruments	0.00	2.00	0.00	0.00	2.00
13.	Chemicals (Other than Fertilizers)	0.00	2.30	6.07	16.93	25.29
14.	Textiles (Including Dyed, Printed)	0.00	0.40	0.00	118.26	118.66
15.	Paper and Pulp Including Paper Product	25.00	0.00	0.00	0.00	25.00
16.	Food Processing Industries	2.55	15.05	0.00	0.00	17.60
17.	Rubber Goods	0.00	66.58	18.81	0.84	86.23
18.	Ceramics	0.00	0.00	119.66	0.00	119.66
19.	Consultancy Services	0.00	0.38	6.01	1.99	8.38
20.	Service Sector	85.76	37.03	5.00	24.93	152.73
21.	Hotel and Tourism	2.37	0.72	0.19	1.01	4.28
22.	Trading	0.00	24.39	4.04	2.34	30.77
23.	Miscellaneous Industries	5.31	44.74	9.36	3.70	63.10
Grand Total		1980.46	434.39	533.74	448.13	3396.72

Note : 1. Includes 'equity capital component' only.

2. Amount includes the Inflows Received through SIA/FIPB route, acquisition of existing shares and RBI's automatic route only.

Statement-II*States receiving FDI inflows from January 2002 to September 2005*

(Amount in Rs. Crore)

Sl. No.	Regional Offices of RBI	States Covered	2002 Jan-Dec	2003 Jan-Dec	2004 Jan-Dec	2005 Jan-Sep	Cumulative Total
1.	Hyderabad	Andhra Pradesh	0.00	0.20	1.29	0.20	1.69
2.	Ahmedabad	Gujarat	0.00	0.00	144.28	0.00	144.28
3.	Bangalore	Karnataka	56.27	26.62	0.65	1.09	84.63
4.	Kochi	Kerala, Lakshadweep	0.43	7.40	0.17	0.89	8.89
5.	Mumbai	Maharashtra, Dadra and Nagar Haveli, Daman and Diu	98.75	33.46	8.33	130.04	270.59
6.	Chennai	Tamil Nadu, Pondicherry	74.50	40.30	0.03	11.10	125.93
7.	Kolkata	West Bengal, Sikkim, Andaman and Nicobar Islands	0.00	0.00	0.02	0.00	0.02
8.	Chandigarh	Chandigarh, Punjab, Haryana, Himachal Pradesh	0.00	0.00	0.00	0.05	0.05
9.	New Delhi	Delhi, Part of UP and Haryana	1494.53	195.33	356.44	126.36	2172.65
10.	Panaji	Goa	0.00	0.00	0.00	0.63	0.63
11.	State Not Indicated		255.97	131.07	22.54	177.78	587.36
Grand Total			1980.46	434.39	533.74	448.13	3396.72

Footnote

1. Includes 'equity capital component' only.

2. The above State-wise inflows are classified as per RBI's Region-wise inflows furnished by RBI, Mumbai.

*[English]***More Power to SHRC**

1904. SHRI G. KARUNAKARA REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Chairman of the National Human Rights Commission (NHRC) has expressed dissatisfaction over the functioning of the State Human Rights Commissions (SHRC) and stated that State Governments have to do a lot to make the institutions more effective and meaningful; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) and (b) In the meeting of National Human Rights Commission (NHRC) and State Human Rights Commission held in May, 2005, the Chairperson had expressed concern that only some States had set-up Human Rights Commissions. He had urged that those States, which so far had not constituted Human Rights Commission, to do so expeditiously. The Chairperson had further emphasised that the States must appreciate the role of the Commissions in its correct perspective.

Probe into warning received from US

1905. SHRI REWATI RAMAN SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the terror warning was issued by America Embassy in New Delhi in October, 2005 warning American citizens of a "possible threat" of terrorist attacks including suicide car bombings against US interests in the country particularly in Hyderabad, New Delhi and Mumbai;

(b) if so, whether any apprehended event has taken place subsequently warranting the issuance of warning.

(c) if so, the details thereof; and

(d) the action taken to probe the apprehended incidents and/or allay American fears?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) Yes, Sir.

(b) and (c) No terrorist related incident involving any American citizen has taken place in India the recent past.

(d) Whenever intelligence inputs have indicated any threat to American interests in India necessary action including strengthening of their security was taken to avoid any untoward incident.

Financial Assistance to Industries

1906. SHRI RAYAPATI SAMBASIVA RAO :
SHRI G. KARUNAKARA REDDY :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the name of the schemes under which financial and technical assistance is provided for development of various sectors of industries;

(b) the financial assistance provided during each of the last three years under various sectors including Agriculture, industry and Minerals, State-wise;

(c) the amount utilised by each State so far, and

(d) the steps taken by the Government to enhance the infrastructure facilities to increase the competition among the domestic industries?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA) : (a) Sir, the Department of Industrial Policy and Promotion is responsible for the overall industrial policy while individual Administrative Ministries/Departments look after the production, distribution, development and planning aspects of the specific industries allocated to them. The Department has mainly formulated two schemes under which financial assistance is provided for development of various sectors of industries. They are Growth Centre Scheme and Industrial Infrastructure Upgradation Scheme (IIUS). In addition, assistance is also provided for Industrial Parks, schemes for industrial development of Hill and North Eastern States as well as schemes for development of Cement, Salt and Leather Sectors.

(b) and (c) The Growth Centres would be endowed with basic infrastructure facilities such as power, water, telecommunication and banking, etc. to enable to attract industries belonging to various sectors, as such sector-wise assistance is not provided. However, assistance

given to and utilised by various growth centres during the last three years, State-wise, is given in the enclosed Statement-I.

In IU Scheme, financial assistance is provided industries-wise; The assistance given and utilised are given in the enclosed Statement-II.

(d) The Growth Centres Scheme has been instituted for attracting industries in backward areas. The JIUS has been instituted to enhance international competitiveness of the domestic industry by promoting quality infrastructure through public-private partnership in selected functional clusters/locations, which have greater potential to become globally competitive.

Statement-I

Central Assistance released during three years to Growth Centres

(Rs. in Lakhs)

Sl. No.	Name of the Growth Centre (State-wise)	2002-03	2003-04	2004-05	Total	Status of Utilisation
1	2	3	4	5	6	7
I.	Andhra Pradesh	110	100	295	505	Utilized
II.	Arunachal Pradesh	320	200		520	Utilized
III.	Assam	900	566	200	1666	Utilization awaited for Rs. 200.00 lakhs
IV.	Bihar	200			200	Utilization awaited for Rs. 200.00 lakhs
V.	Chhattisgarh	100	107		207	Utilized
VI.	Goa		176		176	Utilization awaited for Rs. 176.00 lakhs
VII.	Gujarat	300			300	Utilization awaited for Rs. 300.00 lakhs
VIII.	Haryana	450			450	Utilized
IX.	Himachal Pradesh	153	500		653	Utilized
X.	Jammu and Kashmir	275	1000		1275	Utilized
XI.	Jharkhand		200		200	Utilization awaited for Rs. 200.00 lakhs
XII.	Karnataka					
XIII.	Kerala					
XIV.	Madhya Pradesh	250	365	300	915	Utilization awaited for Rs. 125.00 lakhs
XV.	Maharashtra		290		290	Utilized
Total			290		290	Utilized

1	2	3	4	5	6	7
	XVI. Manipur					
	XVII. Meghalaya		500		500	Utilization awaited for Rs. 500.00 lakhs
	XVIII. Mizoram	180	400		580	Utilized
	XIX. Nagaland					
	XX. Orissa	240	228	150	618	Utilized
	XXI. Pondicherry	250			250	Utilized
	XXII. Punjab					
	XXIII. Rajasthan	850		800	1650	Utilized
	XXIV. Sikkim		500		500	Utilized
	XXV. Tamil Nadu					
	XXVI. Tripura	500	430		930	Utilization awaited for Rs. 500.00 lakhs
	XXVII. Uttaranchal		1000		1000	Utilization awaited for Rs. 500.00 lakhs
	XXVIII. Uttar Pradesh	250	150	650	1050	Utilization awaited for Rs. 200.00 lakhs
	XXIX. West Bengal	300		400	700	Utilized
	Grand Total	5628	6712	2795	15135	

Statement-II

Industrial Infrastructure Upgradation Scheme (IIUS)
(List of Cluster Proposals Approved)

(Rs. in Crore)

Sl. No.	Name of the cluster	State	Project Cost	Central Grant	Amount Released	Amount Utilised
1	2	3	4	5	6	7
Approved in 2003-04						
1.	Textiles Cluster	Tirupur, Tamil Nadu	143.50	50.00	25.00	20.24
2.	Chemical cluster	Vapi, Gujarat	54.31	40.49	12.50	2.63

1	2	3	4	5	6	7
Approved in 2004-05						
3.	Auto Cluster	Vijayawada A.P.	31.08	23.50	7.80	NA
4.	Metallurgical Cluster	Jajpur, Orissa	62.50	47.00	15.66	0.38
5.	Auto Ancillary Cluster	Chennai, Tamilnadu	47.20	35.00	11.70	NII
6.	Chemical Cluster	Ankleswar, Gujarat	152.83	50.00	33.40	16.70
7.	Auto Components cluster	Pune, Maharashtra	59.99	44.99	15.00	NII
8.	Cereals, Pulses and Staples cluster	Madurai, Tamil Nadu	39.96	29.97	10.00	NII
9.	Textiles Cluster	Ludhiana, Punjab	17.19	12.69	4.21	0.58
10.	Marble Cluster	Kishangarh, Rajasthan	36.80	27.60	9.20	2.53
11.	Auto Cluster	Pitampura, M.P.	73.29	49.94	16.65	NII
12.	Foundry Cluster	Belguam Kamataka	24.78	18.54	6.19	0.18
13.	Machine Tools Cluster	Bangalore, Kamataka	135.55	49.12	16.37	2.54
14.	Coir Cluster	Kerala	56.80	42.60	14.20	NII
15.	Textile Cluster, Panipat	Haryana	54.53	40.90	13.63	NII
16.	Gem and Jewellery Cluster, Surat	Gujarat	85.80	50.00	16.70	NII
17.	Pharma Cluster	Hyderabad	66.16	49.62	NII	NA
18.	Ispat Bhoomi Cluster	Raipur, Chhattisgarh	54.11	29.87	NII	NA
19.	Leather Cluster	Kanpur, Uttar Pradesh	27.34	9.747	1.95	4.34
20.	Foundry Park	Howrah, West Bengal	119.74	40.40	8.48	NII
21.	Multi Industry Cluster	Haldia, West Bengal	67.25	36.97	7.39	NII
22.	Rubber Cluster	Howrah, West Bengal	29.74	15.72	3.14	NII
23.	Textile Cluster	Ichalkaranji, Maharashtra	65.07	32.70	6.54	NII
24.	Chemical Cluster	Ahmedabad, Gujarat	69.86	41.39	8.30	NII
25.	Leather Cluster	Ambur, Tamil Nadu	67.34	43.49	8.70	NII
26.	Pump, Motor and Foundry cluster	Coimbatore Tamil Nadu	66.39	39.22	8.00	NII

Four-Laning of Amritsar-Attari Road :

1907. SHRI SUKHDEV SINGH DHINDSA :
DR. RATTAN SINGH AJNALA :

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the Union Government has recently instructed the Government of Punjab to take up the four-laning of Amritsar-Attari Road on a priority basis;

(b) if so, the details thereof;

(c) the financial assistance provided by the Union Government for the purpose; and

(d) the action taken by the State Government in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) No, Sir.

(b) to (d) Do not arise.

**Economic and Social Commission for
Asia and Pacific**

1908. DR. ARUN KUMAR SARMA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether Economic and Social Commission for Asia and Pacific has finalized the route of Trans Asian Railway and Asian Highway network;

(b) if so, the details thereof alongwith route and connecting cities; and

(c) if not, the present status of the project?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA) :

Trans Asian Railway Network:

(a) to (c) ESCAP has not finalized the Trans Asian Railway Network. They are taking steps in formalize the Network through an Intergovernmental Agreement.

Asian Highway Networks

The Intergovernmental Agreement on the Asian highway Network has entered into force on 4.7.2005. The Asian Highways Network extends to 32 countries. Its total length is more that 1,40,000 Km. The total length of the Asian Highways in India is about 11,458 km consisting of about 11,432 km of National Highways and about 26 km of State roads. The implementation of the Asian Highway agreement has been entrusted to a working group on Asian Highways, the membership of which is open to all members of ESCAP. The Agreement is a coordinated plan for the development of highway routes of international importance, which the members intend to undertake within the framework of their national programs.

The major cities on the Asian Highway Route in India are New Delhi, Agra, Kanpur, Kolkatta, Bangaon, Nagaon, Dimapur, Kohima, Imphal, Moreh, Gwalior, Dhule, Thane, Begaum, Bangalore, Krishnagiri, Madurai, Nagpur, Kharagpur, Barauni, Raxaul, Rampur, Bani, Vishakhapatnam, Vijaywada, Chennai, etc.

The major international cities falling on the route are Tokyo, Seoul, Beijing, Ho Chi Minh City, Bangkok, Lahore, Islamabad, Tehran, Ankara, Istanbul, Jakarta, Singapore, Kuala Lumpur, Kabul, Moscow, Phnom Penh, Chittagong, Dhaka, etc.

Strengthening of CRPF

1909. SHRI K.C. SINGH "BABA" : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has received any proposal to strengthen CRPF and improve infrastructural facilities for its jawans;

(b) if so, whether the Government has received any such proposal from other PMF; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (c) Augmentation in the strength of Central Police Forces (CPFs) and improvement in infrastructure is a continuous

process. Taking into account the changing environment in which CRPF and other CPFs have to work, they project requirement of additional manpower and infrastructural facilities.

[Translation]

Foreign Direct Investment

1910. SHRI AJIT JOGI : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether there is any proposal to ban Foreign Direct Investment from some countries on security grounds;

(b) if so, the details thereof and sectors recognised for this purpose, country-wise;

(c) whether the Government proposes to close down existing enterprises of such countries after the approval and implementation of the said proposal; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA) : (a) to (d) Government has no proposal under consideration to ban Foreign Direct Investment from any country on security grounds.

Pending Proposals for Inter-State Roads in Rajasthan

1911. SHRI GIRDHARI LAL BHARGAVA :
SHRI KAILASH MEGHWAL :

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the proposals for inter-State roads in Rajasthan are pending before the Union Government;

(b) if so, the details alongwith the reasons therefor;

(c) whether funds have been demanded under inter-State road scheme by the Government of Rajasthan;

(d) if so, the time by which technical approval and financial sanction is likely to be given; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) Nine proposals amounting to Rs. 29.89 crores for inter-State roads in Rajasthan were received during 2005-06 from the State Government. Out of this six proposals amounting to Rs. 14.40 crore have been sanctioned, two proposals amounting to Rs. 11.50 crore were returned to the State Government for modification and one proposal amounting to Rs. 3.49 crore, received in the month of November, 2005, is under examination.

(c) Yes, Sir.

(d) Under Inter-State road scheme in Rajasthan an amount of Rs. 5.18 crore has been released on 7th November 2005.

(e) Does not arise.

[English]

Misuse of EPCG Scheme

1912. SHRI BRAJA KISHORE TRIPATHY : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the cases of misuse of Export Promotion capital Goods Scheme came to the notice of Government as reported in the Dainik Jagran dated October 11, 2005;

(b) if so, the facts and the details of such cases reported during 2005-06 till date; and

(c) the steps taken by the Government to check the misuse under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA) : (a) Yes, Sir. Alleged misuse of Export Promotion Capital Goods scheme for import of cars has come to the notice of the Government.

(b) During 2005-06, Directorate of Revenue Intelligence (DRI) has registered eight cases (Statement

enclosed) in respect of evasion of customs duty on imported vehicles including cars. These cases have been registered for violation of provisions of Export Promotion Capital Goods scheme for service providers. A total of 61 vehicles with estimated value of Rs. 23.58 crores have been seized by DRI on account of misuse of EPCG scheme for service providers.

(c) In addition to the action initiated by DRI, the Directorate General of Foreign Trade (DGFT) has also issued Show Cause Notices in the eight cases under Foreign Trade (Development and Regulation) Act, 1992 against the defaulters who have violated the provisions of the Foreign Trade Policy/Procedure related to import of vehicles.

Statement

Sl. No.	Name of Company	No. of EPCG Licenses Obtained	No. of Vehicles Imported	No. of Vehicles Seized	No. of Vehicles released provisionally	Total duty recovered on provisional release (Rs. in Lakhs)
01.	M/s V.K. Tour and Travels	10	19	16	03	93.05
02.	M/s Raj Mahal Bhinder	03	13	11	05	98.33
03.	M/s History Logistics	15	24	17	05	86.83
04.	M/s North West Marwar Resorts and Health Spa Pvt., Ltd.,	04	04	04	-	-
05.	M/s G.B. Morrison	05	05	04	04	69.30
06.	M/s Onkar International Pvt. Ltd.,	06	05	02	1	19.83
07.	M/s Vacation Tour and Travels Ltd.,	10	06	05	4	122.00
08.	M/s Bright Star Hotels	02	02	02	02	110.74
Total		55	78	61	24	600.08

[Translation]

Appointment on Fake Certificates

1913.SHRI KAILASH MEGHWAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether attention of the Government has been drawn towards the news-items published in Newspapers from time to time in which it is stated that people having "fake NET certificates" are being appointed to the post of Lecturers in many Universities and colleges;

(b) the number such cases detected/came to the notice of the Government; and

(c) the action proposed to be taken by the Government to check such appointments?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (c) According to the information furnished by the University Grants Commission (UGC), the attention of UGC has been drawn towards news item regarding fake NET certificates.

The UGC has requested all the Universities/Education Secretaries of all the States to get the NET certificates of candidates selected for teaching posts verified by the University Grants Commission (UGC). Universities have started doing so and this is an ongoing process.

[English]

**US Investment in Indian Transport
infrastructure**

1914. SHRI BALASHOWRY VALLABHANENI : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the Government proposes US investment in the Indian Transport Infrastructure during a conference held recently;

(b) if so, the details thereof;

(c) the response of the US industry thereon; and

(d) the promises made by the Indian Government?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) to (d) At the FICCI - USIBC Transport Infrastructure Conference held on October 25, 2005 at Washington D.C., entrepreneurs from the US were invited to invest in India's road infrastructure programmes. At the conference information was given about opening up of road development programme in India to private sector participation by creating an enabling policy framework, including various incentives such as 100 per cent Foreign Direct Investment (FDI) in Road Construction, provision of capital grant, tax exemption, and duty free equipment.

US investors were also informed about implementation of projects by Public Private Participation through the instrument of Build, Operate and Transfer (BOT) concessions.

Investment depends on several factors like projects offered for construction, Detailed Project Report, inspection

of the project site by the investor and as such, it is too early to indicate the response of the US industry.

**Infrastructure Status of the Real
Estate Industry**

1915. SHRIMATI NIVEDITA MANE :

SHRI EKNATH MAHADEO GAIKWAD :

SHRI KIRTI VARDHAN SINGH :

Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government is drafting policy to give infrastructure status to the real estate industry;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA) : (a) to (c) Suggestions received from National Real Estate Development Council (NAREDCO) and Federation of Indian Chambers of Commerce and Industry (FICCI) for granting infrastructure status to housing industry have been forwarded to the Ministry of Finance being nodal Ministry for this purpose, for appropriate action.

**Cancer Test of Para Military Forces
Personnel**

1916. SHRI EKNATH MAHADEO GAIKWAD : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Para-Military Forces personnels are proposed to be tested for cancer during their medical examination;

(b) if so, whether cancer specialist from reputed hospital would be associated in this task; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

Bomb Blasts at Railway Stations

1917.SHRI HEMMAL MURMU :

SHRI CHANDRAKANT KHAIRE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of bomb blasts at various railway stations and railway premises in the country particularly in Bihar and Jharkhand during each of the last three years, till-date;

(b) the details of loss of life and property suffered due to these incidents, State-wise;

(c) the action taken by the Government so far to arrest and punish the persons responsible for these bomb blasts; and

(d) the steps taken to check such activities of terrorists?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) The State-wise details of bomb blasts at various railway stations and railway premises in the country including Bihar and Jharkhand during the last 3 years (2003, 2004 and 2005 upto October) are given in the enclosed Statement-I.

(b) The State-wise details of loss of life due to these incidents are given in the enclosed Statement-II. The damage to property is given in the enclosed Statement-III.

(c) The cases of bomb blasts at various railway stations and railway premises are registered and enquired into by the concerned Government Railway Police (GRP) under the respective States/UTs. However, the Ministry of Railways provides requisite assistance to the concerned States/UTs in this regard.

(d) To check such activities of terrorists and other miscreants, Railway Protection Force (RPF) provides patrols in the effective sections for safeguarding railway

properties and tracks. Exchange of information and coordination with civil and Police authorities is frequently made. Important passenger trains are escorted by RPF and Government Railway Police (GRP). Sniffer dogs are utilized for checking IEDs/explosives. Special Intelligence Branch of RPF in coordination with other intelligence agencies also keeps an eye on suspected activities. Regular security drives against suspected elements on trains and railway premises are being conducted by RPF personnel and other railway staff. Thorough checking of passengers by use of Hand Held Metal Detectors (HHMD) and Door Framed Metal Detectors (DFMDs) is carried out.

Statement-I

The Bomb Blasts occurred during last 3 years on Railway Premises including Tracks and on the Trains :

State	2003	2004	2005 (upto October)
Assam	05	05	10
Andhra Pradesh	06	05	—
Bihar	08	07	01
Chhattisgarh	—	01	—
Jammu and Kashmir	02	—	—
Jharkhand	07	06	03
Karnataka	—	01	—
Kerala	01	—	—
Madhya Pradesh	01	—	—
Maharashtra	01	—	—
Nagaland	—	01	—
Orissa	—	01	—
Uttar Pradesh	02	—	01
West Bengal	07	02	01
Total	40	29	16

Statement-II

State-wise details of Life Lost in the Bomb Blasts occurred during last 3 years on Railway Premises including Tracks and on the Trains:

State	2003	2004	2005 (upto October)
Assam	-	14	1
Bihar	-	1	-
Jammu and Kashmir	1	-	-
Karnataka	-	1	-
Maharashtra	11	-	-
Uttar Pradesh	-	-	09
Total	12	16	10

Statement-III

Zone-wise details of loss of Property due to the Bomb Blasts occurred during last 3 years on Railway Premises/Railway Stations

(In Rupees)

Zone	2003	2004	2005 (upto October)
1	2	3	4
CR/Maharashtra	5,00,000	-	-
ER/West Bengal	12,000	-	-
ECoR/Andhra Pradesh	6,01,668	-	-
ECoR/Orissa	-	29,500	-
SCR/Andhra Pradesh	32,96,500	5,50,000	-
SWR/Andhra Pradesh	15,00,000	-	-
SWR/Karnataka	-	10,00,000	-
ECR/Bihar and ECR/ Jharkhand	51,51,460	16,43,000	68,14,000

1	2	3	4
NR/J and K	18,72,220	-	-
NR/Uttar Pradesh	-	-	1,20,000
NFR/Assam	46,40,160	9,40,266	40,000
NFR/West Bengal	-	6,93,752	-
NFR/Nagaland	-	2,40,000	-

*[English]***Citizenship to Children**

1918. SHRI M.K. SUBBA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there has been any demand for amendment of the law relating to grant of citizenship to the Children born to illegal immigrants in India; and

(b) if so, the steps taken and being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) No, Sir.

(b) Question does not arise.

Issue of Tourist Visa

1919. SHRI MANORANJAN BHAKTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether experts have pointed out a number of loopholes in issue of Tourist Visa;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) There is no such report in the knowledge of the Government.

(b) and (c) Do not arise.

[Translation]

Tihar Jail Officials

1920. SHRI KASHIRAM RANA :
SHRI SUNIL KUMAR MAHATO :
MOHD. MUKEEM :

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Tihar Jail officials have been found involved in corruption;

(b) if so, the reasons with regard to the instances where Jail Officials have been alleged of violating the rules in respect of prisoners at Tihar Jail;

(c) whether there is a provision to constitute inquiry to verify the authenticity of such allegations;

(d) if so, the details with regard to the inquiries constituted during the last three years alongwith the outcome thereof; and

(e) the steps taken/proposed to be taken to obviate such instances in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) and (b) Tihar prisons are being run strictly as per provisions of the Delhi Prisons Act, 2000, and Delhi Jail Manual. However there have been isolated case where some jail officers have been found indulging in smuggling of prohibited items in jails or extending favours to the prisoners in violation of statutory provisions for extraneous considerations.

(c) Yes, Sir.

(d) The Prison Department has taken disciplinary actions against the erring officials as per provisions of CCS (CCA) Rules and Constitution of India, as per merits of each case. Sixteen officials have been dismissed during the year 2005. Thirty one officials have been suspended since the year 2002. Departmental enquiries against 59 officials are pending.

(e) Following steps have been taken by the Prison Department in order to make the prison officials follow the

Provisions of Delhi Jail Manual and Delhi Prison Act, CCS Conduct Rules, 1964 :-

- (i) In all cases of violation of norms as per provisions of Delhi Prison Act, 2000 and Delhi Jail Manual, strict disciplinary action is taken against the delinquent staff.
- (ii) There is provisions of in-service training and refresher courses to sensitize all levels of staff about the legal provisions of Delhi Prison Act and Delhi Jail Manual, duties assigned to them under the Act/Manual and the level of commitment, dedication to duties and integrity.
- (iii) There is an elaborative mechanism for grievance redressal and each jail has a Grievance Redressal Committee under the Chairmanship of Superintendent (Prisons). There is also provisions of appeal to DIG (Prisons) against the decision of the committee.
- (iv) DG(Prison)'s petition box is circulated amongst the prisoners and petitions received are investigated by senior gazetted officials at the level of Prison Headquarters.
- (v) Each jail has designated visiting Judge, who visits the jail once in two months. The petition box of the visiting judge established in each jail is opened by him and action on such petitions taken under his orders.
- (vi) Each jail is also visited by designated District Magistrate/Additional District Magistrate and submit their independent reports to the Government.
- (vii) In all areas of public interface, transparency has been introduced.
- (viii) Procedure for Mulakat has been streamlined.
- (ix) Regular and also Surprise inspection of the jails are undertaken by Sr. level officers.
- (x) The staff is sensitized about their obligations as public servants to provide a corruption free administration. The staff is being frequently

rotated at all levels in different jail so that they do not develop vested interests with longer stay in any person. Maximum stay in any prison is fixed depending upon functional requirements.

[English]

Fire-Crackers Licensees

1921. SHRI VIRCHANDRA PASWAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the guidelines are being strictly followed prior to the issue of fire-crackers license;

(b) if so, the details with regard to the guidelines alongwith measures taken by the Government to ensure that fire-crackers licensees do not violated the laid down guidelines;

(c) whether some fire-crackers licensees have been found violating laid down guidelines activities;

(d) if so, whether Crime Branch of Delhi Police has carried out any inspection in this regard;

(e) if so, the details thereof; and

(f) the action taken by the Government against such licensees?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) and (b) Delhi Police issues detailed instructions from time to time regarding eligibility for grant of licences for manufacture, sale and use of crackers including selection of sites; safety measures to be adopted by the licences; compliance of the directions issued by the High Court of Delhi; and noise standard for firecrackers etc. Delhi Police tries to ensure that the provisions of Explosive Rules are followed strictly.

(c) to (f) Yes, Sir. During the year 2005 (upto 15th October), Delhi Police has registered 21 cases against licence holders of firecrackers for violating the guidelines. Out of these cases, one person has been convicted in one case, one case is pending trail in the Court and Delhi Police is in the process of conducting investigation in remaining 19 cases. No inspection of firecrackers licensees has been carried out by the Crime Branch of Delhi Police.

Shortage of Science Teachers

1922. SHRI K.S. RAO :

SHRI CHANDRA BHUSHAN SINGH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is a shortage of competent teachers to impart qualitative science education in the country;

(b) If so, the details thereof alongwith the reasons therefor;

(c) whether the Government proposes to engage science graduate and post graduate students to sort out this problem and also the problem of unemployed youth; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) and (b) The Indian National Science Academy (INSA) in collaboration with the National Council of Applied Economic Research (NCAER) has brought out a document depicting the status of Science in India with the title "India Science Report". The report among several other things mentions about the availability of good science teachers. However, no shortage of science teachers is reported by any organization to this Ministry.

(c) and (d) For the schools coming under the purview of the State Governments, they have to take a decision regarding competent science teachers. As far as the schools run by Central Government are concerned, there is no shortage of competent science teachers, Recruitment of teachers to these schools is made as per the laid down rules and procedures.

[Translation]

Accidents on National Highways

1923. PROF. VIJAY KUMAR MALHOTRA :

KUNWAR MANVENDRA SINGH :

SHRI VIKRAMBHAJ ARJANBHAJ MADAM :

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) the total number of accidents occurred on National Highways and the number of people killed/injured in the country during each of the last three years and current year, till date, State-wise;

(b) whether the Government has identified most accident prone areas on the National Highways; and

(c) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) As reported by the State

Governments/UT Administrations, details of number of road accidents on National Highways and the numbers of persons killed/injured on all roads in the country during the year 2001, 2002 and 2003 are given in the enclosed Statement. Data for the year 2004 and the current year have not been received from all States/UTs yet.

(b) and (c) The identification of accident prone areas on National Highways is a continuous process and road safety aspects are taken into consideration at the stage of formulating proposals for development and maintenance of National Highways.

Statement

State-wise Road Accidents on National Highways and Persons killed/Injured on all roads

All India/States/UTs.	Road Accidents on National Highways			Persons Killed in the country on all roads			Persons Injured in the country on all roads		
	2001	2002	2003	2001	2002	2003	2001	2002	2003
1	2	3	4	5	6	7	8	9	10
Andhra Pradesh	9096	8185	12511	8428	7517	9679	37471	22112	47477
Arunachal Pradesh	93	78	46	71	102	127	381	312	374
Assam	1927	1928	1775	1021	1023	1122	3744	3843	4361
Bihar	1167	3108	3012	1043	1957	2368	1465	3882	4227
Chhattisgarh	2597	5531	3000	1095	1620	1881	8009	7461	8732
Goa	1149	1404	1291	234	260	235	2164	2633	2628
Gujarat	6738	7239	8038	4502	5094	5161	32508	34415	33680
Haryana	3033	2315	3378	2911	2987	3028	8289	8321	8287
Himachal Pradesh	898	1047	1453	756	802	733	4029	4009	4358
Jammu and Kashmir	536	2141	2317	770	872	836	6010	7186	8056
Jharkhand	1392	1817	1677	1686	1746	1699	3578	4201	4106
Karnataka	9906	10246	10594	5805	6366	6195	42196	45769	45781
Kerala	10095	10840	10543	2674	2792	2905	49675	49469	48640
Madhya Pradesh	6136	7347	8156	3865	4141	4523	27401	29780	33375
Maharashtra	14576	13717	13930	9769	9523	9483	49340	48377	46692

1	2	3	4	5	6	7	8	9	10
Manipur	208	263	329	89	120	127	846	914	988
Meghalaya	370	113	425	174	104	168	349	303	523
Mizoram	52	54	80	65	50	76	38	184	112
Nagaland	54	29	47	53	44	46	184	76	123
Orissa	2940	2920	2949	1933	2220	2293	8314	9678	8838
Punjab	1329	1588	1888	2690	2638	2655	3390	3932	4077
Rajasthan	7465	7214	7515	5187	5535	6025	25994	27119	29079
Sikkim	43	109	34	50	55	40	221	321	279
Tamil Nadu	19881	22091	20655	9571	9939	9275	52922	55130	55242
Tripura	202	164	314	175	157	168	949	708	927
Uttaranchal	469	542	445	704	705	756	1148	1255	1692
Uttar Pradesh	7914	7849	5490	9654	9726	7845	13256	13152	9348
West Bengal	3795	10002	3999	3712	4510	4361	10825	13800	12769
A and N Islands	Nil	Nil	Nil	17	21	12	230	243	252
Chandigarh	45	99	45	118	110	134	495	469	437
D and N Haveli	Nil	Nil	Nil	40	32	3	117	99	65
Daman and Diu	Nil	Nil	Nil	13	18	1	42	61	74
Delhi	1123	1030	1129	1842	1696	1	8449	7929	7829
Lakshadweep	Nil	Nil	Nil	1	Nil	*	6	6	1
Pondicherry	595	730	769	170	192	*	1381	1571	1695
Total	115824	131738	127834	80888	84674	85998	405216	408711	435122

Minerals and Metals Trading Corporation

1924. SHRI BHUVANESHWAR PRASAD MEHTA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the number of gold embezzlement cases at Minerals and Metals Trading Corporation has come to the notice of the Government during each of the last three years and thereafter;

(b) whether the Government has conducted any enquiry in this regard;

(c) if so, the details thereof and outcome thereof; and

(d) the action taken by the Government against the officials found responsible?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA) : (a) Three cases of irregularities in trading

of gold by MMTC at Jaipur, Raipur and Coimbatore have been reported in the past three years.

and Rs. 110 crores (Plan) as compared to Rs. 1182.94 crores in 2004-05 (non-Plan) and Rs. 107 crores (Plan).

(b) to (d) Enquiries have been conducted in all the three cases by the Company under MMTC Conduct, Discipline and Appeal Rules. The case at Jaipur was investigated by CBI also and departmental proceedings for major penalty against five officials have been initiated based on their recommendations. In respect of other two cases, enquiries under major penalty proceedings have been completed by the Inquiry Authorities.

[English]

Grants for Police Reform

1925.DR. RAJESH MISHRA : Will the Minister of HOME AFFAIRS be pleased to state :

Special Economic Zones

1926.SHRIMATI KALPNA RAMESH NARHIRE :

SHRI L. GANESAN :

SHRI CHANDRAKANT KHAIRE :

SHRI G. KARUNAKARA REDDY :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the present status of the proposals for setting up of Special Economic Zones especially along the Golden Quadrilateral, State-wise;

(b) the States which are ready to cooperate with the Centre in this regard;

(c) the reasons for delay in clearing the same; and

(d) the steps taken by the Government for expeditious disposal of the same?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN) : (a) and (b) Approval has so far been given for setting up of 67 Special Economic Zones in various States as per the details given below on the basis of proposals received from the private sector/joint sector and State Governments and its agencies :

(a) whether Delhi Police is unable to cope up with the work load in the absence of reforms in police;

(b) if so, whether Delhi Police have requested the Union Government for adequate grants for bringing reforms in police and for recruitment of additional force;

(c) if so, the details in this regard; and

(d) the steps taken by the Government to expedite the release in grant to Delhi Police?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) to (d) Bringing about reforms in Delhi Police is a continuing process. The Government has been taking steps from time to time in this direction by increasing the strength; improving its capability, efficiency and professional skills; making it more responsive to the public by imparting training and bringing about attitudinal changes; providing modern and latest equipment and machinery; and improving its over all performance. The Government allocates funds in the annual budget grant of Delhi Police every year as per its requirement, inter-alia, for procurement of vehicles, machinery, equipments, gadgets etc. The sanctioned budget grant to Delhi Police for the year 2005-06 is Rs. 1235.64 crore (non-Plan)

Name of the State/ Union Territory	Location
1	2
Andhra Pradesh	Visakhapatnam and Kakinada.
Gujarat	Positra, Mundra, Dahej, Hazira (District Surat), lochapor (District Surat), Village Vanj (District Suart), Ahmedabad and Jamnagar.
Maharashtra	Navi Mumbai, Khopta (Maha Mumbai), Nagpur and Pune.
Haryana	Gurgaon and Faridabad.

1	2
Karnataka	Hassan, Baikampady, Mangalore and Bangalore.
Tamil Nadu	Mahindra City near Chennai, Nangunery, Sriperumbudur, Ennore and Chennai.
Pondicherry	Sedarapet-Karasur.
Kerala	Vallarpadam/Puthuvypeen, Kakkancherry, Kalamassery, Kzhakuttom and Trivandrum.
Madhya Pradesh	Indore.
Uttar Pradesh	Moradabad, Bhadohi, Kanpur, Greater Noida, Noida and Ghaziabad.
Delhi	Delhi.
Chandigarh	Chandigarh.
Punjab	Amritsar and Mohali.
Rajaasthan	Jaipur and Jodhpur.
Orissa	Paradeep and Gopalpur.
West Bengal	Kolkata and Kulpi.
Jharkhand	Adityapur and Ranchi.

Of the 67 SEZs approved, 6 Zones have since commenced operations and these are at Indore (1), Mahindra City near Chennai (3), Kolkata (1) and Jaipur (1). The rest are at various stages of implementation. The SEZs are being approved/ set up in close cooperation with the State Governments.

(c) and (d) Generally there has not been any delay in clearing the proposals for setting up of Special Economic Zones.

[Translation]

Cyber Crime

1927. SHRI RATILAL KALIDAS VARMA :
SHRI HARISHCHANDRA CHAVAN :

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Intelligence agencies are facing difficulties as new mode of satellite phone and computers communications are being adopted by the terrorists;

(b) if so, the details thereof; and

(c) the measures being taken by the Government to tackle such problem?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (c) There are some operational difficulties being experienced in this regard. Suitable corrective steps have been initiated.

SSI Export to SAARC Countries

1928. SHRI LALCHANDRA KOL :
SHRI ANNASAHEB M.K. PATIL :
SHRI KAMLA PRASAD RAWAT :
SHRI NARENDRA KUMAR KUSHAWAHA :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) details of trade with China and SAARC countries involving India's small scale industries during the last three years, country-wise;

(b) whether the Government has discussed the issue of simplifying the procedures of import/export of small scale industries with these countries; and

(c) if so, the steps taken by the Government to promote export by SSIs to SAARC countries?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN) : (a) The figures showing India's trade with China and SAARC countries, including the products of small scale industries (SSIs), during the last three years are given in the statement below. The product-wise details including that of SSIs, country-wise, are available on Department's website, www.commerce.nic.in under the head "Information Dissemination/Monitoring System - Export-Import data bank". Separate data for small scale sector is not being maintained.

In US\$ Million

Country	2002-2003		2003-2004		2004-2005	
	Export	Import	Export	Import	Export	Import
Bangladesh	1176.00	62.05	1740.75	77.63	1586.18	54.88
Sri Lanka	920.98	90.83	1319.20	194.74	1353.75	364.25
Nepal	350.36	281.76	669.36	286.04	728.46	340.02
Pakistan	206.16	44.85	286.94	57.65	505.44	95.33
Bhutan	39.05	32.15	89.49	52.37	84.03	50.14
Maldives	31.59	0.33	42.34	0.37	42.51	0.58
China	1975.48	2792.04	2955.10	4053.23	4586.28	6746.66
Total	4699.62	3304.01	7103.18	4722.03	8886.65	7651.86

Data Source : DGCI and S Kolkata (Supplied by NIC, DOC)

As per the data available, the over all export performance of SSIs during 2002-03 and 2003-2004 were as under :

Rs. In crores

Year	Total export	Share of SSI	% share of SSI	Growth rate (SSI)	Growth rate
2002-03	255137.28	86012.52	34.03	-	-
2003-04	291581.93	97643.57	33.49	13.52%	14.28%

(b) No, Sir.

[English]

(c) The steps taken to promote export by SSIs are - participations in International Trade Fairs/Exhibitions, financial assistance to SSI entrepreneurs, adoption of Bar Coding under SSI-MDA(Market Development Assistance) Scheme, conducting training programmes on packaging for exports and conduct of management development programmes, etc. To increase export by small scale sector. SAARC countries are also participating in SAARC Trade Fairs and India International Trade Fair (IITF) held annually in New Delhi. South Asian Free Trade Area Agreement (SAFTA) is scheduled to come into force on 1 January 2006. This is also expected to boost our exports, including that of small-scale sector, to SAARC countries.

Making English a Compulsory Subject

1929.SHRIMATI MANORAMA MADHAVRAJ : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the NCERT has proposed to make English a compulsory subject from Class I in all schools throughout the country;

(b) if so, whether this proposal will give additional advantage to urban elite and students of public schools over the students in rural areas;

(c) if so, the details thereof; and

(d) effects of declaring Sanskrit as a classical language in school curriculum?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) No, Sir.

(b) and (c) Do not arise.

(d) Sanskrit as a classical Indian language has always occupied its due place in the Indian educational system. National Curriculum Framework 2005 recommends the study of Sanskrit as a Modern Indian Language also in which the nature of its teaching/learning should be very different from that of classical Sanskrit. This is not to underestimate the importance of Sanskrit for nurturing our cultural heritage.

FDI in Trade and Mining

1930.SHRI BASU DEB ACHARIA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government has taken decision to liberalise FDI policy in mining and trading;

(b) whether the Government has also sought suggestion from different Ministries in this regard;

(c) if so, the details thereof; and

(d) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA) : (a) to (d) Under the extant policy, Foreign Direct Investment (FDI) up to 74% is allowed on the automatic route for exploration and mining of diamonds and precious stones. FDI up to 100% is allowed on the automatic route for exploration and mining of other minerals. FDI up to 100% is allowed, with prior Government approval, for cash and carry wholesale trading. The Government has not taken any decision in the recent past to liberalise the FDI policy in mining

and trading activities. The FDI policy, including sectoral equity caps, is reviewed on a continuing basis taking into consideration the views of the sectoral Ministries.

[Translation]

Mahila Swadhar Yojana

1931.SHRI BIR SINGH MAHATO :

SHRIMATI SANGEETA KUMARI SINGH DEO :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of shelter houses under Mahila Swadhar Yojana in the country functioning, State-wise;

(b) the number of women admitted during the last three years, year-wise;

(c) the amount spent on these shelter houses;

(d) the number of complaints regarding functioning of these shelter houses received by the Government during the last three years, State-wise; and

(e) the number of people against whom action has been taken on the basis of these complaints?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) Under Mahila Swadhar Yojana 113 Shelter Homes in the country are functioning in the country. State-wise list is enclosed as Statement-I.

(b) 6113 women have been admitted during the last three years. Year-wise list is enclosed as Statement-II.

(c) Rs. 1418.74 lakhs have been spent on these shelter homes till date.

(d) No complaints have been received by the Government during last three years.

(e) Does not arise.

Statement-I

*Department of Women and Child Development
(Swadhar) Sanction of Swadhar Shelter
Homes, State-wise*

Sl. No.	Name of the State	Number of Swadhar Homes Sanctioned
1	2	3
1.	Andhra Pradesh	20
2.	Arunachal	-
3.	Assam	5
4.	Bihar	-
5.	Chhattisgarh	1
6.	Delhi	1
7.	Goa	-
8.	Gujarat	3
9.	Haryana	1
10.	Himachal Pradesh	1
11.	Jharkhand	-
12.	Jammu and Kashmir	1
13.	Karnataka	16
14.	Kerala	-
15.	Madhya Pradesh	2
16.	Maharashtra	3
17.	Mizoram	1
18.	Meghalaya	-
19.	Manipur	11
20.	Nagaland	-
21.	Orissa	22
22.	Punjab	-

1	2	3
23.	Rajasthan	1
24.	Sikkim	-
25.	Tripura	-
26.	Tamil Nadu	14
27.	Uttar Pradesh	1
28.	Uttaranchal	-
29.	West Bengal	9
30.	Andman and Nicobar	-
31.	Chandigarh	-
32.	Dadra and Nagar Haweli	-
33.	Diu and Daman	-
34.	Lakshadweep	-
35.	Pondicherry	-
Total		113

Statement-II

*Department of Women and Child Development
(Swadhar) Women admitted during the last
three years, Year wise*

Year	2002-2003	2003-2004	2004-2005
Women Admitted	2913	275	2925

[English]

**Foreign Assistance for Improvement of
Environment in Urban Slums**

1932.SHRI DHANUSKODI R. ATHITHAN : Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the amount provided by the World Bank and other international financial institutions for improvement of

environment in urban slums during the last three years and current year, State-wise; and

(b) the amount utilized for the said purpose so far, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA) : (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

[Translation]

Valmiki Ambedkar Awas Yojana

1933. SHRI NARENDRA KUMAR KUSHAWAHA : Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government proposes to double the amount under Valmiki Ambedkar Awas Yojana;

(b) if so, the details thereof;

(c) whether the said scheme has been started by all the States;

(d) if so, the name of the States which have sent project reports for urban reconstruction;

(e) whether the Government is considering an Integrated Housing and Slum Development Scheme in place of the above scheme; and

(f) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA) : (a) to (f) Government has decided to subsume the Valmiki Ambedkar Awas Yojana (VAMBAY) and National Slum Development Programme (NSDP) in a new scheme called Integrated Housing and Slum Development Programme (IHSDP). Under the IHSDP, the ceiling cost of dwelling unit is Rs. 80,000/-, IHSDP scheme has been approved by the Government only recently and projects under the same as per the scheme guidelines have not been received from the States.

Handicapped Children under S.S.A.

1934. PROF. MAHADEORAO SHIWANKAR :

SHRI NARENDRA KUMAR KUSHAWAHA :

SHRI MUNSHI RAM :

SHRI SHISHUPAL N. PATLE :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the population of handicapped children alongwith the number of such children going to schools;

(b) whether handicapped children have been identified for education under the Sarva Shiksha Abhiyan during the current year;

(c) if so, the details thereof;

(d) whether the requisite infrastructure for handicapped children is available with all the schools in each of the State; and

(e) if not, the measures taken by the Government to provide the requisite infrastructure to such students in all the schools?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (c) Yes, Sir. The population of handicapped children identified under SSA is 20.14 lakhs for the current year. Out of this 15.85 lakh are enrolled in schools for elementary Education. Details are given in the enclosed Statement. As per CBSE, following handicapped children were registered for Class X and Class XII Board Exams :-

Year	Class X	Class XII
2003	883	559
2004	794	568
2005	838	551

(d) and (e) Providing requisite infrastructure is primarily the concern of concerned State Governments in Government schools. However, 2.22 lakh schools have been made barrier free under SSA.

Schools affiliated to CBSE have to follow the provisions of Affiliation Bye-Laws of the Board to provide the requisite infrastructure for handicapped children in accordance with the provisions laid down in PWD Act, 1995.

Statement**Identified and Enrolled Handicapped Children under SSA**

S. No.	Name of the State	Child Population	CWSN Identified (PAB Sanctions)	% against Child Population	CWSN Enrolled in Schools
1	2	3	4	5	6
1.	Andhra Pradesh	11779155	134166	1.14	120407
2.	Arunachal Pradesh	285471	6257	2.19	1338
3.	Assam	4993877	28222	0.57	42006
4.	Bihar	20467481	168710	0.82	107925
5.	Chhattisgarh	4232079	31635	0.75	37293
6.	Goa	0	2338	0.00	NA
7.	Gujarat	7177643	77526	1.08	65564
8.	Haryana	4400085	31907	0.73	28445
9.	Himachal Pradesh	1242842	28105	2.26	26720
10.	Jammu and Kashmir	1950000	38071	1.95	22262
11.	Jharkhand	5585617	33799	0.61	19186
12.	Karnataka	8570173	81900	0.96	64969
13.	Kerala	4818259	87319	1.81	87319
14.	Madhya Pradesh	13399777	94800	0.71	77890
15.	Maharashtra	15674506	383416	2.45	302911
16.	Manipur	567110	2818	0.50	1074
17.	Meghalaya	742295	0	0.00	1759
18.	Mizoram	222281	0	0.00	3322
19.	Nagaland	421593	1870	0.44	959
20.	Orissa	7255153	112254	1.55	117582
21.	Punjab	4032261	38853	0.97	15778
22.	Rajasthan	11137488	34323	0.31	39589

1	2	3	4	5	6
23.	Sikkim	90435	0	0.00	NA
24.	Tamil Nadu	9929920	84630	0.85	59560
25.	Tripura	635978	11848	1.86	NA
26.	Uttar Pradesh	37602000	262451	0.70	241911
27.	Uttaranchal	1664615	17175	1.03	18890
28.	West Bengal	19023845	213746	1.12	77545
29.	Andaman and Nicobar	56973	280	0.49	NA
30.	Chandigarh	134769	1640	1.22	NA
31.	Dadar and Nagar Haveli	49725	350	0.70	NA
32.	Daman and Diu	22577	120	0.53	33
33.	Delhi	3060293	1000	0.03	NA
34.	Lakshadweep	11917	20	0.17	NA
35.	Pondicherry	189603	2359	1.24	2359
Total		201427596	2014008	1.00	1584596

*[English]***Four Laning of NH-64 and 95**

1935.DR. RATTAN SINGH AJNALA :

SHRI SUKHDEV SINGH DHINDSA :

SARDAR SUKHDEV SINGH LIBRA :

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether NH No. 64 from Tirakpur to Bahadurgarh and NH-95 from Kharar to Talwandi Chowk via Ludhiana and Moga need immediate four laning; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) The development and improvement of National Highways including their widening of four laning is taken up in phases depending upon the traffic volume, availability of funds and inter-se-priority.

There is sufficient traffic density on Zirakpur to Bahadurgarh section of NH-64 and Ludhiana to Talwandi section of NH-95 for widening these to four lanes as per traffic requirement. However, four-laning work of these sections would be taken up in future in phases subject to availability of funds and inter-se-priority.

*[Translation]***Export Share**

1936.SHRI TUKARAM GANPAT RAO RENGE PATIL :

SHRI DALPAT SINGH PARSTE :

SHRI JOACHIM BAXLA :

SHRI SUBRATA BOSE :

SHRI MOHD. TAHIR :

MOHD. SHAHID :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the details of items exported during the last three years and the current year;

(b) the amount of export in terms of dollars registered in the country during the said period;

(c) whether the increase in the export has been estimated;

(d) whether the Government has fixed export target during the current year;

(e) if so, the details thereof alongwith the steps taken to achieve the target;

(f) the India's share of export in International market especially in Agriculture market as on date; and

(g) the steps taken or proposed to be taken by Government to compete in international market?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA) : (a) to (c) The details of items exported during the last three years and the current year up to

August 2005 in dollar terms along with the growth of exports are given in the enclosed Statement.

(d) to (g) The Government has fixed export target of US\$ 92 billion for the current year 2005-06. According to the latest statistics of the World Trade Organisation, India's share in world exports was 0.8 per cent during the calendar year 2004 while India's share in the exports of agricultural products stood at 1.1% during the same period. The Government has taken a number of initiatives to achieve the export target and to become more competitive in the international market. These steps include bringing into force the SEZ Act 2005 to trigger a larger flow of foreign and domestic investment in infrastructure and productive capacity; setting up Free Trade Warehousing Zones (FTWZs) which would get all the benefits available with SEZs; giving a major thrust to procedural simplification to reduce transaction cost of exporters; and signing regional trade agreements to leverage exports in line with India's comparative advantage.

Statement

Commodities	Values in US \$ Million				Percentage Change			
	2002-03	2003-04	2004-05	2005-06	2002-03	2003-04	2004-05	2005-06 (Apr-Aug)
1	2	3	4	5	6	7	8	9
I. Plantation	547	593	621	277	-7.30	8.41	4.72	7.78
II. Agri and Allied Products	4721	5407	6034	2654	16.13	14.53	11.60	15.14
III. Marine Products	1432	1329	1268	527	15.79	-7.19	-4.59	23.42
IV. Ores and Minerals	1996	2369	4193	1880	58.11	18.69	76.99	48.62
V. Leather and Mfrs.	1848	2163	2289	1006	-3.25	17.05	5.83	6.01
VI. Gems and Jewellery	9030	10573	13705	6295	23.59	17.09	29.62	23.92
VII. Sports Goods	73	99	98	49	6.26	35.62	-1.01	25.64
VIII. Chemicals and Related Products	7858	9960	12677	5482	23.33	26.75	27.28	21.80
IX. Engineering Goods	7689	10516	14587	6770	33.80	36.77	38.71	32.56
X. Electronic Goods	1295	1805	1804	719	8.59	39.38	-0.06	-1.51
XI. Project Goods	49	84	49	48	165.49	71.43	-41.67	300.00
XII. Textiles	11081	12205	12017	5323	14.37	10.14	-1.54	7.45

	1	2	3	4	5	6	7	8	9
XIII. Handicrafts		785	500	343	179	43.00	-36.31	-31.40	9.82
XIV. Carpets		533	586	596	274	4.46	9.94	1.71	33.66
XV. Cotton Raw Incl. Waste		10	205	81	109	8.80	2004.72	-60.49	131.91
XVI. Petroleum Products		2577	3568	6792	3680	21.61	38.46	90.36	61.33

Source: DGCI and S, Kolkata

Source: Calculated by Economic Division, DOC based on DGCI and S, Data

Foreign Funds to Terrorists

1937. SHRI RAMDAS ATHAWALE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government is aware of the facts that the various terrorist groups active in the country are receiving funds from foreign countries;

(b) if so, the number of such cases came to the notice of the Government during each of the last three years, till date; and

(c) the steps taken/proposed to be taken to prevent such activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) and (b) Available reports indicate that some of the terrorist organizations operating in some parts of the country are receiving financial assistance from foreign countries. As per available information, during the preceding three years, 37 such cases (15 in 2003, 15 in 2004 and 7 in 2005) have come to notice.

(c) Suitable legal and institutional mechanisms are in place to prevent such activities and deal with such cases.

[English]

Misutilisation of Funds by States

1938. SHRI SUGRIB SINGH :
SHRI KISHANBHAI V. PATEL :
SHRI KAILASH MEGHWAL :

Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the funds allocated for various tribal scheme has been diverted/misutilised by various States;

(b) if so, the number of such cases reported during each of the last three years; State-wise;

(c) whether the Government has failed to obtain utilisation certificate from the States during the said period;

(d) if so, the details thereof alongwith the names of States and the funds allocated to such States during the said period;

(e) the reasons for allocation of funds without obtaining utilisation certificate; and

(f) the steps taken to check the misutilisation of Government assistance?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH) : (a) to (e) No such instance has been reported to this Ministry during the years 2003-04, 2004-05 and 2005-06. The funds for subsequent releases under various schemes are released after obtaining the utilisation certificates.

(f) In order to ensure that the funds released under the tribal welfare schemes by this Ministry are utilised properly, this Ministry has taken several steps, which include :-

(i) Receipt of Utilization Certificates as a pre requisite for further release of funds.

(ii) Periodic progress reports regarding the status of implementation of schemes.

- (iii) Visits by Central Government Officers to the States/UTs for ascertaining the progress of implementation of schemes.
- (iv) Meetings/Conferences convened at the Central level with the State Secretaries of Tribal Welfare Departments to ensure timely submission of proposals, speedy implementation, and review of physical and financial progress.
- (v) Monitoring at the State/field level, by agencies like Tribes Advisory Councils, Project implementation committees of ITDPs and Panchayat Samities.
- (vi) To avoid delays in disbursements of funds by the State Plan/Finance and Tribal Welfare Departments, to the line departments/implementing agencies, the guidelines for allocation and utilization of SCA to TSP has since been revised with the provision of ITDA/ITDP wise earmarking of SCA funds.
- (vii) In the case of schemes implemented through the Non-Governmental Organisations (NGOs), funds are released after an assessment of the standing of the NGO, past performance, etc. Apart from the periodic progress reports, the NGOs are required to furnish audited accounts and utilization certificates on the basis of which further release of funds are made. Inspection of NGOs is also undertaken through State Governments/UT officials and other authorities, and also by the Central Government officers.

Agreement with Naga Leaders

1939. SHRIMATI D. PURANDESWARI :
SHRI SANTOSH GANGWAR :

Will the Minister of HOME AFFAIRS be pleased to state

- (a) whether there has been a demand of Naga leaders for an independent Nagaland;
- (b) if so, the details thereof alongwith the reaction of the Government thereto;

(c) whether the Government has signed any agreement with Naga leaders; and

(d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) and (b) The demand for integration of contiguous Naga inhabited areas has been continuously raised by Naga leaders. A Group of Ministers (GoM) has been constituted to hold dialogue with National Socialist Council of Nagaland (Isak/Mulivah) leaders to find an acceptable solution to the Naga issue. The GoM had held talks with the NSCN (I/M) leaders between February-May, 2005 on these issues. The discussions are continuing.

(c) No, Sir.

(d) In view of reply to part (c), does not arise.

[Translation]

Netaji Subhash Chandra Bose

1940. SHRI ASHOK KUMAR RAWAT :
SHRI KAMLA PRASAD RAWAT :
SHRI DALPAT SINGH PARSTE :
SHRI MITRASEN YADAV :
SHRI NARENDRA KUMAR KUSHAWAHA :
PROF. MAHADEORAO SHIWANKAR :

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Government had constituted Mukherjee Commission to enquire into the death of Netaji Subhash Chandra Bose;

(b) if so, whether the Mukherjee Commission has already submitted its inquiry report to the Government;

(c) if so, the details of the report; and

(d) if not, the time by which the report is likely to be submitted to the Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) and (b) Yes, Sir.

(c) and (d) The report is under study and will be placed before Parliament as per the provisions of the Commissions of Inquiry Act, 1952.

[English]

Banana Export

1941. SHRI A. SAI PRATHAP : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the names of countries where banana has been exported during each of the last three years and thereafter alongwith foreign exchange earned as a result thereof, country-wise;

(b) whether the Government has explored new countries for export of Indian banana; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN) : (a) The major destinations for Indian banana along with the value of exports during the last three years is given below :

(value in rupees in lakhs)

Country	2002-03	2003-04	2004-05
Bahrain	61.38	80.19	82.97
Germany	17.97	0.02	10.83
Kuwait	66.02	61.12	84.47
Maldives	18.49	25.03	22.41
Nepal	164.14	176.83	204.55
Oman	61.91	57.00	47.28
Qatar	52.61	55.25	92.74
Saudi Arabia	159.98	138.63	148.24
UAE	463.43	405.04	507.06

Source: APEDA

(b) and (c) Export of perishable fruit like banana is critically dependent upon its shelf life, availability of

economical transport, and other related factors. Keeping these constraints in view, the Agricultural and Processed Food Products Export Development Authority (APEDA) has been making efforts to explore new markets. The Ministry of Agriculture had organized an International Banana Festival in August 2005 in New Delhi. A multinational corporation from Philippines participated and explored the possibility of organized production for exports. Efforts are also being made to promote exports of various varieties of bananas in order Middle-East countries.

Admission in Engineering Colleges

1942. SHRI N. S. V. CHITTHAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government is aware that AICTE is giving approval for admissions in Engineering Colleges even after September;

(b) if so, the details thereof alongwith the reasons therefor;

(c) the number of colleges that have been allowed to admit students after September; and

(d) the measures being adopted by the Government of AICTE in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (d) The admission of students in the AICTE approved institutes is made as per the policies of the State Governments/Union Territory Administration concerned. In so far as AICTE is concerned, the approvals for establishment of new technical institutes for 2005-06, were granted by AICTE inter-alia subject to the condition that if the letter of approval is received by the institute after the closing date of State/National level central counselling for admission in the State/UT concerned, the same will not be valid for making any admission. The AICTE has issued letters of approval with the above condition to 11 applicants after September 2005 for establishment of new technical institutes. From the year 2006-07, the AICTE has

abjured the calendar-based approach and implemented 'Any Time Round the Year' approval process for setting up new technical institutes. It shall be the responsibility of the applicant institute to obtain necessary affiliation/permission from the affiliating University/State Government concerned before the commencement of the courses including fulfilling the prescribed schedule of the University/admission authority.

Off Campus Centres

1943. SHRIMATI C. S. SUJATHA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether UGC rules prohibits conducting of Off-Campus Centres by the Deemed Universities;

(b) if so, whether any such cases where such Universities/Institutions conducting off-campus centres have been brought to the notice of the Government;

(c) if so, the details thereof;

(d) whether the Amrita Institute of Medical Sciences in Kochi was established as an off-campus centre of the Amrita Vidyapeet at Coimbatore;

(e) if so, whether the various medical/para-medical courses conducted by the AIMS at Kochi have the recognition of the UGC; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) As per the guidelines of University Grants Commission (UGC) for institutions declared as deemed to be Universities, it is permissible to them to open their centres in places other than their headquarters with the prior approval of UGC and that of the concerned State Government.

(b) and (c) Does not arise.

(d) to (f) According to the UGC, the Amrita Institute of Medical Sciences and Research (AIMS), Kochi (Kerala) is

a constituent unit of Amrita Viswavidyapeetham, (Deemed to be University), Coimbatore. This centre has been included under the ambit of Amrita Viswavidyapeetham by the Government of India on the recommendation of the UGC vide Notification No. F. 9-25/2000-U.3 dated 13th January 2003. AIMS, Kochi is approved by the Medical Council of India and is now a constituent centre of the Amrita Viswavidyapeetham. The degree/diploma for the courses conducted at AIMS, Kochi are awarded by the Amrita Viswavidyapeetham, which, being a Deemed to be University under Section 3 of the UGC Act, 1956, is empowered to conduct courses and award degrees specified by the UGC under Section 22 of the UGC Act.

Minerals and Metals Trading Corporation

1944. SHRI ANANDRAO VITHOBA ADSUL :
SHRI RAVI PRAKASH VERMA :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Minerals and Metals Trading Corporation has decided to develop free trade warehousing zones;

(b) if so, the details thereof alongwith the locations identified therefor; and

(c) the other steps taken by the Government to develop trade related infrastructure?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN) : (a) and (b) Yes, Sir. MMTC has decided to set up Free Trade Warehousing Zones and has identified Greater Noida, Kandla, Mumbai, Ennore, Haldia and Kochi as possible locations.

(c) Government of India in the Department of Commerce provides financial assistance to States and Union Territories for development of export infrastructure based on their performance under a scheme titled Assistance to States for Development of Export Infrastruc-

ture and Allied Activities (ASIDE). The scheme has two components. 80% of the funds (State component) earmarked for allocation to the States based on their export performance and balance 20% (Central component) and amounts equivalent to un-utilized portion of the funds allocated to the States is retained at the Central level for meeting the requirements of inter-State projects, capital outlays of Special Economic Zones (SEZs). The budgetary allocation, including for North Eastern Region, for ASIDE Scheme is Rs. 500 crore for the current financial year.

Terrorist Strategy to Spread AIDS

1945. SHRIMATI NIVEDITA MANE :

SHRI KIRTI VARDHAN SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Assam Rifles have received any threat from North East Insurgent Groups that security forces would be infected with HIV;

(b) if so, the details thereof;

(c) the number of HIV infected PMF personnel in the region alongwith the amount of expenditure incurred by the Government on such patients; and

(d) the steps taken/being taken by the Government to protect PMF personnel from this disease?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) and (b) No, Sir.

(c) 254 Central Para Military Force personnel have been detected to be infected with HIV virus in the N.E. region. The amount incurred on their treatment is about Rs. 15 Lakh per month.

(d) The following steps have been taken by the Para Military Forces for prevention of this disease :-

(i) Regular sensitization of Force personnel on HIV/AIDS by medical staff and unit commanders.

(ii) Regular lectures on the matter are being organised.

(iii) Initiative in conjunction with NACO and local NGO for uniformed intervention to check the spread of HIV/AIDS.

(iv) Periodical Circulars to all formations.

(v) Fixing posters at vantage points and distribution of booklets on HIV/AIDS.

(vi) Conducting workshops.

Scheme for Regeneration of Traditional Industries

1946. SHRI M. SREENIVASULU REDDY : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) whether the Government has unveiled any scheme for the regeneration of traditional industries;

(b) if so, the details in this regard; and

(c) the other measures being taken by the Government for the modernization of traditional products clusters including Khadi, Coir, Pottery, etc.?

THE MINISTER OF SMALL SCALE INDUSTRIES AND MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI MAHAVIR PRASAD) : (a) Yes, Sir.

(b) and (c) The Central Government has approved a scheme titled the "Scheme of Fund for Regeneration of Traditional Industries" (SFURTI) at a total cost of Rs. 97.25 crores. This Scheme is for development of a total of 100 clusters in the khadi, coir and village industries (including pottery) over five years beginning 2005-06. The Ministry of Agro and Rural Industries (ARI) its organizations/institutions, State Governments, their organizations concerned, non-Governmental organizations, etc., constitute implementing/monitoring agencies for the Scheme. The guidelines of the Scheme of Fund for Regeneration of Traditional Industries (SFURTI) are available on the

website of the Ministry of Agro and Rural Industries at <http://ari.nic.in>.

Education for All

1947. SHRI RAVI PRAKASH VERMA :

SHRI KAILASH MEGHWAL :

SHRI ASADUDDIN OWAIISI :

SHRI ANANDRAO VITHOBA ADSUL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether India had signed a declaration to provide education for all five years back;

(b) if so, the details thereof;

(c) whether the Union Government has set up a high powered National Coordination Committee to review Education for All (EFA) goal and suggest ways to accelerate progress;

(d) if so, the details thereof;

(e) whether the Union Government has decided to undertake a mid-decade assessment of national progress of EFA goals; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) and (b) Yes, Sir. India is one of the 164 countries that adopted the Dakar Framework for Action in April, 2000 which outlines the six goals of Education for All. These goals span the areas of (i) Early Childhood Care and Education, (ii) Universal Elementary Education, (iii) Adult Literacy and Life Skills Education, (iv) Gender Equality, and (v) Improvement in all aspects of the quality of education.

(c) and (d) Yes, Sir. A National Coordination Committee was set up this year to coordinate and review activities of different agencies and Departments working for Education for All.

The Committee will, inter alia, advise the Government on all aspects of EFA, with special reference to the following :

- Policy aspects relating to EFA
- Identification of areas of shortfall and steps to be taken for their rectification
- Identification and dissemination of best practices/models for EFA
- Raising community awareness of EFA
- Convergence of schemes of various Departments/agencies for achieving the goals of EFA
- Review of State-wise progress in achieving the EFA goals

(e) and (f) One of the suggestions made by the Committee in its first meeting was to undertake a mid decade assessment of progress towards the EFA goals, focusing mainly on the three aspects of (i) Policy and Governance Framework (ii) Implementation Strategies and Resource Development (iii) Delivered curricula and learning outcomes.

[Translation]

Modernisation of Cement Industry

1948. MOHD. SHAHID :

SHRI NARENDRA KUMAR KUSHAWAHA :

SHRI ASHOK KUMAR RAWAT :

PROF. MAHADEORAO SHIWANKAR :

SHRI MUNSHI RAM :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government propose to provide package for the modernization of old cement factories;

(b) if so, the details thereof; and

(c) the financial assistance likely to be provided during the current year, factory-wise?

THE MINISTER OF STATE IN THE MINISTRY OF
COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOAN)

: (a) No, Sir.

(b) and (c) Do not arise.

Import of Food Items

1949. SHRI JASWANT SINGH BISHNOI : Will the
Minister of COMMERCE AND INDUSTRY be pleased to
state :

(a) the details of food items imported during 2004-
05 and thereafter, country-wise;

(b) whether farmers in the country are suffering due
to import of these items; and

(c) if so, the steps taken by the Government to
reduce the import of food items?

THE MINISTER OF STATE IN THE MINISTRY OF
COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOAN)
: (a) Country-wise details of food items imported may be
seen in the publications 'Monthly statistics of Foreign Trade
of India Vol. II(Imports)-Annual Number' published by
Directorate General of Commercial Intelligence and
Statistics which is available in the Parliament Library.

(b) and (c) In order to ensure that the farmers of the
country are not put to any hardship, the Government has
put in place a suitable mechanism for monitoring the import
of sensitive items.

Import duties on a number of items namely edible oils
(both crude and refined), tea, coffee, copra and coconut,
wheat, rice, maize, edible oils, pulses, spices, arecanut
and apple have been increased in the last 5 years
wherever necessary. Further, the Government is also
implementing a number of development programmes to
increase the competitiveness of the Indian farmer. These
include introduction of improved farming technology,
improved availability of inputs including water, credit and
fertilizer and price support through the Minimum Support
Price (MSP) Scheme and Market Intervention Scheme
(MIS).

[English]

Review of Under Graduate Curriculum

1950. SHRI KISHANBHAI V. PATEL :

SHRI SUGRIB SINGH :

Will the Minister of HUMAN RESOURCE DEVELOP-
MENT be pleased to state :

(a) whether the Government has set up an All India
Board to review Engineering and Technology under
graduate curriculum;

(b) if so, the details of review; and

(c) the time by which new changes are likely to be
implemented?

THE MINISTER OF STATE IN THE MINISTRY OF
HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI
SINGH) : (a) to (c) The All India Board of Undergraduate
Studies in Engineering and Technology is one of the
Boards of Studies established by the All India Council for
Technical Education (AICTE) as per Clause 13 (1) (iii) of
the AICTE Act, 1987. This Board undertakes revision of
curriculum to update it as well as ensure that the pass-
outs meet the necessary requirements at their place of
employment/for further studies and the same is an ongoing
process. The curricula thus designed are available for
adoption and implementation by the universities/institutes.

Import of Edible Oil

1951. SHRI DALPAT SINGH PARSTE : Will the Minister
of COMMERCE AND INDUSTRY be pleased to state :

(a) the edible oil imported during each of the last
three years and thereafter alongwith foreign exchange
earned therefrom country-wise; and

(b) the details of the price, mode of payment and
other conditions settled for import of edible oil?

THE MINISTER OF STATE IN THE MINISTRY OF
COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOAN)
: (a) and (b) The details regarding import of edible oil
during each of the last three years and thereafter alongwith
its export are as under-

Import

Qty in Tons

Val in Rs Lakhs

Item	2002-03		2003-04		2004-05		APR-05 – AUG-05* (latest available)	
	Qty.	Value	Qty.	Value	Qty.	Value	Qty.	Value
Edible Oil	4365033	877964	5290296	1168324	4674702	1090348	1685493	349538.8

Export

Qty in Tons

Val in Rs Lakhs

Item	2002-03		2003-04		2004-05		APR-05 – AUG-05* (latest available)	
	Qty.	Value	Qty.	Value	Qty.	Value	Qty.	Value
Edible Oil	166715.3	58372	174616.51	73288.4	306095.5	123781.9	81455.82	31852.68

*Provisional

The country-wise details of edible oils imported/exported may be seen in the publications 'Monthly statistics of Foreign Trade of India Vol. II(Imports)-Annual Number' and 'Monthly statistics of Foreign Trade of India Vol. I(Exports)-Annual Number' published by Directorate General of Commercial Intelligence and Statistics which are available in the Parliament Library.

All types of edible oil (Chapter 15 of ITC(HS)) except of animal origin and Coconut (Copra) Oil and its fractions are importable without licence subject to payment of duty. The import of edible oil of animal origin are prohibited.

[Translation]

Participation of Female in Security Forces

1952.SHRI BHUPENDRASINH SOLANKI :

SHRI MAHESH KANODIA :

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Government is contemplating to increase the participation of female in security forces;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) and (b) Government have decided to gradually increase the strength of women in Central Para-military Forces by identifying tasks suitable for women.

(c) Does not arise.

[English]

Private Security Agencies

1953.SHRI M. RAJA MOHAN REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the private security agencies are mushrooming across the country in the name of providing cheap security;

(b) if so, whether it is mandatory for such agencies to get them registered with the Government;

(c) if so, the details in this regard;

(d) whether the Government propose to bring a Central legislation to regulate the functioning of private security agencies;

(e) if so, the details in this regard; and

(f) the time by which it is likely to be introduced in the Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (f) The Central Government has enacted the Private Security Agencies (Regulation) Act, 2005 in order to provide for regulation of private security agencies and matters connected thereto. In terms of provisions of this Act, it is mandatory to obtain a licence from the appropriate authority of the State Governments/Union Territory Administrations to run a private security agency. The Act provides the necessary legal framework to regulate the functioning of the private security agencies. The said Act was published in the Gazette of India on 23rd June, 2005, after obtaining the assent of the President.

Police Model Act

1954.SARDAR SUKHDEV SINGH LIBRA :

SHRI SUKHDEV SINGH DHINDSA :

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Union Government has received any Draft Police Model from Government of Punjab for approval;

(b) if so, whether the Government has received such draft from other States;

(c) if so, the details thereof; and

(d) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (c) No, Sir.

(d) A Committee of experts has been constituted by the Government on 20.9.2005 to draft a new Police Act to replace the Police act of 1861.

[Translation]

Delhi University

1955.SHRI PRADEEP GANDHI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether University of Delhi has both English and Hindi as medium of instruction;

(b) whether students of Hindi medium are not able to get books in Hindi medium and even the teachers teach in English in the classes of Hindi medium;

(c) whether Hindi Cell and Directorate of Hindi medium was established in the University of Delhi thirty years back to solve this problem; and

(d) if so, the facility being provided by this cell and Directorate to the students and the teachers?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) and (b) According to information received from the University of Delhi, English is the medium of instruction for all Science and Professional Courses of the University. In humanities courses, some colleges impart instruction both in English and Hindi and Hindi medium books for these courses are readily available.

(c) and (d) According to the information received from Delhi University, Directorate of Hindi Medium Implementation was established in 1978 to draw plans, collect materials, edit and publish standard textbooks in Hindi and also to translate standard textbooks in Hindi for the use of Hindi medium students. Since then, the Directorate has been publishing standard textbooks in Hindi for the benefit of students and teachers.

[English]

Loss due to Natural Calamity

1956.SHRI KINJARAPU YERRANNAIDU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of the important places like Airports, Railway stations, Government buildings and National

Highways damaged due to recent flood/heavy rain and cyclone in various States; and

(b) the measures taken by the Union-Government to restore normalcy in the affected States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) and (b) During the year 2005, 25 States and 01 Union Territory have so far been affected by heavy rains, floods and cyclones and other natural calamities in varying degrees. Apart from the loss of human lives, damage to houses, agricultural crops etc., there have been reports, from some of States which were severely affected, of damage to infrastructure relating to Airports, Railway Stations, Government buildings, National Highways etc. due to recent heavy rains, floods and cyclones.

The Schemes of CRF/NCCF provide for meeting the expenditure for only immediate rescue and relief measures and repair of infrastructure limited to restoring immediate connectivity to facilitate relief works in the affected areas. The expenditure on long term repair/restoration of damaged infrastructure is required to be met from the concerned Plan Schemes of Central and State Governments. The concerned Central Ministries/Departments are required to make their own assessments of the damage caused to their respective infrastructure and undertake the necessary repair and restoration works.

Since the long-term repair/restoration of damaged infrastructure is not covered under the Schemes of CRF/NCCF, the details of sectorwise damage to such infrastructure are not maintained by this Ministry.

Development of Refugees Colonies

1957.SHRI SANTASRI CHATTERJEE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has received any proposal from the State Government of West Bengal regarding development of refugee colonies in the State;

(b) if so, the details in this regard; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT) : (a) and (b) Yes, Sir. A proposal, seeking an amount of Rs. 75 crore as Additional Centre Assistance in the State Plan Outlay, for development of infrastructure facilities in plots for rural colonies is displaced persons in West Bengal, has been submitted by the Government of West Bengal to the Planning Commission.

(c) The proposal is with the Planning Commission.

Setting Up of Haat Bazaar

1958.SHRI VIKRAMBHAI ARJANBHAI MADAM : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) whether the Government has received any proposal from various State Governments, especially from Gujarat for setting up of Haat Bazaars in the country; and

(b) if so, the details thereof, State-wise and the reaction of the Government thereto?

THE MINISTER OF SMALL SCALE INDUSTRIES AND MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI MAHAVIR PRASAD) : (a) The Ministry of Agro and Rural Industries of the Central Government is not implementing any scheme for setting up of Haat Bazaars.

(b) Does not arise.

Illegal Park Immigrants

1959.SHRI GANESH SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a large of Pak immigrants are staying illegally in various parts of the country;

(b) if so, the details thereof, State-wise;

(c) whether their stay is adversely affecting our economy and security;

(d) if so, the details thereof; and

(e) the steps being taken to check and deport such illegal immigrants from the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) and (b) As per available information, 7,216 Pak nationals were staying illegally in the country as on 30.09.2005. Out of these, 4,816 were overstaying and 2,400 were reported to be untraced. Their State-wise details are given in the enclosed Statement.

(c) and (d) No information is available to indicate that illegal stay of Pak nationals is affecting our economy adversely. However, their illegal stay in the country has security implications.

(e) The power under Section 3 (2) (c) of the Foreigners Act, 1946 to detect and deport foreign nationals including Pakistanis staying in India illegally has been delegated to the State Governments/Union Territory Administrations. Besides, instructions are issued to States/UTs from time to time to launch special drives to detect and deport foreigners staying illegally in the country.

Statement

State-wise Break-up of Pak Nationals Overstaying/ Untraced in the Country as on 30.09.2005

Sr.No.	State	Overstaying	Untraced	Total
1	2	3	4	5
1.	Andhra Pradesh	—	31	31
2.	Bihar	17	31	48
3.	Maharashtra	578	1096	1674
4.	West Bengal	267	362	629
5.	Delhi	—	74	74
6.	Gujarat	341	19	360
7.	Haryana	352	—	352
8.	Karnataka	77	36	113
9.	Kerala	229	129	358

1	2	3	4	5
10.	Madhya Pradesh	503	91	594
11.	Orissa	10	8	18
12.	Punjab	140	49	189
13.	Rajasthan	1693	85	1778
14.	Tamil Nadu	80	15	95
15.	Uttar Pradesh	443	370	813
16.	Jammu and Kashmir	73	4	77
17.	Pondicherry	13	—	13
Total		4816	2400	7216

[Translation]

Vacant Posts of the Teachers

1960. SHRI MUNAWAR HASSAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of posts of teachers of various subjects lying vacant in Kendriya Vidyalayas indicating the date since when these posts are vacant, region-wise, State-wise and category-wise;

(b) the steps taken by the Government to fill these vacancies; and

(c) the time by which these vacancies are likely to be taken to fill up?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (c) Information is being collected and will be laid on the Table of the Sabha.

[English]

Talks with Militants

1961. SHRI M.K. SUBBA :

SHRI KIRIP CHALIHA :

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether talks are being continued with Naxals, other militant and terrorist groups operating in different States;

(b) if so, the details of clauses of agreements and the ground rules of cease-fire with each of these groups;

(c) the progress made in the peace process with each of these groups; and

(d) the details of militant groups who have laid down arms?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) At present, no talks are being held with naxal groups. In case of North East, while ceasefire/suspension of operations are in force with a number of militant outfits. Peace talks are being held with NSCN(I/M) only. In case of J and K, Government is committed to continue dialogue with all those who eschew the path of violence.

(b) The ceasefire ground rules agreed to with various militant outfits, inter alia, provide that the outfits will not indulge in violence, move to designated camps and will not move in uniform with arms in populated areas and will not provide support to other militant outfit nor indulge in extortion and will not increase their cadre strength and weaponry.

(c) A Group of Ministers has been constituted to hold talks with NSCN(I/M). The talks are continuing.

(d) Bodo Liberation Tigers (BLT) in Asam and two factions of National Liberation Front of Twipra (NLFT) have laid down their arms in the recent past.

Incentives to the Workers of Agro and Rural Industries

1962.SHRI SANAT KUMAR MANDAL : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) the details of incentives being provided by the Government to the workers of agro and rural industries;

(b) whether the Government proposes to allocate/sanction any assistance to the workers of agro and rural industries who lost their jobs due to various reasons; and

(c) if so, the details thereof alongwith the funds provided for the welfare of such workers?

THE MINISTER OF SMALL SCALE INDUSTRIES AND MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI MAHAVIR PRASAD) : (a) to (c) The Central Government provides insurance cover to spinners, weavers and other khadi artisans under the 'Khadi Karigar Janashree Bima Yojana'. The Government has also assisted in setting up of Artisans Welfare Fund Trusts (AWFTs) by khadi institutions through the Khadi and Village Industries Commission (KVIC) to provide safety net for artisans in times of their need. Besides, the KVIC monitors the functioning of all institutions registered with it and keeps all institutions facing problems under close watch. In the larger interest of providing employment to artisans, the KVIC can appoint an administrator till the institution starts functioning normally.

The Government, through the Coir Board, also implements a scheme titled "Productivity Enhancement Linked Coir Workers Welfare Scheme", to improve the working conditions of Coir workers through provision of infrastructure and accident and medical insurance coverage.

The Central Government provides assistance under the Rural Employment Generation Programme (REGP) and Prime Minister's Rozgar Yojana (PMRY) for setting up new units/self-employment ventures. Existing units/self-employment ventures, which were set up with credit from Banks and margin money assistance from the Government but have now become sick, are eligible for rehabilitation assistance available to sick units in the small scale industries (SSI) sector, as per the guidelines of the Reserve Bank of India (RBI). These measures include, inter alia, waiver of penal interest on cash credit and term loan from the year the unit started making cash losses, segregation of unpaid interest on cash credit and term loan from the total liability and treating the former amount as

a separate interest-free loan, reduced rate of interest (reduction of up to 3 per cent for tiny units) to be charged on unpaid terms loans, additional working capital loan to be given at a rate of interest not exceeding the prime lending rate, etc.

**Inhabitation in Andaman and
Nicobar Islands**

1963.SHRI E.G. SUGAVANAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of Islands in the Andaman and Nicobar which are at present inhabited;

(b) the total number of persons inhabiting in these Islands, Island-wise;

(c) whether the Government has any proposal to open more new Islands in Andaman and Nicobar for habitation;

(d) if so, the details thereof;

(e) whether any proposal is lying pending with the Union Government in this regard; and

(f) if so, the action proposed to be taken by the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) The total number of Islands in the Andaman and Nicobar which are at present inhabited is 34.

(b) The details of total number of persons inhabiting Andaman and Nicobar Islands, Island-wise, as per 2001 census, are given in the enclosed Statement. However, people of three islands in Nicobar District, viz., Bampoka Island, Trinket Island and Pulomilo Island, were evacuated and resettled in other Islands after the Tsunami.

(c) No, Sir.

(d) Does not arise in view (c) above.

(e) No, Sir.

(f) Does not arise in view of (e) above.

Statement

Island wise Population as per 2001 Census

Sl.No.	District/Island	Population (No.)
1	2	3
Andaman District		
1.	Narcondam Island	17
2.	East Island	17
3.	North Andaman Island	42163
4.	Smith Island	676
5.	Stewart Island	2
6.	Curlaw Island	2
7.	Aves Island	2
8.	Interview Island	16
9.	Middle Andaman Island	54385
10.	Long Island	2199
11.	North Passage Island	11
12.	Strait Island	42
13.	Baratang Island	6062
14.	Spike Island	19
15.	Havelook Island	5354
16.	John Lawrance Island	25
17.	Nell Island	2868
18.	South Andaman Island	181949
19.	Rutland Island	688
20.	North Sentinel Island	39
21.	Cinque Island	6
22.	Little Andaman Island	17528

1	2	3
23. Flat Bay Island		10
24. Viper Island		4
Total		314084

Nicobar District

1. Car Nicobar Island	20292
2. Chowra Island	1385
3. Teresa Island	2026
4. Bampoke Island	55
5. Katcal Island	5312
6. Nancowry Island	927
7. Kamorta Island	3412
8. Trinket Island	432
9. Pulomllo Island	145
10. Little Nicobar Island	353
11. Kondul Island	150
12. Great Nicobar Island	7566
13. Tillang Chong	13
Total	42068
Grand Total	356152

Emergency Service during Calamities

1964. SHRI SUBODH MOHITE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government proposes to make safety norms mandatory, at least in those buildings that provide emergency services such as Hospital and Fire station etc. keeping in view recent earthquake/Tsunami;

(b) if so, the details thereof alongwith the progress made in this regard; and

(c) if not, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) to (c) The Government had, with a view to strengthen the technological framework for facilitating adherence to appropriate safety norms in building construction against damage by earthquake, set up a Committee of Experts to develop model building byelaws, town and country planning legislation, zoning regulations and development control regulations for earthquake mitigation. The report submitted by the Expert Committee has been circulated to the State Governments/Union Territory Administrations with the request that the recommendations may be considered and adopted to meet the requirement of the State. Subsequently, workshops have also been organized through the Building Materials and Technology Promotion Council in some State/UT capitals with the participation of the concerned State Governments/UT Administrations, Development Authorities and selected engineers and officers from Municipal Corporations to assist them in the adoption of the changes recommended by the Committee in the relevant legislation/byelaws/regulations. Emphasis has also been laid on assessment of lifeline buildings by the State Governments/Union Territory Administrations for seismic safety and their retrofitting if necessary.

Credit Linked Capital Subsidy Scheme

1965. SHRI ASADUDDIN OWAISI : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) whether the Government has approved the amendments to the ongoing Credit Linked Capital Subsidy Scheme (CLCSS) for small scale industries;

(b) if so, the details thereof;

(c) the extent to which these modifications are likely to encourage small scale industries to undertake modernization through technology upgradation programme; and

(d) the other facilities likely to be given to SSI to encourage competitiveness in the market?

THE MINISTER OF SMALL SCALE INDUSTRIES AND MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI MAHAVIR PRASAD) : (a) Yes, Sir.

(b) and (c) The Credit Linked Capital Subsidy Scheme (CLCSS) has been modified with effect from September 29, 2005. The modified Scheme aims at facilitating technology upgradation of small scale industries, including tiny, agro and rural industrial units, by providing 15 per cent upfront capital subsidy (12 per cent prior to 29.09.2005) on institutional finance availed of by them for induction of well-established and improved technologies in specified subsectors/products approved under the Scheme. The admissible capital subsidy under the modified Scheme is calculated with reference to the purchase price of plant and machinery. The maximum limit of eligible loan for calculation of capital subsidy under this Scheme has also been raised from Rs. 40 lakh to Rs. 100 lakh. These modifications in the CLCSS guidelines aim at further facilitating modernization of small scale industries through technology upgradation.

(d) The Central Government implements a number of scheme/programmes to assist the small industries (SSI) to enhance their competitiveness. These include reimbursement of cost of obtaining ISO-9000/14001 certification, bar coding, credit and performance rating and support for marketing and exports.

[Translation]

Special Fund for Road Projects

1966.SHRI RAM SINGH KASWAN :
SHRI HARIBHAU RATHOD :

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the Government has decided to create a special fund for road projects;

(b) if so, the details thereof;

(c) the plan for mobilization of resources for the said fund;

(d) whether the Government has fixed any target for this special fund; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) to (e) The Central Government has already created Central Road Fund from the cess levied on diesel and petrol for development of roads. In addition, the suggestion, for setting up of a dedicated Safety Fund on the basis of 1% cess revenue allocated for National Highways has been recently considered by the Committee on Infrastructure.

[English]

Agro based Vocational Training Courses

1967.SHRI JASHUBHAI DHANABHAI BARAD : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government is planning to introduce agro-based vocational training courses at the higher secondary school level;

(b) if so, the subject/specialization that will be introduced in this agro-based vocational training courses; and

(c) the time by which final decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (c) Under the Centrally Sponsored Scheme of Vocationalisation of Secondary Education at + 2 level, a number of Agro-based vocational courses have been identified and necessary model curricula for these courses have been developed. Under the scheme, the concerned State Governments have to decide the courses to be introduced in the Higher Secondary Schools selected under the scheme considering the State priorities and felt needs.

[Translation]

Product Patent

1968.SHRI RAGHUVVEER SINGH KOSHAL : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether there have been any system of patenting various Indian goods/products including agricultural products, Ayurvedic medicines and traditional knowledge in foreign countries and cancelling such patents by India;

(b) if so, the details thereof during the last three years, country-wise;

(c) whether the Government has developed digital Data Base of Indian Ayurvedic medicines and traditional knowledge;

(d) if so, the details thereof; and

(e) the public awareness activities taken by the Government about the utility of patent laws?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA) : (a) and (b) Patents laws have territorial effect. Patents are private rights, which are normally challenged by the person(s) whose interests are affected/jeopardized in accordance with the patent laws of the country concerned. Data on patents granted worldwide is not maintained.

(c) and (d) Yes, Sir. Government has developed a Traditional knowledge Digital Library of 65,000 Ayurveda and Unani classical formulations in five international languages, i.e., English, German, French, Japanese and Spanish.

(e) The public awareness activities undertaken by the Government about the utility of patent laws include, conducting of National, international seminars; interactive meetings with different representative associations of industry, pharmaceutical sector, scientific community, legal professionals, other stakeholders; arranging guest lectures

in Universities and other academic institutions; giving wide publicity on proposals for amendment of rules and regulations through press and the internet, etc.

[English]

Criminal Procedure Amendment Act, 2005

1969.MS. INGRID MCLEOD : Will the Minister of HOME AFFAIRS be pleased to refer to reply given to Unstarred Question No. 4022 dated 23.8.2005 and to state :

(a) whether the provisions of Code of Criminal Procedure (Amendment) Act, 2005 have since been enforced;

(b) if so, the details thereof; and

(c) if not, the reasons for deferring its implementation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) and (b) No, Sir.

(c) The implementation of the Act has been deferred following objections to some provisions of the Act by the legal fraternity, particularly by lawyers from the State of Tamil Nadu.

Changes in Curriculum

1970.SHRI S. K. KHARVENTHAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government has received any requests from the State Governments for making changes in the curriculum of teacher training institutions;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (c) National Council for Teacher Education (NCTE), which is the apex body for planned and co-

ordinated development of Teacher Education in the Country has prepared a Draft Curriculum Framework for Quality Teacher Education.

Tobacco Zones

1971. SHRI BADIGA RAMAKRISHNA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether import of cigarettes is permitted under the import policy;

(b) whether the Government intend to restrict of cigarettes to curb consumption of tobacco products;

(c) whether Tobacco units are not eligible for any concession in the economic areas such as Himachal Pradesh, Jammu and Kashmir, North Eastern States;

(d) whether the Government has received proposals for setting up cigarette industries in these area; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA) : (a) Yes, Sir.

(b) India has strict mechanism for regulating and controlling domestic cigarette production, consumption and trade, as reflected through various measures such as the I(D and R) Act, 1951 and the Cigarettes and other tobacco products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003. The manufacture of cigar and cigarettes of tobacco is kept under compulsory licensing.

(c) Tobacco units are not eligible for concessions under the New Industrial Policy and other Concessions for the State of Uttaranchal and the State of Himachal Pradesh (2003) and New Industrial Policy and other Concessions for the State of Jammu and Kashmir (2002).

(d) Proposals to obtain licenses for manufacturing of cigarettes in North-East have been received by this Department.

(e) Government has not granted these licenses so far.

[Translation]

Slow Progress In Implementation of Developmental Works

1972. SHRI SANTOSH GANGWAR : Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state :

(a) whether the State Government and people of North Eastern States have registered their protest with the Union Government against slow progress in the implementation of developmental works in these States despite setting up of a separate Ministry;

(b) if so, the time by which these complaints are likely to be redressed and the funds released by the Government for the development of these areas; and

(c) if not, the reasons therefor?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH) : (a) No, Sir. The Ministry of Development of North Eastern Region (DoNER) sanctions infrastructure development projects under the scheme of Non Lapsable Central Pool of Resources (NLCPR) and also through the North Eastern Council (NEC). After sanction, the Ministry and NEC release funds to the State Governments. The projects are implemented by the State Governments themselves or agencies decided by them. Rs. 3367.16 crore have been released for the projects since inception of NLCPR i.e. from 1998-99 under this scheme. The NEC has released Rs. 1071.81 crore for developmental projects during the 10th Plan period upto October 2005.

(b) and (c) Question do not arise.

[English]

Cashew Export/Production

1973. SHRI JUAL ORAM : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the total quantum of cashew produced in Orissa during each of the last three years;

(b) the quantum of cashew exported during the said period;

(c) whether there is a vast scope to increase production and export of cashew from the State;

(d) if so, the details thereof; and

(e) the steps taken to promote production and export of cashew from Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA)

: (a) The total quantity of cashewnut produced in Orissa during the last three years is as under:

Year	Production in MT
2002-03	70,000
2003-04	71,000
2004-05	74,000

(Source : Directorate of Cashewnut and Cocoa Development)

(b) The total quantity of cashew kernels exported from India during the last three years is given below :

Year	Quantity (MT)
2002-03	1,04,137
2003-04	1,00,828
2004-05	1,26,667

(Source : Cashew Export Promotion Council of India)

(c) and (d) Yes, Sir. There is further scope for the expansion of area under new plantation development and replanting of senile plantation with high yielding varieties of cashew from the State of Orissa. Similarly, there is a potential for processing and export of cashew from the Orissa State.

(e) In order to increase production/productivity of horticulture crops including cashew in the country, the Government of India has launched a Centrally Sponsored Scheme "National Horticulture Mission". Under this, several programmes for area expansion, rejuvenation, production of planting material, post harvest infrastructure etc. are being undertaken in the State of Orissa. For boosting export of cashewnut, the Cashew Export Promotion Council of India, Kochi is undertaking several export promotion programmes under various scheme of the Government of India. Cashew exporters from all over the country including from Orissa are eligible to avail assistance under these schemes.

Road Projects in Bihar through NHAI

1974. SHRI RAM KRIPAL YADAV : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether road projects in Bihar on the Golden Quadrilateral in Bihar are being executed under Public-Private Partnership;

(b) if so, whether NHAI has been asked to opt for other option to implement road projects in Bihar;

(c) if so, the details thereof;

(d) whether there is huge traffic potential in Bihar and day-by-day conditions are going worst due to non-maintenance of Highways in Bihar; and

(e) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) No, Sir.

(b) and (c) Do not arise

(d) and (e) Traffic potential varies from region to region depending on location(urban or rural), connectivity to industrial area, place of tourist importance etc. National Highways in Bihar are maintained in traffic worthy condition within the available resources.

Setting Up of Navodaya Colleges

1975.DR. M. JAGANNATH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is any proposal to set up Navodaya Colleges on the lines of Navodaya Vidyalaya in the Country;

(b) if so, the details thereof, State-wise particularly in Andhra Pradesh; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) No, Sir.

(b) Does not arise.

(c) The Central Government does not establish Colleges.

Functioning of AICTE

1976.SHRI ABDUL RASHID SHAHEEN :
SHRI V.K. THUMMAR :
SHRI TUKARAM GANPATRAO RENGE PATIL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether AICTE committed irregularities in according recognition to Engineering colleges, pharmacy colleges and Technical Institutes;

(b) if so, the name of colleges which have been granted concessions by the Government or AICTE during the last three years;

(c) whether All India Council for Technical Education is violating the norms in allotting additional courses and increased in-take to various courses of Engineering colleges;

(d) if so, whether survey/enquiry has been conducted regarding the function and irregularities in AICTE during the last three years; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (e) As per information furnished by the All India Council for Technical Education, it has a well-defined process for granting approval to technical institutes and for additional courses/increase in intake. There has been no irregularity or violation of norms in the grant of approval for the above purposes. No institute has been granted any concession and approvals have been accorded on fulfilment of norms by the institutes. However, Committees have been constituted by the AICTE to review the cases where approvals were not granted and to suggest improvement in the approval process.

[Translation]

Exemption from Payment of Toll Tax

1977.SHRI GIRDHARI LAL BHARGAVA : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether any request has been received from the Government of Rajasthan to exempt Members of Parliament and Members of State Legislatures from paying toll tax; and

(b) if so, the time by which the necessary directives are likely to be issued in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) A letter from Shri Rajendra Rathore, Minister for PWD and Parliamentary Affairs, Government of Rajasthan has been received requesting for exemption to MLAs and MLCs in the State of Rajasthan.

(b) On 16 projects (sections/bridges) on National Highways in Rajasthan, exemption from payment of user fee is available to Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs)/Councils (MLCs) of Rajasthan. However, as per concession agreement signed with the concessionaire in Udaipur bypass on NH-8 constructed on BOT basis, no exemption is available to MPs and MLAs/MLCs and in Jaipur-Kishangarh section of NH-8, which was also constructed on BOT basis, exemption is available only to local MPs

and MLAs/MLCs. In these two cases no further exemption is contemplated. On 4 public funded projects, exemptions are either not available to MPs, MLAs and MLCs or available only to MPs. In these cases exemption to MLAs/

MLCs from Rajasthan and MPs are under consideration. List of sections/bridges indicating the status of exemption of user fee to MPs, MLAs and MLCs in Rajasthan is enclosed as Statement.

Statement

Sl. No.	NH. No.	Sections/Bridges	Whether MPs, MLAs/MLCs of Rajasthan are exempted from user fee
1.	8	Udaipur Bypass Km. 289/500 to 280/500	Not exempted
2.	11	Reengus bypass (ROB) Km. 294/600 to 297/840	Not exempted
3.	11A	Banganga Bridge Km 9	Not exempted
4.	11B	Combined toll for bridge at Kharer (Km. 66) and bridge at Bamni (km 37)	Exempted
5.	11B	Lalsot Gangapur	Exempted
6.	12	Chambal Bridge at Kota in Km. 244-245	Exempted
7.	12	Chandrabhaga Bridge in Km. 338	MPs are exempted
8.	12	Banas Bridge Km. 89	Not Exempted
9.	76	Parvati Bridge Km. 482	Exempted
10.	76	Kallsingh Bridge Km. 437	Exempted
11.	112	Km. 90/0 to 150/0 (/0/ at Bar)	Exempted
12.	113	Banwara Dahod road Km. 180 to 195	Exempted
13.	8	Gurgaon-Kotputli	Exempted
14.	8	Kotuputli-Chandwazi-Jaipur bypass	Exempted
15.	79 and 79A	Kishangarh-Village Kavallas (Bhilwara)	Exempted
16.	79	Bhilwara-Chittorgarh	Exempted
17.	76	Village Rithola-Udaipur	Exempted
18.	8	Udaipur-Kherwara	Exempted
19.	8	Kherwara-Ratanpur	Exempted
20.	3	Agra-Dholpur	Exempted
21.	8	Jaipur-Kishangarh	Local MPs and MLAs/MLCs are exempted.
22.	8	ROB-Kisangarh (367.320 to 368.483)	Exempted

*[English]***Micro Projects in Maharashtra**

1978. SHRIMATI MANEKA GANDHI : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the details of Micro Projects launched in Maharashtra for the welfare of tribals during each of the last three years; and

(b) the number of tribes benefitted under these projects so far?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH) : (a) No 'Micro Projects' have been launched in Maharashtra. However, out of the funds provided to the State Government under different schemes/programmes of the Ministry of Tribal Affairs and their Annual Plan, the State Government has taken up a number of projects/schemes for tribal upliftment in the State.

(b) Question does not arise.

*[Translation]***Bridge Over River Lone**

1979. SHRI BRAJESH PATHAK : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the bridge over the river Lone on the Kanpur-Railbareilly in Uttar Pradesh has been damaged;

(b) if so, the details thereof;

(c) whether the Government has taken any steps to reconstruct the said bridge; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) to (d) Ministry of Shipping, Road Transport and Highways is primarily responsible for development and maintenance of National Highways only.

The said damaged bridge is on the State Highway. The reconstruction of the said bridge is the responsibility of the State Government.

*[English]***Setting Up of National Higher Education Commission**

1980. SHRI IQBAL AHMED SARADGI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government plans to clip the wings of UGC and enter an area which is essentially the domain of the States;

(b) if so, whether the Government is considering to set up a National Higher Education Commission a super body headed by the Ministry to "coordinate the development and planning of higher education including research" and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) No, Sir.

(b) and (c) There is no such decision.

Alignment of National Highway No. 31 and 31C

1981. SHRI JOACHIM BAXLA : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the alignment of National Highway No. 31 and 31C has been finalized;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Government is considering to change the alignment of National Highway No. 31 and 31C;

- (e) if so, the reasons therefor; and
- (f) the details of proposed alignment of the National Highway?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) The alignment of NH-31 and 31C forming part of East-West Corridor under NHDP Phase II has not been finalised.

(c) to (f) Since the originally approved alignment of National Highway (NH) No. 31 and 31C under East-West Corridor in the State of West Bengal is passing through Wildlife Sanctuaries/National Parks, the Ministry of Environment and Forest/National Board for Wildlife did not approve the alignment. Therefore, it has been decided in consultation with National Board for Wildlife and Government of West Bengal to avoid the alignment of NH No. 31 and 31C passing through Wildlife Sanctuaries/National Parks. Accordingly feasibility study has been taken up to identify the new alignment.

Common Academic Calender In Universities

1982.SHRI SHRINIWAS DADASAHEB PATIL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether a common academic calender for all the universities in the country is planned by the Union Government;
- (b) if so, the details thereof; and
- (c) the number of the agency to whom the work is likely to be awarded?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (c) According to the information furnished by the University Grants Commission (UGC), the UGC has recommended to all the Universities to follow a national academic calender. The Central Advisory Board on Education (CABE) Committee on Autonomy of Higher

Education Institutions' has interalia, reiterated that although each University should draw up its academic calender providing for dates of admission, schedule of vacation, holding of examinations and declaration of results, efforts should be made that such academic calendars are synchronized at least for Universities within a State so that students are not put to any inconvenience in event of mobility from one University to another, if the need so arises. Universities being autonomous institutions, have to take a decision in this regard themselves.

Valmiki Ambedkar Awas Yojana

1983.SHRI G. KARUNAKARA REDDY : Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state :

- (a) whether the Union Government has received any proposal from the various States, especially from Karnataka for Central assistance under the Valmiki Ambedkar Awas Yojana during the current year;
- (b) if so, the details of the same, State-wise;
- (c) the present position of these proposals;
- (d) whether the Union Government has also received proposals regarding sanction of additional houses;
- (e) if so, the details thereof, State-wise; and
- (f) the action taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA) : (a) Yes, Sir.

(b) and (c) State-wise details of Government of India subsidy released during the current year (2005-06) are given in the enclosed Statement-I. Details of the present position of other project proposals are given in the enclosed Statement-II.

- (d) No, Sir.

(e) and (f) Question does not arise.

Statement-I

State-wise details of Government of India subsidy released under the Valmiki Ambedkar Awas Yojana (VAMBAY) during the year 2005-06

S. No.	State/UT	Releases (Rs. in Lakhs)	No. of Dwelling Units covered	No. of Toilet Seats covered
1	2	3	4	5
1.	Andhra Pradesh	867.43	3765	0
2.	Chhattisgarh	237.12	1185	0
3.	Jammu and Kashmir	78.81	180	191

1	2	3	4	5
4.	Jharkhand	696.40	3482	0
5.	Karnataka	880.32	3962	0
6.	Kerala	1027.44	5137	0
7.	Madhya Pradesh	50.00	200	0
8.	Maharashtra	1147.64	5698	40
9.	Nagaland	27.00	120	0
10.	Rajasthan	16.88	67	0
11.	Tamil Nadu	465.60	18483	0
12.	West Bengal	145.57	703	0
Total		5640.21	42982	231

Statement-II

State-wise details of project proposals in which matching State share has been deposited and release of Government of India subsidy has been requested during the current financial year (2005-06)

Sl. No.	State	Agency	No. of Units		GOI Subsidy Requested (Rs. in Lakhs)			Status of the Project Proposals
			DU	TS	DU	TS	Total (6+7)	
1.	Maharashtra	MHADA	1292	0	323.00	0.00	323.00	The proposal has been put up before the Central Sanctioning Committee of Valmiki Ambedkar Awas Yojana (VAMBAY).
2.	Maharashtra	MHADA	1120	0	224.00	0.00	224.00	
3.	Maharashtra	MHADA	1079	0	215.80	0.00	215.80	
4.	Maharashtra	MHADA	0	300	0.00	60.00	60.00	
5.	Maharashtra	MHADA	335	0	67.00	0.00	67.00	
6.	Maharashtra	MHADA	300	0	60.00	0.00	60.00	
7.	Andhra Pradesh	APSHC	20726	0	4504.60	0.00	4504.60	
8.	Andhra Pradesh	APSHC	10038	0	2344.00	0.00	2344.00	
9.	Andhra Pradesh	SUDA	278	0	42.30	0.00	42.30	
10.	Bihar	NP Begusarai	37	0	7.40	0.00	7.40	
Total			35205	300	7788.10	60.00	7848.10	

State-wise details of project proposals in which matching State share have not been deposited and In-Principle approval has been requested during the current financial year (2005-06)

Sl. No.	State	Agency	No. of Units		GOI Subsidy Requested (Rs. in Lakhs)			Status of the Project Proposals
			DU	TS	DU	TS	Total (6+7)	
1.	Gujarat	Navsari NP	484	0	96.80	0.00	96.80	The proposal has been put up before the Central Sanctioning Committee of Valmiki Ambedkar Awas Yojana (VAMBAY).
2.	Maharashtra	MHADA	351	0	70.20	0.00	70.20	
3.	Maharashtra	MHADA	1192	180	238.40	36.00	274.40	
4.	Maharashtra	MHADA	680	0	136.00	0.00	136.00	
5.	Maharashtra	MHADA	462	80	92.40	16.00	108.40	
6.	Maharashtra	MHADA	1464	200	292.80	40.00	332.80	
7.	Maharashtra	MHADA	371	40	74.20	8.00	82.20	
8.	Maharashtra	MHADA	493	160	98.60	32.00	130.60	
9.	Maharashtra	MHADA	9187	0	2296.75	0.00	2296.75	
Total			14684	660	3396.15	132.00	3528.15	

*[Translation]***WTO Decision on Gross Domestic Product**

1984.SHRI RAMJI LAL SUMAN :

SHRI RAJIV RANJAN SINGH "LALAN"

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether talks at World Trade Organisation (WTO) are held keeping India and USA at same level despite huge disparity in the GDP of both the countries;

(b) if so, whether the decision taken in WTO are in the interest of the country; and

(c) if not, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN)

: (a) No, Sir.

(b) and (c) India as a developing country is entitled to special and differential treatment in all elements of the modalities.

*[English]***Indo-French Ties**

1985.SHRI RAYAPATI SAMBASIVA RAO : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether a delegation from France visited India in October to explore trade and investment opportunities in India;

(b) if so, the details thereof;

(c) whether both the countries have agreed to improve the trade;

(d) if so, the details thereof;

(e) whether ten of the 250 companies doing business with India have only set up their office in India; and

(f) if so, the steps taken by the Government to pursue with the French business men to set up new offices and to increase their investment in small and medium sized industries in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA) : (a) and (b) A delegation, led by Mr. Jean Jack Queyranne, President of the Rhone-Alps Regional Council, comprising, among others, businessmen, officials, educationists, etc., visited India from 22nd to 29th October 2005 to discuss, inter-alia, development of trade and economic relations between India and the Rhone-Alps region.

(c) to (f) It is the constant endeavour of the Government to enhance bilateral trade with the countries of Europe including France. The steps taken by the Government in this regard include encouraging and facilitating direct business level contacts, participation in trade promotion activities, exchange of delegations, disseminating trade related information through apex trade and industry organizations and other relevant bodies, etc. As per available information, from the Rhone Alps region of France, 250 companies are doing business with India and 10 have their offices located in India. The Enterprise Rhone-Alpes International (ERAI) has set up an Office in New Delhi to ensure that other companies, specially small and medium sized ones, are able to get assistance to proceed with activities relating to trade and investment.

Yamuna-Hindon Water Project

1986.SHRI ANIRUDH PRASAD *Alias* SADHU YADAV :
KUNWAR MANVENDRA SINGH :

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the Government has cleared Yamuna-Hindon Waterway Project;

(b) if so, the details thereof alongwith aims and objectives of the Project;

(c) the total amount involved therein and the amount sanctioned by the Government for the purpose;

(d) the time by which the project is likely to be completed; and

(e) the extent to which people are likely to be benefited?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU) : (a) There is no such inland water transport (IWT) project under consideration.

(b) to (e) Do not arise.

[Translation]

Damage due to Hailstorm

1987.SHRI SUNIL KUMAR MAHATO :
SHRI BIR SINGH MAHATO :

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Government provides any assistance to the farmers in case their crop is damaged due to hailstorm;

(b) if so, the details thereof; and

(c) the details of the assistance provided to the farmers during each of the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) and (b) The Schemes of Calamity Relief Fund (CRF)/National Calamity Contingency Fund (NCCF), inter-alia provide for assistance to the farmers affected by natural calamities including hailstorms, as per approved items and norms of assistance. These items and norms provide for agriculture input subsidy to the small and marginal farmers whose crops have been damaged more than 50%, at the rate of

Rs. 1,000/- per ha. for reinfed areas, Rs. 2,500/- per ha. for irrigated areas and Rs. 4,000/- per ha. for perennial crops. The assistance is also provided under these norms to the farmers other than small and marginal farmers, in case of severe calamity occurring for a second consecutive year (or subsequent year) upto 2 ha. only. Further, the farmers are entitled for compensation for loss of crop due to natural calamities under the National Agricultural Insurance Scheme of the Ministry of Agriculture.

(c) A Statement showing the details of allocation and release of assistance from CRF and funds released

from NCCF to various States during the last three years viz. 2002-03, 2003-04, 2004-05 is enclosed.

The quantum of funds in the CRF is allocated to various States based on the recommendations of the Finance Commissions for all calamities identified as natural calamities, which inter-alia includes the hailstorms. This allocation is not specific to any particular calamity. As distribution of relief assistance at the ground level is the responsibility of the State Government concerned, the details of the assistance provided to the farmers for various calamities are available with respective State Governments.

Statement

State-wise details on releases of CRF/NCCF during the last three years

(Rs. In Crore)

Sl. No.	State	Centre's share of CRF allocated/released			Releases from NCCF		
		2002-03	2003-04	2004-05	2002-03	2003-04	2004-05
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	163.77	171.96	180.56	59.94	116.75	117.88
2.	Arunachal Pradesh	9.94	10.44	10.96	12.78	29.79	9.09
3.	Assam	83.92	88.12	92.52	0.00	0.00	211.55
4.	Bihar	55.37	58.14	90.12	0.00	0.00	398.92
5.	Chhattisgarh	22.72	23.85	36.955	100.68	26.83	52.74
6.	Goa	1.03	1.08	1.13	0.00	0.00	0.00
7.	Gujarat	133.46	140.13	147.14	23.29	32.41	55.00
8.	Haryana	67.23	70.59	74.12	0.00	2.20	0.00
9.	Himachal Pradesh	35.96	37.75	39.64	14.05	0.30	0.00
10.	Jammu and Kashmir	28.86	30.30	31.82	0.00	0.00	50.00
11.	Jharkhand	46.88	49.22	51.68	0.00	0.00	0.00
12.	Karnataka	61.66	64.74	67.98	196.88	316.47	63.62
13.	Kerala	55.60	58.38	61.30	0.00	0.00	206.00

1	2	3	4	5	6	7	8
14.	Madhya Pradesh	51.78	54.39	57.10	183.34	36.72	1.70
15.	Maharashtra	129.99	136.49	143.31	20.00	77.46	173.23
16.	Manipur	4.03#	0.00*	0.00*	7.07	0.00	0.00
17.	Meghalaya	3.26	3.42	3.59	0.00	0.00	6.16
18.	Mizoram	2.46	2.58	2.71	0.00	0.00	10.68
19.	Nagaland	1.62	1.70	1.79	0.00	0.00	1.81
20.	Orissa	90.52	95.04	99.79	21.84	104.43	53.44
21.	Punjab	101.47	106.55	111.87	0.00	0.00	0.00
22.	Rajasthan	171.16	179.72	188.71	434.08	512.74	216.79
23.	Sikkim	5.71	6.00	6.30	0.00	0.00	9.90
24.	Tamil Nadu	84.87	89.11	93.57	215.99	289.45	783.14
25.	Tripura	4.30	4.51	4.74	0.00	0.00	0.05
26.	Uttar Pradesh	120.95	127.00	133.36	310.06	41.87	192.10
27.	Uttaranchal	26.76	28.10	29.50	0.00	0.00	0.00
28.	West Bengal	83.60	87.78	92.17	0.00	0.00	0.00
Total		1648.88	1727.09	1854.435	1600.00	1587.42	2613.80

*Center's share of CRF has not been released for want of information relating to crediting of earlier released funds, utilisation certificate and annual report.

#Including arrears of CRF for the previous year.

**Declining Employment Avenues In
Small Scale Industries**

1988.SHRI AJIT JOGI : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) whether the trend of declining employment avenues is continuing in the small scale industries;

(b) if so, the reasons therefor; and

(c) the corrective steps taken/proposed to be taken by the Government to increase the employment opportunities in SSI sector?

THE MINISTER OF SMALL SCALE INDUSTRIES AND MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI MAHAVIR PRASAD) : (a) No, Sir.

(b) Does not arise.

(c) Though the State Governments/Union Territory Administrations are primarily responsible for the promotion and development of Small Scale Industries (SSI), the Central Government implements a number of schemes/programmes for providing support to the SSI in infrastructure, credit, marketing, technology, etc. Besides, it implements the Pradhan Mantri Rozgar Yojana (PMRY)

and Rural Employment Generation Programme (REGP) specifically designed for creating self employment opportunities.

During the 10th Five Year Plan (2002-2007), an additional employment target of 4.4 million persons has been fixed for SSI sector, 2.5 million under the REGP, and 1.65 million under the PMRY. It is estimated that the achievements during the first three years of the 10th Five Year Plan under the SSI sector, REGP and PMRY have been 3.4 million, 1.36 million and 1 million respectively.

VIPs Security

1989.SHRI RAGHURAJ SINGH SHAKYA :
SHRI ALOK KUMAR MEHTA :
DR. K. DHANARAJU :
SHRI BIR SINGH MAHATO :
SHRIMATI SANGEETA KUMARI SINGH DEO :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has recently reviewed security threat of VIPs as a result of the recent bomb-blasts in Delhi and the increasing incidents of terrorism in the country;

(b) if so, the details thereof;

(c) whether the Government have taken steps or proposes to take to enhance the security of VIPs; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (d) Yes, Sir. The security is provided to VIPs on the basis of threat from terrorist, militants, organized criminal mafia as assessed, by the Central Security Agencies. A periodical review of security of the VIPs is conducted by the Government of India. Intelligence inputs regarding security of VIPs are regularly shared with the State/UT Governments. Delhi Police provides area security in the high security zone where most of the VIPs are staying in

addition to, individual categorized security to threatened dignitaries. On receipt of specific input of increased threat perception, enhanced security measures are put in place.

Pak Criminals

1990.SHRI CHHATTAR SINGH DARBAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Pakistan nationals have been arrested as they have been found indulging into criminal activities in the country;

(b) if so, the details thereof alongwith the action taken thereto;

(c) whether any Indian have been found providing shelter to such criminals; and

(d) if so, the action taken against such persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (d) The data of Pak nationals arrested for indulging in criminal activities in the country and the Indians found providing shelter to such criminals is not maintained centrally. This information is being collected from the State Governments/UT Administrations.

Upgradation of State Highways

1991.YOGI ADITYA NATH : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the Government has any mechanism to assess the need of converting existing highways into National Highways;

(b) if so, the details thereof alongwith the number of highways converted into National highways during last three years;

(c) whether the Union Government has received any proposal from State Governments to accord National Highway status to State highway including Gorakhpur-Sonauli road in Uttar Pradesh;

(d) if so, the details thereof alongwith the proposals cleared;

(e) the time by which the upgradation work of all these Highways including Gorakhpur-Sonauli road is likely to begin; and

(f) the time by which the pending proposals are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) Based on the requirements projected by various State Governments, inter-se priority, availability of resources and fulfillment of the criteria laid down for declaration of National Highways, 43 State Roads

(having a total length of 7457 Kms) have been declared National Highways in February, 2004.

(c) and (d) Gorakhpur-Sonauli road was declared as National Highway on 25.02.2004. The detail of the proposals received from various State Governments for declaration of National Highways after the declarations made during February 2004 are given in the enclosed Statement.

(e) and (f) At present emphasis is being given for development of roads already declared as National Highways instead of declaring more roads as National Highways. Hence no proposals have been approved after February, 2004.

Statement

Updated Details of proposals for declaration of new National Highways received from State Governments after 25.2.2004

Sr. No.	Name of the State	Details of Roads/Stretches	Length in Kms
1	2	3	4
I.	Andhra Pradesh	1. Nellore-Atmakur-Badvel-Mydukure-Gooty	314
		2. Hyderabad-Ramagundam-Mancherial-Chanda	330
		3. Hyderabad-Srisaillam-Dornala-Nandyal	300
		4. Gundugolu-Nallageria-devarapalli-Vernagiri road	83
		5. Krishnapatnam port-Nellor-Chellakara near Chitradurg	470
		6. Hyderabad-Medak-Bodhan-Basar-Luxettipet	395
		7. Kakinada-Dwarapuydi-Rajamundry-Kovvur-Suryapeta	300
		8. Rajamundry-Maredumilli-Chinturu-Bhoopalapatnam	400
		9. Kurnool-Atmatur-Dornala-Thokapalli-Pericherla-Guntur	300
		10. Kodad-Miryalaguda-Devarakonda-Tandur-Chincholi	240
		11. Bellary-Adoni-Raichut-Mehboobnagar-Jadcherla	200
		12. Kalingapatnam-Srikakulam-Raygadh to NH 201	120
		13. Sironcha Mahadevapur-Tungaturthi-Erpedu-Renigunta	650

1	2	3	4
		14. Anakapalli-Anadapuram	50
		15. Kuppam-Gundipalli-Kolar to NH 219	70
		16. Kodad-Khammam-Thorrur-Warangal-Jagityal	290
		17. Ananthapur-Uravakonda-Bellary	78
		Sub-Total	4590
ii.	Assam	1. Dhodar Ali	250
iii.	Gujarat	1. Sarkhej-Sanand-Viramgam-NH No. 8A near Maliya	186
		2. Himatnagar-Mehsana-Radhanpur State Highway	165
		3. Vadodara-Por-Nasik road linking NH No. 8A with NH 6	245
		4. Ahmedabad-Dholka-Vataman	80
		5. Nadiad-Kapadwanj-Modasa joining NH 8	135
		6. Shamlaji-Modasa-Godhara-Vapi State Highway No. 5	506
		7. Vadodara-Dabhol-Chhotaudepur to MP border	125
		8. Bhaurch-Ankelshwar-Sagbara to Maharashtra border	90
		9. Himatnagar-Ider-Khedbhrama-Ambaji to Abu road border	130
		10. Jafarabad-Rajula-Avarkundala-Patadi-Sami Radhanpur	440
		11. Gandevi-Manekpur-Chinchli upto Maharashtra border	120
		12. Vadsad-Pardi-Kaparada Maharashtra border	60
		13. Gandhinagar-Dehgam-Bayad-Jalod to Rajasthan border	200
		14. Gandhinagar-Goraria-Visanagar-Ambaji-Abu road	170
		15. Bhachau-Bhuj-Pandhro road	220
		16. Bagodara-Dhanduka-Vallbhipur-Rajula-Jafarabad	265
		17. Bagodara-dhandhuka-Bhavnagar	130
		18. Bhavnagar-Vataman-Padara-Karjan on NH 8	200
		19. Malia-Jamnagar-Okha Dwarka	340
		Sub Total	3806.00

1	2	3	4
IV.	Dadara and Nagar Haveli	Daman-Vapi-Silvassa-Khanval-Triambakeshwar-Nasik	190.00
V.	Haryana	1. Ambala Cantt. (NH I) to Saha (NH 73)	15
		2. Saha (NH 73) to Sahabad (NH I)	16
		3. Uklana (NH 65)-Surewalchal to Tohna-Patran (NH 71)	29.40
		Sub Total	60.40
VI.	Himachal Pradesh	1. Hoshiarpur-Bhankhandi	
		2. Jhalara-Una-Bhota-Joha-Rewalsar-Mandi Road	180.00
VII.	Karnataka	1. Bilikere-Hassan-Belur-Tarolere	220
		2. Sira-Gowribidanur-Srinivasapura-Mulbagal	210
		3. Hebsur-Dharwad-Ramanagaram (Londa)	82
		4. Hungund-Lingusugur-Raichur-Gadwelon to NH 7	205
		5. Mysore-Bilikere-Madakeri-Puttur-BC Road	216
		6. Channarayapatna-Sharavanabelagola-Hirisave	40
		7. Sharavanabelogola-Ngamangala-Maddur	95
		8. Mysore-Malavalli	52
		9. Bagalkot-Guledagudda-Badami-Yelburga-Kunkur	130
		10. Kadur-Kannanagad (SH64)	220
		11. Bangalore to Hindupura via Vidurashwatha	82.10
		12. Mysore-Malavalli Road	45
		13. Bilikere-Hassan-Hospet-Manvi-Raichur Road	612
		14. Mysore-Srirangapatna-Hiriyur-Bidar Road	743
		15. Bangalore-Mysore-Madikere-Puttur Road	361
		16. Belgaum-Yaragalli-Mudgal-Mahaboobnagar Road	338
		17. Dharwad-Ramnagar Road	52
		18. Bantwal-Mudigere-Belur-Sira-State border	487

1	2	3	4
		19. Jeevargi-Hattigudur-Lingasugur-Sindhanur-Bellary	248
		20. Doddaballapur-Nandi-Vijayapura-Vemagal-Kolar	82
		21. Hasan-Belur-Halibedu-Sriyeri	-
		Sub-Total	4518.10
VIII.	Kerala	Tirur-Kottakkal-Malappuram-Manjeri-Gundalupet road	164
IX.	Maharashtra	1. Coastal Road (Lokpat in Gaujarat-Cochin in Kerala)	733.87
		2. Akola-Nanded-Dugulur-Raichur	
		3. Kolhapur-Solapur-Latur-Nanded-Yantol-Wardha-Nagpur	457.00
		Sub-Total	1190.870
X.	Meghalaya	1. Nongstoin-Tura Road	218
		2. Agia-Medhipara-Phulwabri-Barengapara road	224
		Sub-Total	442
XI.	Nagaland	1. Bokajan in Assam Rengmapani-Kiphire in Nagaland	278
		2. Halflong-Mahur-Laike-Kohima in Nagaland	182
		3. Tuensang in Nagaland-Naganimora-Sibsagar in Assam	265
		Sub-Total	725
XII.	Orissa	1. Cuttack-Paradeep	82.00
		2. Sambalpur-Rourkella road	162.50
		3. Jagatpur-Kendrapara-Chandbali-Bhadrak road	152.18
		4. Phulbanakhara-Charichhak-Gop-Konark-Puri	104.00
		5. Berhampur-Koraput road	313.60
		6. Kaakhia-Jajpur-Ardi-Bhadrak road	92.50
		7. Joshipur-Rairangpur-Tiringi road	40.49
		8. Karamdihi-Subdega-Talsora-Luhakera	37.00
		9. Rourkella-Rainbahal-Kanibahal road	111.00

1	2	3	4
		10. Kukurbhuka-Lanjibema-Salang bahal road	31.00
		11. Jaleswar-Batagaon-Chandaneswar road	35.60
		12. Dhenkanal-Naranpur road	100.00
		13. Jeypore-Malkangiri-Motu road	323.00
		Sub-Total	1584.87
XIII. Rajasthan		1. Mathura-Bharatpur road	40
		2. Nasirabad-Devli road	95
		3. Kotputli-Sikar road	125
		4. Khairwara-Doongarpur-Baanswara-Rattlam road	210
		5. Swarup-Ganj-Kotra-Som-Kherwada road	147
		6. Faludi-Nagore road	140
		7. Shridungargarh-Sardarshahar-Pulasar-Jesarasar	115
		8. Sawaimadhopur-Shivpuri (MP)	44
		9. Koshi-Kama-Deeg-Bharatpur-Roopwas-Dholpur	139
		10. Gaumti-Chauraha-Desuri-Sadri-Ahor-Jalore-Barmer	306
		11. Phalodi-Balotra-Jalore-Sirohi	343
		12. Nagaur-Deedwana-Khur-Sikar	176
		13. Kirki chowki-Bhinder-Sakulumber-Aspur-Durgapur	146
		14. Hodel-Punhana-Nharatpur-Roopwas-Dholpur	202
		15. Chandwaji-Chomu-Bagru on NH-8	171
		16. Sirohi-Mandar-Deesa (Gujarat)	68
		17. Gurgaon-Alwar-Sariska-Dausa-Swaimadhopur	248
		Sub-Total	2715
XIV. Sikkim		1. Alternate National Highway from Nathula to Sikkim	
XV. Pondicherry		1. Karaikal-Nedungadu-Kumbakonam-Tanjore road	
		2. Karaikal-Peralam-Mayiladuthurai-Sirkali road	
		3. Karaikal-Peralam-Thiruvavur road	
		4. Sirkali-Sembanarkoil-Akkoor road link with Karaikal	

1	2	3	4
XVI. Tamilnadu	1.	Sathy-Athani-Bhavani road (State Highway No. 82)	52.80
	2.	Avinashi-Tiruppur-Palladam-Pollachi-Meenkarai road	99.60
	3.	Trichy-Chidambaram road	135.40
	4.	Trichy-Namakkal road	77.40
	5.	Thirucharapalli-Lalgudi-Kallagudi-Udyanpalya-Ganjaikonda-Chalapuri-Mee-Kattumannagady-Chidambaram	140.00
	6.	Thanjavur-Adanakkottai-Pudukottai	60.00
		Sub-Total	565.20
XVII. Tripura		Kukital to Sabroom via Dharmanagar-Amarpur, Rupaichari	310
XVIII. Uttar Pradesh	1.	Kuravali-Mainpuri-Karhal-Etawah road	73.158
	2.	Sirsaganj-Karhal-Kishni-Vidhuna-Chobepur road	161.53
	3.	Bareilly-Badaun-Bilsi-Gajraula-Chandpur-Bijnaur road	262.39
	4.	Lucknow-Raibareilly-Allahabad-road	185.139
	5.	Jagdishpur-Gauriganj-Amethi-Pratapgrah road	79.00
	6.	Fatehpur-Raibareilly-Jagdishpur-Faizabad road	181.960
	7.	Lumbini Dudhi State Highway No. 5	101.00
		Sub-Total	943.232
XIX. West Bengal	1.	Bolepur-Burdwan road	
	2.	Balgalia in West Bengal and Bihar border to Purnia	102
		Grand Total	22336.672

*(English)***Diversion of Quake Relief**

1992.SHRI UDAY SINGH :

SHRI ADHIR CHOWDHURY :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether a large amount of goods were imported for the victims of quake;

(b) if so, the details thereof;

(c) whether attention of the Government has been drawn to the report in the The Economic times dated November 09, 2005 wherein it has been stated that such goods were sold in open market;

(d) if so, the details thereof alongwith action taken against the guilty importers; and

(e) the steps taken/proposed to be taken to obviate recurrence of such instances in future?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA) : (a) to (e) The information is being collected and will be laid on the Table of the House.

Agreement on Global Technical Regulations for Motor Vehicles

1993.SHRI RAVICHANDRAN SIPPIPARAI : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the Government has decided to sign agreement on Global Technical Regulations for Motor Vehicles;

(b) if so, the details of the proposal;

(c) whether signing of the agreement will benefit export of vehicles and reduce the cost of development and production; and

(d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) Yes, Sir. The Government of India has decided to sign the 1988 Agreement on Global Technical Regulations (GTR) for Motor Vehicles, administered by WP-29—World Forum for Harmonization of Vehicle Regulations, a body of the Economic Commission of Europe of the United Nations (UN-ECE). The 1998 Agreement is a forum for establishment of Global Technical Regulation for wheeled Motor Vehicles, equipment and parts which can be fitted and/or used on wheeled vehicles. The objective of 1998 Agreement is to codify the international best practices in safety, emission regulations, energy sources and theft prevention equipments into global regulations without any binding obligations for reciprocal recognition of certification by signatory countries.

(c) and (d) The Global Technical Regulations are formed by harmonization of existing regulations of contracting parties as well as by establishment of new regulations with the consensus of all contracting

parties. Hence, the design specifications of the vehicles would largely meet the specifications of the contracting parties.

Work Permit to Illegal Migrants

1994.SHRI CHANDRAKANT KHAIRE :

SHRI KISHANBHAI V. PATEL :

SHRI SUGRIB SINGH :

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Government proposes to issue work permits to illegal migrants living in India;

(b) if so, the details in this regard;

(c) whether any time frame for issuing such permits has been finalised;

(d) if so, whether State Governments have been asked to identify persons for issue of work permits;

(e) if so, the details in this regard; and

(f) the new steps taken to check illegal migration of India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (e) The Group of Ministers, in their Report on 'Reforming the National Security System', recommended introduction of a scheme for issuing 'Work Permit to Foreigners' as a measure to curb illegal migration, and to begin this with Bangladesh and Myanmar nationals. The scheme is under consideration of the Government.

(f) A series of measures have been taken by the Government to curb the problem of infiltration of Bangladeshi nationals into India. These include raising of additional Battalions of Border Security Force, reduction of gap between the border outposts, intensification of patrolling both on the land and the riverine border, accelerated programme of construction of border roads and fencing, increase in the number of outposts, provision of modern surveillance equipment, etc.

[Translation]

**Connectivity of Major Ports with
Highways**

1995.SHRI SHISHUPAL N. PATLE :
SHRI SAMIK LAHIRI :
SHRI MUNSHI RAM :
PROF. MAHADEORAO SHIWANKAR :

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the Government has formulated any comprehensive scheme to connect major ports with highways of the country;

(b) if so, the details thereof;

(c) the names of ports likely to be connected under the scheme alongwith the latest status thereof;

(d) the time by which the said scheme is likely to be implemented;

(e) whether the Government is also contemplating to broaden and modernise the roads connecting ports;

(f) if so, the number of such roads connecting ports on which work has been completed so far;

(g) whether work on such roads has been or is likely to be completed within time frame; and

(h) if not, the additional cost likely to be escalated due to delay in completion of work on such roads?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) to (e) Yes, Sir. Government approved the National Highways Development Project (NHDP) Phase-I in December, 2000 authorizing National Highways Authority of India (NHA) to implement the project. Road Connectivity to Major Ports is included in this project. In addition to this, NHA was also authorized by the Ministry of implement road connectivity project for Kandla Port, which was already sanctioned by the Ministry prior to December, 2000. Details of roads connecting Ports are given in the enclosed Statement.

(f) Following works of road connectivity to major ports have been completed so far:

(i) Jawaharlal Nehru Port Connectivity, Package-I (30 km)

(ii) Kandla Port Connectivity (56.16 km)

(iii) Goa Port Connectivity (13.1 km out of 18.3 km)

(g) The details are given in the enclosed Statement.

(h) The works are in progress. The additional cost, if any due to delay in completion can be known only after completion of the work.

Statement

Sl. No.	Road Connectivity to Ports	Scope of Work	Status/Likely completion date
1	2	3	4
1.	Kandla	1. Samakhyal-Gandhidham Package I four laning of km 306-km 324 on NH-8A	Completed
		2. Samakhyal-Gandhidham Package II for laning of km 324-km 346 on NH-8A	Completed
		3. Samakhyal-Gandhidham Package III four laning of km 346-km 346-362.160 on NH-8A	Completed

1	2	3	4
2.	Jawaharlal Nehru Port-Phase I	Four laning of NH-4B from km 5/000 to km 26/987 and km 0/000 to km 4/400 and four laning of NH-4 from km 106/000 to km 109/500. Length : 30 km.	Completed
	Jawaharlal Nehru Port-Phase II	Four laning of SH-54 from km 6.400-14.550 and construction of four lane Aamra Marg including six lane major bridge across Panvel Creek (Belapur-Gavanphata-6.202 km) in Maharashtra State. Length: 14.35 km.	Work in progress. Likely to be completed by May, 2007
3.	Mormugao	Four laning of NH-17B from Verna Junction on NH-17 to Mormugao Port. Length: 18.3 km.	Work completed for 13.1 km. *Balance stretch of 5 km may be taken up at a later stage only after completion of utility shifting, land acquisition and R and R etc., by the State Government for which payment has been released to them.
4.	New Mangalore	Four laning of NH-17 (Suratkal-Nantur Section), NH-48 (Padil-Bantwal Section) and a bypass from Nantur Junction on NH-47 to Padil Junction on NH-48. Length: 37.5 km.	Awarded in June, 2005. Likely to be completed by December, 2007.
5.	Cochin	Four laning of NH-47 from km 348/382 to km 356/750 Length: 10.40 km.	Work in progress. Likely to be completed by December, 2006.
6.	Tuticorin	Four laning of NH-7A from km 4/000 to km 51/200 Length: 47.2 km.	Work in progress. Likely to be completed by March, 2007
7.	Chennai and Ennore	Chennai-Ennore Port Connectivity Project – Chennai Ennore Expressway including sea protection work, TPP Road, Inner Ring Road, Manali Oil Refinery Road. Length: 30 km.	Only sea protection work awarded and this work is under progress. Likely date of completion of sea protection work: March, 2006. *The road construction work will be awarded once the land for project affected families is made available. It will take 30 to 36 months thereafter.

1	2	3	4
8.	Vishakapatnam Visakhapatnam Port Connectivity. Length: 12.47 km.		Work in progress. Likely to be completed by March 2006.
9.	Paradip Four laning of NH-5A from km 0/0 to 77/0 Length: 77 km.		Work in progress. Likely to be completed by March 2007.
10.	Halida Four laning of km 0/500 to km 52/700 of Kolaghat-Haldia Section of NH-41 in the State of West Bengal. Length: 52.2 km.		Work in progress. Likely to be completed by March 2007.
11.	Kolkata (excluding Barasat Bypass) Road connecting Kolkata Port to NH-6.		Survey work to finalize alignment is in progress. Initially alignment was contemplated via Vidyasagar Setu and Swing Bridge. As it involved Defence lands, the work could not progress for want of permission of Defence authorities. Alternative alignments were also examined but not found viable. Finally, Defence authorities have allowed survey along the originally contemplated alignment.
12.	Mumbai	1. 700 M port road at Wadala across salt pans to truck terminus road at a cost of Rs. 30 crores. Port to contribute Rs. 15 crores and balance by State Government. 2. Anik Panjarpole Link – New road connecting the truck terminus road to the Eastern Express way. Total cost Rs. 140 crores and port's share @ 25%. Balance is to be borne by State Government.	Land acquisition is in progress. Likely to be completed by 2007.

*[English]***Training to BSF Personnel Abroad**

1996. SHRI EKNATH MAHADEO GAIKWAD :

SHRI KIRTI VARDHAN SINGH :

SHRIMATI NIVEDITA MANE :

SHRI SUGRIB SINGH :

SHRI KISHANBHAI V. PATEL :

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the sending of Border Security Force personnel for training abroad was proposed in the recently held BSF armed training conference;

(b) the number of BSF personnel trained abroad so far and the utility of such training in their operation in India;

(c) whether the Government propose to getting the services of foreign experts to give training in India; and

(d) if so, the details thereof and the expenditure likely to be incurred?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) Yes, Sir.

(b) Till date, 36 officers of BSF including 14 IPS officers have undergone training abroad. The foreign training programmes help in efficient information exchange, preparing analysis and studies of the dangers threatening border security and seeking common solutions.

(c) and (d) Under bilateral arrangement with some countries, training programmes are organized within the country also with the help of experts from these countries. BSF officers are eligible for these training programmes. Expenditure on these courses are mostly borne by the collaborating countries except expenses on travelling, boarding and lodging of the trainees.

Marketing Development Assistance Scheme

1997.DR. K.S. MANOJ : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) whether the Government introduced Marketing Development Assistance Scheme instead of rebate scheme;

(b) if so, the details thereof and extent to which it would help in promoting industrial growth of small scale industries and agro and rural industries;

(c) whether the Government proposes to extend Marketing Development Assistance to infrastructure upgradation, purchase of procurement of raw materials;

(d) if so, the details thereof;

(e) whether the Government also proposes to enhance the Central assistance to the States under MDA and release the arrears of MDA to the States; and

(f) if so, the details thereof?

THE MINISTER OF SMALL SCALE INDUSTRIES AND MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI MAHAVIR PRASAD) : (a) Yes, Sir. The Government has introduced the Market Development Assistance (MDA) Scheme in the coir sector w.e.f. 2000-2001 replacing the rebate scheme.

(b) Under the MDA scheme, financial assistance at the rate of 10 per cent of average annual sales turn over of coir products over the last 3 years is provided to the Apex Co-operative societies, Central Cooperative Societies, Primary Co-operative Societies, Public Sector Enterprises in the coir industry and the Showroom and Sales Depots of the Coir Board. The assistance is shared on 1:1 basis between the Central Government and the State/UT Government concerned. MDA funds can be utilized for publicity and promotion, market studies, computerization of showrooms, innovative marketing strategies including payment of discounts, etc., thereby promoting the growth of the coir industries.

(c) No, Sir.

(d) Does not arise.

(e) and (f) An additional amount of Rs. 3.51 crore has been requested in the Revised Budget Estimates 2005-06 to settle the arrears under the MDA scheme.

Special Package for Construction and Repairing of Roads

1998.SHRI HEMMAL MURMU : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) the number of proposals received by the Union Government from various States of the country to provide a special package and general package for construction and repairing of road, particularly in Bihar, Jharkhand and West Bengal during each of the last three years;

(b) whether any survey has been conducted by the National Highway Authority of India or similar department of the Government for repairing of National Highways;

- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) The Union Government is responsible only for development and maintenance of National Highways. Development of National Highways is taken up through Annual Plan Programme and National Highways Development Project (NHDP). Funds are provided for development and maintenance of National Highways depending upon condition of the road, inter-se-priority and availability of resources. There is no such request for special package or general package for development of National Highways received from any State.

(b) to (d) Periodic inspection of National Highways is carried out to assess the damages and maintenance requirement. Repair/maintenance works are done accordingly within available resources.

Vanilla Farmers

1999.SHRI P.C. THOMAS : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government has initiated discussions with farmers and Members of Parliament regarding problems of Vanilla farmers;

(b) if so, the details in this regard and the conclusions arrived at these discussions;

(c) whether any decision has been taken to save farmers; and

(d) if so, the action taken to implement the same?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN : (a) Yes, Sir.

(b) The Commerce and Industry Minister took a meeting on 27 June 2005, which was attended by Members of Parliament, growers and exporters. As a

follow up, another meeting, under the Chairmanship of Secretary, Department of Commerce, was held on 26 October 2005. The major conclusions/decisions of these meetings are:

- Setting up of a credible electronic system for dissemination of information on production, prices etc of vanilla beans.
- Undertaking a study by State Trading Corporation (STC) with a view to provide benchmark information on global trends in demand, supply and prices. The study would look into the viability of setting up of a processing plant for extraction of natural vanillin as well as improvement in various packages of practices relating to vanilla cultivation and processing.
- Increasing domestic demand for natural vanillin.
- Monitoring of import of low quality green beans into India.

(c) and (d) Yes, Sir. The following action has been taken to implement the decisions of the aforesaid meetings, with a view to improve the returns to the farmers :

- STC has completed the study.
- Central Board of Excise and Customs and Directorate General of Foreign Trade have been requested to look into the matter regarding import of low quality green beans and to take appropriate corrective action.
- National Dairy Development Board/Amul have been requested to consider use of natural vanillin in place of synthetic vanillin with a view to increase domestic demand for natural vanillin.
- Spices Trading Corporation Limited (STCL) has agreed to procure 3 Metric Tonnes of cured vanilla beans for extraction of natural vanillin to be sold in the domestic and international market.

Improvements in electronic system for dissemination of information on production and prices etc. of vanilla beans are being taken up.

INDO-Australia Economic Cooperation

2000.SHRI BRAJA KISHORE TRIPATHY : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government propose a comprehensive economic cooperation agreement with Australia as reported in Dainik Jagran dated October 5, 2005;

(b) if so, the facts and details thereof; and

(c) the response of Australia in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA) : (a) to (c) India and Australia have agreed to provide a Trade and Economic Framework (TEF) for facilitating bilateral trade and investment relations on a balanced and comprehensive basis through various avenues. The areas identified in the TEF for expansion of economic relations include infrastructure, energy, mining, services, textiles/clothing, food/beverages, ICT, tourism etc.

[Translation]

Higher Education

2001.SHRI BIR SINGH MAHATO :
SHRI HARIKEWAL PRASAD :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Planning Commission has recommended to make the higher education expensive;

(b) if so, the details thereof alongwith the reasons therefore;

(c) whether the Government has accepted these recommendations; and

(d) if so, the basis on which these recommendations have been accepted?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) No, Sir.

(b) to (d) Do not arise.

[English]

Ban on Manual Scavenging

2002.SHRI DHANUSKODI R. ATHITHAN :
SHRI BAPU HARI CHAURE :
SHRI DALPAT SINGH PARSTE :

Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the manual scavenging still exists in the country;

(b) if so, the details thereof;

(c) the reasons for not imposing a ban on the said practice;

(d) whether there was a strong criticism by the court against non-implementation of ban on manual scavenging;

(e) if so, whether any high level inquiry has been ordered to ascertain present status of manual scavenging;

(f) if so, the details thereof alongwith the action taken by the Government in this regard so far;

(g) the details regarding the scheme introduced in 1981 envisaging conversion of dry latrines into low cost twin pit sanitary latrines;

(h) the funds allocated during the Tenth Five Year Plan alongwith the details of utilized fund as well as the reasons for not utilizing the fund, State-wise; and

(i) the time frame to end such practice?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA) : (a) and (b) As per the information provided by the States/UTs, total number of scavengers and their dependents yet to be liberated is estimated at 3.27 lacs. Twin-pit water flush latrines are not available to the entire population in the country and dry latrines still exist in some parts of the country.

(c) The Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993 enacted by the Government of India provides for the prohibition of engagement and employment of any person for manually carrying human excreta and on construction or maintenance of dry latrines.

(d) to (f) As intimated by the Ministry of Social Justice and Empowerment, the Writ Petition filed by the Safai Karmchari Andolan and Others Vs. Union of India and Others is being heard by the Hon'ble Supreme Court of India. No high level inquiry has been ordered by Ministry of Social Justice and Empowerment to ascertain whether manual scavenging is still being practiced.

(g) The Integrated Low Cost Sanitation Scheme for Liberation of Scavengers (ILCS) was introduced in 1981 envisaging, inter-alia, conversion of dry latrines into 'twin-pit' water-borne sanitary latrines.

(h) During the Tenth Plan an amount of Rs. 200 crore has been allocated for the Scheme. Since this is a demand driven scheme, no State-wise allocations are being made by the Planning Commission. Details regarding State-wise details of subsidy released, utilization certificates received as on 30th September, 2005 are given in the enclosed Statement. Regarding non utilization of funds by the States, some of the reasons are :

- Unspent balances with the State Governments
- Non-submission of viable schemes/proposals by the State Governments.

(i) Government has formulated the National Action Plan for Total Eradication of Manual Scavenging by 2007.

Statement

Details of utilisation certificates received against the subsidy released in respect of ILCS Programmes of Ministry of Urban Employment and Poverty Alleviation (MOUEPA)

(Status as on 30.09.2005)

(Amount-Rs in Lacs)

State	MOUEPA Subsidy Released	Amount of UCs Received
1	2	3
Andhra Pradesh	8307.69	6409.11
Assam	295.7	41.29
Bihar	106.75	0
Chhattisgarh	366.18	131.79
Haryana	1063.8	289.99
Jammu and Kashmir	215.98	215.59
Jharkhand	19.98	0
Karnataka	669.33	669.33
Kerala	69.08	69.08
Madhya Pradesh	2909.54	2603.79
Maharashtra	1084.32	749.45
Manipur	137.72	73.37
Meghalaya	32.63	16.4
Orissa	315.07	66.1
Punjab	2055.94	2055.94
Rajasthan	2553.75	1954.48
Tamilnadu	573.83	572.22
Tripura	176.36	173.26
Uttar Pradesh	4455.06	2950.65

1	2	3
Uttaranchal	509.43	135.91
West Bengal	3636.48	3159.32
Andaman and Nicobar	16.5	0
Total	29571.12	22337.07

Trade between India and China

2003.SHRI MANORANJAN BHAKTA :

SHRI DUSHYANT SINGH :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the present status of trade between India and China;

(b) whether the Government has any plan to increase the export to China;

(c) if so, the details thereof; and

(d) the issues discussed in the Asia Pacific Trade Agreement session recently held in Beijing along with outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA) : (a) Trade between India and China during the year 2004-05 amounted to US\$ 11333 million – exports to China US\$ 4586 million and imports from China US\$ 6747 million. During the year 2005-06 (April-August), India-China trade amounted to US\$ 5494 million and registered a growth of 49.74%, as compared to the corresponding period of last year.

(b) and (c) It is the constant endeavour of the Government to increase exports to China. In this direction, the various steps being taken include participation in trade fairs/exhibitions, exchange of delegations at both Governmental and business level, exchange of information, etc. The India-China Joint Study Group has recently concluded its report wherein a number of measures to expand trade

and economic cooperation between India and China have been recommended.

(d) The issues discussed in the Asia Pacific Trade Agreement Session recently held in Beijing included Potential and Future Direction of the Asia Pacific Trade Agreement, adoption of revised text, new name and logo of the Agreement, date and venue of the second session of the Ministerial Council and adoption of the Ministerial Declaration. It has been decided in the Ministerial Council that the concessions negotiated and agreed under the Third Round of negotiations under Bangkok Agreement renamed as Asia Pacific Trade Agreement (APTA) will be put in place with effect from 1 July, 2006.

[Translation]

Changes in Commercial Road Transport Sector

2004.SHRI HARISHCHANDRA CHAVAN :

SHRI RATILAL KALIDAS VARMA :

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the Government is going to formulate a scheme to bring about widespread changes in the commercial road transport sector in the country;

(b) if so, the details thereof;

(c) funds likely to be allocated by the Government for the said scheme; and

(d) the time by which the scheme is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) No, Sir.

(b) to (d) Does not arise.

Compensation to Farmers

2005.SHRI RAMDAS ATHAWALE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has paid compensation to the farmers whose land has been acquired for fencing the Indo-Pak Border;

(b) if so, the details in this regard;

(c) if not, the time by which compensation is likely to be paid; and

(d) the expenditure incurred by the Government for paying the compensation till date?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) to (d) The Government of India has released Rs. 7.00 crores to the Government of Punjab and Rs. 3.91 crores to the Government of Rajasthan for paying compensation to farmers whose land has been acquired for fencing purposes on Indo-Pak border.

The Government is awaiting requisition of funds from the Governments of Jammu and Kashmir and Gujarat for payment of compensation.

[English]

Foreign Aid to IITs

2006.SHRI SUGRIB SINGH :
SHRI KISHANBHAI V. PATEL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government has changed the system of foreign aid allocation to various IITs in the country;

(b) if so, the details thereof;

(c) whether the Government has re-established a Standing Committee of Council of IITs;

(d) if so, the details thereof; and

(e) the details of the major decisions taken by the said committee after its reconstitution?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI

SINGH) : (a) and (b) IITs get recurring and non-recurring grant from the Consolidated Funds of India through this Ministry.

(c) Yes, Sir.

(d) The composition of the Standing Committee is as under :—

Chairman : Prof C.N.R. Rao, Chairman, Board of Governors, Indian Institute of Technology, Kanpur.

Members : (i) Director, IIT Bombay; (ii) Director, IIT Delhi; (iii) Director, IIT Kanpur; (iv) Director, IIT Kharagpur, (v) Director, IIT Madras; (vi) Director, IIT, Guwahati; (vii) Director, IIT Roorkee; (viii) Joint Secretary (Technical) Department of S and HE, MHRD (as Secretary, Council of IITs); (ix) Additional Secretary, Department of S and HE, MHRD; and (x) Financial Adviser, Department of S and HE, Ministry of Human Resource Development.

(e) The major recommendation of the Standing Committee of IIT Council (SCIC) in its meetings held on 05.03.2005 and 23.08.2005 are as under :—

(i) Approved the recommendations of the Special Task Force on JEE reforms;

(ii) Approved the proposal of waiver of requirement of Ph.D. for recruitment of faculty at the entry level in the streams of Architecture and Regional Planning, Design and Medical Sciences and Technology;

(iii) Approved new proposal for Post doctoral fellowship scheme and with limited to 25 for each IIT;

(iv) Approved the proposal for introduction of Integrated Master Programme in Science and other Allied areas; and

- (v) Approved the proposal to increase the faculty strength at the ratio of 1:9 of students strength.

Restructuring of Rajbhasha Service

2007.SHRI GIRDHARI LAL BHARGAVA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has any proposal to restructure Central Secretariat Rajbhasha Service;

(b) if so, the details thereof;

(c) whether the restructuring of the service would be done on the pattern of Central Secretariat Service (C.S.S.) and Central Secretariat Stenographer Service (C.S.S.S.) to reduce the heavy stagnation in Central Secretariat Rajbhasha Service; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT) : (a) Restructuring the Central Secretariat Rajbhasha Service has been done.

(b) Consequent to the implementation of the recommendations of the Fifth Central Pay Commission and subsequent upgradation of certain remaining posts, the Central Secretariat Official Language Service (CSOLS) has been structured as follows :

Director : The post has been upgraded from the scale of Rs. 12000-16,500 to Rs. 14,300-18,300/-.

Joint Director : 20 posts of Joint Director in the pay scale of Rs. 12,000-16,500 have been newly created.

Subsequently pay scales of the following remaining grades have been upgraded/restructured.

Deputy Director : No change.

Asstt. Director : From Rs. 6,500-10,500 the post has been upgraded to the scale of Rs. 7,500-12,000/-

Senior Translator : From Rs. 5,500-9,000 the post has been upgraded to the scale of Rs. 6,500-10,500/-

Junior Translator : From Rs. 5000-8,000 the post has been upgraded to the scale of Rs. 5,500-9,000/-

(c) Does not arise.

(d) Does not arise.

AICTE Approval for Engineering Colleges

2008.SHRI N.S.V. CHITTHAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether All India Council for Technical Education is granting approval for new Engineering Colleges not having recommendation of concerned State Government;

(b) if so, the details thereof;

(c) the number of colleges granted so far without recommendations of State Government;

(d) whether the Government is aware that this unauthorised approval is creating problem in the States Engineering Technical Education; and

(e) if so, the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (e) As per the notification issued by the All India Council for Technical Education (AICTE) on November 30, 2005, for establishment of new technical institutions, extension of approval for the existing institutions, introduction of additional courses and variation in intake capacity, the No Objection Certificate from the State Government concerned, is not required. However, while appraising the proposals, due consultation with State Government and affiliating university concerned, will be made by the AICTE as hithertofore.

Extradition Treaty with Bangladesh

2009.SHRI ANANDRAO VITHOBA ADSUL :
 SHRI CHANDRABHAN SINGH :
 SHRI M.K. SUBBA :
 SHRI RAVI PRAKASH VERMA :
 SHRI HARISHCHANDRA CHAVAN :
 SHRI Y.G. MAHAJAN :
 SHRI L. GANESAN :
 SHRI RAM SINGH KASWAN :
 SHRI M.P. VEERENDRA KUMAR :

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Union Government Proposed as extradition treaty with Bangladesh to secure the custody of north east militants sheltering in Bangladesh as reported in the *Times of India* dated October 20, 2005;

(b) if so, the facts thereof;

(c) whether Home Secretary level talks with Bangladesh was held in the recent past;

(d) if so, the details of the various issues discussed there at; and

(e) the reaction of the Bangladesh thereon, the details of the decisions taken after such discussions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) and (b) The Government has already taken up the matter with the Government of Bangladesh for signing of extradition treaty. The Government of Bangladesh is yet to respond in the matter.

(c) to (e) Home Secretary level talks between India and Bangladesh held on 27-28 October 2005 at New Delhi. In the meeting security related issues, border management, cross border movement, early response on pending treaties and other issues were discussed. It was agreed to work on security issues closely. Both sides also agreed to extend cooperation on various issues.

Export Market

2010.SHRI ADHALRAO PATIL SHIVAJIRAO :
 SHRI RAVI PRAKASH VARMA :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government has made mid term review on export performance;

(b) if so, the details thereof;

(c) whether the Government has identified the unexplored market to meet the challenge of taking India's exports to a level of \$100 billion in the current financial year;

(d) if so, the details thereof; and

(e) the measures taken by the Government to tap the unexplored markets?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN) : (a) and (b) A mid-term review of export performance was made by the Government on 18th October 2005 in which various export promotion bodies indicated the anticipated growth in exports against the targets set during the current financial year.

(c) to (e) Identification of unexplored markets is an essential part of the strategy of the Foreign Trade Policy (FTP) of the Government. Financial support is given under Market Access Initiatives (MAI) and Market Development Assistance (MDA) to explore new markets. In addition a number of Regional Trade Agreements (RTAs) are in progress/have been signed for leveraging India's exports at the regional level. These include comprehensive Economic Cooperation Agreement (CECA) with ASEAN, India-Singapore CECA, BIMST-EC FTA, FTA with Thailand, Agreement on South Asian Free Trade Area (SAFTA), South African Custom Union (SACU) Framework Agreement, India-MERCOSUR Preferential Trade Agreement (PTA), etc. With these and other initiatives, it is expected

that against an export target of \$ 92 billion exporters could meet the challenge of touching a level of \$ 100 billion exports during the current financial year.

Spices Cultivation

2011.SHRI M. SREENIVASULU REDDY : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the small cultivators of plantation crops and spices in the Southern States are in deep distress and unable to feel the global market forces and the commodity Boards meant for them have been rendered redundant;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to revitalise the commodity Boards?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN) : (a) to (c) The prices of plantation commodities depend on the demand supply position. In the case of tea, even though there was an improvement in auction prices during 2004, the auction prices have shown a decline during 2005. The decline in prices could partly be attributed to supply of comparatively poor quality green leaf to the processing factories and poor manufacturing practices followed by some factories. However, the average tea auction prices in South India have registered an increase during the second half of September and October 2005 due to various quality control measures being taken by the Tea Board. In the case of coffee and rubber, the prices have gone up and the current prices are remunerative to the growers. The Coffee Board is implementing a "Coffee Package" to reduce the debt burden of loanees under the Special Coffee Term Loan and also certain growers who had taken loans from the Coffee Term Loan and also certain growers who had taken loans from the Coffee Board. While the prices of pepper have shown a decline over the recent years, they have shown some improvement after the announcement of the export subsidy scheme on export of pepper. The vanilla prices have normalized to levels prevailing in 2001.

The activities of the Commodity Boards cover production, productivity enhancement, domestic consumption and export promotion both in a developmental as well as a regulatory framework. In an effort to increase competitiveness, the Boards aim to improve all segments of the industry value chain.

Duty Entitlement Passbook Scheme

2012.MOHD. MUKEEM : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether there is a lot of pressure from WTO and European Union to scrap Duty Entitlement Passbook Scheme;

(b) if so, the reaction of the Government thereto; and

(c) the alternate steps proposed by the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN) : (a) and (b) No, Sir.

(c) A new export facilitation Scheme is being considered to replace Duty Entitlement Pass Book Scheme in consultation with the National Council of Applied Economic Research (NCAER) and Rajiv Gandhi Foundation/Economic Law Practice. This aims to neutralize specified un-refunded duties and levies. Inter-ministerial consultations are in progress to finalise the details of the Scheme.

Progress of Work of Expressways

2013.SHRI SANTASRI CHATTERJEE :
SHRIMATI JAYABEN B. THAKKAR :

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) the progress of work of Durgapur Expressway; and

(b) the present status of Ahmedabad-Vadodara Expressway to be extended by 400 Km. upto Mumbai city?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) Palsit-Dankuni section of NH-2 commonly known as Durgapur Expressway has already been four-laned-and opened a traffic.

(b) There is no such proposal by the Ministry to extend Ahemdabad-Vadodara Expressway upto Mumbai city.

Allotment of Residential Plots to Jhuggi Dwellers

2014.SHRI PRABHUNATH SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the MCD Slum and JJ Department have allotted 59,622 residential plots to Jhuggi dwellers during 1990-2002 without verifying the ration cards;

(b) if so, whether 50 per cent of the allotment has been made on fake/bogus ration cards;

(c) if so, the action taken/being taken by the Government against the officials responsible for allotment of plots on fake/bogus ration cards; and

(d) the effective steps taken by the Government to cancel the allotments made on bogus/fake ration cards?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) The Municipal Corporation of Delhi has reported that 40,710 residential plots were allotted by the Slum and Jhuggi Jhopri Department to jhuggi dwellers during the year 1990-2002. Prior to September, 2001, relocation of jhuggi jhopri clusters was done without verification of the genuineness of ration cards.

(b) On receipt of complaints on this count, 53 ration cards were got verified through the Food and Supplies Department, out of which 29 ration cards were not found genuine.

(c) After these cases were noticed, the Municipal Corporation of Delhi adopted the practice of referring the

Joint Survey List containing particulars of ration cards to the respective Food and Supplies Office for verification before relocation. Besides, jhuggi identity card, the identity card issued by the Election Commission, certificate from school authorities of the children and other proof issued by Government agencies are also considered for relocation, if covered under cut off date.

The Directorate of Vigilance, Government of National Capital Territory of Delhi has registered a case in which some officials have been arrested. The matter is presently subjudice.

(d) Allotments made in cases where the ration cards/other documents were not found to be genuine have been cancelled.

Development of National Highways

2015.SHRI GANESH SINGH : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the length of national highways in Madhya Pradesh is less in comparison to other States;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Union Government has received proposals from the State Government to develop some National Highways in Madhya Pradesh; and

(d) if so, the details thereof during the last three years and current year and the action taken against each proposal?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) No, Sir. The details of National Highway length in various States are enclosed as Statement.

(b) Does not arise.

(c) Yes, Sir.

(d) The details of proposals received during last three years and current year are indicated below :-

Year	Proposals received		Proposals sanctioned		Remarks
	Nos.	Amount (Rs. in crore)	Nos.	Amount (Rs. in crore)	
2002-03	171	506.08	53	117.83	Proposals included in Plan have only been sanctioned depending on Inter-se-priority and availability of funds. Remaining proposals have been returned unsanctioned.
2003-04	131	283.85	54	110.13	
2004-05	46	155.07	46	118.58	
2005-06	31	87.65	26	64.24	Remaining five proposals have been returned back to State PWD for modification.

Statement			1	2	3
Sl.No.	States/UTs	(In km)			
1	2	3			
	States		18. Mizoram		927
			19. Nagaland		494
			20. Orissa		3704
			21. Punjab		1557
			22. Rajasthan		5585
			23. Sikkim		62
			24. Tamil Nadu		4183
			25. Tripura		400
			26. Uttar Pradesh		5599
			27. Uttaranchal		1991
			28. West Bengal		2325
			Union Territories		
			1. Andaman and Nicobar Islands		300
			2. Chandigarh		24
			3. Dadra and Nagar Haveli		-
			4. Daman and Diu		-
			5. Delhi		72
			6. Lakshadweep		-
			7. Pondicherry		53
			Total		65445

Indian Institute of Advance Studies

2016. SHRI KINJARAPU YERRANNAIDU : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government is considering amendments in the Memorandum of Association (MOA) of the Indian Institute of Advance Studies to ensure independent working of the Institution;

(b) if so, the criteria adopted for admission of the Institute;

(c) the age limit for awarding fellowship to the deserving candidates; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) No, Sir.

(b) Does not arise.

(c) and (d) The Indian Institute of Advanced Study, Shimla has informed that there is no age limit for award of fellowship at the Institute.

Eklavya Model School

2017. SHRI VIKRAMBHAI ARJANBHAI MADAM : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether Government has received project proposals from Government of Gujarat for establishment of Eklavya Model Residential School in the State;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH) : (a) to (c) Gujarat was allotted 6 Eklavya Model Residential Schools during 9th Plan and later 2 more schools during 10th Plan were sanctioned to the State.

Recently, a new proposal has been received from the Government of Gujarat for sanctioning funds for 5 more Eklavya Model Residential Schools in the State. All proposals received from States are examined as per the established process and norms.

[Translation]

Construction of Houses under Housing for All Programmes

2018. SHRI RAGHUVVEER SINGH KOSHAL : Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state the State-wise details of the houses constructed/proposed to be constructed/allotted in the urban areas under the 'Housing for All Programme' for the last three years and the current year?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA) : National Housing and Habitat Policy 1998 envisages construction of two million houses per year with emphasis on the poor and deprived. Out of the target of 20 lakh houses per year, 7 lakh is for urban areas whereas 13 lakh is for rural areas. In urban areas, the target for financing construction of 7 lakh dwelling units has been distributed among HUDCO (4 lakh dwelling units per annum), Housing Finance Institutions/Public Sector Banks (2 lakh dwelling units per annum) and Cooperative Sector (1 lakh dwelling units per annum). However, no State-wise target has been fixed under Two Million Housing Programme.

The detail of number of dwelling units sanctioned under Two Million Housing Programme in urban areas year-wise are given in the enclosed Statement-I to III.

Also there is a Centrally Sponsored Scheme called Valmiki Ambedkar Awas Yojana (VAMBAY) under which Central Subsidy is released to all States/UTs for construction/upgradation of dwelling units for urban slum dwellers living below poverty line. Year-wise details are given in the enclosed Statement-IV.

Statement-I***State-wise Targets and Achievement of HUDCO (Urban) under Two Million Housing Programme from 2002-03 to 2004-05 (as on 31.10.2005)***

Sl. No.	States/UTs	No. of DUs sanctioned during 2002-2003	No. of DUs sanctioned during 2003-2004	No. of DUs sanctioned during 2004-2005	No. of DUs sanctioned during 2005-2006 (as on 31.10.2005)
1	2	3	4	5	6
1.	Andhra Pradesh	67791	21451	24396	1
2.	Arunachal Pradesh	0	0	40	0
3.	Assam	195	1774	1361	730
4.	Bihar	128	512	0	8
5.	Chhattisgarh	11015	10184	10178	2145
6.	Delhi	0	0	0	0
7.	Goa	0	0	0	0
8.	Gujarat	18136	9259	793	0
9.	Himachal Pradesh	0	0	32	0
10.	Haryana	3263	0	0	0
11.	Jharkhand	10531	20000	0	0
12.	Jammu and Kashmir	0	894	1176	0
13.	Kerala	57449	10586	14978	28222
14.	Karnataka	95083	277364	54505	0
15.	Meghalaya	0	0	0	0
16.	Maharashtra	7894	34142	38901	3720
17.	Manipur	780	1607	253	0
18.	Madhya Pradesh	5022	2335	8039	506
19.	Mizoram	377	280	327	370
20.	Nagaland	463	667	435	166
21.	Orissa	0	377	310	0
22.	Punjab	4050	0	0	0

1	2	3	4	5	6
23. Rajasthan		0	800	12335	0
24. Sikkim		0	0	0	0
25. Tamil Nadu		17810	12026	67623	172
26. Tripura		866	1076	0	0
27. Uttaranchal		890	2135	1806	16
28. Uttar Pradesh		5711	9854	9329	503
29. West Bengal		50149	5163	4798	108
30. A and N Islands		0	0	0	0
31. Chandigarh		0	0	0	0
32. Daman and Diu		0	0	0	0
33. Dadra and Nagar Haveli		0	0	0	0
34. Lakshadweep		0	0	0	0
35. Pondicherry		0	457	903	0
36. Total		357803	422943	252518	0
37. Hudco Niwas		102366	4512	2367	847
Total		459969	427455	254885	37514

Statement-II

State-wise Progress of Housing Cooperative under two Million-Housing Programmes from 2002-03 to 2004-05

Sl. No.	States/UTs	No. of DUs sanctioned during 2002-2003	No. of DUs sanctioned during 2003-2004	No. of DUs sanctioned during 2004-2005
1	2	3	4	5
1.	A and N Island	0	0	0
2.	Andhra Pradesh	1012	2200	1691
3.	Assam	215	77	81
4.	Bihar	1	7	13

1	2	3	4	5
5.	Chandigarh	4500	0	0
6.	Delhi	337	558	568
7.	Goa	2259	2491	2194
8.	Gujarat	837	1058	4495
9.	Haryana	3360	3213	266
10.	Himachal Pradesh	243	28	2012
11.	Jammu and Kashmir	0	20	84
12.	Karnataka	3105	3035	2021
13.	Kerala	22995	21761	21734
14.	Madhya Pradesh	285	400	58

1	2	3	4	5
15. Maharashtra	15042	16615	24650	
16. Manipur	52	627	1209	
17. Meghalaya	36	1	174	
18. Orissa	102	10537	6382	
19. Pondicherry	494	768	499	
20. Punjab	2877	5261	6980	
21. Rajasthan	498	881	2851	
22. Tamil Nadu	11716	15622	36218	
23. Tripura	0	0	6	
24. Uttar Pradesh	1908	1207	314	
25. West Bengal	993	3384	2222	
26. Nagaland	0	0	0	
27. Uttaranchal	593	197	302	

1	2	3	4	5
28. Chhattisgarh	1	0	0	
Total	73461	89948	117004	

Statement-III

Achievement of Housing Finance Institutions including Public Sector Banks other than HUDCO under Two Million Housing Programme from 2002-03 to 2004-05

Year	Dwelling Units
2002-2003	637091
2003-2004	621331
2004-2005	434675
2005-2006#	134601

#as on 31.8.2005

Note : National Housing Bank does not have the State-wise details.

Statement-IV

State-wise Progress of Housing under Vambay from 2002-03 to 2004-2005 (as on 30.9.2005)

Sl. No.	States/UTs	No. of DUs sanctioned during 2002-2003	No. of DUs sanctioned during 2003-2004	No. of DUs sanctioned during 2004-2005	No. of DUs sanctioned during 2005-2006
1	2	3	4	5	6
1.	Andhra Pradesh	20901	27627	16148	3765
2.	Arunachal Pradesh	0	0	80	0
3.	Assam	0	0	0	0
4.	Bihar	0	50	0	0
5.	Chhattisgarh	2185	1850	0	1185
6.	Goa	0	0	0	0
7.	Gujarat	18776	0	250	0
8.	Haryana	0	3263	0	0

1	2	3	4	5	6
9.	Himachal Pradesh	0	0	0	0
10.	Jammu and Kashmir	170	442	210	180
11.	Jharkhand	0	0	3504	3482
12.	Karnataka	6979	14978	0	3962
13.	Kerala	11948	6926	1000	5137
14.	Madhya Pradesh	4054	1024	1500	200
15.	Maharashtra	328	22700	40915	5698
16.	Manipur	35	853	0	0
17.	Meghalaya	0	0	0	0
18.	Mizoram	0	0	0	0
19.	Nagaland	40	766	0	120
20.	Orissa	306	232	82	0
21.	Punjab	0	0	0	0
22.	Rajasthan	3300	200	2700	67
23.	Sikkim	0	0	0	0
24.	Tamil Nadu	27226	14684	34519	18483
25.	Tripura	644	976	0	0
26.	Uttaranchal	701	1098	0	0
27.	Uttar Pradesh	5412	8462	8835	0
28.	West Bengal	2968	697	1782	703
29.	A and N Islands	0	0	0	0
30.	Chandigarh	0	0	0	0
31.	Dadra and Nagar Haveli	0	0	0	0
32.	Daman and Diu	0	0	0	0
33.	Delhi	0	0	0	0
34.	Pondicherry	0	408	618	0
35.	Lakshadweep	0	0	0	0
Total		105973	107236	112143	42982

*[English]***Implementation of CVC Act, 2003**

2019.MS. INGRID MCLEOD : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the Central Vigilance Commission Act, 2003 has been implemented;
- (b) if so, details thereof;
- (c) if not, the reasons therefor; and
- (d) the time by which it is likely to be enforced?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT) : (a) to (d) The information is being collected and will be laid the Table of the House.

[Translation]

Separate Alignment for the Construction of East-West Corridor

2020.SHRI GIRDHARI LAL BHARGAVA : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- (a) whether the Government of Rajasthan has proposed a separate alignment for the construction of east-west corridor on national highway No. 76 from 349 km. to 357 km. located near Dhaneshwar village in order to improve the geometry of the said road; and
- (b) if so, the time by which the said proposal is likely to be accorded approval?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) Yes, Sir.

(b) The feasibility study of the alternate alignment is in progress. Further action to shift the alignment will be taken based on outcome of the feasibility study report and the proposal from Government of Rajasthan.

*[English]***Creches for Children**

2021.SHRIMATI MANEKA GANDHI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether the Government provide financial assistance to set up crèches for the children of working and sick mothers belonging to weaker section of the society;
- (b) if so, the number of organisation which were provided assistance for the purpose during each of the last three years; and
- (c) the number of such organisations functioning in the country, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI .SINGH) : (a) Yes, Sir.

(b) and (c) Under the Scheme of Assistance to Voluntary Organisations for Creches for Working and Ailing Women's Children, financial assistance during the last three years was provided to three organizations, namely, Central Social Welfare Board and two other national level voluntary organizations i.e. Indian Council for Child Welfare and the Bhartiya Adimjati Sevak Sangh functioning in the country in almost all the States.

Release of Fund under Balika Samridhi Yojana Scheme

2022.SHRI BADIGA RAMAKRISHNA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether there has been reports that the Union Government is not releasing requisite amount to the State Governments under the Balika Samridhi Yojana Scheme;
- (b) If so, the details thereof alongwith the time by which outstanding amount is likely to be released, State-wise;

(c) the total amount released by the Government under the 'Post Birth Grant for Girl Child' during each of the last three years and thereafter, State-wise; and

(d) the funds proposed to be released under this scheme during 2005-06, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) and (b) The Planning Commission has proposed in the beginning of current financial year, to transfer Balika Samridhi Yojana to the States/UTs. Therefore, no funds have been earmarked for the scheme for 2005-06.

(c) A Statement indicating funds released during last three years is enclosed.

(d) No funds are proposed for release during 2005-06.

Statement

*Fund Released during last three years under
Balika Samridhi Yojana*

(Rs. in lakhs)

S. No.	Name of the State	Amount released 2002-03	Amount released 2003-04	Amount released 2004-05
1	2	3	4	5
1.	Andhra Pradesh	Nil	Nil	500.21
2.	Arunachal Pradesh	Nil	Nil	Nil
3.	Assam	Nil	Nil	Nil
4.	Bihar	Nil	Nil	Nil
5.	Chhattisgarh	Nil	Nil	393.90
6.	Goa	Nil	Nil	Nil
7.	Gujarat	Nil	Nil	400.00
8.	Haryana	Nil	Nil	63.29
9.	Himachal Pradesh	Nil	Nil	Nil

1	2	3	4	5
10.	Jharkhand	Nil	Nil	Nil
11.	Jammu and Kashmir	Nil	Nil	Nil
12.	Karnataka	Nil	Nil	490.36
13.	Kerala	Nil	Nil	600.00
14.	Madhya Pradesh	Nil	Nil	258.78
15.	Maharashtra	Nil	Nil	Nil
16.	Manipur	Nil	Nil	Nil
17.	Meghalaya	Nil	Nil	19.00
18.	Mizoram	Nil	Nil	30.00
19.	Nagaland	Nil	Nil	Nil
20.	Orissa	Nil	Nil	620.00
21.	Punjab	Nil	Nil	236.22
22.	Rajasthan	Nil	Nil	Nil
23.	Sikkim	Nil	Nil	3.50
24.	Tamil Nadu	Nil	Nil	Nil
25.	Tripura	Nil	Nil	60.00
26.	Uttaranchal	Nil	Nil	279.24
27.	Uttar Pradesh	Nil	Nil	Nil
28.	West Bengal	Nil	Nil	Nil
29.	Delhi	Nil	Nil	Nil
30.	Pondicherry	Nil	Nil	18.60
31.	Andaman and Nicobar	Nil	Nil	Nil
32.	Chandigarh	Nil	Nil	Nil
33.	Daman and Diu	Nil	Nil	Nil
34.	Dadra and Nagar Haveli	Nil	Nil	1.98
35.	Lakshadweep	Nil	Nil	Nil
Total		Nil	Nil	3975.08

MoU With China

2023. SHRI PRABODH PANDA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any Memorandum of Understanding has recently been signed with China;

(b) if so, the details alongwith the objective thereof;

(c) the extent to which both countries are likely to be benefited;

(d) whether Chinese Intelligence Agencies are trying to expand their operations in India;

(e) if so, the details thereof; and

(f) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) to (c) Yes, Sir. An MoU has been signed with China on 8th September 2005, which provides for exchange of experience and information on terrorist activities and their linkages as well as exchange of experience on terrorism related crime, exchange experiences on antihijacking, hostage situations and coordinate position on anti-terrorism endeavours at regional and multilateral levels. Further, the MoU provides for cooperation in prevention and suppression of illegal and criminal activities, subject to respective domestic laws, in the areas of money laundering, economic crime, crime against wild life, drug trafficking and trafficking in fire arms and ammunition, forgery of passport, visas and other documents, cyber crime and other transnational crime, and strengthen cooperation in the areas of training and capacity building.

(d) There are no reports to indicate expansion of 'Chinese intelligence agencies' operation in India.

(e) and (f) Do not arise.

*[Translation]***Work on National Highway-8**

2024. SHRI SHISHUPAL N. PATLE :

SHRI RAMJI LAL SUMAN :

SHRI RAJIV RANJAN SINGH "LALAN" :

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the dead line fixed for the completion of the work of National Highway-8 has expired.

(b) if so, the reasons therefor;

(c) the details of other National Highways which have not been completed within their stipulated time, national highway-wise and State-wise;

(d) the total cost overrun in regard to such highways;

(e) the steps taken to accelerate the construction work of the aforesaid highways;

(f) whether the cost of road construction has been increasing continuously during the last few years;

(g) if so, the cost of converting 2 lane road into 8 lane road in the current year and the cost in the year 2000; and

(h) the length of 2, 4, 6 and 8 lane roads constructed from the year 2000 to 2005 alongwith the targets fixed, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) The 4-laning work entrusted to the NHAI on NH-8 has already been completed. However, work of 6/8 laning of Delhi-Gurgaon Section of NH-8 has been delayed. The delay is mainly attributed to delay in transfer of land from Airport Authority of India, Ministry of Defence and State Government of Haryana, as

also delay in shifting of utilities, and also the increase in the scope of work.

(c) The details of ongoing works under NHDP which has not been completed in time are enclosed as Statement-I.

(d) The projects are under implementation and the cost overrun if any, would be known after completion of the project. However, it is expected that the final cost of the project would not differ much from the original estimated cost allowing for normal inflation.

(e) The steps taken to expedite the project are enclosed as Statement-II.

(f) and (g) The cost of road depends upon a number of factors such as terrain, type of soil, number of structures in a stretch etc. As such there is no standard cost of roads.

(h) The state wise national highways constructed upto the year 2004-2005 is enclosed as Statement-III. The targets are not fixed State-wise. However the project wise likely date of completion are as under :

NHDP Phase I	96% by June 2006
NHDP Phase II	December 2008
NHDP Phase IIIA	: December 2009

Statement-I

State-wise list of projects likely to be delayed

Sl. No.	States	NH No.	Total Length (in Km)	Length completed (in Km)	Length under implementation (in km)
1.	Andhra Pradesh	5, State Road, 7	182.1	110.83	71.27
2.	Bihar	2,31	218.15	158.2	59.95
3.	Bihar/Jharkhand	2	80	51.5	28.5
4.	Delhi	1	21.4	0	21.4
5.	Delhi/Haryana	8	27.7	0	27.7
6.	Haryana	1	21.7	0	21.7
7.	Jammu and Kashmir	1A	17.2	0	17.2
8.	Jharkhand	2	78.75	53.575	25.175
9.	Karnataka	4, 7	400.2	247.01	153.19
10.	Madhya Pradesh	3	18	16.375	1.625
11.	Maharashtra	4	170.5	154.75	15.75
12.	Orissa	60, 5	312.51	124.68	187.832
13.	Tamil Nadu	5, 46, 4, 7	213.4	190.37	23.03
14.	Uttar Pradesh	2, 25, 28, 5	519.83	254.48	265.347
15.	Uttar Pradesh/Bihar	2	76	68.5	7.5
16.	West Bengal	31, 6, 60, 41	198.84	135.4	63.442

Statement-II*Steps taken to accelerate the construction work*

- (a) The Contracts are regularly monitored at various levels such as by Supervision Consultants/ Independent Engineers, Project Directors, National Highways Authority of India officials at Headquarters.
- (b) State Governments have appointed Senior officers as nodal officers for resolving problems associated with implementation of the National Highways Development Project such as land acquisition, removal of

utilities, forest/pollution/environment clearances etc.

- (c) A Committee of Secretaries has been constituted to address inter-ministerial and Central-States issues such as land acquisition, utility shifting, environment approvals, clearance of Road over Bridges etc.
- (d) To expedite the construction of Road Over Bridges, an officer of the Railways has been posted to National Highways Authority of India to coordinate with the Railways. Memorandum of Understanding has been signed M/s IRCON International Limited.

Statement-III*Work on National Highway-8*

State	Upto 2000	2000-01	2001-02	2002-03	2003-04	2004-05	2005-2006 (upto October, 2005)	Total
1	2	3	4	5	6	7	8	9
Andhra Pradesh	47	48	77	113.66	305.41	473.74	36.79	1101.60
Bihar					12.00	92.00	69.414	173.41
Delhi	25							25.00
Gujarat	213	18	26	105.20	139.80	105.79	25.71	633.50
Haryana	213	55	15					283.00
Jharkhand			43			66.30	38.59	147.89
Karnataka	63		36	5.80	96.92	227.52	73.24	502.48
Maharashtra	15		173	27.00	155.65	137.53	47.22	555.40
Orissa		28		27.80	92.16	87.09	20.93	255.98
Rajasthan	87	95			314.10	245.46		741.56
Tamil Nadu			19	42.00	120.40	286.26	15.31	482.97
Uttar Pradesh	113		16	61.00	15.35	284.00	80.56	569.91
Punjab	161					38.00		197.00

1	2	3	4	5	6	7	8	9
Kerala	17					16.60		33.60
Madhya Pradesh				9.00		15.00	17.00	41.00
Assam					8.00	10.50		18.50
Goa						13.00		13.00
Chhattisgarh		18						18.00
West Bengal	5		75		58.00	254.71	35.60	428.31
Total	959.00	262.00	480.00	391.46	1317.79	2351.50	460.36	6222.11

[English]

Naxalite Activities

2025.DR. M. JAGANNATH :

MOHD. SHAHID :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the naxalites are setting up their training base camps in various States as reported in *Asian Age* and *Rashtriya Sahara* dated September 19, 2005 and November 11, 2005 respectively;

(b) if so, the details and the facts thereof;

(c) whether information with regard to cases of smuggling of drugs and narcotics by the naxalites with the help of Nepali Maoists on Nepal border has also been received;

(d) if so, the details in this regard; and

(e) the action taken by the Government to check such activities of the naxalites?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKSH JAISWAL) : (a) and (b) As per information available, the naxalities are reported to have conducted 37 training camps during the first ten months of the current year in different parts of the naxal affected States.

(c) and (d) No such report has come to the notice of the Government.

(e) The Government has asked the naxalite affected States to identify and smash naxalite training camps. Besides, vigil and border management along Indo-Nepal border have been strengthened to prevent the likely spillover of undesirable activities of CPN (Maoists) into the States bordering Nepal including UP, Bihar and West Bengal.

Amendment in Anti-Prostitution Law

2026.SHRI EKNATH MAHADEO GAIKWAD :

SHRI KIRTI VARDHAN SINGH :

SHRIMATI NIVEDITA MANE :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government proposes to amend the anti-prostitution law; and

(b) if so, the details thereof and the salient feature of the proposed amendment?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) Yes, Sir. The Government proposes to amend Immoral Traffic (Prevention) Act, 1956.

(b) The proposed amendment are as under :

- (i) Amendment of the definition of "child" provided in section 2(aa) to raise the age of child from sixteen years to eighteen years.
- (ii) Omission of the terms 'minor' and 'major' wherever they occur in the Act.
- (iii) Amendment of section 3 so as to enhance the punishment for a person who keeps or manages or acts or assists in keeping or management of a brothel.
- (iv) Insertion of new section 5A to define the offence of "Trafficking in Persons" on the lines of International Protocol to Prevent, Suppress and Punish Trafficking in Persons.
- (v) Insertion of a new clause 5B to provide punishment for persons involved in 'trafficking in persons'.
- (vi) Insertion of a new section 5C to provide punishment for a person who visits or found in a brothel for the purpose of sexual exploitation.
- (vii) Amendment of section 6 with a view to enhance the punishment provided for the offence of detaining a person in a premise where prostitution is carried on.
- (viii) Omission of section 8 which provide punishment for seducing or soliciting for the purpose of prostitution.
- (ix) Amendment of section 10A to enhance the term of detention in a corrective institution from 5 years to 7 years.
- (x) Amendment of section 13(2) to give the powers of Special Police Officer under this Act to the Sub-Inspector in the place of Inspector of Police.
- (xi) Insertion of a new section 13A to constitute a Central Authority by the Central Government for the purpose of effectively preventing and combating the offence of trafficking in persons. The appointment of the chairperson and members of the said Central Authority shall be made by the Central Government as per the prescribed rules.
- (xii) Inserting of a new section 13B that empowers the State Government to constitute a State Authority for the purpose of effectively preventing and combating the offence of trafficking in persons. The appointment of the chairperson and members of the said Authority shall be made by the respective State Government as per the prescribed rules.
- (xiii) Omission of section 20 that relates to the removal of a prostitute from any place.
- (xiv) Amendment of section 22 to make provision for *in camera* Proceedings to protect the privacy and dignity of the victims.
- (xv) Amendment of the Schedule to the Prevention of Money-Laundering Act, 2002 to make applicable the provisions of confiscation of the property of the persons involved in the offence of trafficking in persons. From the said Schedule, the entry relating to section 8 of the Immoral Traffic (Prevention) Act is being omitted as a consequential nature.

Promotion of Children Literature

2027.SHRI JASHUBHAI DHANABHAI BARAD : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether any scheme or strategy has been evolved by the Union Government to promote children literature (Bal Sahitya);
- (b) if so, the details thereof;
- (c) the total amount allocated for this purpose during the current year;
- (d) whether Government has introduced any award for promoting Bal Sahitya; and
- (e) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (c) Yes, Sir. The Government has established the National Book Trust (NBT), an autonomous organization under this Ministry, for promotion of books and Indian literature including children's literature. The National Centre for Children's Literature (NCCL) was set up within the NBT in 1993 to specially evolve strategy for promotion of children's literature. The NCCL has a Library-cum-Documentation Centre which also runs a Scheme of Readers Clubs. To augment promotion of Children's literature, the NBT under its special publishing programming 'Nehru Bal Pustkalaya' publishes children's literature. So far more than 6500 titles including originals, reprints, revisions of quality children books have been published at very reasonable prices in all Indian languages. An outlay of Rs. 25.00 lakh has been earmarked for the purpose during the current year.

(d) and (e) No, Sir.

Embraer Jets in BSF

2028. SHRI BRAJA KISHORE TRIPATHY :
SHRI KAMLA PRASAD RAWAT :

Will the Minister of HOME AFFAIRS be pleased to state

- (a) whether Embraer jets have recently joined BSF;
- (b) if so, the details in this regard;
- (c) the expenditure incurred on each aircraft;
- (d) the details of term and conditions fixed with the manufacturer in case of any snag developed in these aircrafts;
- (e) whether some technical snag have been noticed in the aircraft and for that foreign technician help have been sought;
- (f) whether our technicians are not capable to handle and rectify the fault in these aircraft planes;
- (g) whether the Government propose to train our technicians to get training in this regard;

- (h) if so, the details in this regard; and
- (i) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (c) Yes, Sir. One Embraer executive jet aircraft at a cost of about Rs. 135 crore has joined the BSF in September 2005.

(d) The aircraft is under warranty against defective materials, workmanship or design for period of 24 months from the date of delivery. The engine is under warranty for a period of 24 months from delivery or 1500 flight hours whichever occurs first.

(e) to (i) Technical snags on Traffic Collision Avoidance System(TCAS), Flight Management System(FMC) and Altitude and Heading Reference Systems(AHRS) were reported and were rectified by BSF technicians themselves. Adequate numbers of BSF technicians have received appropriate training from the aircraft manufacturer as part of the acquisition contract for day to day main-tenance of the aircraft and to handle such snags.

Regularisation of Contract Workers in Andaman Public Works Department

2029. SHRI MANORANJAN BHAKTA : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the contract workers working with Andaman Public Works Department for the past 10 to 15 years are seeking regularisation;
- (b) if so, the steps taken by the Union Government in this regard; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) to (c) Does not arise as there are no contract workers working with Andaman Public Works Department (APWD). However, there are daily mazdoors working in the APWD and there have been demands for their regularisation, which could not be agreed to.

[Translation]

(Value in US\$ Mn.)

Vacant Posts in Central Universities

2030. SHRI RAMDAS ATHAWALE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of the teaching/non-teaching staff working in Central Universities, University-wise and post-wise;

(b) whether the number of teaching/non-teaching staff working in these universities are as per reservation provisions;

(c) if not, the details of such central universities and colleges falling under them where in the number of the teaching/non-teaching staff belonging to scheduled castes and scheduled tribes are not in conformity with the reservation provision alongwith the reasons therefor; and

(d) the measures being taken or proposed to be taken in the matter of appointment of teaching/non-teaching staff in the central universities and colleges under them as per reservation provisions?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (d) The information is being collected and will be laid on the Table of the House.

Trade Agreement with Mauritius

2031. SHRI ASHOK KUMAR RAWAT : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) The status of trade between India and Mauritius during each of the last three years;

(b) the percentage of increase estimated to be registered in import-export as a result of the recent agreement?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E. V. K. S. ELANGO VAN) : (a) The trade between India and Mauritius during the last three years has been as under :

Year	Export	Import
2002-03	164.36	16.13
2003-04	203.02	07.54
2004-05	248.18	07.09

Source: DGCIS, Kolkata

(b) No Trade agreement has been signed with Mauritius recently. However, India and Mauritius are negotiating a Comprehensive Economic Cooperation and Partnership Agreement (CECPA), with the Preferential Trade Agreement (PTA) as part of it. The growth prospects of bilateral trade as a result of this Agreement can be projected after the Agreement is finalized.

*[English]***Acquisition of Crude Carriers**

2032. SHRI ADHALRAO PATIL SHIVAJIRAO : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the Shipping Corporation of India is dependent upon foreign flag vessels for carrying crude;

(b) if so, the facts thereof;

(c) whether there is any proposal to acquire crude carriers to save the foreign exchange;

(d) if so, the details thereof;

(e) the estimated cost of these carriers; and

(f) the time by which these carriers are likely to be acquired?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU) : (a) No, Sir. However, at times foreign flag vessels are in chartered.

(b) Shipping Corporation of India (SCI) is holding Contract of Affraightment (COA) with BPCL, HPCL and IOC for lifting of crude from West Asia Gulf/Persian Gulf. SCI

nominates its own tankers for lifting crude oil parcels, but some times, if SCI's vessels are not in a position to meet the lay days, then SCI incharterers Indian/foreign flag vessels to meet the commitments under the COA. As per Government guidelines first preference is given to Indian flag vessel if Indian tonnage is not available then foreign flag vessels are inchartered for carrying crude.

(c) Yes, Sir.

(d) The SCI has inducted 2 Nos. Very Large Crude Carriers (VLCC) in its fleet in the current year during January, 2005 and August, 2005. SCI has also placed order for 2 VLCCs with Daewoo Shipbuilding and Marine Engineering Co. Ltd, Korea in October, 2005.

(e) and (f) The cost of the VLCCs ordered in October, 2005 is US \$ 129.10 million per vessel. The first VLCC is expected to be delivered to SCI during 2008 and the second one by 2009.

[Translation]

Re-Introduction of History Text Book

2033. SHRI BRAJESH PATHAK : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the High Court of Delhi has issued noticed to the Union Government, Central Board of Secondary Education to re-introduce the books written by former professor of Jawahar Lal Nehru University, Romilla Thapar replacing the text books of history introduced in 2003 for class VIth to XIIth during the month of September, 2005;

(b) if so, the details thereof;

(c) whether the Government have taken action in this regard as per directions of the High Court of Delhi; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI

SINGH) : (a) and (b) The Hon'ble High Court of Delhi has issued a notice to the Union Government and Central Board of Secondary Education in the writ petition (C) No. 17909-13 of 2005. The notice pertains to the "petition under Article 226 of the Constitution of India, for issuing of writ or direction or order in the nature of Mandamus or any other writ or direction or order setting aside the decision of the respondents withdrawing the history textbooks, written, published and prescribed in accordance with the National Curriculum Framework for School Education (NCFSE) 2000 and reintroducing the reprints of old history textbooks which were withdrawn by the Respondents pursuant to implementation of NCFSE-2000" and to the "issuing of write or direction or order, directing the Respondents to make available and reintroduce in school education, the history textbooks which were written, published and introduced in schools, by the respondents pursuant to the implementation of NCFSE-2000".

(c) The High-Court of Delhi has not given any direction to the Respondents.

(d) Does not arise.

[English]

Food Processing Industries

2034. SHRI RAYAPATI SAMBASIVA RAO : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the details of processed items exported to foreign countries during each of the last three years alongwith foreign exchange earned therefrom, country-wise;

(b) whether Food processing Industries/Agro Processing Industries have potential for export of processed food in the World market;

(c) if so, the details thereof and agreement signed with foreign countries country-wise during the said period; and

(d) the steps taken by the Government to further improve the export of processed foods?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA) : (a) The major processed food items exported during the last three years include dried and preserved vegetables, mango pulp, pickle and chutney, buffalo meat poultry products, dairy products, groundnuts, guar gum and cereals. Major destinations for Indian processed food and the value of export is given below.

(Value: Rupees in crores)

Country	2002-03	2003-04	2004-05
Bangladesh	1377.73	2226.89	2134.21
Germany	181.17	210.49	256.84
Indonesia	899.37	668.44	292.27
Republic of Korea	114	105.79	150.03
Kuwait	262.55	270.35	410.42
Malaysia	897.47	777.53	843.99
Nepal	70.82	175.39	150.98
Saudi Arabia	1269.78	1421.02	2251.45
South Africa	774.02	281.54	541.58
United Arab Emirates	589.44	925.88	1007.32
United Kingdom	371.73	415.56	489.82
United States of America	790.54	703.91	687.94

Source: APEDA

(b) Yes, Sir.

(c) Export of processed food is not incumbent on agreements with the importing countries. However, wherever required agreements are concluded. As for instance, agreements were reached with Egypt and Saudi Arabia for export of frozen buffalo meat, Saudi Arabia for export of sheep and goat meat, China for export of mango and grapes and the European Union for equivalence for organic products.

(d) Measures taken by the Government to promote export of processed food include participation in exhibi-

tions, promotional campaigns, development of packaging standards, setting up of infrastructure and implementation of pesticides residue monitoring plans.

Land Acquisition under Golden Quadrilateral Highway Project

2035. SHRI G. KARUNAKARA REDDY :

SHRI PRALHAD JOSHI :

MAJ. GEN. (RETD.) B.C. KHANDURI :

SHRI ASADUDDIN OWAISI :

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) the States which could not timely acquired land for the Golden Quadrilateral Highway Project;

(b) the funds provided for construction of roads under National Highway Development Programme during each of the last three years and current year, till date, State-wise;

(c) whether the Union Government has stopped financial assistance to the States;

(d) if so, the details thereof, alongwith the reasons therefor;

(e) the present position of these projects;

(f) the details of projects which are incomplete alongwith the reasons for each of such stretches;

(g) the details of road work delayed due to non-release of required funds during the last one year *i.e.* from April 01, 2004 to till date;

(h) the efforts made by the Government for removing/eliminating the causes for delay; and

(i) the time bound target to complete the work?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) Most of the land required for the Golden Quadrilateral project except for the State of Tamil Nadu and Maharashtra has been acquired.

(b) The state-wise details of expenditure incurred on National Highways Development Project Phase I, II and III during last three years and current year (upto 31.10.2005) are given in the enclosed Statement-I.

(c) and (d) No, Sir. The Union Government has not stopped financial assistance to the States.

(e) and (f) The status of various phases of National Highways Development Project as on 31.10.2005 is enclosed as Statement-II. The reasons for delay in some contracts are :

- (i) Delay in land acquisition;
- (ii) Delay in environmental and forest clearances;

- (iii) Delay in shifting of utilities;
- (iv) Delay in clearances of Railway over Bridges;
- (v) Law and order problems;
- (vi) Poor performance by some contractors etc.
- (g) No project has been delayed due to non release of funds.
- (h) The efforts being made by the Government for removing/eliminating the causes for delay are enclosed as Statement-III.
- (i) It is expected that 96% of Golden Quadrilateral Project would be completed by June, 2006.

Statement-I

Expenditure on National Highway Development Project Phase I, II, and III upto October, 2005

(Rs. in crore)

Sl. No.	State	2002-03	2003-04	2004-05	2005-06 Upto October, 2005
1	2	3	4	5	6
1.	Andhra Pradesh	1437.41	1347.25	792.28	133.930
2.	Assam	41.97	35.45	15.82	9.11
3.	Bihar	174.25	196.35	351.90	245.69
4.	Delhi	46.48	25.02	75.48	32.21
5.	Goa	6.00	17.98	—	25.52
6.	Gujarat	466.41	555.26	305.76	277.09
7.	Haryana	78.68	49.95	112.39	42.08
8.	Jammu and Kashmir	4.56	46.15	20.81	66.54
9.	Jharkhand	107.19	124.32	169.68	127.22
10.	Karnataka	598.70	959.12	586.17	258.16
11.	Kerala	30.27	18.91	31.45	5.03
12.	Madhya Pradesh	61.97	34.42	7.55	30.87
13.	Maharashtra	412.46	546.04	356.34	53.07
14.	Orissa	359.05	319.31	296.82	190.43

1	2	3	4	5	6
15. Punjab		37.72	21.82	12.54	4.23
16. Rajasthan		502.38	1,089.57	522.27	40.36
17. Tamil Nadu		396.52	535.01	745.84	269.02
18. Uttar Pradesh		664.62	810.38	890.80	562.06
19. West Bengal		613.06	757.11	990.77	366.16
Total		6,039.69	7,484.41	6,284.46	2,738.78

Statement-II*Status of Projects as on October 31, 2005*

All length in km

	GQ	NS and EW Phase I and II	NHDP Phase IIIA	NHDP Total	Port Con- nectivity	Others NHs	Total
Total length (km)	5,846	7,300 (7197 at present)*	4015	17,161	356 (357 at present)*	801	18,318 (18216 at present)*
4 laned	5,052 (86.4%)	784 (10.7%)	—	5,836 (34%)	99	287	6,222
Under Implementation	794	3,787	926	5,507	251	291	6,049
Length to be awarded	—	2,626	3,089	5,715	7	223	5,945

*Original approved length has changed due to realignments during construction.

Statement-III*Efforts being made for Removing/Eliminating the causes for Delay*

- (a) The Contracts are regularly monitored at various levels such as by Supervision Consultants/ Independent Engineers, Project Directors, National Highways Authority of India officials at Headquarters.
- (b) State Governments have appointed Senior officers as nodal officers for resolving problems associated with implementation of the National Highways Development Project as such land

acquisition, removal of utilities, forest/pollution/ environmental clearances etc.

- (c) A Committee of Secretaries has been constituted to address inter-ministerial and Central-States issues such as land acquisition, utility shifting, environment approvals, clearance of Road over Bridges etc.
- (d) To expedite the construction of Road Over Bridges, an officer of the Railways has been posted to National Highways Authority of India to coordinate with the Railways. Memorandum of Understanding has been signed M/s IRCON International Limited.

Corporatisation of Ports

2036. SHRI IQBAL AHMED SARADGI : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- (a) whether the Government has set up a Committee to corporatise the Ports;
- (b) if so, the details thereof;
- (c) whether the Committee on Infrastructure headed by Hon'ble P.M. has set up inter-ministerial group for this purpose;
- (d) if so, the purpose for which the Committee has been formed;
- (e) whether the Government has prepared a Report on the issue of Corporatisation of ports;
- (f) if so, whether this Report has been submitted to the Committee; and
- (g) the time by which the Committee is likely to submit its recommendations?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU) : (a) No, Sir.

(b) Does not arise.

(c) and (d) The Committee on Infrastructure was constituted with the objectives of : (i) initiating policies that ensure time bound creation of world class infrastructure delivering services matching international standards; (ii) developing structures that maximize the role of public-private partnerships in the field of Infrastructure; and (iii) monitoring progress of key infrastructure projects to ensure that established targets are realized. This Committee has not set up any inter-ministerial group on corporatization of Ports.

(e) No, Sir.

(f) and (g) Do not arise.

Demands of Port and Dock Workers

2037. SHRI BASU DEB ACHARIA : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- (a) whether the port Unions have drawn the attention of the Government towards non-fulfillment of long pending demands of port and dock workers;
- (b) if so, the details thereof;
- (c) whether the merger of 50% DA in basic pay has not been considered for port and dock workers;
- (d) if so, the reasons therefor;
- (e) whether the Government proposes to take action for fulfillment of their demands; and
- (f) if so, the details thereof?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU) : (a) and (b) Port Unions and their Federations have, from time to time, been drawing the attention of Government towards various demands pertaining to service matters, welfare of labour etc.

(c) and (d) The Central Government had allowed merger of 50% DA with basic pay of Central Government employees and subsequently this benefit was also extended to those PSUs and autonomous bodies which are following Central Government pattern of pay scales and allowances. So far, this decision has not been made applicable to the employees of autonomous bodies/PSUs which are on Industrial DA pattern of pay scales. The employees of Major Port Trusts are on Industrial DA pattern and, therefore, this decision is not applicable to them.

(e) and (f) Fulfillment of demands raised by the Unions is an ongoing process. As and when demands are received from Port Unions and Federations, the matter is examined. Discussions are also held with representatives of Federations of Port and Dock workers from time to time, on the matters of common interest relating to all Major Ports and appropriate decisions are taken keeping in view the existing rules, regulations, policy and guidelines of the Government.

Earthquake declared as Natural Calamity

2038. SHRI S.K. KHARVENTHAN :
SHRI P. MOHAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has declared the recent earthquake in the northern parts of the country as a National Calamity;

(b) if so, the details thereof alongwith the benefits extended to affected States thereafter;

(c) the reasons for not declaring the Tsunami as a National Calamity; and

(d) the steps taken by the Government to provide relief and rehabilitate Tsunami and earthquake victims in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) to (d) As per the Schemes of Calamity Relief Fund (CRF) and National Calamity Contingency Fund (NCCF), there is no specific provision for declaring any calamity as a National calamity. The State Government concerned is the first responder in any natural calamity situation and is responsible for undertaking necessary rescue and relief operations, out of the corpus of CRF, which is contributed by the Government of India and State Governments in the ratio of 3:1. In the event of the natural calamity being of a severe nature, where the funds available in the corpus of State CRF are inadequate to meet the situation, the Government of India supplements the efforts of the State Governments by providing additional assistance from the NCCF, in conformity with the laid down procedure. The Government of India also provides the required logistic support to the concerned State Governments for conducting rescue and relief operations.

In the cases of natural calamities of severe magnitude, the assistance for immediate relief has been provided broadly in conformity with the provisions of the Schemes of CRF/NCCF.

During the Tsunami of December 26th 2004, an amount of Rs. 3644.05 crore was approved (under Rajiv Gandhi Rehabilitation Package for Tsunami Affected Areas) for the affected States of Andhra Pradesh, Kerala, Tamil Nadu and UTs of Andaman and Nicobar Islands and Pondicherry for undertaking immediate relief measures. As regards long-term rehabilitation and reconstruction, a Core

Group has been set-up in the Planning Commission to consider the sector-wise requirements of the concerned States/UTs.

With regard to the recent earthquake in Jammu and Kashmir, the Government of India released in advance, the second instalment of Central Share of CRF for the year 2005-2006, amounting to Rs. 32.42 crore and an ad-hoc amount of Rs. 100.00 crore from NCCF on 10th October, 2005. Thereafter, in consideration of the magnitude of the natural calamity, the Hon'ble Prime Minister on 11th October, 2005 announced a further assistance of Rs. 500 crore for the earthquake affected areas in Jammu and Kashmir, of which Rs. 200.28 crore has been released as advance from Normal Central Assistance/advance payment of State share of Union taxes/duties.

Home Secretary Level Talks with Pakistan

2039.SHRI ANANDRAO VITHOBA ADSUL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Home Secretary level talks between India and Pakistan on terrorism and drug trafficking were held recently;

(b) if so, the details of the issues discussed with Pakistan;

(c) whether the Indian side raised security concern and urged Pakistan to widen cooperation in combating the menace of terrorism;

(d) if so, the details thereof; and

(e) the response of the Pakistan on the various issues raised by India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (e) The Home Secretary level Talks between India and Pakistan on 'Terrorism and Drug Trafficking' were held in New Delhi on August 29-30, 2005. During the talks, the Pakistani side was asked to take effective steps to dismantle the infrastructure of terror in their territory as also against terrorist outfits operating from across the border in

Jammu and Kashmir and elsewhere. In addition, issues relating to the need for cooperative arrangements between the CBI and the Federal Investigation Agency (FIA) of Pakistan, release of prisoners including fishermen, providing prompt consular access to prisoners, extradition/deportation of fugitives from Indian law who continue to be sheltered in Pakistan, finalization of a Memorandum of Understanding (MoU) between the drug enforcement agencies of the two countries on drug control matters were also discussed.

Both sides reiterated their commitment to combat terrorism and reemphasized the need for effective steps for the complete elimination of this menace. Both sides underlined the need for cooperation between the CBI and the FIA and agreed to take further necessary steps in this regard. There was also an agreement to provide consular access to prisoners within three months of arrest and release prisoners immediately after completion of sentence and nationality verification. It was also agreed that the MoU between the narcotics control agencies of both countries will be finalized and signed shortly.

[Translation]

Vacant Posts in NDMC Schools

2040.MOHD. MUKEEM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of schools of NDMC being run in New Delhi area;

(b) the total number of posts of teachers and other staff lying vacant and the time since when these are lying vacant;

(c) the action taken/being taken by the Government to fill up these vacancies; and

(d) the time by which such vacant posts are likely to be filled?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) and (b) The New Delhi Municipal Council has reported that it runs 72 schools in New Delhi area, in which vacancies of teachers and other staff keep changing from time to time due to

filling up of old vacancies and occurring of new ones. Presently, 96 posts of teachers and 28 posts of other staff are lying vacant in these schools.

(c) All posts under promotion quota are filled up from time to time and presently no post under this category is lying vacant. Posts falling vacant under direct quota are immediately notified to Delhi Subordinate Staff Selection Board for selection. Against these vacancies, 12 Trained Graduate Teachers (Computer) and 5 Assistant Teachers (Urdu) have been appointed on contract basis.

(d) The time by which the vacant post under direct recruitment quota will be filled up depends upon receipt of nomination of selected candidates from Delhi Subordinate Staff Selection Board and Completion of requisite formalities like verification of documents, character and antecedents and medical examination of the selected candidates.

[English]

Speed Breakers on National Highways

2041.SHRI KINJARAPU YERRANNAIDU : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the speed breakers constructed on National Highways have created great hurdle for high speed heavy vehicles;

(b) if so, whether the Government is proposing to restrict the height of the speed breakers to maintain the proper flow of the speedy traffic; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) to (c) As per the policy of the Government, construction of speed breakers are not allowed on National Highways as these defeat the basic objective of providing an obstruction free high speed facility, apart from being a safety hazard. However provision of properly designed rumble strips are recommended at places like approaches to sharp curves or level crossings, congested or accident prone sections etc. where control of speed on National Highways is unavoidable.

NCERT Text Book

2042.MS. INGRID MCLEOD :

SHRI BALASAHEB VIKHE PATIL :
 SHRI EKNATH MAHADEO GAIKWAD :
 SHRIMATI NIVEDITA MANE :
 SHRI KIRTI VARDHAN SINGH :
 SHRI C. KUPPUSAMI :
 SHRIMATI D. PURANDESWARI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the NCERT text book on Science and Technology for class VII has a lot of inadequate, sporadic and wrong information on the functioning of insulin, testosterone and estrogen in human body as reported in The Times of India dated November 08, 2005;

(b) if so, the details and facts thereof;

(c) whether the Government proposes to initiate an enquiry against the authors in this regard;

(d) if so, the details thereof;

(e) whether any review is being conducted in this regard; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (f) The book under reference "Science and Technology – Part II" for Class VII was brought out in the year 2003. This textbook is based on the National Curriculum Framework for School Education (NCFSE) 2000. The following errors relating to information on insulin have been brought to NCERT's notice, and necessary corrections have been carried out in the reprint versions of the book.

S.No.	Reference	Incorrect text	Correct text
1.	Page 135, Table 8.1 – Pancreas	Pancreas – insulin – <i>Promotes</i>	Pancreas – Insulin – <i>Lowers</i>
	blood sugar	blood sugar	blood sugar
2.	Page 135, Table 8.1 – Testis – testosterone promotes the development of secondary sexual characters in men	Testis – Testosterone – (i) <i>Promotes</i> respiration, sperm in males	<i>Deleted</i>
3.	Page 135 – Estrogen promotes the development of secondary sexual characters in women	Ovary – Estrogen – (i) <i>Promotes</i> blood circulation.	<i>Deleted</i>

Illegal Activities of Bangladeshi Migrants

2043.SHRI BADIGA RAMAKRISHNA :

SHRI CHHATTAR SINGH DARBAR :
 SHRI PRABHUNATH SINGH :
 SHRI RAGHUNATH JHA :

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether Bangladeshi residing illegally in Delhi have been found involved in anti-national activities and

also in heinous crimes like murder, dacoity, fake currency etc;

(b) if so, the details with regard to the Bangladeshis arrested during each of the last three years;

(c) the steps taken to counter their activities;

(d) the number of Bangladeshi deported during the said period; and

(e) the steps taken by the Government to simplify the procedure for deportation of such Bangladeshi migrant ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) to (d) Requisite information is given below :—

Year	Number of criminals of Bangladeshi origin apprehended in Delhi	Number of Bangladeshi nationals deported
2002	196	2957
2003	185	5760
2004	230	6002
2005 (upto 31st October)	216	4090
Total	827	18809

The steps taken to keep check on the activities of Bangladeshi nationals illegally residing in Delhi include constitution of 20 task forces with the responsibility to identify them, preparing detailed dossiers on each illegal migrant, keeping a watch on jhuggi clusters and construction sites to detect them; collection of intelligence at Beat Constable level; checking the borders with adjoining States; making it mandatory for the landlords to inform the police about the new tenants; keeping a watch on suspicious movement of Bangladeshi nationals; special patrolling during nights to check their activities and preparation of a booklet about Bangladeshi nationals involved in crimes.

(e) A present, there is no proposal to change the existing procedure of deportation of Bangladeshi nationals.

Meeting with SSI Representatives

2044. SHRIMATI MANEKA GANDHI : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) whether the Government has recently taken steps to boost the Small Scale Industries in Uttar Pradesh;

(b) if so, the details thereof;

(c) the amount earmarked for the year 2005-2006 in this regard;

(d) whether any meeting of the representatives of SSI with the Government was recently held;

(e) if so, the details thereof alongwith the problems/ demands made by these representatives; and

(f) the steps proposed to be taken by the Government in this regard?

THE MINISTER OF SMALL SCALE INDUSTRIES AND MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI MAHAVIR PRASAD) : (a) and (b) The primary responsibility of promotion and development of small scale industries in the State of Uttar Pradesh lies with the State Government of Uttar Pradesh. However, the Central Government implements a number of schemes/programmes to provide support to the small scale industries, including those located in the State of Uttar Pradesh, in credit, technology upgradation, infrastructure, entrepreneurship development, marketing etc.

(c) The allocation of Central funds is made schemes wise and not State-wise;

(d) to (f) The Central Government and its agencies such as the Small Industries Service Institutes (SISIs), Branch SISIs/Product and Process Development Centres (PPDCs), Khadi and Village Industries Commission (KVIC), National Small Industries Corporation (NSIC) and Coir Board meet representatives of agro, rural, coir and small scale industries and their associations from time to time to discuss various issues relating to the development of such industries. The associations of such industries come up with both general and specific problems concerning their members and the Central Government tries to resolve such issues within the parameters of the approved policies, schemes and programmes.

Revamp of Vocational Courses

2045. SHRI M. JAGANNATH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Central Board of Secondary Education proposes to revamp the vocational courses;

(b) if so, the details thereof; and

(c) the steps being taken to make the courses more in tune with the need of the fast changing scenario?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) No, Sir.

(b) and (c) Does not arise.

Torturing of Tribal People

2046. SHRI JASHUBHAI DHANABHAI BARAD : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the tribal people are being tortured by the Forest Department;

(b) if so, the number of such cases came to the notice of the Government during the last three years; and

(c) the steps being taken by the Government to protect the tribal people from such torture?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P. R. KYNDIAH) : (a) to (c) During eviction by the State Governments/Union Territory Administrations of the ineligible encroachers, including post-1980 encroachers, from forest land in a time bound manner, some genuine forest dwellers, including tribals, could not be distinguished from ineligible encroachers, which resulted in hardship to them.

To save genuine forest dwellers, including tribals, from such hardship, the Ministry of Environment and Forests, on 21.12.2004, requested all the States/UTs not to resort to eviction of forest dwellers, including tribals, other than ineligible encroachers till complete survey was carried out for recognition of such people and their rights on forest land as provided in the guidelines dated 18.9.1990 issued under the Forest (Conservation) Act, 1980. This was reiterated on 17.10.2005. The Ministry of Environment and

Forest, on 03.11.2005, issued detailed revised guidelines for verification/recognition of such rights on forest land. The Ministry of Tribal Affairs has been mandated to formulate a Scheduled Tribes (Recognition of Forest Rights) Bill to redress the historical injustice done to tribal communities and for clear assertion of their legal rights. The matter has been processed as per the procedure laid down for the purpose.

Compact Road Lined Zone

2047. SHRI BRAJA KISHORE TRIPATHY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has received any proposal for compact road lined zone to combat left wing extremism in Orissa;

(b) if so, the details in this regard;

(c) the action taken so far by the Government thereon;

(d) the funds allocated for the said proposal; and

(e) the time by which the compact road lined zone would be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (e) The Government of Orissa have proposed the Vijawada-Ranchi National Highway as it would help in coordination between the States to effectively counter growing activities of the naxal groups in the tribal-dominated districts of Orissa, Jharkhand etc. apart from developing the tribal belts of the States. The State Government, in consultation with the Administrative Ministry, have been requested to revise the proposal after segregating the National Highway component from that of the State roads and explore the possibility of funding the State roads component from various heads like Pradhan Mantri Gram Sadak Yojana (PMGSY), Backward Regions Grant Fund, Food for Work Programme, Works under Central Road Fund (CRF), State Plan, etc., and the National Highway component from the Plan scheme 'National Highway (original works)'.

*[Translation]***Export of Meat**

2048. SHRI RAMDAS ATHAWALE : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government has received requests/suggestions from various sections of the society to put an end to export of meat;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA)

(a) to (c) Representations from organizations like Maharaja Kumarapal Jeevodaya Trust, Chennai, Jain Social Group, Akola, Maharashtra, and Animal Rights International, New Delhi, have been received for imposing a ban on the export of meat. As per the current Foreign Trade Policy, export of beef is banned. However export of buffalo, sheep and goat meat is unrestricted.

*[English]***NH on Naxal Affected Areas**

2049. SHRI ADHALRAO PATIL SHIVAJIRAO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government proposes to construct a national highway to link naxal affected States;

(b) if so, the details thereof;

(c) whether the Ministry of Home Affairs has taken up the matter with the Ministry of Shipping, Road Transport and Highways in this regard;

(d) if so, the response of the Ministry of Shipping, Road Transport and Highways thereon; and

(e) the details of other developmental works proposed to be undertaken by the Union Government in the naxal affected States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to

(d) The Government of Orissa have proposed the Vijayawada-Ranchi National Highway as it would help in coordination between the States to effectively counter growing activities of the naxal groups in the tribal-dominated districts of Orissa, Jharkhand etc. apart from developing the tribal belts of the States. The State Government, in consultation with the Administrative Ministry, have been requested to revise the proposal after segregating the National Highway component from that of the State roads and explore the possibility of funding the State roads component from various heads like Pradhan Mantri Gram Sadak Yojana (PMGSY), Backward Regions Grant Fund, Food for Work Programme, Works under Central Road Fund (CRF), State Plan, etc., and the National Highway component from the Plan scheme 'National Highway (original works)'.

(e) The Central Government has advised the States to accord a higher priority in their annual plans for the accelerated integrated development of the naxal affected districts. On its part, the Central Government has included 55 districts in 9 States badly affected by naxalism under the Backward Districts Initiative (BDI) component of the Rashtriya Sam Vikas Yojana (RSVY) under which Rs. 15 crores per district per year are given to fill in the critical gaps in the physical and social infrastructure. The scheme is applicable for 3 years w.e.f. 2003-04.

Besides, the Government has schemes like Pradhan Mantri Gram Sadak Yojana (PMGSY), etc. which aim to not only create assets but also generate employment opportunities in all the States including the States affected by naxalism.

*[Translation]***Patent Office**

2050. SHRI BRAJESH PATHAK :

SHRI SURAVARAM SUDHAKAR REDDY :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the details of the patent offices set up in the country as on date, State-wise;

(b) the Trade Mark Certificates issued during the last three years and thereafter, Patent Office-wise;

(c) whether the Union Government has laid down any guidelines for issuing Trade Mark Certificates;

(d) if so, the details thereof;

(e) the details of pending applications in the patent offices as on date; and

(f) the time by which these are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA)

: (a) Patent Offices have been set up in Chennai (Tamil Nadu), New Delhi (Delhi), Kolkata (West Bengal) and Mumbai (Maharashtra).

(b) Trade Marks Registry has issued 36,689 certificates in 2002-03; 39,762 certificates in 2003-04; and 45,015 certificates in 2004-05. In the current year 1,67,690 trademark certificates have been issued upto 30th November, 2005.

(c) and (d) Registration of Trade Marks is governed by the provisions laid down in Trade Marks Rule, 2002 and Trade Marks Act, 1999.

(e) and (f) Backlog of trademarks applications at various stages has been liquidated except at the stage of contest cases. No definite time frame can be specified for disposal of contest cases in view of the adjudication process involved.

[English]

Tobacco

2051. SHRI RAYAPATI SAMBASIVA RAO : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether US and European union have decided to withdraw the subsidies on Tobacco;

(b) if so, whether this will help Indian Tobacco industry;

(c) whether Tobacco Board has fixed production target for the current crop; and

(d) if so, the extent to which tobacco producing States would regulate commodity and production target?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA) : (a) Yes, Sir. While US has withdrawn price support programme for tobacco from the year 2005, the European Union (EU) is implementing "Common Market Organisation (CMO)" for tobacco, decoupling tobacco subsidies with a one-time settlement starting from the year 2006.

(b) As a result of the initial impact of the decision of the European Union, the production of Flue cured tobacco in the EU is likely to decrease. This decline in production may offer some opportunities for Indian tobacco.

(c) Yes, Sir. The target (crop size) fixed for the current season is 129 million kg for Andhra Pradesh crop and 76.56 million kg for Karnataka crop .

(d) The production of tobacco is regulated under the provisions of the Tobacco Board Act. The crop size is fixed every year to match the demand to ensure remunerative returns to the farmers.

National Commission for Enterprises in the Unorganised Sector

2052. SHRI IQBAL AHMED SARADGI : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) the composition of the newly formed National Commission for Enterprises in the unorganized sector;

(b) whether National Commission for Enterprises in the unorganized sector has submitted any proposal for the replacement of 2004 Bill;

(c) if so, the details thereof; and

(d) action taken/being taken by the Government on the recommendations of the Commission?

THE MINISTER OF SMALL SCALE INDUSTRIES AND MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI MAHAVIR PRASAD) : (a) The National Commission for Enterprises in the Unorganised Sector (NCEUS) was constituted on 20.09.2004. The Commission comprises Dr. Arjun K. Sengupta – Chairman, Dr. K. Jayashankar and Dr. K.P. Kannan – Members and Shri K.K. Jaswal – Member Secretary. The Commission also has three part-time Members, namely, Dr. T.S. Papola, Dr. Bibek Debroy and Shri B.N. Yugandhar.

(b) to (d) The NCEUS was requested by the Ministry of Labour and Employment to examine the Unorganised Sector Workers Bill, 2004 drafted by that Ministry. After examining this draft Bill, the NCEUS has submitted two draft Bills to the Ministry of Labour and Employment for further examination and consideration. These draft Bills are (i) Unorganised Sector Workers Social Security Bill, 2005 and (ii) Unorganised Sector Workers (Conditions of Work and Livelihood Promotion) Bill, 2005. The first draft Bill relates to minimum social security cover for eligible workers in the unorganized sector with monthly income upto Rs. 5,000/-. The draft second Bill relates to conditions of work for wage workers in the unorganized sector in respect of hours of work, payment of wages and adherence to Bonded Labour Abolition Act and Child Labour Prohibition and Regulation Act.

Widening of Madurai-Rameshwaram-Dhanushkodi National Highway

2053. SHRI S.K. KHARVENTHAN : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) the present status of the widening of Madurai-Rameshwaram-Dhanushkodi National Highway;

(b) if so, the estimated cost of the project; and

(c) the time by which the project is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) to (c) Madurai-Rameshwaram-

Dhanushkodi section of National Highway No. 49 has been identified for widening to four lanes under National Highway Development Project (NHDP) Phase-III on Build Operate and Transfer (BOT) toll basis. Government has approved preparation of Detailed Project Report under NHDP Phase IIIB. Bids for preparation of Detailed Project Report (DPR) has been received by the National Highways Authority of India (NHAI). The estimated cost and time of commencement as well as completion of the project will be known after completion of DPR.

CBI Investigation against Delhi Police Officials

2054. SHRIMATI MANEKA GANDHI :
SHRI BIR SINGH MAHATO :
SHRI HARIKEWAL PRASAD :
SHRI TUKARAM GANPATRAO RENGE PATIL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the recent instances of Delhi Police officials accepting/demanding bribe have since been investigated by the Government;

(b) if so, the details thereof alongwith the action taken by the Government against officials found guilty;

(c) if not, the measures taken by the Government to expeditiously dispose of such cases;

(d) whether CBI raided the premises of several Delhi Police Officials and unearthed huge amount of wealth from these officials;

(e) if so, the details of the undeclared wealth recovered so far; and

(f) the steps taken to check occurrence of such instances in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) to (c) During the period from 1st August, 2005 and 15th November, 2005, Delhi Police has received 37 complaints against police officials indulging in corrupt practices. Out of these,

17 complaints could not be substantiated in the enquiry conducted by Vigilance Branch of Delhi Police. Delhi Police has initiated Vigilance Enquiry in remaining 20 complaints. In addition, during the same period, Anti Corruption Branch of the Government of NCT of Delhi have registered six cases against Delhi Police personnel on corruption charges. The CBI has also registered two cases against Delhi Police personnel regarding demand and acceptance of bribe for the period August to October 2005. Action against guilty officials is taken as per the out come of the enquiry/investigation in accordance with rules/Law.

(d) and (e) During the period from August, 2005 to October, 2005, CBI has registered one case of possession of disproportionate assets against one officer of Delhi Police. CBI is in the process of investigation the case.

(f) The steps taken to check corruption in Delhi Police include surprise checking by senior officers of the activities of personnel deployed for patrolling duty and in police pickets; keeping a watch on police personnel of suspicious character; transfer of police personnel of criminal disposition to non-sensitive posts; stringent legal and departmental action against those found to be indulging in criminal activities; handling of criminal complaints against police personnel directly by officer of the rank of Joint Commissioner of Police and above; establishment of Public Grievances Cells in Districts/Units to keep a close watch on Police personnel; surveillance by the Vigilance Branch on the criminal activities of personnel holding sensitive posts; extending the facility of telephone No. 23213355 and Post Box No. 171 to the general public for making complaint against harassment by Police personnel; maintenance of a register of complaints by the Deputy Commissioner of Police of Districts; and providing facility to the general public to make complaint against corrupt police personnel through e-mail.

Seamen's Provident Fund

2055. SHRI ADHALRAO PATIL SHIVAJIRAO : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to refer to the reply given to Unstarred Question No. 3413 dated 17th August, 2005 and state :

- (a) whether the Union Government has revamped the Seamen's Provident Fund lost in the scam;
- (b) if so, the details thereof; and
- (c) the time by which the Seamen's Provident Fund is likely to be revamped?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU) : (a) No, Sir.

(b) Does not arise.

(c) The matter is under active consideration of the Government. However, no time frame could be provided in this regard.

Pending Projects of Northern Region

2056. SHRI RAYAPATI SAMBASIVA RAO : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- (a) whether the National Highway Projects are being thwarted for want to necessary clearances in northern region of the country;
- (b) if so, whether 62 projects of the northern regions worth Rs. 133 crore were pending with the Government on July 31, 2005 have been cleared.
- (c) if not, the reasons therefor, State-wise;
- (d) whether the Government is seriously considering to provide funds for these projects; and
- (e) if so, the time by which the Government is likely to clear these projects?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : (a) No, Sir.

(b) and (c) There is no specific definition as to which States are identified in the Northern Region. However, information is being given for the States of Uttar Pradesh, Uttaranchal, Jammu and Kashmir, Himachal Pradesh, Punjab, Haryana, Delhi and Chandigarh.

117 nos of National Highway works costing Rs. 242.60 crores, received from the State Government of Northern Region and included in the current Annual Plan 2005-06, were pending in the Ministry as on 31.07.2005. Out of these 67 works have been sanctioned for a total amount of Rs. 155.39 crores. For balance 50 works, 08 works have been returned to the State PWD for compliance of the

technical parameters and remaining 42 works are pending because of budgetary constrains. The State wise details and reasons for pending are given in the enclosed Statement.

(d) and (e) The balance proposals will be cleared and funds will be provided depending upon their fulfillment of technical parameters and availability of funds.

Statement

National Highway works pending in the Ministry as on 31.07.2005

National Highways Projects	Received		Sanctioned		Pending		Returned		Reasons for pending
	No	Amount (Rs. crore)	No	Amount (Rs. crore)	No	Amount (Rs. crore)	Nos	Amount (Rs. crore)	
Jammu and Kashmir	00	0.00	00	0.00	00	0.00	00	0.00	NA
Chandigarh	00	0.00	00	0.00	00	0.00	00	0.00	
Punjab	17	48.05	13	43.77	03	3.84	01	0.45	Under process
Himachal Pradesh	15	15.39	12	4.39	00	0.00	03	11.48	Clarifications have been sought.
Haryana	07	19.50	02	6.31	04	10.72	01	2.47	
Delhi	03	10.20	00	0.00	03	10.50	00	0.00	For 3 works clarifi- cation have been sought and remain- ing are pending because of budget- ary constraints.
Uttar Pradesh	41	101.46	31	77.46	07	22.00	03	2.00	
Uttaranchal	34	48.00	09	23.26	25	24.64	00	0.00	
Total	117	242.60	67	155.29	12	71.70	08	16.40	

Plying of Overloaded Trucks on Roads

2057.MAJ GEN. (RETD.) B.C. KHANDURI : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether the attention of the Government has been drawn to a news item captioned "SC says no State notification can allow overloaded trucks on road" in *The Times of India* dated November 11, 2005;

(b) if so, the fact thereof;

(c) whether rules and instructions already exist regarding ban of overloaded trucks moving on the National Highways;

(d) if so, the action taken by the Government during the last 18 months to prevent this; and

(e) the further steps proposed to be taken by the Government after recent ruling of the Supreme Court on the subject?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI

K.H. MUNIYAPPA) : (a) and (b) Yes, Sir. This Ministry is aware that Hon'ble Supreme Court in its judgment in the case No. W.P. 136 of 2003 in the matter of Shri Paramjit Bhasin and Others Vs the Union of India and others has ordered that :

"It is indisputable that the power of compounding vests with the State Government, but the notification issued in that regard cannot authorize continuation of the offence which is permitted to be compounded by payments of the amounts fixed. If permitted to be continued, it would amount to fresh commission of the offence for which the compounding was done. The State Governments which have not yet withdrawn the notifications shall do it forthwith. So far as the practical difficulties highlighted are concerned, it is for the State Governments concerned to make necessary arrangements to ensure that the difficulties highlighted can be suitably remedied by the State Governments themselves without in any way overstepping statutory prescriptions."

(c) Yes, Sir.

(d) and (e) The Government has been reiterating the legislative intent of the Motor Vehicles Act, 1988 regarding control of overloading to the States as and when violations are reported. The Order dated 9.11.2005 of the Hon'ble Supreme Court has been circulated on 14.11.2005 to the States/Union Territories for strict compliance.

[Translation]

CCTV Camera in Hotel and Guest Houses

2058. SHRI BRAJESH PATHAK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Delhi Police has ordered to install C.C.T.V. cameras in all hotels and guest houses in Delhi to keep the photographs of guests;

(b) if so, the details thereof;

(c) the details of hotels and guest houses which have adhered to the order; and

(d) the action taken by the Delhi Police against the hotels and guest houses which have not adhered to the said order?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) to (d) Following the recent serial bomb blasts in Delhi and the prevailing security scenario, Deputy Commissioners of Police of East, West, Central and North Districts have advised owners of hotels/guest houses to get CCTV cameras installed and to keep photographs of customers for record in the interest of safety and security.

The details of adherence to order will be submitted after collection of detailed information.

World Bank Report

2059. DR. CHINTA MOHAN :

SHRI JYOTIRADITYA M. SCINDIA :

SHRI RAMJI LAL SUMAN :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the World Bank has given any report on the economic development of India;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government proposes to simplify the business procedure in the country;

(d) if so, the steps taken by the Government in this regard;

(e) whether the World Bank has desired to assist Indian Industry to boost the economic growth; and

(f) if so, the details thereof and the industrial centers likely to be covered under this investment, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN) : (a) to (d) The significant economic reports on India released by the World Bank are "Country Strategy for India

(FY05-08); "India Sustaining Reform, Reducing Poverty"; "India and the Knowledge Economy"; and "India Investment Climate Assessment 2004".

"Country Strategy for India" Report is built around the 10th Five Year Plan (2002-07). The strategy principles underpinning the World Bank Group's work are : Focus on outcomes; selectively; and knowledge partnership. The programme priorities are improving Government effectiveness; investing in people, empowering communities; and promoting private sector – led growth.

The Second Report deals with India's development policy challenges namely, improving the management of public resources by reducing budget deficits, reallocating spending to more productive investments, enhancing the quality of services delivery, and improving the investment climate and raising productivity in industry, services, agriculture and rural development.

The "Knowledge Economy" report provides an assessment of India's readiness to embrace the knowledge economy and highlights some of the key constraints and emerging possibilities confronting India.

"India Investment Climate Assessment 2004" Report analyses the various factors which influence the investment climate. This report utilizes the firm level data from the joint World Bank Confederation of Indian Industry Investment Climate Survey of Indian manufacturing companies conducted in 2000 and 2003 in comparing the investment climate variations over the three years. The Report has brought out the need of improving the physical infrastructure and pursuing regulatory reforms for improving the investment climate. All the said Reports are available in the World Bank's website (www.worldbank.org.in).

The Government is committed to simplify the procedures for doing business. Procedural simplification and removal of bottlenecks is an on-going process. The procedures for export – import business have been drastically simplified. Rationalization and reduction in duty rates of customs and central excise has been carried forward, and State level Value Added Tax (VAT) launched

from 1st April, 2005. National Committee on Infrastructure has been set up and a new National Electricity Policy has been announced.

(e) and (f) No, such proposal.

[English]

Import of Spices

2060. SHRI P. RAJENDRAN : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the details of spices imported after Free Trade Agreement (FTA) and Preferential Trade Agreement (PTA) with the neighbouring countries, spice-wise and country-wise;

(b) whether these spices imported under, OGL reached Indian Ports from Nepal, Pakistan, Sri Lanka and Bangladesh between April, 2003 and July 2005; and

(c) if so, the details thereof and the action taken by the Government to protect domestic market for spices?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Smart Card to Anti National Elements

2061. SHRI SARVEY SATYANARAYANA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has received complaints regarding processing of Smart Cards by anti-national elements in the States of Gujarat, Sikkim, Madhya Pradesh and Rajasthan which was issued by the State Government appointed agency Smart Chip Ltd;

(b) if so, the details of such complaints;

(c) the steps being taken for immediate suspension of such cards in the national interest;

(d) whether Government will probe the matter of issue of Smart Cards in these four States; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) and (b) There have been few complaints regarding forgery in issuance of Driving Licence in some states.

(c) to (e) The matter relating to issue of Smart Card for Driving Licences comes under the purview of the State Governments. Concerned State Governments have been requested to investigate the matter and take appropriate corrective action.

Export of Gem/Jewellery

2062. SHRI AJOY CHAKRABORTY :
SHRI HITEN BARMAN :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the export of gems/jewellery during each of the last three years and the current year alongwith foreign exchange earned therefrom country-wise;

(b) whether gold/jewellery sector has been neglected;

(c) if so, the reasons therefor;

(d) whether there is any proposal to evolve a strategy to enhance the export of gold jewellery;

(e) if so, the details thereof; and

(f) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA) : (a) The export of gems and jewellery during the last three years and the current year are as follows :-

Year	Total Exports of Gem and Jewellery (In million US\$)
2002-2003	9057.73
2003-2004	10711.90
2004-2005	13705.44
2005-2006 (April-August)	6294.65

Source: DGCI and S.

Major Country-wise Foreign Exchange earnings from the export of Gems and Jewellery are as follows :-

S. No.	Name of the Country	2002-2003	2003-2004	2004-2005	2005-2006 (April-August, 2005)
1	2	3	4	5	6
1.	U.S.A.	3345.84	3699.50	4040.95	1635.91
2.	Hong Kong	1878.26	2334.64	2735.31	1411.04
3.	U.A.E.	661.88	1373.55	2495.05	716.16
4.	Japan	417.53	355.42	499.99	196.51
5.	Thailand	232.08	202.08	293.37	117.27
6.	U.K.	202.96	221.08	220.97	93.87
7.	Switzerland	115.94	149.31	170.08	61.34
8.	Germany	51.95	64.60	85.02	0.63

1	2	3	4	5	6
9.	Italy	29.10	34.33	46.17	19.33
10.	France	28.07	27.44	37.06	13.09

Source: DGCI and S.

(b) No, Sir.

(c) Does not arise.

(d) to (f) Export of gems and jewellery has been identified as a thrust sector in the Foreign Trade Policy effective from 1st September, 2004. In the Foreign Trade Policy updated as on 31st March, 2005 following facilities have been extended to this sector :

- (i) Import of gold of 8 carat and above shall be allowed under the replenishment scheme subject to the import being accompanied by an Assay Certificate specifying the purity, weight and alloy content.
- (ii) Duty free import entitlement of consumables for metals other than Gold, Platinum shall be 2% of FOB value of exports during the previous financial year.
- (iii) Duty free import entitlement of commercial samples shall be Rs. 300,000.
- (iv) Duty free re-import entitlement for rejected jewellery shall be 2% of the FOB value of exports.
- (v) Cutting and polishing of gems and jewellery, shall be treated as manufacturing for the purposes of exemption under Section 10A of the Income Tax Act.

Some other facilities extended to the gold jewellery export sector are creating training infrastructure in this sector with the financial assistance from the Government to impart skills in designing in jewellery sector. Participation in international fairs and organizing buyer-seller meets abroad, etc is supported through assistance to exporters under Market Development Assistance (MDA) and Market

Access Initiative (MAI) Schemes of the Department of Commerce.

[Translation]

Trade Relation With America

2063. SHRI MOHD TAHIR :

MOHD SHAHID :

SHRI JUAL ORAM :

SHRI RAVICHANDRAN SIPPIPARAI :

SHRIMATI D. PURANDESWARI :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government has signed any agreement with America to double the trade as reported in "Dainik Jagran" dated November 13, 2005;

(b) if so, the facts and details thereof;

(c) whether the Government is presently facing problems with America;

(d) if so, the details thereof alongwith the reasons therefor;

(e) whether the American Apparel and Footwear Association (AAFA) visited shoe factories in India;

(f) if so, the details thereof;

(g) whether this visit will help Indian leather industry;

(h) if so, the details thereof; and

(i) the other kind of assistance likely to be extended by USA to India?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN) : (a) No, Sir.

(b) Does not arise.

(c) and (d) There are several issues of concern to both sides. These inter-alia include the various tariff/non-tariff barriers, agriculture, investment, services, intellectual property rights etc. These issues were taken up for discussion of the recently held India-US Trade Policy Forum meeting in New Delhi on 12 November 2005.

(e) to (i) Yes, Sir. A twelve member US footwear delegation of the American Apparel and Footwear Association (AAFA) visited India from 16 to 22 October, 2005. The delegation attended Product Display Exhibitions of Delhi, Agra and Chennai and visited footwear factories. A total of 48 companies displayed their products to the visiting delegates. 13 footwear factories in Agra, Chennai and Ambur were visited by the delegation. The American delegation included representatives of some well known US footwear companies, who have evinced interest in sourcing footwear from India.

[English]

Illegal Migrants

2064. SHRI SUBRATA BOSE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of cases relating to detection of illegal migrants and their deportation pending in various courts since 1990 year-wise and State-wise;

(b) the commitments made by the concerned State Governments before the Courts in their respective affidavits with reference to steps taken for detection and deportation of illegal migrants;

(c) whether situation has been reviewed in the recent past;

(d) if so, the findings thereof, including number of illegal migrants deported, year-wise; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (e) The powers under section 3(2)(c) of the Foreigners Act, 1946 to detect and deport foreign nationals illegally staying in India have been delegated to State Governments/UT Administrations. The details asked for are not maintained centrally by this Ministry. However, the number of illegally staying foreigners deported during 2000 to 2004 based on the information furnished by States/UTs is given in the enclosed Statement.

Statement

Illegal Migrants during the year 2000 to 2004

State/UT	2000	2001	2002	2003	2004
1	2	3	4	5	6
Andaman and Nicobar Islands	173	497	436	365	324
Andhra Pradesh	22	0	48	35	11
Arunachal Pradesh	91	88	91	0	0
Assam	1,492	555	0	306	26,231
Bihar	12	11	12	0	0
Chandigarh	25	5	0	0	0
Delhi	498	334	3,079	5,885	6,106
Goa	0	49	0	3	0

	1	2	3	4	5	6
Gujarat		1	337	1	18	51
Haryana		0	0	0	28	48
Himachal Pradesh		1	0	3	1	7
Jammu and Kashmir		8	0	2	0	0
Karnataka		0	0	24	4	14
Kerala		0	0	0	9	19
Madhya Pradesh		0	3	0	3	7
Maharashtra	113		193	382	285	455
Manipur		0	0	0	2	47
Meghalaya		0	0	0	0	18
Mizoram		0	0	0	594	469
Nagaland		0	1	1	2	0
Orissa		0	0	21	0	22
Pondicherry		0	0	0	0	1
Punjab		17	53	22	40	184
Rajasthan		133	82	196	23	117
Tamil Nadu		0	0	0	715	23
Tripura		318	0	0	10,880	3,693
Uttar Pradesh		350	277	9	49	89
West Bengal		3255	6,586	2,067	1,520	1,253
Total		6,509	9,071	6,394	20,767	39,189

[Translation]

Analysis of Crime against Women

2065. PROF. MAHADEORAO SHIWANKAR :

SHRI MURUGAN :

SHRI SHISHUPAL N. PATLE :

SHRI ASHOK KUMAR RAWAT :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has analysed the cases of crime against women during the last three, year-wise; till date;

(b) if not, the reasons therefor;

(c) whether a Centre for Social Research have made any survey with regard to the crime against women in some States;

(d) whether any decline has been noticed in such incidents;

(e) whether the rate of such crimes is increasing in these States year after year;

(f) the steps taken by the Government to check such crimes; and

(g) the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT) : (a) and (b) The National Crime Records Bureau (NCRB) has compiled and analysed the reported incidents of crimes against women for the last three years, i.e., 2002, 2003 and 2004.

(c) to (e) The Ministry of Home Affairs has not received report of any survey made by Centre for Social Research with regard to the crime against women. However, as per analysis made by NCRB at the national level there has been a mixed trend of crime against women. State-wise and year-wise trend of reported incidents of crime against women is placed at Statement-I. and that of rate of such crimes is placed at Statement-II.

(f) and (g) Under the seventh schedule to the Constitution of India, 'Police' and 'Public Order' are State subjects and as such, it is the responsibility of the State Governments to take deterrent action against the persons found guilty of committing crimes against women and provide safety and security to the women. The Union Government has from time to time been issuing advisories to all the State Governments and UT Administrations, requesting them to give more focused attention on improving the administration of the criminal justice system, with a view to ensuring prevention of atrocities against all vulnerable sections of the society, including women and children.

Statement-f

Incidence of total Crimes Committed against Women in States and UTs during 2002 to 2004

Sr.No.	States	2002	2003	2004
1	2	3	4	5
1.	Andhra Pradesh	18880	18382	18921

1	2	3	4	5
2.	Arunachal Pradesh	159	139	148
3.	Assam	5092	5312	5700
4.	Bihar	5743	5900	8091
5.	Chhattisgarh	3538	3336	3763
6.	Goa	76	121	132
7.	Gujarat	5373	5735	6211
8.	Haryana	4385	4170	4276
9.	Himachal Pradesh	838	729	823
10.	Jammu and Kashmir	2016	2164	2208
11.	Jharkhand	2490	2488	2490
12.	Karnataka	6170	5834	5423
13.	Kerala	5829	5653	6483
14.	Madhya Pradesh	15260	14547	15203
15.	Maharashtra	11322	11273	12169
16.	Manipur	170	137	134
17.	Meghalaya	71	69	113
18.	Mizoram	154	147	91
19.	Nagaland	26	25	30
20.	Orissa	4779	4946	5239
21.	Punjab	2295	2375	1955
22.	Rajasthan	12049	11812	13127
23.	Sikkim	28	37	49
24.	Tamil Nadu	9798	8888	9332
25.	Tripura	536	537	670
26.	Uttar Pradesh	15847	12840	15485
27.	Uttaranchal	870	886	988
28.	West Bengal	6842	8508	11047
Total (States)		140436	136990	150301

1	2	3	4	5
29. A and N Islands		27	22	27
30. Chandigarh		189	159	188
31. D and N Haveli		15	13	22
32. Daman and Diu		8	10	7
33. Delhi		2216	3282	3677
34. Lakshadweep		2	4	1
35. Pondicherry		141	121	110
Total (UTs)		2598	3611	4032
Total (All-India)		143034	140601	154333

Source : Crime in India.

Statement-II

Rate of Incidence of total Crimes committed against Women in States and UTs during 2002 to 2004

Sr.No.	States	2002	2003	2004
1	2	3	4	5
1.	Andhra Pradesh	24.5	23.6	24.0
2.	Arunachal Pradesh	14.3	12.3	12.9
3.	Assam	18.7	19.2	20.2
4.	Bihar	6.7	6.8	9.2
5.	Chhattisgarh	16.6	15.4	17.0
6.	Goa	5.5	8.5	9.0
7.	Gujarat	10.4	10.9	11.6
8.	Haryana	20.3	18.9	19.1
9.	Himachal Pradesh	13.6	11.7	13.0
10.	Jammu and Kashmir	19.3	20.2	20.0
11.	Jharkhand	9.0	8.9	8.8
12.	Karnataka	11.5	10.7	9.9

1	2	3	4	5
13. Kerala		18.1	17.3	19.7
14. Madhya Pradesh		24.6	23.0	23.5
15. Maharashtra		11.5	11.2	12.0
16. Manipur		7.0	5.5	5.3
17. Meghalaya		3.0	2.9	4.7
18. Mizoram		16.9	15.9	9.7
19. Nagaland		1.3	1.2	1.4
20. Orissa		12.8	13.1	13.7
21. Punjab		9.3	9.5	7.7
22. Rajasthan		20.7	19.9	21.7
23. Sikkim		5.1	6.6	8.6
24. Tamil Nadu		15.6	14.0	14.5
25. Tripura		16.5	16.3	20.0
26. Uttar Pradesh		9.2	7.4	8.7
27. Uttaranchal		10.0	10.0	11.0
28. West Bengal		8.4	10.3	13.2
Total (States)		13.6	13.0	14.1
29. A and N Islands		7.4	5.9	7.1
30. Chandigarh		20.3	16.6	19.3
31. D and N Haveli		6.6	5.6	9.2
32. Daman and Diu		4.9	6.0	4.1
33. Delhi		15.4	22.1	24.1
34. Lakshadweep		3.2	6.3	1.6
35. Pondicherry		14.2	12.0	10.8
Total (UTs)		15.2	20.5	22.2
Total (All-India)		13.6	13.2	14.2

Source : Crime in India.

[English]

**Killing of own Colleague by
BSF Personnels**

2066.SHRIMATI MANORAMA MADHAVRAJ : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there has been increase in incidents of attacks on senior officers of Para Military Forces by their subordinates;

(b) if so, the details therefor;

(c) the total number of incidents of attack/killing of their own colleagues/senior officers by the personnels of PMF during the last two years, force-wise; till date;

(d) whether any enquiry into each such incidents have been ordered; force-wise;

(e) if so, the outcome of such inquiries;

(f) the details of compensation paid to security personnels who died in such incidents; and

(g) the steps taken/to be taken by the Government to avoid such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) No, Madam.

(b) Does not arise.

(c) The total number of incidents during the last 02 years, force-wise is as under :-

Name of the Force	2003	2004	2005 (till 30.11.2005)
CRPF	03	05	04
BSF	09	05	06
CISF	02	01	01
ITBF	NIL	NIL	01
SSB	NIL	01	01
AR	NIL	01	02

(d) Yes, Madam.

(e) Appropriate departmental/legal action has been taken against the delinquent officials.

(f) As per the existing Central Government rules, the widows/next of kin (NOK) of Central Police Force (CPF) personnel who die while on duty are granted an ex-grata compensation of Rs. 5 lakh, in addition to other service benefits like pension, GPF, Central Government Employees Group Insurance Scheme, Leave encasement, Death-cum Retirement Gratuity as admissible.

(g) To avoid recurrence of such incidents, various steps have been taken for the welfare of personnel of CRFs including strengthening of grievance redressal machinery, improvement in working conditions, grant of timely and regular leave, introduction of stress management courses etc.

[Translation]

Issuance of Identity Card

2067.SHRI SHISHUPAL N. PATLE :
SHRI PANKAJ CHOWDHARY :
SHRI RATILAL KALIDAS VARMA :
SHRIMATI KIRAN MAHESHWARI :
SHRI ASHOK KUMAR RAWAT :

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Government is formulating a scheme to issue the national citizenship card in order to face safety challenges and to check infiltration into the country as reported in *Rashtriya Sahara* dated August 24, 2005;

(b) if so, whether such identity cards will be issued to all the citizens in all the States;

(c) whether State have been selected for issuance of such cards in the first phase;

(d) whether issue of such cards will help in bringing down infiltration into the country; and

(e) the time by which this scheme is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) to (e) The Government proposes to issue Multipurpose National Identity Card to the citizens of the Country. However, keeping in view the complexities involved both of the processes and technology, a Pilot Project is under implementation on an experimental basis in selected such-districts of 12 States and 1 Union Territory. The Government proposes to implement the scheme in the entire Country after taking into account the experiences gained and lessons learnt from the Pilot Project.

The Project envisages providing unique National Identity Number (NIN) to each person in the National Population Register. This will put in place a credible individual identification system which will help in improving the security management in the Country.

[English]

Foreign Direct Investment in Food Processing Sector

2068. SHRI IQBAL AHMED SARADGI : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government proposes to allow Foreign Direct Investment (FDI) in Food Processing Sectors;

(b) if so, the details thereof;

(c) the number of foreign countries who have shown keen interest to invest in India in the food product/Food Processing Industries;

(d) whether any agreement in this regard has been signed;

(e) if so, the details thereof; and

(f) the time by which a final decision for allowing foreign direct investment in food processing is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO) : (a) to (f) As per the extant policy, Foreign Direct Investment (FDI) up to 100% is permitted in the food processing industry sector. Country-wise FDI inflows for the past three years is shown in the enclosed Statement. In the liberalized economic environment, investment decisions are taken by the entrepreneurs based on techno-economic and commercial considerations.

Statement

Country-wise break-up for FDI Inflows in the Food Processing Sector from January 2002 to September 2005

(Amount in Rupees Crore)

S. No.	Country	Amount of Foreign Direct Investment Inflows
1	2	3
1.	Australia	12.48
2.	Bahamas	1.94
3.	Beglium	0.22
4.	Canada	0.68
5.	Denmark	6.50
6.	France	5.05
7.	Germany	181.77
8.	Hongkong	24.01
9.	Hungary	0.10
10.	Italy	0.34
11.	Japan	17.60
12.	Korea (South)	85.84
13.	Kuwait	0.73
14.	Luxembourg	0.42
15.	Malaysia	0.09

1	2	3
16.	Mauritius	943.93
17.	Netherlands	26.16
18.	Phillipines	0.25
19.	Russia	0.02
20.	Saudi Arabia	27.27
21.	Singapore	17.41
22.	Spain	1.44
23.	Sri Lanka	0.01
24.	Sweden	1.19
25.	Switzerland	228.58
26.	U.A.E.	3.63
27.	U.K.	2.91
28.	U.S.A.	201.00
29.	British Virginia	3.58
30.	Unindicated Country	2.61

1	2	3
31.	Gibraltar	0.02
Grand Total		1797.78

Note : FDI inflow amount includes 'equity capital component' only.

Financial Assistance to NGOs

2069.SHRI BRAJA KISHORE TRIPATHY : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state the funds allocated to each Non-Governmental Organisation for providing training to drivers in view of increasing incidents of accidents of National Highways during the last three years and current year?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : The details of the funds sanctioned to Non-Governmental Organizations for providing training to heavy motor vehicle drivers in unorganised sector during the last three years and for the current year are given in the enclosed Statement.

Statement

Funds sanctioned during 2002-2003

Sl No.	Name of the Organization	No of drivers sanctioned	Sanctioned Amount (in Rs.)
1	2	3	4
1.	The Krishna District Lorry Owners Association, Vijayawada, A.P.	6000	42,00,000/-
2.	Parvatneni Subhas Chandra Bose Driving School, Krishna Distt, A.P.	250	1,75,000/-
3.	Institute of Road Traffic Education (IRTE), Delhi	999	6,99,300/-
4.	Institute of Driving Training and Research, (IDTR) Delhi	11500	80,50,000/-
5.	Central Institute of Road Transport, (CIRT), Pune, Maharashtra	250	1,75,000/-
6.	Ranadive Motor Driving School, Nasik, Maharashtra	250	1,75,000/-
7.	Nashik Motor Driving School, Nasik, Maharashtra	250	1,75,000/-

1	2	3	4
8.	Ashok Leyland Driver/Service Training Centre, Namakkal, Tamil Nadu	500	3,50,000/-
9.	M/s Joint Council of Bus Syndicate, Calcutta, West Bengal	2000	14,00,000/-
Total		21999	1,53,99,300/-

Funds sanctioned during 2003-2004

Sl No.	Name of the Organization	No of drivers sanctioned	Sanctioned Amount (In Rs.)
1.	The Krishna District Lorry Owners Association, Vijayawada, A.P.	8000	56,00,000/-
2.	Parvatneni Subhas Chandra Bose Driving School, Krishna Distt, A.P.	1000	7,00,000/-
3.	Institute of Driving Training and Research, (IDTR) Delhi	17000	1,19,00,000/-
4.	The Western India Automobile Association, Ahmedabad, Gujarat	250	1,75,000/-
5.	National Transportation Planning and Research Centre (NATPAC) Thiruvananthapuram, Kerala	250	1,75,000/-
6.	Central Institute of Road Transport, (CIRT), Pune, Maharashtra	2750	19,25,000/-
7.	M/s Kum. Rajshree Parmar Memorial Foundation, Pune, Maharashtra	250	1,75,000/-
8.	M/s The Western India Automobile Association, Pune, Maharashtra	250	1,75,000/-
9.	Ranadive Motor Driving School, Nasik, Maharashtra	1000	7,00,000/-
10.	Nashik Motor Driving School, Nasik, Maharashtra	1000	7,00,000/-
11.	M/s Vijay Motor Driving School, Nashik, Maharashtra	250	1,75,000/-
12.	M/s Social Nutritional Educational Health Association (SNEHA), Dhenkhal, Orissa	250	1,75,000/-
13.	Sikkim Motor Training and Engineering Institute, Sichey, Gangtok, Sikkim	250	1,75,000/-
14.	Ashok Leyland Driver/Service Training Centre, Namakkal, Tamil Nadu	3000	21,00,000/-
15.	M/s Govan Institute of Higher Education for Drivers, Coimbatore, Tamil Nadu	250	1,75,000/-
16.	M/s Joint Council of Bus Syndicate, Calcutta, West Bengal	2000	14,00,000/-
17.	M/s Luxmi Motor Training and Engineering School, Howrah, West Bengal	250	1,75,000/-
Total		38000	2,66,00,000/-

Funds sanctioned during 2004-2005

Sl No.	Name of the Organization	No of drivers sanctioned	Sanctioned Amount (in Rs.)
1.	The Krishna District Lorry Owners Association, Vijayawada, A.P.	5000	35,50,000/-
2.	Parvatneni Subhas Chandra Bose Driving School, Krishna Distt, A.P.	2000	14,20,000/-
3.	Institute of Driving Training and Research, (IDTR) Delhi	9000	63,90,000/-
4.	Institute of Road Traffic Education (IRTE), New Delhi	1250	8,87,500/-
5.	The Western India Automobile Association, Ahmedabad, Gujarat	500	3,55,000/-
6.	WIAA-Castrol Institute of Motoring, Ahmedabad, Gujarat	250	1,77,500/-
7.	M/s Divyajyothi Motor Driving Training School, Bangalore Rural District, Karnataka	250	1,77,500/-
8.	National Transportation Planning and Research Centre (NATPAC) Thiruvananthapuram, Kerala	500	3,55,000/-
9.	M/s Gwallor Motor Driving and Traffic School, Gwallor M.P.	250	1,77,500/-
10.	Central Institute of Road Transport, (CIRT), Pune, Maharashtra	5000	35,50,000/-
11.	M/s Kum. Rajshree Parmar Memorial Foundation, Pune, Maharashtra	500	3,55,000/-
12.	M/s The Western India Automobile Association, Pune, Maharashtra	500	3,55,000/-
13.	Ranadive Motor Driving School, Nasik, Maharashtra	2000	14,20,000/-
14.	Nashik Motor Driving School, Nasik, Maharashtra	2000	14,20,000/-
15.	TRIDHARA, Tulsipur, Cuttak, Orissa	250	1,77,500/-
16.	SUPRATIVA, Fakirpada, Cutack	250	1,77,500/-
17.	M/s Om Devum Motor Driving Training Institute, Ludhiana Punjab	250	1,77,500/-
18.	M/s JOSHICO Driving Institute, Kota, Rajasthan	250	1,77,500/-
19.	Sikkim Motor Training and Engineering Institute, Sichey, Gangtok, Sikkim	500	3,55,000/-
20.	Sudha Akhil Bhartiya Vikland Kalyan Sansthan, Deharadun, Uttranchal	250	1,77,500/-
21.	Dahati Gramothan Vikas Saimiti, Hamirpur (U.P.)	250	1,77,500/-
22.	Ashok Leyland Driver/Service Training Centre, Namakkal, Tamil Nadu	9000	63,90,000/-
23.	M/s Govan Institute of Higher Education for Drivers, Coimbatore, Tamil Nadu	500	3,55,000/-
24.	M/s Joint Council of Bus Syndicate, Calcutta, West Bengal	2000	14,20,000/-
Total		42,500	3,01,75,000/-

Funds sanctioned during 2005-2006

Sl No.	Name of the Organization	No of drivers sanctioned	Sanctioned Amount (in Rs.)
1	2	3	4
1.	SAMUHA, Hyderabad, Andhra Pradesh	250	1,77,500
2.	Road Safety Education and Defensive Driving Institute (REDDI), Hyderabad	250	1,77,500
3.	State Motor Transport Operators Association, Hyderabad, A.P.	250	1,77,500
4.	The Rajamundry Mini Goods Van Owners Association, Rajamundry, (A.P.)	250	1,77,500
5.	The Krishna District Lorry Owners Association, Vijayawada, A.P.	8000	56,80,000
6.	DHEEKSHA, Path for Development, Hyderabad, A.P.	250	1,77,500
7.	Parvatneni Subhas Chandra Bose Driving School, Krishna Distt, A.P.	3000	21,30,000
8.	Jorhat Motor Driving Training School, Dibrugarh	250	1,77,500
9.	United Multipurpose Society, Guwahati	250	1,77,500
10.	Institute of Driving Training and Research, (IDTR) Delhi	11000	78,10,000
11.	Institute of Road Traffic Education (IRTE), New Delhi	3000	21,30,000
12.	Council of Occupational Safety, Health and Environment, Panaji, Goa	250	1,77,500
13.	The Western India Automobile Association, Panaji, Goa	250	1,77,500
14.	The Western India Automobile Association, Ahmedabad, Gujarat	1000	7,10,000
15.	WIAA-Castrol Intitute of Motoring, Ahmedabad, Gujarat	500	3,55,000
16.	The Research Institute Rajagiri, Kochi, Kerala	150	1,06,500
17.	National Transportation Planning and Research Centre (NATPAC) Thiruvananthapuram, Kerala	750	5,32,500
18.	Transport Department, Government of Madhya Pradesh, Bhopal	250	1,77,500
19.	Central Institute of Road Transport, (CIRT), Pune, Maharashtra	5000	35,50,000
20.	Western India Automobile Association, Mumbai, Maharashtra	500	3,55,000
21.	Ranadive Motor Driving School, Nasik, Maharashtra	2000	14,20,000
22.	Nashik Motor Driving School, Nasik, Maharashtra	2000	14,20,000
23.	TRIDHARA, Tulsipur, Cuttak, Orissa	500	3,55,000
24.	SUPRATIVA, Fakirpada, Cutack	500	3,55,000

1	2	3	4
25.	Sikkim Motor Training and Engineering Institute, Sichey, Gangtok, Sikkim	700	4,97,000
26.	Sudha Akhil Bhartiya Viklang Kalyan Sansthan, Deharadun, Uttranchal	500	3,55,000
27.	Dehati Gramothan Vikas Saimiti, Hamirpur (U.P.)	500	3,55,000
28.	Shiv Gramodyog Sewa Sansthan, Kanpur (U.P.)	250	1,77,500
29.	Ashok Leyland Driver/Service Training Centre, Namakkal, Tamil Nadu	7,500	53,25,000
Total		49,850	3,53,93,500

MR. SPEAKER : The House is adjourned till 12 noon.

11.06 hrs.

*The Lok Sabha then adjourned till
Twelve of the Clock.*

12.00 hrs.

*The Lok Sabha re-assembled at
Twelve of the Clock.*

[MR. SPEAKER *in the Chair*]

(Interruptions)

[English]

SHRI BASU DEB ACHARIA (Bankura) : Sir, we have given notice today. . . .*(Interruptions)*

MR. SPEAKER : I will call one by one.

(Interruptions)

SHRI BASU DEB ACHARIA : They had demolished Babri Masjid. . . .*(Interruptions)*

MR. SPEAKER : Prof. Vijay Kumar Malhotra.

[Translation]

PROF. VIJAY KUMAR MALHOTRA (South Delhi) : Mr. Speaker, Sir, several days have elapsed since Volcker Report has been submitted, however, neither Shri Natwar Singh ji nor Shrimati Sonia Gandhiji has resigned. Nobody has resigned. To say that the Prime Minister is in Moscow.

. . . *(Interruptions)* Earlier when the Bihar Assembly was dissolved. . . .* when the Bihar Assembly can be dissolved then why can not Natwar Singh give resignation? It is not acceptable to us. Either Shri Natwar Singh ji or Shrimati Sonia ji should resign. . . .*(Interruptions)*

[English]

MR. SPEAKER : That name will not be taken.

(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI) : That part should be deleted from the proceedings. . . .*(Interruptions)*

MR. SPEAKER : That is deleted.

(Interruptions)

[Translation]

MR. SPEAKER : Shri Prabhunath Singh.

(Interruptions)

SHRI RAM KRIPAL YADAV (Patna) : You are listening to him, not me. . . .*(Interruptions)*

[English]

MR. SPEAKER : I will call you. Go there. Go to your seat.

(Interruptions)

*Expunged as ordered by the Chair.

[Translation]

SHRI PRABHUNATH SINGH (Maharajan), Bihar) : Mr. Speaker, Sir, going by the revelations of the press reports regarding Natwar Singh ji it seems that the scam involving an amount of two hundred crore rupees has occurred. . . .

[English]

MR. SPEAKER : I will see that. Bring it to me.

(Interruptions)

[Translation]

SHRI PRABHUNATH SINGH : Who is the person in the Congress Party who has devoured that much of amount? . . . So, I would like to submit to you that unless Sonia Gandhi ji and Natwar Singh ji tender their resignation, the proceedings of the House should not be conducted. . . . (Interruptions)

12.03 hrs.

(At this stage Shri Chandra Mani Tripathi and some other hon. Members came and stood on the floor near the Table)

[English]

MR. SPEAKER : It is very unfair. I cannot trust you in future. I have trusted your leader.

(Interruptions)

MR. SPEAKER : Shri Basu Deb Acharia.

(Interruptions)

MR. SPEAKER : Only Shri Basu Deb Acharia's statement will be recorded.

(Interruptions)*

SHRI BASU DEB ACHARIA : Sir, 6th December is the black day in Indian democracy. . . . (Interruptions)

*Not Recorded.

**Expunged as ordered by the Chair.

MR. SPEAKER : If you show that book, I will send you out.

Only Shri Basu Deb Acharia's Statement will be recorded.

(Interruptions)*

SHRI BASU DEB ACHARIA : On 6th December, 1992, under the leadership of Shri Advani and other leaders of BJP, they had demolished the Babri Masjid. They were charge-sheeted also. We demand re-opening of the cases and that Liberhan Commission should expedite its inquiry. The perpetrators of the crime should be punished. They should be arrested and sent to jail.

They had demolished the Babri Masjid in the year 1992 on 6th December. We demand re-opening of all cases and that those who were charge-sheeted, those who were responsible for demolition of the Babri Masjid, all of them should be arrested, sent to jail and punished. Today is the 13th anniversary of demolition of the Babri Masjid. . . . (Interruptions)

SHRI RUPCHAND PAL (Hooghly) : Those who have been engaged in the demolition of the old and historical shrine, the Babri Masjid, are yet to be punished. . . . (Interruptions) The Liberhan Commission should expedite its proceedings and offenders should be booked at the earliest. . . . (Interruptions)

[Translation]

SHRI DEVENDRA PRASAD YADAV (Jhansi, Jharkhand) : Mr. Speaker, Sir, I had given notice on Adjournment Motion. . . . (Interruptions) Today is 6 December, Babri Masjid was demolished on 6 December, 1992. . . . (Interruptions) Today should be declared as Black Day. . . . (Interruptions). Together, today is the 'Mahaparinirvana Diwas' of Dr. Bhimrao Ambedkar, the architect of Indian Constitution. . . . (Interruptions) The Constitution of India has been violated. . . . (Interruptions) It is the demand of the morality that Shri L.K. Advani, the leader of the Opposition should tender his resignation*. . . . (Interruptions)

*Not Recorded.

**Expunged as ordered by the Chair.

[English]

MR. SPEAKER : Please sit down. Now, Shri Mohan Singh. . . .(Interruptions)

[Translation]

SHRI MOHAN SINGH (Deoria) : Mr. Speaker, Sir, today is the 6 December. Babri Masjid was demolished on 6 December, 1992 that dismantled the secular fabric of the country and it is on account of this that communal tension has been prevailing in the country. . . .(Interruptions)

[English]

MR. SPEAKER : Nothing more should be recorded.

(Interruptions)*

MR. SPEAKER : All of you should be ashamed of yourselves. Shri Mohan Singh, please conclude in one minute.

(Interruptions)

[Translation]

SHRI MOHAN SINGH : So it is such a day that should be declared as a Black Day and the communal forces should be condemned. . . .(Interruptions)

[English]

MR. SPEAKER : Next is Shri Gurudas Dasgupta. Please try to conclude in one minute.

(Interruptions)

SHRI GURUDAS DASGUPTA (Panskura) : Sir, it is a sad day for Indian democracy. Those who have demolished Babri Masjid seek to demolish the very foundation of Indian democracy. . . .(Interruptions) Shri Advani led the demolition of Babri Masjid, and today, he is leading the demolition of the Indian Parliament.** . . .(Interruptions)

*Not recorded.

**Expunged as ordered by the Chair.

12.07 hrs.

PAPERS LAID ON THE TABLE

[English]

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU) : I beg to lay on the Table—

- (1) A copy of the Notification NO. 12012/3/2004-TAMP (Hindi and English versions) published in Gazette of India dated the 27th July, 2005 making certain amendments in the Schedule-I of Tariff Authority for Major Ports (Recruitment of Group C and D posts) Regulations, 2001, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2932/05]

- (3) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Viskahaptnam Dock Labour Board. Visakhapatnam, for the year 2004-2005.

[Placed in Library, See No. LT 2933/05]

[Translation]

THE MINISTER OF SMALL SCALE INDUSTRIES AND MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI MAHAVIR PRASAD) : I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Process-cum-Product Develop

[Shri Mahavir Prasad]

ment Centre, Meerut, for the year 2004-2005, alongwith Audited Accounts.

- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Process-cum-Product Development Centre, Meerut, for the year 2004-2005.

[Placed in Library, See No. LT 2934/05]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA) : I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :—

- (i) S.O. 859(E) published in Gazette of India dated the 17th June, 2005 regarding acquisition of land for public purpose of building (four-laning) of National Highway No. 4 (Chennai—Ranipet section) in Tiruvallur District in the State of Tamil Nadu.
- (ii) S.O. 923(E) published in Gazette of India dated the 30th June, 2005 regarding acquisition of land for public purpose of building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai- Kanniyakumari section) in Kanniyakumari District in the State of Tamil Nadu.
- (iii) S.O. 924(E) published in Gazette of India dated the 30th June, 2005 regarding acquisition of land for public purpose of building (four-laning), maintenance, management and operation of National Highway No. 7 (Bangalore—Salem—Madurai section) in Karur District in the State of Tamil Nadu.

(iv) S.O. 925(E) published in Gazette of India dated the 30th June, 2005 appointing officers mentioned therein to acquire land on National Highway No. 7.

(v) S.O. 926(E) published in Gazette of India dated the 30th June, 2005 regarding acquisition of land for the public purpose of building (widening) of National Highway No. 7 (Bangalore—Salem—Madurai section) in Salem District in the State of Tamil Nadu.

(vi) S.O. 1042(E) published in Gazette of India dated the 21st July, 2005 regarding acquisition of land for the public purpose of building (widening) of National Highway No. 7 (Madurai – Kanniyamkuari section) in Tirunelveli District in the State of Tamil Nadu.

(vii) S.O. 1048(E) published in Gazette of India dated the 26th July, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 5 (Chennai—Vijayawada section) in the State to Tamil Nadu.

(viii) S.O. 1053(E) published in Gazette of India dated the 26th July, 2005 regarding acquisition of land for the public purpose of building (four-laning) of National Highway No. 4 (Chennai—Ranipet section) in the State of Tamil Nadu.

(ix) S.O. 1064(E) published in Gazette of India dated the 27th July, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri—Ranipet section) in the State to Tamil Nadu.

(x) S.O. 1131(E) published in Gazette of India dated the 12th August, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 46

- (Krishnagiri–Ranipet section) in the State to Tamil Nadu.
- (xi) S.O. 1210(E) published in Gazette of India dated the 30th August, 2005 making certain amendments in the Notification No.S.O.859(E) dated the 17th June, 2005.
- (xii) S.O. 1322(E) published in Gazette of India dated the 15th September, 2005 authorising District Revenue Officer, Officer of Deputy Commissioner, Panipat to acquire land for building (widening) including construction of by-passes on National Highway No. 1 (Delhi–Ambala) in the State of Haryana.
- (xiii) S.O. 1535(E) published in Gazette of India dated the 26th October, 2005 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of National Highway No. 1A (Jalandhar–Pathankot section) in the State of Himachal Pradesh.
- (xiv) S.O. 1457(E) published in Gazette of India dated the 5th October, 2005 making certain amendments in the Notification No. S.O. 1096(E) dated the 24th September, 2003.
- (xv) S.O. 1458(E) published in Gazette of India dated the 5th October, 2005 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of National Highway No. 1A (Jalandhar–Pathankot and Pathankot–Jammu sections) in the State of Punjab.
- (xvi) S.O. 991(E) published in Gazette of India dated the 13th July, 2005 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of National Highway No. 1A (Jalandhar–Pathankot and Pathankot–Jammu sections) in the State of Punjab.
- (xvii) S.O. 1296(E) published in Gazette of India dated the 14th September, 2005 regarding acquisition of land for building (construction) of Gwalior by-pass on National Highway No. 3 (Agra–Gwalior section) to National Highway No. 75 (Gwalior–Jhansi section) in the State of Madhya Pradesh.
- (xviii) S.O. 1378(E) published in Gazette of India dated the 22nd September, 2005 making certain amendments in the Notification No. S.O. 234(E) dated the 18th February, 2003.
- (xix) S.O. 1379(E) published in Gazette of India dated the 22nd September, 2005 regarding acquisition of land for building (construction) of Gwalior by-pass of National Highway No. 3 (Agra–Gwalior section) to National Highway No. 75 (Gwalior–Jhansi section) in the State of Madhya Pradesh.
- (xx) S.O. 1453(E) published in Gazette of India dated the 5th October, 2005 regarding acquisition of land for the public purpose of building of different stretches on National Highway Nos. 3, 25 and 76 in the State of Madhya Pradesh.
- (xxi) S.O. 704(E) and S.O. 705(E) published in Gazette of India dated the 25th May, 2005 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai–Kanniyakumari section) in the State of Tamil Nadu.
- (xxii) S.O. 902(E) published in Gazette of India dated the 29th June, 2005 regarding acquisition of land for public purpose of building (widening) of National Highway No. 7 (Madurai–Kanniyakumari section) in the State of Tamil Nadu.

[Shri K.H. Muniyappa]

- (xxiii) S.O. 916(E) published in Gazette of India dated the 30th June, 2005 making certain amendments in the Notification No. 1406(E) dated the 10th December, 2003.
- (xxiv) S.O. 917(E) and S.O. 919(E) published in Gazette of India dated the 30th June, 2005 regarding acquisition of land for building of different stretches (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari section) in the State of Tamil Nadu.
- (xxv) S.O. 920(E) published in Gazette of India dated the 30th June, 2005 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai to Madurai-Kanniyakumari sections) in the State of Tamil Nadu.
- (xxvi) S.O. 921(E) published in Gazette of India dated the 30th June, 2005 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari section) in the State of Tamil Nadu.
- (xxvii) S.O. 922(E) published in Gazette of India dated the 30th June, 2005 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai to Madurai-Kanniyakumari sections) in the State of Tamil Nadu.
- (xxviii) S.O. 927(E) published in Gazette of India dated the 30th June, 2005 regarding acquisition of land for the public purpose of building (widening) of National Highway

No. 7 (Madurai to Kanniyakumari section) in the State of Tamil Nadu.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to xi and xxi and xxviii) of (1) above.

[Placed in Library, See No. LT 2935/05]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992 :-

- (1) The Indo-Tibetan Border Police Force, Para-Medical Staff, Group "C" Posts Recruitment Rules, 2005 published in Notification No. G.S.R. 322 in Gazette of India dated the 24th September, 2005.
- (2) The Indo-Tibetan Border Police Force, Veterinary Cadre Group "A" Posts Recruitment Rules, 2005 published in Notification No. G.S.R. 324 in Gazette of India dated the 24th September, 2005.

[Placed in Library, See No. LT 2936/05]

(Interruptions)

MR. SPEAKER : I will bail you out of the House.

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : On behalf of Shri Mohd. Ali Ashraf Fatmi, I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Rajya Prarambhik Shiksha Unnayan Sanstha (West Berigal Sarva Shiksha Abhiyan), Kolkata, for the year 2002-2003, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Paschim Banga Rajya Prarambhik Shiksha Unnayan Sanstha (West Bengal Sarva Shiksha Abhiyan), Kolkata, for the year 2002-2003.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- [Placed in Library, See No. LT 2937/05]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Rajya Prarambhik Shiksha Unnayan Sansthan (West Bengal Sarva Shiksha Abhiyan), Kolkata, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Paschim Banga Rajya Prarambhik Shiksha Unnayan Sansthan (West Bengal Sarva Shiksha Abhiyan), Kolkata, for the year 2003-2004.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- [Placed in Library, See No. LT 2938/05]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Primary Education Development Society of Kerala (Sarva Siksha Abhiyan). Thiruvananthapuram, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Primary Education Development Society of Kerala (Sarva Siksha Abhiyan). Thiruvananthapuram, for the year 2003-2004.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- [Placed in Library, See No. LT 2939/05]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Siksha Abhiyan Rajya Mission Mizoram, Aizawal, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Siksha Abhiyan Rajya Mission Mizoram, Aizawal, for the year 2003-2004.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- [Placed in Library, See No. LT 2940/05]
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority, Sarva Siksha Abhiyan, Nagaland, Kohima, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Mission Authority, Sarva Shiksha Abhiyan, Nagaland, Kohima, for the year 2003-2004.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- [Placed in Library, See No. LT 2941/05]
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 2002-2003.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of

[Shrimati Kanti Singh]

the working of the Indian Institute of Technology, Guwahati, for the year 2002-2003.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 2942/05]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 2003-2004.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 2943/05]

- (15) A copy of the AICTE Regulations for Regulating Entry and Operation of Foreign Universities in India imparting technical education, 2005 (Hindi and English versions) published in Notification No. F. 37-3/Legal/2005 in Gazette of India dated the 27th May, 2005 under section 24 of the All India Council for Technical Education Act, 1987.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No. LT 2944/05]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :—

- (a) (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2004-2005.

- (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 2945/05]

- (b) (i) Review by the Government of the working of the STCL Limited (formerly Spices Trading Corporation Limited), Bangalore, for the year 2004-2005.

- (ii) Annual Report of the STCL Limited (formerly Spices Trading Corporation Limited), Bangalore, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 2946/05]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2004-2005, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 2004-2005.

[Placed in Library, See No. LT 2947/05]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of

India, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2004-2005.

[Placed in Library, See No. LT 2948/05]

- (4) A copy of the Electrical Wires, Cables, Appliances and Protection Devices and Accessories (Quality Control) Amendment Order, 2005 (Hindi and English versions) published in Notification No. S.O. 1172 (E) in Gazette of India dated the 23rd August, 2005, under section 39 of the Bureau of the Indian Standards Act, 1986.

[Placed in Library, See No. LT 2949/05]

12.08 hrs.

**FINANCIAL COMMITTEES (2004-2005)
– A REVIEW**

[English]

SECRETARY-GENERAL : Sir, I lay on the Table Hindi and English versions of the "Financial Committees (2004-2005) – A Review".

(Interruptions)

MR. SPEAKER : You are doing it again. Please go back to your seat.

(Interruptions)

12.08½ hrs.

**COMMITTEE ON ESTIMATES
Statements**

[English]

SHRI C. KUPPUSAMI (Madras North) : I beg to lay on the Table a copy each of the following statements (Hindi and English versions) of action taken by Government on

the recommendations contained in Chapter I and final replies in respect of recommendations contained in Chapter V of the following reports :-

- (1) First Report of Estimates Committee (14th Lok Sabha) on the Ministry of Railways (Railway Board)– 'Shifting of North – Western Railway Zonal Headquarters from Jaipur to Ajmer'.
- (2) Fourth Report of Estimates Committee (14th Lok Sabha) on Ministry of Human Resource Development (Department of Secondary and Higher Education)– 'All India Council for Technical Education'.

12.08½ hrs.

**COMMITTEE ON PAPERS LAID
ON THE TABLE**

Fifth and Sixth Reports and Minutes

[English]

SHRI HANNAN MOLLAH (Uluberia) : I beg to lay on the Table a copy of the Fifth and Sixth Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2005-2006) and Minutes relating thereto.

MR. SPEAKER : I will drive him out of here.

(Interruptions)

12.08¾ hrs.

**COMMITTEE ON SUBORDINATE
LEGISLATION**

Seventh and Eighth Reports

[English]

SHRI N.N. KRISHNADAS (Palghat) : I beg to present a copy of the Seventh and Eighth Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

12.09 hrs.

STANDING COMMITTEE ON HUMAN
RESOURCE DEVELOPMENT

One Hundred Sixty-seventh Report

[English]

PROF. BASUDEB BARMAN (Mathurapur) : I beg to lay on the Table a copy (Hindi and English versions) of the One Hundred Sixty-seventh Report of the Standing Committee on Human Resource Development on "The National Commission for Minority Educational Institutions (Amendment) Bill, 2005".

(Interruptions)

12.09½ hrs.

BUSINESS OF THE HOUSE

[English]

MR. SPEAKER : Item No. 13 – Shri Priyaranjan Dasmunsi.

(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI) : I beg to lay on the Table a statement on the Government Business to be taken up during the remaining part of the current week.

This will consist of :

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Discussion on the Statutory Resolution seeking disapproval of the Manipur University Ordinance, 2005 and consideration and passing of the Manipur University (No. 2) Bill, 2005, as passed by Rajya Sabha.
3. Discussion on the Statutory Resolution seeking disapproval of the Taxation Laws (Amendment) Ordinance, 2005 and consideration and passing

of the Taxation Laws (Second Amendment) Bill, 2005.

4. Consideration and passing of the following Bills, after they have been passed by Rajya Sabha :

- (i) The Chartered Accountants (Amendment) Bill, 2005;
- (ii) The Cost and Works Accountants (Amendment) Bill, 2005;
- (iii) The Company Secretaries (Amendment) Bill, 2005; and
- (iv) The Criminal Law (Amendment) Bill, 2003

[English]

MR. SPEAKER : Calling Attention motions at Item Nos. 14 and 15 will be taken up tomorrow.

(Interruptions)

12.09½ hrs.

TAXATION LAWS (SECOND AMENDMENT)
BILL,* 2005

[English]

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : I beg to move for leave to introduce a Bill further to amend the Income Tax Act, 1961 and the Finance Act, 2005.

(Interruptions)

MR. SPEAKER : The questions is :

"The leave be granted to introduce a Bill further to amend the Income Tax Act, 1961 and the Finance Act, 2005."

The motion was adopted.

(Interruptions)

*Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 6.12.2005.

SHRI P. CHIDAMBARAM : Sir, I introduce the Bill.

(Interruptions)

12.09½ hrs.

STATEMENT RE: TAXATION LAWS
(AMENDMENT) ORDINANCE, 2005**

[English]

SHRI P. CHIDAMBARAM : I beg to lay on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Taxation Laws (Amendment) Ordinance, 2005 (No. 4 of 2005).

(Interruptions)

12.10 hrs.

MATTERS UNDER RULE 377*

MR. SPEAKER : Matters under Rule 377 listed for the day may be treated as laid.

(Interruptions)

- (I) **Need to formulate a Centrally Sponsored Scheme for child care in rural and hilly areas**

[English]

SHRI K.C. SINGH 'BABA' (Nainital) : Through you, I rise to raise a very important issue concerning children of our country in whom lies the future of the nation. Sir, clause (f) of article 39 of the Constitution enjoins that the State shall direct its policy towards securing that children are given opportunities and facilities to develop in a healthy manner and in conditions of freedom and dignity. However, the efforts put in by the Central Government and the State

Governments in providing opportunities and facilities to the children so that they grow in a healthy manner are not still adequate. I would, thereof, urge upon the Government to frame a special Centrally sponsored Scheme to look into matters relating to child health care. Under the said Scheme, sufficient funds should also be provided to the State Governments for reviving the existing primary health care centres and for establishing new health care centres with state of art technology and specialized teams for providing free medical care to the children particularly in rural and hilly areas.

- (II) **Need to clear the backlog of telephone connections in Banaskantha Parliamentary Constituency, Gujarat**

[Translation]

SHRI HARISINH CHAVDA (Banaskantha) : Mr. Speaker, Sir, there are five thousand people in the waiting list for telephone connections as on date in my parliamentary Constituency Banaskantha. There has been revolution in the telecom sector across the world. Telephone connection has been provided in every village in several States but my parliamentary constituency is still looking in telephone facility. Neither the telephone instrument nor W.L.L.B.T.S. has been installed to provide telephone connection to five thousand people. Owing to all these reasons, it seems improbable that the people will get telephone connections, even during next two years. Secondly, even mobile service has not been made available in this constituency as on date. The necessary equipments and towers also have not been installed as on date. Only ten towers have been installed so far. The people of my constituency are dissatisfied with the telecom department.

Through the House, I would urge upon the Central Government that telephone connections may be provided to all the people registered in the waiting list and mobile service may immediately be made available by installing necessary equipments and towers in this Constituency.

*Treated as laid on the Table.

**Also placed in the Library. See No LT-2949-A

(iii) Need to look into the problems being faced by Group 'A' officers in BSNL and MTNL

[English]

DR. TUSHAR A. CHAUDHARY (Mandvi) : I wish to draw the attention of the Government to a matter which relates to around 2000 highly skilled expert pool of officers who have been recruited by UPSC for the telecom sector in our country. The way absorption issue of Group 'A' officers in BSNL and MTNL has been dealt so far has given a serious blow to morale of this specialized, highly skilled and widely experienced cadre.

In spite of their outstanding contribution in making our country major telecom hub in the region, their genuine concerns regarding service matters are not being given due care. It is troubling to learn that against their legitimate concerns regarding service related matters, wrong signals are being sent from the Government by way of forcing a contingency like situation without any provocation and necessity. The rationale being reported preparations being carried out by Government like deployment of Army and retired personnel is beyond comprehension. This is clearly not an emergency situation as these officers are pursuing their demands on absorption issue in a democratic disciplined way through dialogue and have never resorted to any agitation or other such measures.

Another disturbing fact brought to my notice was that many of the retired officers approached by the Government to replace these ITS officers are at present employed with rival private operators either directly or in consulting capacity. Induction of such officers in BSNL/MTNL even an interim arrangement would amount to compromising the interests of India's biggest telecom undertakings to the unfair advantage of private operators.

Government's kind intervention at this stage is the need of the hour to the best interest of all concerned.

(iv) Need to expedite the completion of diversion work on N.H.-53 at Katakhal point in Karimganj Parliamentary Constituency, Assam

SHRI LALIT MOHAN SUKLABAIIDYA (Karimganj) : Katakhal Railway Bridge on NH-53 is one of the few road-cum-railway bridges in India which stands in my constituency. The bridge is in a dilapidated condition and almost everyday railway workers remain engaged in repairing work, which makes the train cross this bridge at snail speed. As a result road traffic remain stranded on both sides if the bridge for at least half an hour each time when a train passes through this bridge. A diversion road on NH-53 was constructed with a separate road bridge for the convenience of the traffic, but an over-bridge on the railway line to connect the diverted road is pending for the last five year, and therefore, the diverted road remains unused and the people continue to suffer. I draw the attention of the Government to the prolonged sufferings of the people belonging to my constituency, Silchar and Mizoram State, as the people of this region have to undergo painful delays while crossing this bridge to travel to other parts of India. Considering the public inconvenience, it is urged upon to the appropriate authorities of the Government that the diversion of NH-53 at Katakhal point be completed without further delay.

(v) Need to implement 'One Rank One Pension' scheme for Defence personnel

SHRI PAWAN KUMAR BANSAL (Chandigarh) : A genuine demand for introduction of "One Rank-One Pension" for the Defence personnel has been pending for indeed a very long time. The Nation owes a heavy debt to our Defence Forces for protecting our borders and preserving the nation's unity and integrity besides coming to the aid of the civilian authorities in times of extreme natural calamities. However, their early retirement put them to a great disadvantage in the materialistic world. Being a class by themselves, the benefit of "One Rank-One Pension" can be and deserves to be extended to them without fear of any similar demand from elsewhere.

Also, lateral absorption of retiring Defence personnel in various paramilitary forces and other civilian services is essential to attract capable youngsters to the Armed Forces.

Accordingly, I urge the Government to introduce a scheme of "One Rank-One Pension" and also amend the relevant Rules to provide for absorption of retiring Defence personnel on equivalent posts in other Services.

(vi) Need to open a new route for Mansarovar pilgrimage via Joshimath-Malari in Chamoli district, Uttaranchal

[Translation]

MAJ. GEN. (RETD.) B.C. KHANDURI (Garhwal) : Mr. Speaker, Sir, a large number of pilgrims throng Kailash Mansarovar every year. So the route via Joshimath-Malari in Chamoli district, Uttaranchal should also be opened for facilitating the Kailash-Mansarovar pilgrimage. This route used to be a mutual trade route through which large scale trade used to take place with Tibet. The demand to open this route for Kailash Mansarovar is a long pending demand. It is also stated to be a shorter and easier route for pilgrimage.

It is anticipated from the Government that approval for Kailash Mansarovar pilgrimage via Joshimath-Malari may kindly be given in view of public sentiments in this regard. If this route can not be opened as a two way route, it should be opened for one way traffic at least.

I urge upon the Government to give it a consideration on priority basis.

(vii) Need to provide landline and mobile phone connections in rural areas of Madhya Pradesh

DR. LAXMINARAYAN PANDEY (Mandsaur) : Mr. Speaker, on one hand, while rest of the Country has been getting the benefit of telecommunication facilities owing to the several ongoing schemes, certain States, particularly the rural areas of Madhya Pradesh, are not getting the

benefit of the said general facilities. Consequently, the areas where mobile and WLL facilities were announced and widespread publicity was done to facilitate everyone, yet even the basic telephone facility has not been provided even after long wait. Not providing any telephone facility be it landline, mobile or WLL based telephone facility even after depositing the requisite amount in regard thereto and not specifying any fixed time limit therefor, is becoming a cause of dissatisfaction.

This is my humble request to the hon. Minister to issue necessary directions to the concerned department for taking necessary action for supply of telecom facilities as per demand so that the growing resentment may be removed and the desired facilities could be made available to the subscribers.

(viii) Need to set up a telephone exchange of BSNL in Raigarh Parliamentary Constituency, Chhattisgarh

SHRI VISHNU DEO SAI (Raigarh) : Mr. Speaker, Sir, the setting up of a B.S.N.L. exchange was approved by the Government for Kunkari and Pathal village under my Constituency Raigarh. However, despite the passage of more than one year, the approved telephone exchange has not been set up so far due to which the subscribers are facing a lot of inconvenience.

So, through you, I would like to request the Government to issue necessary orders for providing services to the subscribers by setting up B.S.N.L. exchange immediately in Kunkari and Pathal village in my Parliamentary Constituency Raigarh.

(ix) Need to open a Central School in district headquarters of Betul, Madhya Pradesh

SHRI VIJAY KUMAR KHANDELWAL (Betul) : Mr. Speaker, Sir, I would like to draw your attention in regard to opening a Central School in district headquarters of Betul, Madhya Pradesh.

The efforts have been going on for long in regard to opening a Central School in district headquarters of

[Shri Vijay Kumar Khandeiwal]

Betul in my Parliamentary Constituency Betul. The State Government has completed all the formalities in this regard but so far approval has not been obtained from the Centre in regard to opening the said Central School. The Central Government is requested to accord approval for opening Central School in Betul immediately keeping in mind the poor tribal population living in Betul district and a facilitate good schooling to the children of Central Government employees.

- (x) **Need to take suitable measures for promotion of other sports in addition to cricket in the country**

SHRI KISHAN SINGH SANGWAN (Sonepat) : Mr. Speaker, Sir, the Government and the multi-national companies are encouraging the sport of cricket in the country so much that rest of the sports have tended to get dwarfed and paled into insignificance in comparison to cricket. Due to this reason, thousands and lakhs of people engaged in other sports have started treating themselves as second rung sports persons. Commercialization of cricket has taken place. Playing cricket has become a trade and it is fast turning into a game of the traders. Betting to the tune of lakhs and crores of rupees takes place on this sport across the world. Cricket players have started taking more interest in commercials rather than in playing the game. Due to this reason the sentiments of other sports persons are getting hurt.

Sir, sports other than cricket are not being promoted. Only selected countries patronize cricket. Countries like China, Japan, U.S.A. do not take any interest in cricket while they are amongst the top countries bagging highest number of medals in sports. Our country lags far behind in this race and is able to win only a few medals. Through you, I demand that the Government should confer equal status to other sports as well so that other sports are also promoted on the times of cricket and other sportspersons may also feel that they are being respected. It is my humble

submission that cricket alone will not bring laurels to the country.

- (xi) **Need to ban use of endosulfan pesticide in the country**

[English]

SHRI VARKALA RADHAKRISHNAN (Chirayinkil) : India is the largest user and manufacturer of Endosulfan in the world, using upto 10 million litres of Endosulfan per year. It is deadly pesticide, which had long been banned by many countries, and some international environment agencies have classified it 'highly toxic'. But it is still being used widely in cotton and tea plantations in Kerala, Andhra, Orissa, Maharashtra and Punjab. There are reports of unusual health-related problems due to uncontrolled use of this highly toxic pesticide. A study concuded by the National Institute of Occupational Health on the school children of the plantation area also noticed some congenital abnormalities.

Central Government had constituted a committee under Insecticides Act for review of the registration of Endosulfan. As there were widespread protests against this committee report, the Central Government constituted another committee and its report is under the consideration of the Union Agricultural Ministry. Endosulfan is maiming and killing scores of people in the country especially in my State Kerala. I request the Government to take immediate steps to deregister or ban this pesticide.

- (xii) **Need to implement the recommendations of the 'National Advisory Council' regarding Labour Co-operatives**

SHRIMATI P. SATHEEDEVI (Badagara) : I urge upon the Government to initiate steps for implementation of the recommendation of the National Advisory Council on Labour Co-operatives.

The role played by the Labour Contract Co-operative Societies in the Construction works has led to the development of the country and it has gained much appreciation in the mind of the general public.

But the failure to award adequate works to these societies has led to weakening and stagnation in their functioning. Hence, the Ministry should initiate urgent measures to implement the recommendations of the National Advisory Council on Labour Co-operatives by giving direction to the work awarding agencies. Further, following steps may also be taken :-

1. To ascertain the willingness of the labour contract Co-op-Society in writing in the form of negotiation;
2. To award work at 10% above the lowest tender to the Co-op-Societies if lowest tender is from a private Contractor;
3. To exempt the co-operatives from the payment of security deposit and earnest money deposit; and
4. To provide adequate working capital loan with minimum interest rate through NABARD and other facilities.

(xiii) **Need to improve the functioning of mobile phone services of B.S.N.L. in Etawah Parliamentary Constituency, Uttar Pradesh**

[Translation]

SHRI RAGHURAJ SINGH SHAKYA (Etawah) : Mr. Speaker, Sir, through this House, I would like to draw the attention of the Hon. Minister of Communications to the fact that an attempt has been made to bring about a revolution in the telecom sector by providing mobile phone services of B.S.N.L. in every village, but the telecom system of B.S.N.L. has become paralyzed in Uttar Pradesh, particularly in Etawah which is also my parliamentary constituency, where mobile network is inaccessible for hours together due to which the subscribers have to face a lot of inconvenience. Owing to this, people are becoming more inclined toward private companies providing mobile services.

Therefore, in order to solve this problem the capacity of the tower should be increased and necessary directions

may be issued for solving the problem prior to awarding new connections so that subscribers may not lose faith in BSNL.

(xiv) **Need to construct a stadium at Rathnagar in Hamirpur Parliamentary Constituency, Uttar Pradesh for promoting sports in the region**

SHRI RAJNARAYAN BUDHOLIA (Hamirpur, U.P.) : Mr. Speaker, Sir, the youths of Rathnagar in my parliamentary constituency Hamirpur, U.P. are facing a lot of difficulties in the absence of a stadium for organizing any sports event or other sports related activities. The upcoming talents from various educational institutions fail to excel in this field in the absence of a stadium. At present, there are a number of schools and colleges but in the absence of a stadium, children lag behind in sports and are deprived of reaching the national level. There has been a long standing demand for constructing a stadium in Rathnagar. A stadium is extremely necessary for encouraging the children for sports activities.

So, Mr. Speaker, Sir, through you, I urge upon the Minister of sports to accord immediate financial approval after identifying the land for the construction of a stadium in Rathnagar of Hamirpur district.

(xv) **Need for construction of new National Highway in Bihar**

SHRI RAGHUNATH JHA (Bettiah) : Mr. Speaker, Sir, there is a 3400 km. long National Highway in Bihar. Out of which approval for converting 890 km. stretch into four lane highway has been granted by the Government of India but as per the condition 40 percent of the expenditure has to be incurred by the Union Government and 60 per cent by the private investors. It is known to all that Bihar is the most backward and poor State which, cannot bear the burden of so much capital. So, I request the Union Government to get the construction work completed by bearing all the expenditure.

There is a total of 1700 km. two lane N.H. in Bihar out of which 1100 km. is in a dilapidated condition.

[Shri Raghunath Jha]

Therefore, I request the Government to formulate a scheme as per the norms of national highway and get the highways constructed.

(xvi) Need to provide economic package for development of small scale industries in Mirzapur, Uttar Pradesh

SHRI NARENDRA KUMAR KUSHAWAHA (Mirzapur) : Mr. Speaker, Sir, there are a large number of industrial units in Mirzapur of Uttar Pradesh, but various items are being removed by the Government from the reserved list every year. On the other hand, small scale entrepreneurs are being ignored in providing equal opportunities in the global economy. The industry owners are facing stiff competition in the market. The financial problem is looming large owing to paucity of bank loans. The small scale industries are not well informed about the Government schemes and owing to the shortage of power they are on the verge of closure. The small scale industries have been linked with the medium scale industries so as to facilitate bank loans to them but so far medium scale status has not been awarded to these units. The Union Government is requested to issue orders for grant of economic package and to make bank loans available for such units particularly in Mirzapur district.

(xvii) Need to provide and expedite the proposed work of railway line connecting Mt. Pooramallee to Renigunta and Periapalyam to Egmore Port in Tamil Nadu

[English]

SHRI A. KRISHNASWAMY (Sriperambudur) : In Sriperambudur constituency, there is proposal to connect railway lines from Mount, Pooramallee to Sriperambudur and Renigunta, Periapalayam to Egmore Port, Athur Pet. For the above said schemes survey had been completed by the Railways but work has yet to start. The suburban area is fastly growing in Tamil Nadu which makes lot of traffic congestion causing inconvenience to the public and

freight carriers. I, therefore, request the Railways and Shipping Ministry to allocate funds on priority and to expedite the proposed scheme.

(xviii) Need to expedite rehabilitation of people of four villages on the boundary of Koyana Wildlife Sanctuary in Satara district of Maharashtra

SHRI SHRINIWAS DADASAHEB PATIL (Karad) : Rehabilitation of four villages namely Zadoli, Dicholi, Punawali, Kistrule on the boundary of Koyana Wildlife Sanctuary in Satara District of Maharashtra which is sanctioned by the Central Government needs to be expedite in view of the threat caused by wildlife to humans and agriculture. The net present value of the land on which this rehabilitation is to take place may also be exempted in view of large area of land getting merged into Koyana Wildlife Sanctuary as compared to the land for rehabilitation.

(xix) Need to sanction adequate funds for providing relief to the people affected by floods in Chidambaram Parliamentary Constituency

SHRI E. PONNUSWAMY (Chidambaram) : Of the 18 districts affected in the recent flood in Tamil Nadu, Cuddalore district is the maximum affected and almost the entire Chidambaram, Kattumannar Koil and Bhuvanagiri have been totally affected in my constituency. Chidambaram, Kolladam, Paravanar and Manimuthar rivers caused severe damage to huts, properties and to agricultural crops. Over 50 death have been reported and 100 reported missing so far. No adequate rice stock was available when I visited ration shops. The consequent total loss to Public Works Department (irrigation), Highways Department Rural Development Department, Municipalities, Special Village Panchayats, Public Works Department TWAD/Rural Water supply is Rs. 47509.12 lakhs. More than 68.539 hectares of crop and 5167 hectares of horticulture have been submerged in 6 taluks, 516 revenue village, 420 village panchayats, 16 special panchayats and 5 municipalities. In 230 village, 479620 persons have marooned. 251530 huts were damaged, 746 River banks 610 tanks and

channels breached. 1133.60 km highways road, 64.00 km municipalities road, 4841.00 km panchayat roads and 86.20 Km spl Panchayat road have been damaged. 210 culverts/bridges and 2302 public building have been damaged thus causing the total loss of Rs. 475.10 crores. Had the Tanks, Lakes and Rivers been de-listed and bunds strengthened, the enormity of the calamity would have been much less and many lives been saved. I request the Government of India to fully sanction the assistance required by Government of Tamil Nadu as my constituency, Chidambaram is the worst hit, a special fund of Rs. 500 crore be granted out of the total fund to be granted.

(xx) Need to take steps in resolving Naga Issue

SHRI MANI CHARENAMI (Outer Manipur) : The six month cease fire extension between Government of India and the NSCN(IM) is going to end by 31st January, 2006. There is strong apprehension that cease fire may not be extended if no concrete and substantial understanding is reached before the cease fire ends.

The Peace Process made considerable headway when two Prime Minister of the Country announced and recognition to the uniqueness of the Naga History and situation. However, not much progress has been made beyond the statement. If the hard earned eight and half year old cease fire break down, the more than 59 years old Naga political movement will continue with ugly turn.

One important thing which Government of India should take note of the fact that past Agreements and Accords had failed because the Naga territories could not be brought under one administration. Integration of Naga territories is not illegal and unconstitutional in the context of the Indian Constitution.

I, therefore, urge upon the Hon'ble Prime Minister and all the concerned to take visible concrete steps towards finding and amicable solution of the problem.

MR. SPEAKER : The House stands adjourned to meet again at 2 o'clock today.

12.11 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

The Lok Sabha met at Fourteen of the Clock.

[MR. SPEAKER in the Chair]

(Interruptions)

[Translation]

PROF. VIJAY KUMAR MALHOTRA (South Delhi) : Mr. Speaker, Sir, Shri Natwar Singh ji has not yet resigned. . . .*(Interruptions)*

14.0½ hrs.

OBSERVATION BY THE SPEAKER

Business transacted during last week

[English]

MR. SPEAKER : Shri Malhotraji, can I make a statement from the Chair? Statement is not on this matter. This is my usual weekly statement.

Hon. Members, I do not wish to take away any hon. Member's rights. You have your rights. I acknowledge those rights. The only thing is that you should speak in a regulated manner. You have every right to speak. Sometimes, the Speaker has a little right to speak too! This is a good report.

(Interruptions)

MR. SPEAKER : Hon. Members, for your information. I want to briefly recapitulate the main items of business transacted by the House during the last week.

Out of 100 Starred Questions admitted, only 22 could be answered orally. Replies to the remaining Starred Questions along with the replies to 1025 unstarred Questions were laid on the Table.

The House discussed one Adjournment Motion moved by Shri L.K. Advani, hon. Leader of the Opposition on 28.11.2005 regarding "the Central Government's failure to take proper action against the Indian entities and individuals allegedly involved as non-contractual beneficiaries of the United Nations 'Oil - for - Food Programme in Iraq, as reported in the Report of the United Nations' Independent Inquiry Committee (Volcker Committee) and its efforts to cover up these serious crimes". The motion was discussed for five hours and 50 minutes and negatived.

The House also took up two Calling Attention matters: (i) "situation arising out of reported shortage of LPG in the country" raised by Shri Mahadeorao Shiwankar; and (ii) "situation arising out of spread of Encephalitis in the country" raised by Shri Yogi Aditya Nath.

During the period, as many as 76 matters of urgent public importance were raised. Also, 69 matters were raised under Rule 377.

As regards, the Legislative Business, the House discussed the Punjab General Sales Tax (As in force in the Union Territory of Chandigarh) Repeal Bill, 2005 for about 35 minutes before it was passed.

The House also discussed the National Tax Tribunal Bill, 2005 for two hours and 56 minutes before the Bill was passed.

Besides, the House took up combined discussion on the Prevention of Insults to National Honour (Amendment) Bill, 2005 and the State Emblem of India (Prohibition of Improper Use) Bill, 2004 for about one hour and 21 minutes. The discussion was not concluded.

The House also took up a Short Duration Discussion under Rule 193 regarding on the Statements laid on the Table of the Lok Sabha by the hon. Minister of State in the Ministry of Home Affairs on 28 November, 2005 regarding (i) serial bomb blasts in Delhi on 29.10.2005; (ii) terrorist violence in Jammu and Kashmir; (iii) Naxalite attacks that took place in Jehanabad, Bihar on 13.11.2005; and (iv) Naxalite attack that took place at the Home Guard

Training Centre, Girdih, Jharkhand on 11.11.2005. The Discussion lasted for three hours and 33 minutes and was not concluded.

During this period, one Report of the Departmentally Related Standing Committee, four Action Taken Reports and two Reports on Bills were presented.

Out of the total 4 hours and 33 minutes lost during the week, four hours, and 22 minutes were lost on 2.12.2005 due to forced adjournments on account of the issue relating to revelations made on the Volcker Committee Report. However, the House sat late for two hours and 36 minutes to transact the essential items of business.

I once again thank you for your cooperation, and seek your continued cooperation for smooth conduct of the proceedings.

(Interruptions)

[Translation]

PROF. VIJAY KUMAR MALHOTRA : Mr. Speaker, Sir, neither Shri Natwar Singh ji nor Sonia ji has tendered resignation. They have sold the nation to the foreigners. . . .*(Interruptions)*

14.06

(At this stage Shri Chandra Mani Tripathi and some other hon. Members came and stood on the floor near the Table.)

(Interruptions)

14.06½ hrs.

PREVENTION OF INSULTS TO NATIONAL
HONOUR (AMENDMENT) BILL, 2005

AND

STATE EMBLEM OF INDIA (PROHIBITION OF
IMPROPER USE) BILL, 2004 - *Contd.*

[English]

MR. SPEAKER : Now we shall take up Item Numbers 19 and 20 together.

Shri Avinash Rai Khanna – Not present

[Translation]

Chaudhary Lal Singh – Not present

SHRI MANIKRAO HODLYA GAVIT : Sir, I beg to move that :

Hon. Minister to reply.

"That the Bill be passed."

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT) : I am grateful to all hon. Members who have welcomed the introduction of Bill and spoke in its favour. In this regard I must make a special mention of Shri Navin Jindal, who has made strenuous efforts and expressed his views nicely.

[English]

MR. SPEAKER : The question is :

I again thanking everybody, request that Prevention of Insults to National Honour (Amendment) Bill, 2005 and State Emblem of India (Prohibition of Improper Use) Bill, 2004 be passed.

"That the Bill be passed."

The motion was adopted.

[English]

MR. SPEAKER : Now the House shall take up the Motion for consideration of the Prevention of Insults to National Honour (Amendment) Bill, 2005.

MR. SPEAKER : Now the House shall take up Motion for consideration of the State Emblem of India (Prohibition of Improper Use) Bill, 2005.

The question is :

"That the Bill is prohibit the improper use of State Emblem of India for professional and commercial purposes and for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

The question is :

MR. SPEAKER : The House shall now take up clause by clause consideration of the Bill.

"That the Bill further to amend the Prevention of Insults to National Honour Act, 1971, be taken into consideration."

The question is :

"That clause 2 to 11 stand part of the Bill."

The motion was adopted.

The motion was adopted.

MR. SPEAKER : The House shall not take up clause by clause consideration of the Bill.

Clause 2 to 11 were added to the Bill.

The question is :

The Schedule was added to the Bill.

"That clause 2 stand part of the Bill."

Clause 1 Short title extent, application and commencement

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

Amendment made :

Page 1, line 3, –

for "2004"

MR. SPEAKER : The Minister may now move that the Bill be passed.

substitute "2005"

14.10 hrs.

(Shri Manikrao Hodiya Gavit)

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, December 7, 2005/ Agrahayana 16, 1927 (Saka).

MR. SPEAKER : The question is :

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made :

Page 1, line 1, --

for "Fifty fifth"

substitute "Fifty-sixth" (1)

(Shri Manikrao Hodiya Gavit)

MR. SPEAKER : The question is :

"That the Enacting Formula as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

[Translation]

SHRI MANIKRAO HODLYA GAVIT : Sir, I beg to move :

"That the Bill, as amended, be passed."

[English]

MR. SPEAKER : The question is :

"That the Bill, as amended, be passed."

The motion was adopted.

(Interruptions)

MR. SPEAKER : The House stands adjourned to meet tomorrow the 7th December, 2005 at 11 a.m.

ANNEXURE-I

Member-wise Index to Starred Questions

Sl.No.	Member's Name	Question Number
1	2	3
1.	Shri Adsul, Anandrao V.	201
2.	Shri Ahir, Hansraj G.	186
3.	Shri Barad, Jasubhai Dhanabhai	194
4.	Shri Barman, Hiten	190
5.	Shri Bhagora, Mahavir	194
6.	Shri Darbar, Chhattar Singh	184
7.	Dr. Dhanaraju, K.	195
8.	Smt. Gandhi, Maneka	182
9.	Dr. Jagannath, M.	197
10.	Shri Kumar, Nikhil	189
11.	Shri Kushawaha, Narendra Kumar	199
12.	Shri Lahiri, Samik	188
13.	Shri Mahato, Sunil Kumar	195
14.	Shri Mandal, Sanat Kumar	198
15.	Dr. Manoj, K.S.	183
16.	MS. Mcleod, Ingrid	192
17.	Shri Mehta, Alok Kumar	185
18.	Shri Munshi Ram	199
19.	Shri Owaisi, Asaduddin	189
20.	Shri Prasad, Anirudh Alias Sadhu Y.	192

1	2	3	1	2	3
21.	Shri Ramakrishna, Badiga	183	27.	Shri Singh, Prabhunath	191
22.	Shri Rathod, Haribhau	190	28.	Shri Singh, Uday	187
23.	Shri Ravichandran, Sippiparai	193	29.	Shri Singh, Rajiv Ranjan "Lalan"	193
24.	Shri Shaheen, Abdul Rashid	196	30.	Shri Suman, Ramji Lal	187
25.	Shri Shakya, Raghuraj Singh	182	31.	Shri Verma, Ravi Prakash	201
26.	Shri Shivajirao, Adhairao Patil	200	32.	Shri Yogi, Aditya Nath	186

Member-wise Index to Unstarred Questions

Sl.No.	Member's Name	Question Number
1	2	3
1.	Shri Athithan, Dhanuskodi R.	1932, 2002
2.	Shri "Baba", K.C. Singh	1909
3.	Shri Aaron Rashid, J.M.	1902
4.	Shri Abdullakutty	1897
5.	Shri Acharia, Basudeb	1930, 2037
6.	Shri Adsul, Anandrao V.	1944, 1947, 2009, 2039
7.	Dr. Ajnala, Rattan Singh	1907, 1935
8.	Shri Athawale, Ramdas	1937, 2005, 2030, 2048
9.	Shri Barad, Jasubhai Dhanabhai	1967, 2027, 2046
10.	Shri Barman, Hiten	2062
11.	Shri Baxla, Joachim	1900, 1936, 1981
12.	Shri Bhadana, Avtar Singh	1902
13.	Shri Bhakta, Manoranjan	1919, 2003, 2029
14.	Shri Bhargava, Girdhari Lal	1911, 1977, 2007, 2020
15.	Shri Bishnoi, Jaswant Singh	1949
16.	Shri Borkataky, Narayan Chandra	1884
17.	Shri Bose, Subrata	1936, 2064

1	2	3
18.	Shri Chakraborty, Ajoy	2062
19.	Shri Chaliha, Kirip	1961
20.	Shri Chatterjee, Santasri	1957, 2013
21.	Shri Chaure, Babu Hari	2002
22.	Shri Chavan, Harishchandra	1892, 1927, 2004, 2009
23.	Shri Chavda, Harisinh	1887
24.	Dr. Chinta Mohan	2059
25.	Shri Chitthan, N.S.V.	1942, 2008
26.	Shri Chowdhary, Pankaj	2067
27.	Shri Chowdhury, Adhir	1992
28.	Shri Darbar, Chhatar Singh	1990, 2043
29.	Smt. Deo, Sangeeta Kumari Singh	1931, 1989
30.	Dr. Dhanaraju, K.	1989
31.	Shri Dhindsa, Sukhdev Singh	1907, 1935, 1954
32.	Shri Gaikwad, Eknath M.	1915, 1916, 1996, 2026, 2042
33.	Smt. Gandhi, Maneka	1978, 2021, 2044, 2054
34.	Shri Gandhi, Pradeep	1955
35.	Shri Ganesan, L.	1926, 2009
36.	Shri Gangwar, Santosh	1893, 1939, 1972
37.	Shri Hamza, T.K.	1901
38.	Shri Hassan, Munawar	1960
39.	Dr. Jagannath, M.	1975, 2025, 2045
40.	Shri Jha, Ragunath	2043
41.	Shri Jogi, Ajit	1910, 1988
42.	Shri Joshi, Pralhad	2035
43.	Shri Kanodia, Mahesh	1952
44.	Shri Kaswan, Ram Singh	1986, 2009

1	2	3
45.	Shri Khaire, Chandrakant	1888, 1917, 1926, 1994
46.	Shri Khanduri, Avsm, Maj. Gen. (Ret.)	2035, 2057
47.	Shri Kharventhan, S.K.	1887, 1895, 1970, 2038, 2053
48.	Shri Kol, Lalchandra	1928
49.	Shri Koshal, Raghuveer Singh	1882, 1968, 2018
50.	Shri Kuppusami, C.	2042
51.	Shri Kushawaha, Narendra Kumar	1928, 1933, 1934, 1940, 1948
52.	Shri Lahiri, Samik	1995
53.	Sr. Libra, Sukhdev Singh	1935, 1954
54.	Shri Madam, Vikrambhai Arjanbhai	1923, 1958, 2017
55.	Smt. Madhavaraj, Manorama	1929, 2066
56.	Shri Mahajan, Y.G.	2009
57.	Shri Mahato, Bir Singh	1931, 1987, 1989, 2001, 2054
58.	Shri Mahato, Sunil Kumar	1920, 1987
59.	Shri Maheshwari, Kiran	2067
60.	Prof. Malhotra, Vijay Kumar	1923
61.	Shri Mandal, Sanat Kumar	1962
62.	Smt. Mane, Nivedita	1915, 1945, 1996, 2026, 2042
63.	Dr. Manoj, K.S.	1997
64.	MS. Mcleod, Ingrid	1969, 2019, 2042
65.	Shri Meghwal, Kailash	1882, 1911, 1913, 1938, 1947
66.	Shri Mehta, Alok Kumar	1989
67.	Shri Mehta, Bhuvaneshwar Prasad.	1924
68.	Dr. Mishra, Rajesh	1902, 1925
69.	Shri Mohale, Punnu Lal	1894
70.	Shri Mohd., Mukeem	1896, 1920, 2012, 2040
71.	Shri Mohd., Tahir	1938, 2063

1	2	3
72.	Shri Mohite, Subodh	1885, 1964
73.	Shri Munshi Ram	1934, 1948, 1995, 2065
74.	Shri Marmu, Hemlal	1917, 1998
75.	Shri Naik, Shripad Yesso	1881
76.	Smt. Narhire, (Saw.) Kalpna Ramesh	1926
77.	Shri Oram, Jual	1899, 1973, 2063
78.	Shri Owaisi, Asaduddin	1947, 1965, 2035
79.	Shri Panda, Prabodh	2023
80.	Shri Parste, Dalpat Singh	1936, 1940, 1951, 2002
81.	Shri Paswan, Virchandra	1921
82.	Shri Patel, Kishanbhai V.	1938, 1950, 1994, 1996, 2006
83.	Shri Pathak, Brajesh	1903, 1979, 2033, 2050, 2058
84.	Shri Patil, Annasaheb M.K.	1928
85.	Shri Patil, Balasaheb Vikhe	2042
86.	Shri Patil, Shrinivas Dadasaheb	1890, 1982
87.	Shri Patle, Shishupal	1934, 1995, 2024, 2065, 2067
88.	Shri Prasad, Anirudh Alias Sadhu Y.	1986
89.	Shri Prasad, Harikewal	2001, 2054
90.	Smt. Purandeswari, D.	1939, 2042, 2063
91.	Shri Rajendran, P.	2060
92.	Shri Ramakrishna, Badiga	1971, 2022, 2043
93.	Shri Rana, Kashiram	1920
94.	Shri Rao, K.S.	1922
95.	Shri Rao, Rayapati Sambasiva	1906, 1985, 2034, 2051, 2056
96.	Shri Rathod, Haribhau	1892, 1966
97.	Shri Ravichandran, Sippiparai	1993, 2063
98.	Shri Rawat, Ashok Kumar	1940, 1948, 2031, 2065, 2067

1	2	3
99. Shri Rawat, Kamla Prasad		1928, 1940, 2028
100. Shri Reddy, G. Karunakara		1904, 1906, 1926, 1983, 2035
101. Shri Reddy, M. Raja Mohan		1953
102. Shri Reddy, Magunta Sreenivasulu		1946, 2011
103. Shri Reddy, Suravaram Sudhakar		2050
104. Shri Renge Patil, Tukaram Ganpatra		1936, 1976, 2054
105. Shri Sai Prathap, A.		1941
106. Shri Saradgi, Iqbal Ahmed		1898, 1980, 2036, 2052, 2068
107. Dr. Sarma, Arun Kumar		1908
108. Shri Sathyanarayana, Sarvey		2061
109. Shri Scindia, Jyotiraditya M.		2059
110. Shri Shaheen, Abdul Rashid		1976
111. Mohd. Shahid		1936, 1948, 2025, 2063
112. Shri Shakya, Raghuraj Singh		1989
113. Shri Shivajirao, Adhalrao Patil		2010, 2032, 2049, 2055
114. Prof. Shiwankar, Mahadeorao		1934, 1940, 1948, 1995, 2065
115. Shri Singh, Chandra Bhushan		1922
116. Shri Singh, Chandrabhan		2009
117. Shri Singh, Ganesh		1959, 2015
118. Shri Singh, Kirti Vardhan		1915, 1945, 1996, 2026, 2004
119. Shri Singh, Kunwar Manvendra		1923, 1986
120. Shri Singh, Prabhunath		2014, 2043
121. Shri Singh, Rewati Raman		1905
122. Shri Singh, Sugrib		1938, 1950, 1994, 1996, 2006
123. Shri Singh, Uday		1992
124. Shri Singh, Rajiv Ranjan "Lalan"		1984, 2024
125. Shri Solanki, Bhupendrasinh		1952

1	2	3
126.	Shri Subba, M.K.	1883, 1918, 1961, 2009
127.	Shri Sugavanam, E.G.	1889, 1963
128.	Smt. Sujatha, C.S.	1943
129.	Shri Suman, Ramji Lal	1984, 2024, 2059
130.	Smt. Thakkar, Jayaben B.	1891, 2013
131.	Shri Thomas, P.C.	1999
132.	Shri Thummar, V.K.	1976
133.	Shri Tripathy, Braja Kishore	1912, 2000, 2028, 2047, 2069
134.	Shri Vallabhaneni, Balashowry	1914
135.	Shri Varma, Ratilal Kalidas	1927, 2004, 2067
136.	Shri Veerendrakumar, M.P.	2009
137.	Shri Verma, Ravi Prakash	1944, 1947, 2009, 2010
138.	Shri Yadav, Mitrasen	1940
139.	Shri Yadav, Ram Kripal	1886, 1974
140.	Shri Yerrannaidu, Kinjarapu	1956, 2016, 2041
141.	Shri Yogi, Aditya Nath	1991

ANNEXURE-II

Ministry-wise Index to starred Questions

Agro and Rural Industries	200
Commerce and Industry	189, 190, 193
Development of North Eastern Region	
Home Affairs	134, 186
Human Resource Development	183, 187, 191, 192, 196, 199, 201
Shipping, Road Transport and Highways	182, 185, 188, 193, 195, 197
Small Scale Industries	
Tribal Affairs	194
Urban Employment and Poverty Alleviation	:

Ministry-wise Index to Unstarred Questions

Agro and Rural Industries	1946, 1958, 1962
Commerce and Industry	: 1889, 1893, 1902, 1903, 1906, 1908, 1910, 1912, 1924, 1926, 1928, 1930, 1936, 1941, 1944, 1948, 1949, 1951, 1968, 1971, 1973, 1984, 1985, 1992, 1999, 2000, 2003, 2010, 2011, 2012, 2031, 2034, 2048, 2050, 2058, 2059, 2060, 2062, 2063, 2068
Development of North Eastern Region	1972
Home Affairs	1881, 1883, 1887, 1892, 1894, 1895, 1904, 1905, 1909, 1916, 1917, 1918, 1919, 1920, 1921, 1925, 1927, 1937, 1939, 1940, 1945, 1952, 1953, 1954, 1956, 1957, 1959, 1961, 1963, 1964, 1969, 1987, 1989, 1990, 1994, 1996, 2005, 2007, 2009, 2014, 2019, 2023, 2025, 2028, 2029, 2038, 2039, 2040, 2043, 2047, 2049, 2054, 2058, 2061, 2064, 2065, 2066, 2067
Human Resource Development	1882, 1886, 1888, 1897, 1898, 1913, . 1922, 1929, 1931, 1934, 1942, 1943, 1947, 1950, 1955, 1960, 1967, 1970, 1975, 1976, 1977, 1980, 1982, 2001, 2006, 2008, 2016, 2021, 2022, 2026, 2027, 2030, 2033, 2042, 2045

Shipping, Road Transport and Highways		1884, 1890, 1891, 1896, 1900, 1901, 1907, 1911, 1914, 1923, 1935, 1966, 1974, 1979, 1981, 1986, 1991, 1993, 1995, 1998, 2004, 2013, 2015, 2020, 2024, 2032, 2035, 2036, 2037, 2041, 2053, 2055, 2056, 2057, 2069
Small Scale Industries	:	1965, 1968, 1997, 2044, 2052
Tribal Affairs		1899, 1938, 1978, 2017, 2046
Urban Employment and Poverty Alleviation	:	1885, 1915, 1932, 1933, 1983, 2002, 2018, 2055.

INTERNET

The original version of Lok Sabha proceedings is available on Parliament of India Website at the following address :

<http://www.parliamentofindia.nic.in>

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on the dedicated channel of Doordarshan, viz. DD-Lok Sabha. Live telecast begins at 11 A.M. on everyday the Lok Sabha sits, till the adjournment of the House.

LOK SABHA DEBATES ON SALE

Printed copies of Lok Sabha Debates of English and Hindi Versions and other Parliamentary Publications are available for sale of the Sales Counter, Parliament House, New Delhi-110001.

© 2005 BY LOK SABHA SECRETARIAT

**Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha
(Eleventh Edition) and Printed by The Indian Press, G.T. Karnal Road, Delhi-110033.**
